

LOK SABHA DEBATES

(English Version)

Fifteenth Session
(Fifteenth Lok Sabha)



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LOK SABHA

Wednesday, February 5, 2014/Magha 16, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

[English]

MADAM SPEAKER: Now, the National Anthem.

NATIONAL ANTHEM

The National Anthem was played.

11.01 hrs.

OBITUARY REFERENCES

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of four of our former Members Shri M.M. Hashim, Shri P.K. Ghosh, Shri Deepak Kumar and Shri Pius Tirkey.

Shri M.M. Hashim was a Member of the Fifth and Sixth Lok Sabhas from 1971 to 1979 representing the Secunderabad Parliamentary Constituency of Andhra Pradesh. He was a Member of Rajya Sabha from 1990 to 1996.

Shri Hashim was also a Member of the Andhra Pradesh Legislative Assembly and served as Minister in the Government of Andhra Pradesh.

Shri M.M. Hashim passed away on 22nd December, 2013 in Washington at the age of 92.

Shri P.K. Ghosh was a Member of the Third, Fourth and Fifth Lok Sabhas from 1962 to 1977 representing the Ranchi Parliamentary Constituency of the then State of Bihar.

Shri Ghosh served as a Member of the Joint Committee on Offices of Profit, Estimates Committee, Committee of Privileges and Select Committee on Central Excise Bill.

Shri P.K. Ghosh passed away on 25th December, 2013 at Ranchi at the age of 86.

Shri Deepak Kumar was a Member of the Thirteenth Lok Sabha from 1999 to 2004 representing the Unnao Parliamentary Constituency of Uttar Pradesh.

Shri Deepak Kumar served as a Member of the Committee on Industry during the Thirteenth Lok Sabha.

Shri Kumar was also a sitting Member of the Uttar Pradesh Legislative Assembly.

Shri Deepak Kumar passed away on 24th January, 2014 at New Delhi at the age of 48.

Shri Pius Tirkey was a Member of the Sixth, Seventh, Eighth, Ninth and Tenth Lok Sabhas from 1977 to 1996 representing the Alipurduar Parliamentary Constituency of West Bengal.

Shri Tirkey served as a Member of the Committee on Petitions and the Committee on Public Undertakings. He was also a Member of the Consultative Committee of the Ministry of Planning; Home Affairs and Commerce and Tourism.

Shri Pius Tirkey passed away on 25th January, 2014 in New Delhi at the age of 85.

We deeply mourn the loss of our colleagues, and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, on 21 November, 2013, the roof of a supermarket located in a suburb of Latvian capital Riga collapsed. The disaster killed 54 people and another 41 were injured. We express our deepest condolences for the loss of precious lives.

We strongly condemn the dastardly terrorist attacks against civilians in the Russian capital of Volgograd in December, 2013, and express our deepest condolences on the loss of precious innocent lives.

Hon. Members, in a tragic incident, 26 persons including two children were killed and several others injured when a fire broke out in a bogie of the Nanded-Bangalore Express in Anantapur district of Andhra Pradesh on 28 December, 2013.

On 2 January, 2014, 27 passengers died and 18 others were injured when a State transport bus fell into a 400 feet deep ravine in the Malshej Ghats about 125 kilometers from Mumbai.

In another incident, at least 31 people were killed when an under construction building collapsed in Panaji, Goa on 4 January, 2014.

On 18 January, 2014, 18 people lost their lives and over 40 others suffered injuries in a stampede in Mumbai.

In yet another accident, at least 21 persons drowned when a tourist boat carrying them capsized between Ross Island and North Bay near Port Blair in Andaman on 26 January, 2014.

The House expresses its profound sorrow on these unfortunate incidents which have brought pain and suffering to the bereaved families and wishes the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.06 hrs.

The Members then stood in silence for a short while.

[English]

MADAM SPEAKER: Now, Question hour.

Q.No. 201 — Shri Eknath Gaikwad.

...(Interruptions)

11.07 hrs.

At this stage Dr. Baliram and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[Translation]

MADAM SPEAKER: Please sit down.

...(Interruptions)

11.07¼ hrs.

At this stage, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

MADAM SPEAKER: What's going on? This is the last session.

...(Interruptions)

11.07½ hrs.

At this stage, Shri Khagen Das, Shri Ponnamm Prabhakar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

MADAM SPEAKER: This is the last Session.

...(Interruptions)

[Translation]

MADAM SPEAKER: What are you doing?

...(Interruptions)

MADAM SPEAKER: Go to your seat.

...(Interruptions)

MADAM SPEAKER: Why did you come? What has happened to you?

...(Interruptions)

MADAM SPEAKER: Go to your seat.

...(Interruptions)

MADAM SPEAKER: This is the last session of 15th Lok Sabha. [English] This is the last Session. What is all this?

...(Interruptions)

[Translation]

MADAM SPEAKER: What purpose would it serve?

...(Interruptions)

MADAM SPEAKER: What are you doing? Would you let the Question Hour run?

...(Interruptions)

MADAM SPEAKER: Let the Question Hour run.

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Urban Slums

*201. SHRI EKNATH MAHADEO GAIKWAD:
SHRI RAJAJIAH SIRICILLA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the National Sample Survey Organization (NSSO) had conducted a survey in 2012 on the number of slum households in the urban areas of the country;

(b) if so, the details thereof including the major findings of the survey;

(c) whether the findings of NSSO differ with the census data on slum population;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to make various cities in the country slum free?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) and (b) Yes, Madam. National Sample Survey Organization (NSSO) had conducted survey in 2012 on the number of slum households in the urban area of the country and its report "Key Indicators of Urban Slums in India" based on its 69th Round (July, 2012-December, 2012) sample survey was released.

An estimated total of 33510 slums existed in the urban areas of India as per this survey. The key findings of the survey are as under:-

- An estimated 8.8 million households live in these slums, about 5.6 million in notified and 3.2 million in non-notified slums.
- It was estimated that 44.0 million people live in slums in the country.
- 44% of slums-48% of notified slums and 41% of non-notified slums are located on private land.
- The average slum size was estimated at 263 households. The notified slums had on the average 404 households and the non-notified slums had on the average only 165.

(c) Yes. NSSO (69th round) estimated total no. of slums and slum households by type of slums are as under:-

| All India | Notified Slums | Non-notified Slums | Total |
|-------------------------------------|----------------|--------------------|------------|
| Estimated Number of slums | 13761 | 19749 | 33510 |
| Estimated Number of slum households | 55.60 Lakh | 32.49 Lakh | 88.09 Lakh |

As per the Census 2011 data released by the Registrar General of India (RGI) and Census Commissioner, the total

number of slum households is 137.49 lakh with breakup as follows:-

| All India | Notified Slums | Recognised Slums | Identified Slums | Total |
|---------------------------|----------------|------------------|------------------|-------------|
| Number of slum households | 49.65 Lakh | 37.96 Lakh | 49.88 Lakh | 137.49 Lakh |

(d) While the difference between the population estimated in notified slums is less than 10%, the difference between the data published by RGI and NSSO may primarily be attributed to the difference in Methodology. The Census data on slum is based on complete enumeration and NSSO's estimate on slum data is based on sample survey and estimation. A total of 108277 House Listing Blocks (HLBs) have been identified as Slum Blocks in 2543 Statutory cities/towns in Census 2011. NSSO estimate, as reported, is based on survey of 881 sample slums spread across States using scientific survey sampling estimates/procedure approved by the Working Group and National Statistical Commission.

(e) Ministry of Housing and Urban Poverty Alleviation (HUPA) recognises any compact settlement of at least 20 households with a collection of poorly built tenements (10 households in case of hills and North-Eastern States) as slum like condition and eligible for development. The Government launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 for assisting State Governments in providing housing and basic services to urban poor/slum dwellers in 65 select cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns, under the Integrated Housing and Slum Development Programme (IKSDP). Mission duration was 7 years from 2005-06. JNNURM has been extended upto March, 2015 for completion of projects sanctioned upto March, 2012.

In addition, Government launched pilot phase of Rajiv Awas Yojana (RAY) in June 2011 and in the implementation phase, has launched RAY as a Centrally Sponsored Scheme on 3.9.2013 for the period of 2013-2022. All cities/UAs can take advantage of the Scheme and the selection of cities/UAs under the scheme is to be made by the States in consultation with the Centre. Under the scheme, Central government provides assistance of 50% of the project cost for Cities/UAs with Population more than 5 lakhs, 75% for Cities/UAs having population less than 5 lakhs. For North-Eastern Region and special category States (Jammu and Kashmir, Himachal Pradesh and Uttarakhand) central share will be 80%. There is an upper ceiling of 5 lakh per Dwelling

Unit (DU) for cities with population more than 5 lakhs and all North-Eastern/special category States/towns. This ceiling is 1.4 lakhs per DU for smaller cities with population less than 5 lakhs.

Government has also launched Rajiv Rinn Yojana (RRY) as a 100% Central sector scheme applicable for all urban areas of the country, wherein Government of India provides interest subsidy of 5% on loans granted to Economically Weaker Sections (EWS) and Low Income Group (LIG) categories to construct their houses or extend the existing ones, in order to incentivize banks and other financial institutions to extend credit to the EWS/LIG categories, a Credit Risk Guarantee Fund (CRGF) has been created under RAY with corpus Rs. 1000 crores to guarantee the lending agencies for collateral free loans to new EWS/LIG borrowers in urban areas for housing loans upto Rs. 5 Lakh for a Housing unit of size up to 40 sq. mtr. carpet area.

In order to increase affordable stock and to incentivize private sector and Housing Boards/Development Authorities, Affordable Housing in Partnership (AHP) Scheme is implemented wherein central support is provided at the rate Rs. 75,000 per EWS/LIG dwelling units (DUs) of size upto 40 sq mtr carpet area.

Competitiveness of MSMEs

*202. SHRI KISHNBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government provides assistance to enhance the marketing competitiveness of Micro, Small and Medium Enterprises (MSMEs);

(b) if so, the details of the various schemes under which such assistance is given to the MSME sector; and

(c) the details of funds allocated, expenditure incurred, targets fixed and achieved under each of the schemes during the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) to (c) Ministry of Micro Small and Medium Enterprises provides assistance to enhance the marketing competitiveness of Micro, Small and Medium Enterprises (MSMEs) through National Manufacturing Competitiveness Programme (NMCP) which consists of the schemes like Lean Manufacturing Competitiveness Scheme for MSMEs, Design Clinics scheme for MSMEs, Marketing Assistance and Technology Up gradation Scheme, adoption of Bar code, protecting Intellectual Property Rights (IPR), Technology and Quality Up gradation Support to MSMEs, Enabling Manufacturing Sector to be Competitive through Quality Management Standards (QMS) and Quality Technology Tools (QTT). These schemes make MSMEs competitive by building their abilities to acquire, assimilate, develop new technologies, reduce production cost, cut-down delivery time, practice total quality management, enhance productivity and customer service. In addition, Credit Linked Capital Subsidy Scheme (CLCSS) for Technology Upgradation is also being implemented to enhance the competitiveness of the MSMEs. Under Marketing Assistance Scheme, market access is provided to MSEs domestically and internationally by encouraging them to participate in domestic and international fairs. Market Development Assistance is also provided to the institutions in Coir sector and Khadi and Village sector.

The details of fund allocation, expenditure, target, achievement under these schemes during last three years and current year in the enclosed Statement.

Statement

1. NATIONAL MANUFACTURING COMPETITIVENESS PROGRAMMES

Lean Manufacturing Competitiveness Scheme for MSMEs

| Year | Fund Allocated (Rs. in crores) | Expenditure (Rs. in crores) | Target | Target Achieved |
|--------------------|-----------------------------------|--------------------------------|-------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 |
| 2010-11 to 2012-13 | 45 | 8.809 | Scheme is demand driven | 2017 units |

| 1 | 2 | 3 | 4 | 5 |
|---|-------|-------|-------------------------|---|
| 2013-14 (Till Dec, 13) | 15 | 0.82 | Scheme is demand driven | 420 units |
| Design Clinic Scheme for MSMEs | | | | |
| 2010-11 to 2012-13 | 32 | 20.30 | Scheme is demand driven | i. Awareness Program = 330 nos. ii. Design Work Shop = 40 nos. iii. Design Projects Approved = 131 nos. |
| 2013-14 (Till Dec., 13) | 14 | 5.00 | | i. Awareness Program = 29 nos. ii. Design Work Shop = 59 nos. iii. Design Projects Approved = 69 nos. |
| Marketing Assistance and Technology Upgradation Scheme | | | | |
| 2010-11 to 2012-13 | 20.94 | 1.88 | Scheme is demand driven | i. MSMEs benefitted from National Exhibition participation (NER) = 15 units ii. MSMEs benefitted from State/District level Exhibition participation = 369 units iii. Reimbursement benefit for corporate governance practices = 24 units iv. ISO 18000/22000/27000 certification benefits = 19 units |
| 2013-14 (Till December, 2013) | 5.00 | 0.02 | | i. ISO 18000/22000/27000 certification benefits = 02 units |
| Financial Assistance on Bar Code | | | | |
| 2010-11 to 2012-13 | 15.30 | 2.55 | Scheme is demand driven | i. MSEs benefitted from reimbursement of annual recurring fee = 1079 nos. ii. MSEs benefitted from reimbursement of one-time registration fee = 649 nos. iii. Awareness programme = 271 nos. |
| 2013-14 (Till December , 2013) | 6.00 | 0.44 | | i. MSEs benefitted from reimbursement of annual recurring fee = 207 nos. ii. MSEs benefitted from reimbursement of one-time registration fee = 141 nos. iii. Awareness programme = 46 nos. |
| Intellectual Property Rights (IPR) | | | | |
| 2010-11 to | 17.15 | 6.10 | Scheme is demand | i. Awareness programme = 174 nos. ii. Workshop = 62 nos. |

| 1 | 2 | 3 | 4 | 5 |
|---|--------|--------|-----------------------------------|---|
| | | | | <ul style="list-style-type: none"> iii. Pilot Studies = 1 no. iv. Programme with Int. Agency = 3 nos. v. Grant for Patent = 1 no. vi. IPFCs = 14 nos. |
| 2013-14 (Till December, 2013) | 3.00 | 1.21 | Scheme is demand driven | <ul style="list-style-type: none"> i. Awareness programme = 30 nos. ii. Workshop = 8 nos. iii. IPFCs = 1 no. |
| Technology and Quality Upgradation Support to MSMEs | | | | |
| 2010-11 to 2012-13 | 59.5 | 17.66 | Scheme is demand driven | <ul style="list-style-type: none"> i. Awareness Programme = 90 nos. ii. Product certification reimbursement = 674 nos. iii. MSEs assisted for energy efficient technology = 138 nos. |
| 2013-14 (Till December, 2013) | 20.50 | 1.0 | Scheme is demand driven | <ul style="list-style-type: none"> i. Product certification reimbursement = 120 nos. |
| Enabling Manufacturing Sector to be Competitive through Quality Management Standards (QMS) and Quality Technology Tools (QTT): | | | | |
| 2010-11 to 2012-13 | 23.00 | 4.502 | Scheme is demand driven | <ul style="list-style-type: none"> i. Awareness Programme = 324 nos. ii. ITI Teachers trained = 3176 nos. iii. Implementation of QMS/QTT= 10 clusters |
| 2013-14 (Till December, 2013) | 10.00 | 0.414 | | — |
| 2. TECHNOLOGY UP GRADATION – CREDIT LINKED CAPITAL SUBSIDY SCHEME (CLCSS) | | | | |
| 2010-11 to 2012-13 | 802.42 | 802.42 | Scheme is demand driven | Units benefitted = 12946 nos. |
| 2013-14 (Till December, 2013) | 387.75 | 387.75 | | Units benefitted = 3567 nos. |
| 3. MARKETING ASSISTANCE SCHEMES | | | | |
| International Cooperation Scheme | | | | |
| 2010-11 to 2012-13 | 18.00 | 8.72 | Units to be benefitted = 950 nos. | Units benefitted = 1821 nos. |

| 1 | 2 | 3 | 4 | 5 |
|---|--------------------------------|-----------------------------|--|---|
| 2013-14 (Till December, 2013) | 5.00 | 2.99 | Units to be benefitted = 400 nos. | Units benefitted = 473 nos. |
| International Trade Fair/Exhibition Scheme {Office of DC (MSME)} | | | | |
| 2010-11 to 2012-13 | 14.80 | 9.38 | Units to be benefitted = 432 nos. | Units benefitted = 541 nos. |
| 2013-14 (Till December, 2013) | 6.00 | 4.15 | Units to be benefitted = 160 nos. | Units benefitted = 131 nos. |
| Marketing Assistance Scheme by National Small Industries Corporation | | | | |
| 2010-11 to 2012-13 | 31 | 28.63 | i. Participation in International Events = 30 nos. ii. Organisation of International level Exhibition including Techmark = 15 nos. iii. Participation in Domestic Exhibition = 190 nos. iv. Co-sponsoring Exhibition of Exhibition = 60 nos. v. Buyer-Seller Meets = 45 nos. vi. Intensive Campaign = 1850 nos. | i. Participation International Events = 34 nos. ii. Organisation of International level Exhibition including Techmark = 22 nos. iii. Participation in Domestic Exhibition = 323 nos. iv. Co-sponsoring Exhibition of Exhibition = 39 nos. v. Buyer-Seller Meets = 53 nos. vi. Intensive Campaign = 2057 nos. |
| 2013-14 (Till December, 2013) | 14 | 9.33 | i. Participation in International Events = 10 nos. ii. Organisation of International level Exhibition including Techmark = 6 nos. iii. Participation in Domestic Exhibition = 110 nos. iv. Co-sponsoring of Exhibition = 20 nos. v. Buyer-Seller Meets = 20 nos. vi. Intensive Campaign = 700 nos. | i. Participation in International Events = 09 nos. ii. Organisation of International level Exhibition including Techmark = 04 nos. iii. Participation in Domestic Exhibition = 127 nos. iv. Co-sponsoring of Exhibition = 08 nos. v. Buyer-Seller Meets = 07 nos. vi. Intensive Campaign = 523 nos. |
| Marketing Development Assistance Scheme implemented by Coir Board | | | | |
| Year | Fund Allocated (Rs. in crores) | Expenditure (Rs. in crores) | Participated in international exhibitions | |
| 2010-11 to 2012-13 | 45.00 | 10.97 | 14 nos. | |
| 2013-14 (Till December, 2013) | 23.00 | 6.99 | - | |

Marketing Development Assistance Scheme implemented by Khadi and Village Industries Commission

| Year | Fund Allocated (Rs. in crores) | Expenditure (Rs. in crores) | Participated in international exhibitions |
|-------------------------------|-----------------------------------|--------------------------------|--|
| 2010-11 to 2012-13 | 377.04 | 346.63 | 27 nos. |
| 2013-14 (Till December, 2013) | 77.40 | 137.09 | — |

Immunities and Privileges to Diplomats

*203. SHRI TARACHAND BHAGORA:
SHRI A. SAMPATH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any special immunities and privileges are being accorded by India to the diplomats of foreign countries;

(b) if so, the details thereof and the reasons therefor;

(c) whether such privileges and immunities are reciprocated to the Indian diplomats by the foreign countries and if so, the details thereof;

(d) whether the immunity under Vienna convention has not been reportedly accorded to the Indian diplomats by some foreign countries and if so, the details of such cases reported during the last three years and the current year, the reasons therefor and the steps taken/being taken by the Government in this regard; and

(e) whether the American Embassy School in Delhi has reportedly violated Indian visa and tax laws and if so, the details thereof including the response of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) No, Madam. There are no special immunities and privileges being accorded by India to the diplomats of foreign countries. Privileges and immunities to foreign Representations are granted under the rubric of international conventions, i.e., the Vienna Convention on Diplomatic Relations 1961 and the Vienna Convention on Consular Relations 1963. In addition, immunities and privileges related to the day-to-day functioning of foreign Representations are regulated by reciprocal arrangements that may be signed between two countries.

(c) Yes, Madam. India is also extended immunities and privileges in keeping with the Vienna Convention on Diplomatic Relations 1961 and the Vienna Convention on

Consular Relations 1963. In addition, immunities and privileges related to the day to day functioning of Indian Missions/Posts are granted by the receiving state, on the basis of reciprocal arrangements.

(d) (i) Dr. Devyani Khobragade, an Indian diplomat serving as Deputy Consul General in the Indian Consulate General in New York, was arrested on 12 December 2013 by United States' officials on charges of 'visa fraud'. At the time of her arrest, Dr. Khobragade had an earlier accreditation as Adviser to the Indian delegation to the United Nations for meetings of the United Nations General Assembly and should have been entitled to diplomatic immunities accorded by the *Convention on the Privileges and Immunities of the United Nations* of 1946. However, the US Government has taken the position that they do not recognise the validity of such immunity and maintains that the arrest did not contravene it, in keeping with the terms of the Headquarters Agreement concluded between the United Nations and the United States of America. Government of India has raised this matter with the US Government and continues to pursue it.

(ii) Government of India has also taken the view that the manner in which Dr. Khobragade was arrested, contravened the privileges and immunities provided to Diplomats under the Vienna Convention. This aspect has also been raised with the US Government, which claims that the Vienna Convention was not violated from their perspective, arguing that "standard procedures" were followed.

(iii) Since there are evidently differing perspectives on both sides on the issue of diplomatic privileges and immunities, both countries have agreed to initiate a dialogue to comprehensively address all aspects related to diplomatic immunities and privileges in a mutually acceptable manner, so as to avoid recurrence of such instances. The discussions will be held as soon as a mutually agreed agenda and convenient dates for the meeting are finalized.

(e) The Government is aware of media reports regarding alleged tax and visa violations by the American

Embassy School in New Delhi. The Government has sought the relevant information from the School to examine compliance with relevant Indian laws by the School and its employees, and will take necessary action accordingly in this matter.

Issue of Aadhaar Cards

*204. SHRI JOSE K. MANI:
SHRI C. RAJENDRAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has fixed a deadline for issue of Aadhaar Cards and linking the same with bank accounts of the beneficiaries of the Mahatma Gandhi National Rural Employment Guarantee Scheme and the pensioners in 252 identified districts across 14 States;

(b) if so, the details thereof;

(c) the funds allocated and utilised by the Unique Identification Authority of India for issuance of Aadhaar Cards during the last three years and the current year; and

(d) the steps taken by the Government to complete the Aadhaar project as per the schedule?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) The Unique Identification Authority of India (UIDAI) has been mandated to issue unique identification numbers (Aadhaar) to 60 crore residents. As on 30.01.2014 more than 57.5 crore Aadhaars have been generated. There is no separate deadline of issuance of Aadhaars to beneficiaries of any on-going schemes including MGNREGA, or linking of such Aadhaar numbers with bank accounts of beneficiaries.

(c) The funds allocated and utilized by the UIDAI for issuance of Aadhaar during the last three years and the current year are as under:—

| Period | Budget Allocation (RE) (INR in crore) | Budget Utilization (INR in crore) |
|---------|--|--------------------------------------|
| 2010-11 | 273.80 | 268.41 |
| 2011-12 | 1200.00 | 1187.50 |
| 2012-13 | 1350.00 | 1338.72 |
| 2013-14 | 1550.00 | 992.33 |
| | | (As on 31.12.2013) |

(d) The following steps have been taken to complete the Aadhaar Project as per the Schedule:—

- (i) The enrolment drive is being undertaken in all the States/UTs by the Registrars of the UIDAI, including the Registrar General of India.
- (ii) Close monitoring through synching of enrolment stations every 10 days with the Central Identities Data Repository (CIDR) and uploading of enrolment data packets within 20 days of enrolment is ensured.
- (iii) The capacity to generate the Aadhaar has been enhanced to about 15 lakh Aadhaars per day.
- (iv) Various other measures such as improvements in technology, processes, quality control, monitoring, induction of more registrars and enrolment agencies, awareness building among residents are taken in order to improve the efficiency and delivery in the Project.

[Translation]

Jan Shikshan Sansthan

*205. SHRI HARSH VARDHAN:
SHRI MAHESHWAR HAZARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the concept, objectives and functions of the Jan Shikshan Sansthans (JSSs) established in the country;

(b) the number of JSSs sanctioned and functioning across the country, State-wise and their present status;

(c) whether any new JSS has been sanctioned/ established since 2009 and if so, the details thereof and if not, the reasons therefor including its adverse impact on the development of the related districts in the country;

(d) the funds allocated to these Sansthans during each of the last three years; and

(e) the mechanism put in place to monitor the functioning of JSSs?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) Jan Shikshan Sansthans (JSSs) are established under the Scheme of Support to Voluntary Agencies for Adult Education and Skill Development. They provide vocational skill development training to non-literate, neo-literates, as well as

school drop outs by identifying skills as would have a market in the region of their establishment. Mandate of JSSs is to provide skill development and life enrichment education to Adult having no or rudimentary level's of education. Priority groups to be covered by JSSs include women, SCs/STcs/OBCs, other economically weaker sections and minorities. They are expected to keep in mind local demand and select only such vocational programmes which are relevant to clientele and should lead to enhancement of their income.

(b) The details of JSS sanctioned and functioning in the country, State-wise and their present status is given in the enclosed Statement-I.

(c) No, Madam. Since 2009, no new JSS has been sanctioned/established anywhere in the country. The Jan Shikshan Sansthan are set up under the Scheme of Support to Voluntary Agencies for Adult Education and Skill Development. In the 11th Plan, there was a provision to sanction 50 Jan Shikshan Sansthan (JSSs) and all 50 JSSs have already been sanctioned prior to 2009. There is no provision for the sanction of additional JSSs during the 12th Plan period. The scheme does not envisage setting up of JSS in each district. The Department has not conducted any study to evaluate the impact in districts where JSSs have not been set up. (d) : Details of funds allocated to JSSs during each of the last three years is given in the enclosed Statement-II.

(e) A number of steps have been taken for monitoring the functioning of JSSs. A web-based monitoring system has been developed and is fully functional at <jss.nic.in>. The Annual Action Plan of JSS is submitted and approved online. Region-wise review meetings are regularly held on half-yearly and yearly basis. The performance of each JSS is also evaluated every three years by reputed evaluating agencies empanelled with National Literacy Mission Authority (NLMA). Performance audit of JSS is also conducted by expert agencies from time to time.

Statement-I

Details of Jan Shikshan Sansthan (JSSs) sanctioned and functioning across the country State-wise and their present status

| Sl. No. | Name of the State/UT | Total | Functional | Non-Functional |
|---------|----------------------|-------|------------|----------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 15 | 14 | 1 |

| 1 | 2 | 3 | 4 | 5 |
|-------|------------------------|-----|-----|----|
| 2. | Arunachal Pradesh | 1 | 1 | — |
| 3. | Assam | 5 | 5 | — |
| 4. | Bihar | 14 | 13 | 1 |
| 5. | Chhattisgarh | 7 | 7 | — |
| 6. | Delhi | 4 | 4 | — |
| 7. | Goa | 1 | 1 | — |
| 8. | Gujarat | 11 | 11 | — |
| 9. | Haryana | 6 | 5 | 1 |
| 10. | Himachal Pradesh | 1 | 1 | — |
| 11. | Jammu and Kashmir | 2 | 2 | — |
| 12. | Jharkhand | 5 | 5 | — |
| 13. | Karnataka | 11 | 9 | 2 |
| 14. | Kerala | 13 | 9 | 4 |
| 15. | Madhya Pradesh | 34 | 33 | 1 |
| 16. | Maharashtra | 23 | 21 | 2 |
| 17. | Manipur | 3 | 3 | — |
| 18. | Mizoram | 1 | — | 1 |
| 19. | Nagaland | 1 | 1 | — |
| 20. | Odisha | 17 | 17 | — |
| 21. | Punjab | 2 | 2 | — |
| 22. | Rajasthan | 8 | 7 | 1 |
| 23. | Tamil Nadu | 11 | 10 | 1 |
| 24. | Tripura | 1 | 1 | — |
| 25. | Uttar Pradesh | 55 | 53 | 2 |
| 26. | Uttarakhand | 6 | 6 | — |
| 27. | West Bengal | 11 | 9 | 2 |
| 28. | Chandigarh | 1 | 1 | — |
| 29. | Dadra and Nagar Haveli | 1 | 1 | — |
| Total | | 271 | 252 | 19 |

Statement-II*Grants released to Jan Shikshan Sansthan (JSSs) during each of the last three years*

| Sl. Name of the State/UT | | Grant Released (Rupees in lakh) | | |
|--------------------------|-------------------|----------------------------------|----------|----------|
| No. | | 2010-11 | 2011-12 | 2012-13 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 410.64 | 441.52 | 393.02 |
| 2. | Arunachal Pradesh | 30.00 | 29.93 | 29.93 |
| 3. | Assam | 149.86 | 145.70 | 147.41 |
| 4. | Bihar | 336.29 | 376.26 | 296.67 |
| 5. | Chhattisgarh | 207.69 | 202.08 | 113.58 |
| 6. | Delhi | 89.45 | 89.52 | 88.97 |
| 7. | Goa | 29.59 | 26.50 | 14.45 |
| 8. | Gujarat | 299.19 | 289.94 | 153.49 |
| 9. | Haryana | 149.98 | 149.75 | 148.72 |
| 10. | Himachal Pradesh | 30.00 | 29.90 | 29.30 |
| 11. | Jammu and Kashmir | 63.02 | 57.73 | 64.01 |
| 12. | Jharkhand | 151.29 | 149.72 | 121.05 |
| 13. | Karnataka | 277.75 | 260.61 | 246.76 |
| 14. | Kerala | 278.17 | 254.55 | 268.28 |
| 15. | Madhya Pradesh | 981.31 | 945.28 | 960.48 |
| 16. | Maharashtra | 638.46 | 579.08 | 370.82 |
| 17. | Manipur | 90.00 | 89.39 | 89.40 |
| 18. | Mizoram | 29.96 | 0.00 | 0.00 |
| 19. | Nagaland | 14.98 | 29.99 | 28.89 |
| 20. | Odisha | 517.11 | 515.65 | 516.31 |
| 21. | Punjab | 59.59 | 59.78 | 59.74 |
| 22. | Rajasthan | 225.07 | 224.19 | 120.83 |
| 23. | Tamil Nadu | 314.18 | 280.59 | 217.72 |
| 24. | Tripura | 27.23 | 27.28 | 12.74 |
| 25. | Uttar Pradesh | 1,554.49 | 1,495.96 | 1,481.93 |
| 26. | Uttarakhand | 176.78 | 166.26 | 127.26 |

| 1 | 2 | 3 | 4 | 5 |
|-------------|------------------------|----------|----------|----------|
| 27. | West Bengal | 295.00 | 243.67 | 122.42 |
| 28. | Chandigarh | 34.94 | 34.91 | 34.76 |
| 29. | Dadra and Nagar Haveli | 29.55 | 27.63 | 14.60 |
| Grand Total | | 7,491.53 | 7,223.37 | 6,273.55 |

Expansion of Telecom Services

*206. SHRIMATI SUMITRA MAHAJAN:
SHRI BHARTRUHARI MAHTAB:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the targets fixed and achieved for expansion and improvement of telecommunication services during the Twelfth Five Year Plan so far, State-wise including Madhya Pradesh;

(b) the action taken by the Government for under-achievement of targets, if any, in any States or region;

(c) whether the allocation made for expansion of telecom services in the rural areas has been utilized fully and properly;

(d) if so, the details thereof and if not, the measures taken by the Government in this regard along with the action taken to fix the responsibility; and

(e) the future action plan of the Government for expansion and improvement of telecommunication services in the country?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) and (b) State-wise targets for expansion of telecom services in the country for the Twelfth Five Year plan have not been fixed by the Planning Commission. One of the objectives of the National Telecom Policy 2012 is to increase rural teledensity in the country from 39.26 percent as on March, 2012 to 70 percent by 2017.

(c) to (e) The details of funds disbursed through Universal Service Obligation Fund (USOF) against the implementation

of USOF funded schemes to improve telecom coverage in rural areas, during Twelfth Five Year Plan up to 31.12.2013 are given in the enclosed Statement.

The Government has approved a proposal on 04.06.2013 to install mobile towers at 2199 locations in 9 States (Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Maharashtra, Madhya Pradesh, Odisha, Uttar Pradesh and West Bengal), which are affected by Left Wing Extremism (LWE). Work has been awarded to Bharat Sanchar Nigam Limited (BSNL). USOF would fund the Capital Expenditure (CAPEX) and Operational Expenditure (OPEX) net of revenue for five years. Estimated project cost is Rs. 3046.12 Crores.

The National Optical Fibre Network (NOFN) project approved on 25.10.2011 is planned to connect all Gram Panchayats (approx. 2.5 Lakh) in the country through optical fibre utilizing existing fibers of Central Public Sector Undertakings (CPSUs) viz. Bharat Sanchar Nigam Limited (BSNL), RailTel and Power Grid Corporation of India Limited (PGCIL) and laying incremental fiber wherever necessary to bridge the connectivity gap between Gram Panchayats (GPs) and Blocks. Various applications for e-governance, e-education, e-health etc. will be provided.

A scheme to extend financial support from USO Fund for provisioning of mobile communication services in remaining inhabited uncovered villages of the country is envisaged.

Villages in North East Region will be covered in the first phase as part of a Comprehensive Telecom Plan for North-East. The Telecom Commission in its meeting held on 06.11.2013, has granted 'in principle' approval for implementation of the comprehensive telecom plan for North-East with a outlay of Rs. 2320.70 crore and has directed that a Detailed Project Report (DPR) be prepared for the same.

Statement

CCA-wise disbursement during Twelfth Five
Year Plan upto 31.12.2013

Figures in crores

| CCA | 2012-13 | 2013-14 |
|--|---------|---------|
| 1 | 2 | 3 |
| Andaman and Nicobar Islands | 0.08 | 0.06 |
| Andhra Pradesh | 23.54 | 9.83 |
| Assam | 1.05 | 1.06 |
| Bihar | 6.61 | 6.45 |
| Chhattisgarh | 10.16 | 7.76 |
| Department of Telecom (DoT) Head Quarter | | 1500* |
| DOT-NOFN | 405.00 | 184.00 |
| Gujarat | 1.51 | 0.20 |
| Haryana | 2.23 | 0.24 |
| Himachal Pradesh | 4.15 | 1.36 |
| Jammu and Kashmir | 3.32 | 1.22 |
| Jharkhand | 3.72 | 2.37 |
| Karnataka | 14.69 | 10.47 |
| Kerala | 3.63 | 0.84 |
| Maharashtra | 6.23 | 2.21 |
| Madhya Pradesh | 19.37 | 12.21 |
| North East-I | 13.68 | 7.41 |
| North East-II | 11.02 | 2.79 |
| Odisha | 16.57 | 11.86 |
| Punjab | 6.02 | 2.37 |
| Rajasthan | 17.98 | 0.00 |
| Tamil Nadu | 16.42 | 11.29 |
| Uttar Pradesh (East) | 20.15 | 2.53 |
| Uttar Pradesh (West) | 8.95 | 4.88 |

| 1 | 2 | 3 |
|-------------|--------|---------|
| Uttarakhand | 5.07 | 3.30 |
| West Bengal | 3.85 | 2.66 |
| Grand Total | 625.00 | 1789.36 |

*Support for rural wireline connections installed before 01.04.2002.

**Housing Schemes for Government
Employees**

*207. DR. MAHENDRASINH P. CHAUHAN : Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Central Government Employees' Welfare Housing Organisation (CGEWHO) undertakes housing projects for the Central Government employees in different parts of the country;

(b) if so, the details thereof including the projects in progress and under planning;

(c) whether the CGEWHO has conducted any survey to assess the requirement/shortage of houses for the Central Government employees;

(d) if so, the details and the outcome thereof; and

(e) the steps taken/proposed to be taken by the Government to address the issue?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) Yes, Madam.

(b) The details are given in the enclosed Statement-I.

(c) Yes.

(d) Central Government Employees' Welfare Housing Organisation (CGEWHO) has conducted demand survey in respect of 20 stations in August 2009, the details of which are given in the enclosed Statement-II.

(e) Since its inception in 1990, the CGEWHO has been able to complete 29 housing projects across the country, catering to 13345 Central Government employees. Besides, the construction of 6010 dwelling units is under progress and under planning. Further projects will be based on the availability of land by the respective State Government entities. In the absence of land not being provided by the State Governments, CGEWHO would consider taking up feasible turnkey projects.

Statement-I

CGEWHO has completed 40 projects consisting of 38 housing projects consisting of 19355 DUs and two institutional projects as per details given below at various locations in different parts of the country

Completed Projects :**(a) Housing Projects**

| Sl. No. | Station | No. of Dwelling Units (DUs) | Year of Completion |
|---------|--------------------------------------|-----------------------------|--------------------|
| 1 | 2 | 3 | 4 |
| 1. | Chennai (Phase-I), Tamil Nadu | 524 | 1995 |
| 2. | Nerul, Navi Mumbai, Maharashtra | 384 | 1996 |
| 3. | Panchkula (Phase-I), Haryana | 98 | 1997 |
| 4. | Kolkata (Phase-I), West Bengal | 576 | 1997 |
| 5. | NOIDA (Phase-I), Uttar Pradesh | 692 | 1997 |
| 6. | NOIDA (Phase-II), Uttar Pradesh | 508 | 1998 |
| 7. | Kharghar, Navi Mumbai, Maharashtra | 1230 | 1998 |
| 8. | Gurgaon (Phase-I), Haryana | 1088 | 1999 |
| 9. | Chandigarh, UT | 305 | 2000 |
| 10. | Bangalore, Kamataka | 603 | 2001 |
| 11. | Hyderabad (Phase-I), Andhra Pradesh | 344 | 2001 |
| 12. | Kochi, Cochin | 43 | 2001 |
| 13. | Gurgaon (Phase-II), Haryana | 852 | 2002 |
| 14. | Pune (Phase-I), Maharashtra | 159 | 2003 |
| 15. | NOIDA (Phase-III), Uttar Pradesh | 980 | 2003 |
| 16. | NOIDA (Phase-IV), Uttar Pradesh | 720 | 2005 |
| 17. | Ahmedabad, Gujarat | 310 | 2005 |
| 18. | Jaipur (Phase-I), Rajasthan | 184 | 2005 |
| 19. | Hyderabad (Phase-II), Andhra Pradesh | 178 | 2006 |
| 20. | Panchkula (Phase-II), Haryana | 240 | 2006 |
| 21. | NOIDA (Phase-V), Uttar Pradesh | 576 | 2007 |
| 22. | Lucknow, Uttar Pradesh | 130 | 2008 |
| 23. | Pune (Phase-II), Maharashtra | 148 | 2008 |
| 24. | Chennai (Phase-II), Tamil Nadu | 572 | 2012 |
| 25. | Jaipur (Phase-II), Rajasthan | 572 | 2012 |

| 1 | 2 | 3 | 4 |
|-------|---------------------------------------|-------|------|
| 26. | Hyderabad (Phase-III), Andhra Pradesh | 380 | 2012 |
| 27. | Bhubaneswar (Phase-I), Odisha | 256 | 2013 |
| 28. | Mohali (Phase-I), Punjab | 603 | 2013 |
| 29. | Meerut (Phase-I), Uttar Pradesh | 90 | 2013 |
| Total | | 13345 | |

(b) Institutional Projects

| | | |
|----|--|------|
| 1. | Army Institute of Management and Technology (Phase-I) | 2005 |
| 2. | Army Institute of Management and Technology (Phase-II) | 2007 |

Projects in progress are as below :

| | | |
|-------|------------------------|----------|
| 1. | Kolkata (Phase-II) | 582 DUs |
| 2. | Mohali (Phase-II) | 615 DUs |
| 3. | Bhubaneswar (Phase-II) | 240 DUs |
| 4. | Greater NOIDA | 2130 DUs |
| Total | | 3567 DUs |

Projects under planning :

| | | |
|-------|--------------------------|----------|
| 1. | Chennai (Phase-III) | 1220 DUs |
| 2. | Meerut (Phase-II) | 600 DUs |
| 3. | SAS Nagar, Mohali | 226 DUs |
| 4. | Vishakhapatnam (Phase-I) | 250 DUs |
| 5. | Mohali (Phase-III) | 147 DUs |
| Total | | 2443 DUs |

Statement-II

The demand survey has been conducted by CGEWHO in August, 2009 for following 20 stations:

| | |
|-------------------------|----------------|
| (i) Chandigarh | (vii) Mysore |
| (ii) Pune | (viii) Shimla |
| (iii) Patna | (ix) Jabalpur |
| (iv) Dehradun | (x) Guwahati |
| (v) Nagpur | (xi) Ranchi |
| (vi) Thiruvananthapuram | (xii) Vadodara |

| | |
|-----------------|----------------|
| (xiii) Bhopal | (xvii) Indore |
| (xiv) Goa | (xviii) Raipur |
| (xv) Agra | (xix) Siliguri |
| (xvi) Allahabad | (xx) Jammu |

The response received from prospective beneficiaries was analyzed and the stations categorized as under:

- (i) Category I - More than 500 applicants
- (ii) Category II - Between 1 to 500 applicants
- (iii) Category III - Less than 100 applicants

The details are as under:

| Station | No. of applications received |
|-----------------------|------------------------------|
| Category-I | |
| (i) Chandigarh | 2012 |
| (ii) Pune | 1608 |
| (iii) Patna | 960 |
| (iv) Dehradun | 954 |
| (v) Nagpur | 792 |
| (vi) Thiruvanthapuram | 621 |
| Category-II | |
| (i) Mysore | 334 |
| (ii) Shimla | 244 |
| (iii) Jabalpur | 239 |
| (iv) Guwahati | 226 |
| (v) Ranchi | 195 |
| (vi) Vadodra | 170 |
| (vii) Bhopal | 139 |
| (viii) Goa | 127 |
| Category-III | |
| (i) Agra | 96 |
| (ii) Allahabad | 90 |
| (iii) Indore | 73 |
| (iv) Raipur | 69 |
| (v) Siliguri | 62 |
| (vi) Jammu | 42 |

[English]

Rehabilitation of Nitaquat Returnees

*208. SHRI P. KARUNAKARAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of Indian workers who left Saudi Arabia on account of stringent implementation of Nitaquat, State-wise;

(b) the details of the arrests made, if any, and harassment of Indian workers during the implementation of the said labour law;

(c) the details of the rehabilitation programmes formulated for the returnees from the Gulf, State-wise, including Kerala and the number of returnees who have availed the benefits so far;

(d) whether States have sought support from the Government to rehabilitate returnees;

(e) if so, the details thereof and the response of the Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) The number of Indians who left on final exit with Emergency Certificate as well as with regular passport during and after the 7-month grace period (6th April, 2013 to 3rd November, 2013) announced by the Saudi authorities is 141301 (as on 27th November, 2013). These Indian nationals could return to India without facing any penal action and with no ban on their return.

The State-wise list of persons issued with Emergency Certificates by the Indian Missions and Posts in Kingdom of Saudi Arabia are given in the enclosed Statement.

(b) No large scale arrests or harassment of Indian workers during the 7-month grace period has been reported. More than 1.4 million Indian have availed concessions during the above grace period. This includes 4,34,667 Indians who transferred their services to other firms, who are 'Nitaquat' complaint. Additionally 4,81,233 Indians changed their jobs/profession. Apart from this over 4,70,000 Indians got renewed their licenses/job permits. However, the Consulate General of India, Jeddah has reported that on 21.01.2014 five hundred and three Indians were lodged in Deportation Centre at Shumaisi near Jeddah. These Indians were arrested by Jawazat Police for violating work permit and visa related rules viz. not having valid residential permits, not working with sponsor, running away from sponsor etc.

(c) to (e) Rehabilitation of returnees rests mainly with the State Governments. In this regard, the Ministry of Overseas Indian Affairs had called meetings of Ministers/representatives of major labour sending States twice, the first on 09-04-2013 and the second on 25-06-2013 to discuss issues arising from implementation of Nitaquat in Saudi Arabia. The State Governments were also asked to consider the issue of rehabilitation of the returnees.

The Government of Kerala Representative requested in the meeting to explore the possibility of giving re-employment to returnees through Indian companies for their rehabilitation and also to give special loans and subsidy to them through Nationalised Banks. In this connection, State Governments %were advised that the existing State Government Schemes or Central Government Schemes as and if applicable may be used for this. It was also informed that the State Government of Kerala had issued Government orders for implementation of a rehabilitation scheme for returned Non-Resident Keralites on 11.03.2013. A provision of rupees two crore for the financial year 2012-13 had been provided, and proposed activities included seed capital/subsidy for viable small scale projects in association with financial institutions as well as training and awareness programme for the rehabilitation of returned

emigrants. An amount of Rs. 1 crore was released to the implementing agency. An amount of Rs. 2.97 crore has been earmarked for the Financial Year 2013-14 for this purpose. Consequent to Nitaqat law in KSA the State Government announced a comprehensive rehabilitation package for return emigrants and an amount of Rs. 10 crore was announced in the budget speech for 2014-15 for this.

During the grace period, most of the Indians have availed the concessions by transferring their services to other firms, changing their jobs/professions, renewing their licenses/job permits. Some Indian nationals returned to India without facing any penal action and without any ban on their return with legal work permits. Therefore, the question of rehabilitation of returnees actually did not pose that much problem as was apprehended.

Statement

| Sl. No. | State | Embassy of India, Riyadh | | Consulate General of India, Jeddah | |
|---------|-------------------|--------------------------|-----------------|------------------------------------|-----------------|
| | | EC applications received | ECs distributed | EC applications received | ECs distributed |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Uttar Pradesh | 23992 | 15642 | 12423 | 11168 |
| 2. | Andhra Pradesh | 12688 | 7839 | 935 | 816 |
| 3. | West Bengal | 6002 | 3884 | 4960 | 4511 |
| 4. | Kerala | 5336 | 2935 | 2295 | 1914 |
| 5. | Tamil Nadu | 6741 | 3944 | 996 | 860 |
| 6. | Bihar | 3814 | 2474 | 1300 | 1155 |
| 7. | Rajasthan | 3776 | 2395 | 405 | 326 |
| 8. | Jammu and Kashmir | 349 | 191 | 1310 | 1088 |
| 9. | Karnataka | 1463 | 865 | 430 | 351 |
| 10. | Maharashtra | 1062 | 646 | 281 | 228 |
| 11. | Assam | 764 | 499 | 405 | 349 |
| 12. | Punjab | 621 | 433 | 251 | 195 |
| 13. | Gujarat | 266 | 182 | 175 | 144 |
| 14. | Jharkhand | 204 | 126 | 68 | 57 |
| 15. | Odisha | 220 | 110 | 80 | 72 |
| 16. | Uttarakhand | 186 | 124 | 49 | 41 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|------------------|-------|-------|-------|-------|
| 17. | Madhya Pradesh | 178 | 107 | 68 | 62 |
| 18. | Delhi | 148 | 105 | 65 | 57 |
| 19. | Tripura | 47 | 37 | 63 | 57 |
| 20. | Haryana | 96 | 64 | 18 | 17 |
| 21. | Himachal Pradesh | 55 | 33 | 15 | 12 |
| 22. | Puducherry | 21 | 13 | 3 | 2 |
| 23.. | Goa | 20 | 13 | 2 | 2 |
| 24. | Chandigarh | 25 | 14 | 0 | 0 |
| 25. | Chhattisgarh | 10 | 5 | 2 | 1 |
| 26. | Manipur | 0 | 0 | 1 | 1 |
| | Others | 91 | 49 | 0 | |
| Total | | 68175 | 42729 | 26600 | 23486 |

Aakash Tablets

*209. SHRI MAHABALI SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has formulated any scheme to provide low cost Aakash tablet to the students across the country;

(b) if so, the number of tablets distributed so far under this scheme, State/ UT-wise;

(c) whether Datawind company had been given an order for supply of one lakh tablets;

(d) if so, whether Datawind company has failed to deliver the order and if so, the action taken by the Government against the said company; and

(e) the steps taken/being taken by the Government for providing Aakash tablets to students in time?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) to (d) Madam, no such scheme has been approved.

However, it is intimated that under the National Mission on Education through Information and Communication

Technology (NMEICT) a project with the objective of development of Low Cost Access Device (LCAD) was sanctioned to IIT Rajasthan in September 2010 with the following stated deliverables :-

- (1) Procurement and distribution of 1 lakh LCAD
- (2) Optimization of the hardware and software of the LCAD
- (3) Testing of LCAD

This project was subsequently transferred to the IIT Bombay in April, 2012. IIT Bombay placed a Purchase Order on M/s Datawind for procuring 1,00,000 tablets. It is stated that IIT Bombay has received deliveries of all 1,00,000 Aakash tablets from M/s Datawind. IIT Bombay has also imposed penalty for late deliveries of the tablets.

(e) An Inter Ministerial Committee, constituted by the Department of Electronics and Information Technology (DeitY), for continuous R&D and timely delivery of "Aakash" tablets has finalized the technical specifications of Aakash IV in its meeting held on 12th June, 2013. It has been decided to make available "AakashIV" tablet on DGS&D rate contract, so as to enable various Government Departments and individual institutions (including educational institutions) to procure the Aakash Tablets without any difficulty.

[English]

Judicial Reforms

*210. SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the targets set and achievements made by the National Mission for Justice Delivery and Legal Reforms;

(b) the steps taken by the Government to realise the objectives of the Mission within its time frame;

(c) whether the policy guidelines for developing measurable performance standards for Indian Courts have been framed;

(d) if so, the details thereof; and

(e) if not, the time by which these guidelines will be framed?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (e) The overall goal of the National Mission for Justice Delivery and Legal Reforms is timely delivery of justice and enhancing accountability through structural changes. Towards this end, it has identified five strategic initiatives, *namely* (i) Policy and Legislative Changes, (ii) Re-engineering procedures and Alternate Dispute Resolution, (iii) Focus on human resource development, (iv) Leveraging ICT for better justice delivery; and (v) Improving infrastructure. The National Mission was established in August, 2011, and has a time frame of five years (2011-16). The Mission has taken several steps towards fulfillment of its objectives, including *inter-alia*:

- Draft legislations on Judicial Accountability and Standards, Enhancement of Age of Retirement of Judges, and Judicial Appointments Commission have been formulated.
- State Governments have formulated their State Litigation Policies to reduce Government litigation and contribute to reduction in overall pendency of court cases.
- Recommendations have been made for amendments to the Negotiable Instruments (NI) Act along with other policy and administrative measures to check increasing litigation relating to cheque bounce cases.

- Computerisation of over 13,000 courts at district and subordinate level for delivery of citizen centric services, such as online availability of case status, cause lists and orders/judgements.

- Support to National Judicial Academy for training of Judges.

- Infrastructure support to State Judicial Academies through the 13th Finance Commission.

- Providing support to State Governments for establishing Alternate Dispute Resolution Centres through the 13th Finance Commission.

- Implementation of the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary.

An important aspect of the judicial reforms relates to re-engineering court procedures and court processes for early disposal of cases. A comprehensive scheme of National Court Management Systems (NCMS) has been formulated and notified by Hon'ble Supreme Court of India. The NCMS has constituted a Sub Committee to develop measurable standards of performance for courts, addressing the issues of quality, responsiveness and timeliness.

[Translation]

Diplomatic Row with USA

*211. SHRIMATI SEEMA UPADHYAY:
SHRI S.R. JEYADURAI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any Indian diplomat has been arrested/ill treated in the United States of America (USA) in the recent past;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has taken up the issue with the Government of USA and if so, the reaction of the Government of USA thereto;

(d) whether the said incident has affected the progress in the diplomatic/friendly ties between India and the USA; and

(e) if so, the details thereof and the action taken by the Government to resolve the diplomatic row and its current status?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) On 12 December, 2013, Dr. Devyani Khobragade, Acting Consul General of India in New York, was arrested by officers of the Diplomatic Security Service of the US State Department on charges of 'visa fraud' and 'false statement.' Dr. Khobragade was handcuffed, strip-searched, fingerprinted by US law enforcement authorities, who claimed it was part of their normal procedures, and was later released by a US Court on bail.

(c) The Government took up this issue with the US Government; we conveyed our strong objection to both the arrest of Dr. Khobragade and the manner in which action was taken. The US Government has expressed that it regretted the incident. Dr. Khobragade returned to India on 10 January, 2014 after the US granted her full diplomatic immunity.

(d) and (e) Although India has expressed serious concern and outrage at the incident, it is also recognized that India and the US have a multi-faceted strategic partnership. Neither side sees this as a 'single issue' relationship. For this reason, both sides have agreed to work to address the issues arising as a result of the arrest of Dr. Devyani Khobragade, including to negotiate India's demand for the dropping of all charges against Dr. Khobragade. Towards this end, the two countries have agreed to initiate a dialogue to address all aspects related to diplomatic privileges and immunities in a mutually acceptable manner. At the same time, both sides have agreed to continue to implement other programmes of bilateral cooperation.

[English]

Autonomy to CBI

*212. DR. P. VENUGOPAL:
SHRI ARJUN RAM MEGHWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether suggestion has been received by the Government for enactment of a separate law or an amendment in the existing Delhi Special Police Establishment Act to give the Central Bureau of Investigation (CBI) a statutory backing;

(b) if so, the details thereof;

(c) whether the existing law has been grossly inadequate in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government for functional autonomy of the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) Various suggestions have been received from time to time which, inter alia, include:—

- (1) Enactment of a separate Act for CBI in tune with the requirement of the time, rather than deriving its power from the Delhi Special Police Establishment Act, 1946.
 - (2) Appointment of Director CBI on the recommendation of a Committee consisting of Prime Minister as Chairperson, Leader of Opposition in the House of People as Member and the Chief Justice of India or a Judge of the Supreme Court nominated by him as Member.
 - (3) Setting up of an independent Directorate of Prosecution and grant of statutory status to DoP.
 - (4) Removal of Director CBI, only by order of the President on grounds of proved misbehavior and incapacity.
 - (5) Induction of Director CBI as full-fledged member in the Selection Committee for recommending selection of officers of CBI of the level of SP and above.
 - (6) Exercise of power of superintendence of Central Government in a manner which would not interfere in investigation or disposal of any case in a particular manner by the DSPE.
 - (7) Establishment of an Accountability Commission/ separate Watchdog Agency to ensure Accountability of CBI.
 - (8) Enhancement of financial and administrative powers of the Director CBI.
- (c) No, Madam.
- (d) Question does not arise.
- (e) Based on the recommendations of the Group of Ministers (GoM), an affidavit proposing amendments to Delhi Special Police Establishment Act, 1946, has been filed in the Hon'ble Supreme Court on 03.07.2013.

The DSPE Act, 1946, has been amended through the recently enacted Lokpal Act, vesting the appointment of

Director CBI in a Committee headed by the Prime Minister and statutory status has been accorded to the post of the Director of Prosecution.

The Director CBI has been recently vested with greater financial and administrative powers in furtherance of functional autonomy.

Autonomy to Colleges

*213. SHRI P.K. BIJU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has granted/proposes to grant autonomy to some of the colleges in the country;

(b) if so, the details thereof and the guidelines laid down in this regard along with the benefits of such autonomy to the said colleges;

(c) whether the Government has consulted University Teachers' Associations and sought suggestions from the experts in this regard and if so, the details thereof and if not, the reasons therefor;

(d) the total number of colleges which have been granted autonomy during the Eleventh Five Year Plan; and

(e) the total funds allocated and released to such colleges since granting them autonomy?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) Yes, Madam. The scheme of Autonomous Colleges is being implemented by the University Grants Commission (UGC) to provide autonomy to select colleges.

(b) As per the latest XIth plan guidelines, available at http://www.ugc.ac.in/pdfnews/9986207_revised_autonomous_collegejan13.pdf, once a college attains the status of an Autonomous College, it is entitled for following privileges: have freedom to determine and prescribe their own courses of study and syllabi, restructure and redesign the courses to suit local needs; prescribe rules for admission in consonance with the reservation policy of the state government; evolve methods of assessment of students' performance, the conduct of examinations and notification of results; use modern tools of educational technology to achieve higher standards and greater creativity; promote healthy practices such as community service, extension activities, projects for the benefit of the society at large, neighbourhood programmes, etc.

The following criteria are considered for identification of institutions for grant of autonomy, namely: academic reputation and previous performance in university examinations and its academic/co-curricular/extension activities in the past; academic/extension achievements of the faculty; quality and merit in the selection of students and teachers, subject to statutory requirements in this regard; adequacy of infrastructure, for example, library, equipment, accommodation for academic activities, etc.; quality of institutional management; National Assessment and Accreditation Council (NAAC) 'A' grade; financial resources provided by the management/state government for the development of the institution; responsiveness of administrative structure and motivation and involvement of faculty in the promotion of innovative reforms.

The University Grants Commission provides financial assistance to the tune of upto Rs. 15 lakhs for Undergraduate College and Rs. 20 lakhs for PG and UG Colleges, eligible under Section 12B of the UGC Act, 1956 for UGC funding, apart from its regular grants. This assistance is provided for meeting the additional expenses on the following heads, namely: Guest/visiting faculty; Orientation and re-training of teachers; Re-designing courses and development of teaching/learning material; Workshop and seminars; Examination reforms; Office equipment, teaching aids and laboratory equipment; Furniture for office, classrooms, library and laboratories; Library equipment, books/journals; Expenditure on meetings of the governing body and committees; Honorarium to Controller of Examinations (full-time) not exceeding Rs. 8000/- p.m.; Accreditation (NAAC) fee; Renovation and repairs not leading to construction of a new building; and Extension Activities.

As on date there are 455 autonomous colleges (affiliated to 87 universities) in 22 State in the country (list is available at http://www.ugc.ac.in/oldpdf/colleges/autonomous_college-list.pdf).

(c) The scheme has been prepared by the UGC after due deliberations. The scheme is continuing since the fourth Five Year Plan and is reviewed by the UGC before deciding its continuation to the next Plan.

(d) A total of 149 colleges have been granted autonomy during the XIth Five Year Plan. Details are available at http://www.ugc.ac.in/oldpdf/colleges/autonomous_colleges-list.pdf.

(e) Out of 149 colleges granted autonomy during XIth Five Year Plan, 76 colleges were eligible for special autonomy grant. These colleges have been allocated a grant

of Rs. 27.09 crores out of which Rs. 19.84 crores have been released.

Recovery of Outstanding Dues

*214. SHRI NISHIKANT DUBEY:
SHRI M. VENUGOPALA REDDY:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether sizeable amount of dues are outstanding against mobile and landline subscribers of Mahanagar Telephone Nigam Ltd. (MTNL) and Bharat Sanchar Nigam Ltd. (BSNL) in various telecom circles in the country;

(b) if so, the details thereof, circle-wise;

(c) the details of dues recovered during the last three years and the current year, circle and State-wise;

(d) the measures taken/being taken by the Government for recovery of dues and fixing the responsibility for non-recovery so far; and

(e) the action taken against the defaulters by MTNL/BSNL in their respective service areas?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) and (b) Mahanagar Telephone Nigam Limited (MTNL)'s outstanding dues against its subscribers on account of telephone bills are R. 1187 crores as on 31.12.2013.

Bharat Sanchar Nigam Limited (BSNL)'s total outstanding dues against its subscribers on account of telephone bills is Rs. 3211.95 crores as on 30.11.2013

State-wise outstanding dues against subscribers on account of BSNL (upto 30.11.2013) and MTNL (31.12.2013) in respect of Basic services (including PCO, VPT and ISDN) and Mobile Services is placed in the enclosed Statement-I, II, and III.

(c) The details of outstanding dues recovered in respect of BSNL and MTNL during the last three years and current year (upto December, 2013) are placed in the enclosed Statement-IV, V, and VI.

(d) Following steps are being taken by BSNL/MTNL to effect recovery of outstanding dues from its customers on regular basis:-

(1) Payment reminders through IVRS/SMS are being issued to persuade the customers to make

payment before disconnection of their telephones and instructions have been issued to ensure timely issue of telephone bills and to effect disconnection of telephones for non-payment promptly, strong monitoring of outstanding position.

(2) Connections remaining disconnected for non-payment are permanently closed after six months from the date of disconnection and accounts regularized by adjusting Security deposit if any available.

(3) Legal proceedings wherever required are initiated against the defaulters for recovery of dues.

(4) Graded discount scheme to incentivize defaulting customers, for clearance of old outstanding dues was introduced and incentive scheme to employees of BSNL for recovery of outstanding arrears from defaulters has also been put in place.

(5) Circle-wise and Year-wise target for liquidation of outstanding dues are fixed and progress with regard to liquidation of outstanding dues is closely monitored and units are addressed periodically.

(6) Circles have also been asked to utilize the services of State Government Departments and Lok Adalats in recovery of outstanding dues and State Governments have been requested to amend their respective land revenue acts for recovery of BSNL dues as land revenue arrears.

(e) Legal notices are issued and if the same fail to yield fruitful result, recovery suits are initiated in the court of law wherever considered appropriate.

Statement-I

Circle-wise provisional outstanding of
MTNL as on 31.12.2013

Outstanding Details

(Figure in Rs. Crores)

| Service | Delhi | Mumbai | Total |
|------------------|------------|------------|-------------|
| Basic service | 613 | 352 | 965 |
| Wireless service | 156 | 66 | 222 |
| Total | 769 | 418 | 1187 |

Statement-II*Circle-wise detail of BSNL in respect of Mobile Services***Outstanding Dues for Mobile Services
(GSM, CDMA and WIMAX Services) as on
30th November, 2013**

(Figures in Rs. Crores)

| Circle | Outstanding Dues |
|-----------------------------|------------------|
| 1 | 2 |
| Andaman and Nicobar Islands | 5.16 |
| Assam | 86.2 |
| Bihar | 63.29 |
| Jharkhand | 50.36 |
| Kolkata | 36.32 |
| North East-I | 67.97 |
| North East-II | 115.56 |
| Odisha | 43.5 |
| West Bengal | 54.15 |
| Chhattisgarh | 25.53 |
| Gujarat | 19.76 |
| Madhya Pradesh | 50.63 |
| Maharashtra | 110.04 |
| Haryana | 6.86 |
| Himachal Pradesh | 8.09 |
| Jammu and Kashmir | 71.56 |
| Punjab | 10.44 |
| Rajasthan | 13.56 |
| Uttar Pradesh (East) | 87.34 |
| Uttar Pradesh (West) | 38.07 |
| Uttarakhand | 12.01 |
| Andhra Pradesh | 46.79 |
| Chennai | 12.83 |
| Karnataka | 43.10 |

| 1 | 2 |
|-------------|---------|
| Kerala | 18.19 |
| Tamil Nadu | 13.24 |
| Grand Total | 1110.54 |

Statement-III*Circle-wise detail of BSNL of Basic services***Net Outstanding of Basic Services (including PCO,
VPT and ISDN) as on 30th November, 2013**

| Sl. No. | Name of Circle | Net outstanding (Figures in Rs. Crores) |
|---------|-----------------------------|--|
| 1 | 2 | 3 |
| 1. | Andaman and Nicobar Islands | 6.22 |
| 2. | Andhra Pradesh | 105.09 |
| 3. | Assam | 55.54 |
| 4. | Bihar | 263.28 |
| 5. | Jharkhand | 91.00 |
| 6. | Gujarat | 30.42 |
| 7. | Haryana | 21.56 |
| 8. | Himachal Pradesh | 8.04 |
| 9. | Jammu and Kashmir | 53.29 |
| 10. | Karnataka | 43.78 |
| 11. | Kerala | 34.46 |
| 12. | Madhya Pradesh | 79.31 |
| 13. | Chhattisgarh | 28.53 |
| 14. | Maharashtra | 176.70 |
| 15. | North East-I | 53.64 |
| 16. | North East-II | 234.33 |
| 17. | Odisha | 42.18 |
| 18. | Punjab | 22.20 |
| 19. | Rajasthan | 25.84 |

| 1 | 2 | 3 | 1 | 2 | 3 |
|-----|----------------------|--------|-------|--------------|---------|
| 20. | Tamil Nadu | 35.64 | 24. | West Bengal | 86.62 |
| 21. | Uttar Pradesh (East) | 305.89 | 25. | Kolkata T.D. | 155.64 |
| 22. | Uttar Pradesh (West) | 103.68 | 26. | Chennai T.D. | 20.16 |
| 23. | Uttarakhand | 18.36 | Total | | 2101.41 |

Statement-IV*Circle-wise detail of MTNL***Circle-wise provisional figures of recoveries of outstanding amount including billed during the year**

(Figure in Rs. Crores)

| Unit | 2010-11 | 2011-12 | 2012-13 | 2013-14 (upto Dec., 2013) |
|--------------|---------|---------|---------|---------------------------|
| Delhi Basic | 977 | 993 | 914 | 672 |
| Delhi WS | 75 | 66 | 96 | 32 |
| Delhi Total | 1052 | 1059 | 1010 | 704 |
| Mumbai Basic | 1523 | 1448 | 1385 | 1116 |
| Mumbai WS | 67 | 54 | 49 | 60 |
| Mumbai Total | 1590 | 1502 | 1434 | 1176 |
| MTNL Total | 2642 | 2561 | 2444 | 1880 |

Statement-V*Circle-wise details of BSNL***Position of Recovery of Outstanding dues against previous years and against bills raised during the year from Subscribers of Landline of BSNL Including PCO, VPT and ISDN) during previous 3 years and Current Year (up to 30.11.2013)**

(Figure in Rs. Crores)

| Sl. No. | Name of Circle | 2010-11 | 2011-12 | 2012-13 | 2013-14 (Upto 30 November, 2013) |
|---------|-----------------------------|---------|---------|---------|----------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andaman and Nicobar Islands | 8.13 | 6.92 | 4.85 | 2.87 |
| 2. | Andhra Pradesh | 601.27 | 515.39 | 449.25 | 290.19 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|----------------------|---------|---------|---------|---------|
| 3. | Assam | 67.79 | 55.94 | 45.25 | 28.56 |
| 4. | Bihar | 101.62 | 71.56 | 49.03 | 35.88 |
| 5. | Jharkhand | 78.90 | 57.23 | 44.19 | 30.13 |
| 6. | Gujarat | 590.84 | 555.04 | 465.03 | 306.36 |
| 7. | Haryana | 168.94 | 194.71 | 146.31 | 90.05 |
| 8. | Himachal Pradesh | 58.27 | 54.22 | 45.92 | 28.33 |
| 9. | Jammu and Kashmir | 66.44 | 59.36 | 48.57 | 31.20 |
| 10. | Karnataka | 644.83 | 603.72 | 503.75 | 343.36 |
| 11. | Kerala | 784.27 | 651.91 | 565.48 | 339.41 |
| 12. | Madhya Pradesh | 230.44 | 281.09 | 187.90 | 129.29 |
| 13. | Chhattisgarh | 48.56 | 46.28 | 38.33 | 23.49 |
| 14. | Maharashtra | 839.41 | 771.31 | 654.06 | 420.15 |
| 15. | N.E.-I | 37.52 | 29.04 | 17.73 | 13.42 |
| 16. | N.E.-II | 37.27 | 24.04 | 11.33 | 18.35 |
| 17. | Odisha | 101.86 | 97.46 | 81.07 | 49.78 |
| 18. | Punjab | 277.74 | 258.30 | 219.11 | 132.55 |
| 19. | Rajasthan | 296.13 | 279.05 | 236.64 | 154.16 |
| 20. | Tamil Nadu | 492.04 | 412.91 | 353.04 | 229.06 |
| 21. | Uttar Pradesh (East) | 163.37 | 148.30 | 130.15 | 75.77 |
| 22. | Uttar Pradesh (West) | 197.67 | 182.57 | 137.47 | 95.38 |
| 23. | Uttarakhand | 65.41 | 60.71 | 47.83 | 31.19 |
| 24. | West Bengal | 153.9 | 122.97 | 106.93 | 58.31 |
| 25. | Kolkata T.D. | 336.67 | 300.12 | 268.76 | 172.01 |
| 26. | Chennai T.D. | 370.73 | 316.12 | 296.30 | 200.79 |
| Total | | 6819.90 | 6156.29 | 5154.26 | 3330.04 |

Statement-VI

Year-wise details of Recovery in Mobile Services (GSM, CDMA and WIMAX)

(Figure in Rs. Crores)

| Sl. No. | Circle | 2010-11 | 2011-12 | 2012-13 | 2013-14 (Upto Nov., 2013) |
|---------|-----------------------------|---------|---------|---------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andaman and Nicobar Islands | 3.35 | 2.97 | 2.80 | 1.68 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------------|----------------------|---------|---------|---------|---------|
| 2. | Assam | 132.79 | 142.72 | 152.13 | 100.98 |
| 3. | Bihar | 20.80 | 22.41 | 22.90 | 14.36 |
| 4. | Jharkhand | 19.63 | 21.14 | 21.04 | 13.43 |
| 5. | Kolkata | 43.05 | 40.26 | 37.55 | 23.29 |
| 6. | North East-I | 38.65 | 42.90 | 40.94 | 27.92 |
| 7. | North East-II | 33.42 | 37.63 | 36.02 | 24.06 |
| 8. | Odisha | 54.26 | 57.32 | 57.09 | 38.17 |
| 9. | West Bengal | 32.06 | 32.63 | 32.83 | 20.21 |
| 10. | Chhattisgarh | 27.43 | 28.13 | 28.36 | 18.31 |
| 11. | Gujarat | 62.78 | 66.83 | 61.97 | 41.49 |
| 12. | Madhya Pradesh | 86.25 | 81.89 | 82.01 | 53.25 |
| 13. | Maharashtra | 195.83 | 227.94 | 196.24 | 121.44 |
| 14. | Haryana | 21.76 | 20.14 | 20.04 | 12.25 |
| 15. | Himachal Pradesh | 35.95 | 29.43 | 28.42 | 19.16 |
| 16. | Jammu and Kashmir | 147.68 | 138.59 | 141.29 | 95.81 |
| 17. | Punjab | 28.89 | 30.05 | 33.68 | 25.65 |
| 18. | Rajasthan | 93.93 | 84.83 | 77.40 | 48.94 |
| 19. | Uttar Pradesh (East) | 87.73 | 81.33 | 82.99 | 56.04 |
| 20. | Uttar Pradesh (West) | 29.84 | 28.68 | 30.54 | 21.83 |
| 21. | Uttarakhand | 19.60 | 20.48 | 18.48 | 11.95 |
| 22. | Andhra Pradesh | 125.23 | 113.07 | 106.94 | 69.78 |
| 23. | Chennai | 82.51 | 80.60 | 77.05 | 50.51 |
| 24. | Karnataka | 146.42 | 144.17 | 132.87 | 87.07 |
| 25. | Kerala | 209.20 | 198.43 | 181.50 | 120.82 |
| 26. | Tamil Nadu | 171.91 | 167.12 | 158.91 | 107.35 |
| Grand Total | | 1950.95 | 1941.69 | 1861.99 | 1225.75 |

[Translation]

Teacher-student Ratio

*215. SHRI P.L. PUNIA:

SHRI FRANCISCO COSME SARDINHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the optimal student-teacher ratio for schools in the country as mandated under the Right of Children to Free and Compulsory Education (RTE) Act;

(b) whether the Government has assessed/laid down student-teacher ratio in various States of the country and if so, the details thereof, State/UT-wise;

(c) whether the student-teacher ratio is excessively low in Government primary and upper primary schools across the country;

(d) if so, the details thereof, State/UT-wise and the reaction of the Government thereto; and

(e) whether the Government has issued any guidelines to the States in this regard and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) Yes, Madam. The schedule under Section 25 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 which became operative with effect from 1st April, 2010, prescribes the following Pupil-Teacher Ratio (PTR) to be maintained at each of the school:—

A. For classes I to V:

- (i) Two teachers for up to sixty admitted children
- (ii) Three teachers for 61 -90 children
- (iii) Four teachers for 91-120 children
- (iv) Five teachers for 121 -200 children
- (v) One Head Teacher, other than the five teachers, if the number of admitted children exceeds 150; and
- (vi) The PTR (excluding Head Teacher) shall not exceed forty if the number of admitted children is above 200.

B. For Classes VI to VIII:

- (i) At least one teacher per class so that there shall be at least one teacher each for (a) Science and Mathematics; (b) Social Studies; and (c) Languages.
- (ii) At least one teacher for every 35 children;
- (iii) Where admission of children is above 100, there shall be (a) a full time head-teacher and (b) part time instructors for Art Education, Health and Physical Education and Work Education.

(b) As per District Information System for Education (DISE) 2012-13, the PTR at national level in government schools is 28:1. The State/UT-wise details are given in the enclosed Statement-I.

- (c) At the State/UT level. Bihar (54). Dadra and Nagar

Haveli (35), Jharkhand (41), Madhya Pradesh (36) and Uttar Pradesh (33) reported adverse PTR above 30:1.

(d) Since the inception of SSA, a total of 19.84 lakh teacher posts have been sanctioned against which over 14.80 lakh teacher posts have been filled by the States/UTs upto 30.09.2013. The number of teacher posts created under SSA which are still to be filled is given in the enclosed Statement-II.

(e) The Government of India, MHRD monitors the position regularly and takes up the issue with States/UT's at the level of the Chief Ministers, State Education Ministers and the State Government Officials from time to time in order to expedite recruitment of teachers by the State/UT.

Statement-I

| State/UT | PTR – All Government Schools (Class I-VIII) 2012-13 |
|-----------------------------|---|
| 1 | 2 |
| Andaman and Nicobar Islands | 9 |
| Andhra Pradesh | 20 |
| Arunachal Pradesh | 16 |
| Assam | 22 |
| Bihar | 54 |
| Chandigarh | 26 |
| Chhattisgarh | 24 |
| Dadra and Nagar Haveli | 35 |
| Daman and Diu | 26 |
| Delhi | 26 |
| Goa | 13 |
| Gujarat | 30 |
| Haryana | 23 |
| Himachal Pradesh | 10 |
| Jammu and Kashmir | 12 |
| Jharkhand | 41 |
| Karnataka | 23 |

| 1 | 2 | 1 | 2 |
|----------------|----|---------------|----|
| Kerala | 15 | Punjab | 18 |
| Lakshadweep | 12 | Rajasthan | 22 |
| Madhya Pradesh | 36 | Sikkim | 11 |
| Maharashtra | 23 | Tamil Nadu | 19 |
| Manipur | 10 | Tripura | 14 |
| Meghalaya | 16 | Uttar Pradesh | 33 |
| Mizoram | 12 | Uttarakhand | 15 |
| Nagaland | 13 | West Bengal | 29 |
| Odisha | 26 | All States | 28 |
| Puducherry | 11 | | |

Source: DISE 2012-13.

Statement-II

Progress of New Teacher Recruitment under SSA as on 30th September 2013

| Sl.No. | State/UTs | Sanction | Achievement | Vacancies |
|--------|----------------------------|----------|-------------|-----------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Island | 215 | 198 | 17 |
| 2. | Andhra Pradesh | 39354 | 38319 | 1035 |
| 3. | Arunachal Pradesh | 7262 | 6334 | 928 |
| 4. | Assam | 48808 | 41348 | 7460 |
| 5. | Bihar | 403413 | 236536 | 174577 |
| 6. | Chandigarh | 1390 | 1390 | 0 |
| 7. | Chhattisgarh | 67507 | 57193 | 10314 |
| 8. | Dadra and Nagar Haveli | 958 | 427 | 531 |
| 9. | Daman and Diu | 119 | 92 | 27 |
| 10. | Delhi | 7104 | 3834 | 3270 |
| 11. | Goa | 169 | 169 | 0 |
| 12. | Gujarat | 58688 | 31430 | 27258 |
| 13. | Haryana | 13435 | 13435 | 0 |
| 14. | Himachal Pradesh | 6087 | 3653 | 2434 |
| 15. | Jammu and Kashmir | 43471 | 42316 | 1155 |

| 1 | 2 | 3 | 4 | 5 |
|-------|----------------|---------|---------|--------|
| 16. | Jharkhand | 120396 | 80857 | 39539 |
| 17. | Karnataka | 29055 | 24407 | 4648 |
| 18. | Kerala | 2925 | 2783 | 142 |
| 19. | Lakshadweep | 38 | 17 | 21 |
| 20. | Madhya Pradesh | 173855 | 169591 | 4264 |
| 21. | Maharashtra | 42091 | 15484 | 26607 |
| 22. | Manipur | 2871 | 2719 | 152 |
| 23. | Meghalaya | 13354 | 9050 | 4304 |
| 24. | Mizoram | 2502 | 2175 | 327 |
| 25. | Nagaland | 3464 | 3147 | 317 |
| 26. | Odisha | 89901 | 87984 | 1917 |
| 27. | Puducherry | 48 | 37 | 11 |
| 28. | Punjab | 14090 | 10661 | 3429 |
| 29. | Rajasthan | 114132 | 114132 | 0 |
| 30. | Sikkim | 726 | 405 | 321 |
| 31. | Tamil Nadu | 33214 | 33214 | 0 |
| 32. | Tripura | 6980 | 5711 | 1269 |
| 33. | Uttar Pradesh | 423553 | 299357 | 124196 |
| 34. | Uttarakhand | 14316 | 5046 | 9270 |
| 35. | West Bengal | 199107 | 136895 | 62212 |
| Total | | 1984598 | 1480346 | 504252 |

Mid-Day-Meal Scheme

*216. SHRI A.T. NANA PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has reviewed the Mid-Day-Meal-Scheme (MDMS) in various States of the country including Odisha in the recent past and if so, the outcome thereof;

(b) the number of children and institutions covered under the scheme during each of the last three years and the current year, State/UT-wise;

(c) the details of the funds allocated/utilized under the scheme during the said period, State/UT-wise;

(d) whether the Government has noticed misuse of foodgrains and irregularities under the scheme during the said period; and

(e) if so, the details thereof and the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) Yes, Madam, the Joint Review Mission (JRM), constituted by the Ministry of Human Resource Development (MHRD), and consisting of experts from the Departments of Home Science, Office of Supreme Court Commissioner for Mid Day Meal Scheme (MDMS), Central and State Governments and UNICEF have reviewed the implementation of MDMS, in the

current financial year, in 19 States of the country. Their main recommendations cover the following:—

Clear roles and responsibilities at the district and block levels; smooth flow of funds from the State to the school level; identification of children with severe malnutrition for focused attention; better convergence with the school health Programme under the NRHM; appointment of cook-cum-helpers as per norms and building their capacity on food safety, security, nutrition and preparation of food as per locally available ingredients and in accordance with the local tastes; safe storage of foodgrains and the need to follow “First in First out” (FIFO) system to ensure use of foodgrains and oils within their shelf life; ensuring availability of well designed kitchen-cum-stores and functional toilets for girls; availability of potable drinking water and multiple hand washing facilities; introduction of eco-friendly smokeless chulas; capacity building of Panchayati Raj Institutions (PRIs) and members of the School Management Committees (SMCs) for community audit of MDMS as well as regular inspection by the field staff; the need for creating greater awareness about the MDMS at all levels and display of rights and entitlement of children, weekly menu, MDM logo and emergency contact numbers prominently on the school walls.

In addition, Independent Monitoring Institutes engaged by the Ministry of HRD have carried out field visits in the districts and submitted the report to States/UTs. During 2013, Naba Krushna Choudhury Centre for Development Studies, Bhubaneswar and Dr. P.M. Institute of Advanced Study in

Education have carried out a detailed study in coastal districts of Odisha and the Central teams were also deputed to Odisha to review the implementation of the Scheme.

The findings of the JRMs were presented to the State Governments.

(b) The State-wise number of schools and children benefitted by the MDMS during the last three years and current year is given in the enclosed Statement-I.

(c) The State-wise details of funds released and utilized under the Mid-Day-Meal Scheme during the last three years and the current year is given in the enclosed Statement-II.

(d) and (e) A total of 58 complaints have been received in this Ministry during 2010-13 and the current financial year from the various States/UTs. Amongst these 6 pertain to the misuse of food grains and 52 relate to irregularities under Mid Day Meal Scheme These complaints were referred to the concerned State Governments/UTs, which have taken necessary action in 41 out of the 58 cases. The allegations were found to be baseless in 15 cases, while action has been taken by the State Governments in the remaining 26 cases.

The action taken included the suspension of erring officials, warning to the responsible officers, the initiation of departmental proceedings against erring officials, recovery from the guilty persons and launch of criminal proceedings against the guilty. The State-wise number of cases of misuse of food grains and irregularities under the scheme during last three years, are given in the enclosed Statement-III.

Statement-I

Number of institutions and Children covered under the Mid-Day-Meal Scheme during 2010-11 to 2012-13 and the current year 2013-14

| Sl. No. | State/UTs | 2010-11 | | 2011-12 | | 2012-13 | | 2013-14 | |
|---------|-------------------|---------|----------------------|---------|----------------------|---------|----------------------|---------|---------------------------------------|
| | | Inst. | Avg. No. of Children | Inst. | Avg. No. of Children | Inst. | Avg. No. of Children | Inst. | Avg. No. of Children as on 30.09.2013 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 79355 | 6304239 | 80943 | 5661609 | 80923 | 4995719 | 77091 | 4877381 |
| 2. | Arunachal Pradesh | 4431 | 269002 | 4358 | 268473 | 4238 | 267093 | 3535 | 262894 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-----|--------------------------------|--------|----------|--------|----------|--------|----------|--------|----------|
| 3. | Assam | 68881 | 4515884 | 67402 | 4693848 | 66531 | 4645155 | 56017 | 4593172 |
| 4. | Bihar | 71772 | 9877617 | 70773 | 8882442 | 70773 | 13192268 | 68584 | 13029494 |
| 5. | Chhattisgarh | 47694 | 3861048 | 47868 | 3750998 | 47868 | 3405030 | 47879 | 3044394 |
| 6. | Goa | 1564 | 156716 | 1559 | 153853 | 1555 | 152364 | 1564 | 144700 |
| 7. | Gujarat | 37166 | 3877695 | 36798 | 4110722 | 34223 | 4361699 | 33472 | 4290258 |
| 8. | Haryana | 15434 | 2005680 | 15783 | 2108820 | 15596 | 2090263 | 15264 | 1967807 |
| 9. | Himachal Pradesh | 15104 | 715750 | 15096 | 661951 | 15061 | 635444 | 15177 | 594871 |
| 10. | Jammu and Kashmir | 22427 | 840044 | 22812 | 769893 | 22878 | 731535 | 22867 | 920812 |
| 11. | Jharkhand | 40832 | 3231921 | 42041 | 3215976 | 40662 | 3157218 | 40630 | 2919050 |
| 12. | Karnataka | 56771 | 5216970 | 56083 | 5278797 | 56064 | 4946744 | 55080 | 5061065 |
| 13. | Kerala | 17387 | 2781617 | 17387 | 2687079 | 17387 | 2632537 | 12377 | 2568159 |
| 14. | Madhya Pradesh | 114193 | 8655943 | 115132 | 8084242 | 115132 | 7819654 | 115841 | 7458224 |
| 15. | Maharashtra | 120960 | 10634199 | 121344 | 10868151 | 121096 | 10453018 | 84990 | 10110899 |
| 16. | Manipur | 3899 | 230135 | 2966 | 197854 | 2986 | 184444 | 3639 | 192795 |
| 17. | Meghalaya | 10074 | 459778 | 10074 | 484489 | 10632 | 528259 | 10586 | 529774 |
| 18. | Mizoram | 2468 | 151718 | 2506 | 167148 | 2506 | 165792 | 2509 | 165335 |
| 19. | Nagaland | 2751 | 271144 | 2261 | 260707 | 2261 | 260962 | 2261 | 0 |
| 20. | Odisha | 66773 | 5227152 | 86177 | 4837061 | 69019 | 5129182 | 63531 | 4771787 |
| 21. | Punjab | 22486 | 1753660 | 22035 | 1810346 | 22035 | 1760112 | 20421 | 1812909 |
| 22. | Rajasthan | 84941 | 5781398 | 79845 | 5765230 | 79839 | 5067599 | 80344 | 4226130 |
| 23. | Sikkim | 879 | 94855 | 1000 | 90582 | 879 | 83960 | 876 | 86521 |
| 24. | Tamil Nadu | 36120 | 4274715 | 36807 | 4129238 | 41474 | 4718918 | 42490 | 4719217 |
| 25. | Tripura | 6510 | 435093 | 6531 | 442619 | 6531 | 432497 | 6545 | 381613 |
| 26. | Uttarakhand | 18291 | 801909 | 17953 | 807164 | 17748 | 3469867 | 17736 | 715559 |
| 27. | Uttar Pradesh | 154076 | 11314277 | 158107 | 11610848 | 158301 | 7943197 | 165226 | 10425675 |
| 28. | West Bengal | 89349 | 9503404 | 84522 | 12180117 | 83686 | 12201816 | 83211 | 12294419 |
| 29. | Andaman and Nicobar Islands | 345 | 32449 | 345 | 31746 | 336 | 27977 | 338 | 30936 |
| 30. | Chandigarh | 311 | 58182 | 115 | 53940 | 116 | 46105 | 115 | 52655 |
| 31. | Dadra and Nagar Haveli | 282 | 34569 | 368 | 36067 | 397 | 35644 | 282 | 34997 |
| 32. | Daman and Diu | 96 | 15298 | 97 | 15450 | 98 | 14806 | 99 | 14941 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|-------------|---------|-----------|---------|-----------|---------|-----------|---------|-----------|
| 33. | Delhi | 3518 | 1150332 | 3496 | 1233473 | 3547 | 1186555 | 3550 | 1147118 |
| 34. | Lakshadweep | 54 | 9035 | 43 | 9485 | 43 | 9520 | 42 | 7747 |
| 35. | Puducherry | 457 | 88138 | 465 | 79472 | 466 | 52510 | 453 | 63417 |
| Total | | 1217651 | 104631566 | 1231092 | 105439889 | 1212887 | 106805463 | 1154622 | 103516725 |

Statement-II

Funds allocated and expenditure incurred during 2010-11 to 2012-13 and the current year 2013-14

(Rs. in lakh)

| Sl. No. | State/UTs | 2010-11 | | 2011-12 | | 2012-13 | | 2013-14 | |
|---------|-------------------|-----------------------------|-------------|-----------------------------|-------------|-----------------------------|-------------|-----------------------------|------------------------------|
| | | Central Assistance Released | Expenditure | Central Assistance Released | Expenditure | Central Assistance Released | Expenditure | Central Assistance Released | Expenditure as on 30.09.2013 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 48302.38 | 42710.38 | 85191.45 | 58517.96 | 61232.52 | 53780.14 | 44374.15 | 27593.73 |
| 2. | Arunachal Pradesh | 2043.18 | 1035.27 | 2091.75 | 1068.18 | 3133.42 | 3175.5 | 4028.6 | 1966.18 |
| 3. | Assam | 34408.21 | 33687.49 | 53220.90 | 43999.08 | 47451.53 | 45500.28 | 45394.2 | 23755.81 |
| 4. | Bihar | 80506.41 | 65574.90 | 81820.31 | 74035.57 | 99889.68 | 84250.41 | 117432.035 | 69647.87 |
| 5. | Chhattisgarh | 36187.74 | 35913.84 | 47462.95 | 37890.13 | 40486.19 | 41132.31 | 34264.11 | 15693.3 |
| 6. | Goa | 1168.28 | 834.00 | 825.41 | 1158.12 | 1365.00 | 1389.72 | 1404.07 | 1252.2 |
| 7. | Gujarat | 28851.62 | 26258.40 | 35301.58 | 33068.37 | 39609.53 | 37640.09 | 40487.54 | 28700 |
| 8. | Haryana | 15325.13 | 13894.23 | 16713.43 | 20302.21 | 17852.49 | 18764.26 | 19719.92 | 8743.19 |
| 9. | Himachal Pradesh | 6487.67 | 5696.37 | 7351.60 | 7652.29 | 7932.04 | 7568.26 | 7806.63 | 3648.31 |
| 10. | Jammu and Kashmir | 7990.60 | 6930.70 | 13430.59 | 7329.56 | 6660.1 | 8868.51 | 3932.51 | 3810.5 |
| 11. | Jharkhand | 32595.49 | 26039.70 | 52252.17 | 29951.40 | 25035.45 | 27781.23 | 35017.2 | 13779.15 |
| 12. | Karnataka | 45368.30 | 41545.05 | 56525.78 | 46357.02 | 73785.12 | 77818.49 | 73323.24 | 27658.17 |
| 13. | Kerala | 18511.34 | 14466.70 | 14277.09 | 18083.16 | 19740.25 | 19110.76 | 19201.38 | 14282.86 |
| 14. | Madhya Pradesh | 65781.84 | 51704.08 | 76704.43 | 74684.48 | 79048.11 | 78054.38 | 81372.565 | 42412.21 |
| 15. | Maharashtra | 107492.09 | 73956.33 | 69255.77 | 90962.03 | 105629.6 | 94253.12 | 98376.59 | 80434.41 |
| 16. | Manipur | 5658.11 | 5102.86 | 1894.19 | 1655.46 | 1192.88 | 1969.99 | 1444.64 | 1063.01 |
| 17. | Meghalaya | 13831.77 | 11840.83 | 3528.12 | 5303.84 | 5884.47 | 15166.39 | 3868.23 | 3625.03 |
| 18. | Mizoram | 1902.29 | 1626.85 | 3306.57 | 2800.32 | 1948.06 | 3676.96 | 1999.56 | 1025.71 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|----------------|---|---|---|---|---|----|----|----|
| 7. | Karnataka | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 |
| 8. | Madhya Pradesh | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 1 |
| 9. | Maharashtra | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3 |
| 10. | Odisha | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 0 |
| 11. | Punjab | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 |
| 12. | Rajasthan | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 |
| 13. | Uttarakhand | 0 | 0 | 0 | 1 | 1 | 0 | 2 | 0 |
| 14. | Uttar Pradesh | 0 | 1 | 0 | 0 | 2 | 7 | 2 | 7 |
| 15. | West Bengal | 0 | 0 | 2 | 0 | 1 | 0 | 2 | 2 |
| Total | | 1 | 1 | 3 | 1 | 4 | 16 | 15 | 17 |

[English]

Land for Schools

*217. SHRI RUDRAMADHAB RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of allotment of land by Delhi Development Authority (DDA) to private agencies and Government bodies, separately for construction of schools during each of the last three years and the current year, organisation-wise;

(b) whether preferential allotments have been made to the private agencies and if so, the details thereof along with the reasons therefor;

(c) the details of allotments still pending for construction of Government schools; and

(d) the steps taken/being taken by the Government to provide land for setting up new schools/construction of pucca buildings for those schools running from tents or kuchcha buildings?

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): (a) and (b) A number of 19 Schools sites have been allotted to Government Institutions during last three years (01.01.2011 to 31.12.2013) as under:-

| Sl. No. | Purpose | Date of possession | Name of Department | Area in Sq.mtrs. | Location |
|---------|---------|--------------------|--------------------------|------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | School | 01.02.2011 | Directorate of Education | 8052 | Sector-4, Extension. Rohini |
| 2. | School | 01.02.2011 | Directorate of Education | 12200 | Dwarka, Nasirpur |
| 3. | School | 01.02.2011 | Directorate of Education | 6052 | Sector-4, Extension, Rohini |
| 4. | School | 02.02.2011 | Directorate of Education | 12200 | Dwarka, Nasirpur |
| 5. | School | 01.04.2011 | Directorate of Education | 6000 | Land between CBSE Office and Mayo School, I.P. Extn. |
| 6. | School | 01.04.2011 | Directorate of Education | 5000 | Near Kothari CGHS at I.P. Extn. |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------|------------|--------------------------------|-------|--|
| 7. | School | 01.04.2011 | Directorate of Education | 2000 | Adjoining existing MCD School Road No. 65, Zafrabad |
| 8. | School | 01.04.2011 | Directorate of Education | 4000 | Land behind existing MCD School at New Zafrabad |
| 9. | School | 01.04.2011 | Directorate of Education | 4000 | Adjoining existing Sr. Sec. School at Khichari Pur |
| 10. | School | 01.04.2011 | Directorate of Education | 6000 | Opposite EWS flats at D-Block, Kodali Mayur Vihar, Phase-II |
| 11. | School | 07.04.2011 | Directorate of Education | 8000 | Kakrola Village in front of DMRC Depot Pillar No. 867 to 870 |
| 12. | School | 11.04.2011 | Kendriya Vidyalay Sangathan | 6000 | Sector-28, Rohini |
| 13. | School | 02.06.2011 | Directorate of Education | 6000 | Sector-17, Rohini |
| 14. | School | 01.06.2011 | Directorate of Education | 7275 | Sector-17, Rohini |
| 15. | School | 04.08.2011 | Directorate of Education | 8000 | Kakrola Village, Sector-16, Dwarka |
| 16. | School | 21.09.2012 | Municipal Corporation of Delhi | 4000 | Sector-18, Block-E, Site No. 2, Rohini |
| 17. | School | 27.09.2012 | Municipal Corporation of Delhi | 1500 | Bawana JJ Colony, Block-F&H |
| 18. | School | 13.02.2013 | Directorate of Education | 8000, | Sector-27, Rohini 8035 |
| 19. | School | 21.08.2013 | Directorate of Education | 6000 | Pocket 17, Block-C, Sector-27, PSP, Rohini |

No allotment of land has been made to private institutions for construction of school buildings during the last three years.

(c) As per information received in the Ministry, 84 site specific applications have been received from Directorate of Education, GNCTD for allotment of lands for Senior Secondary Schools only. 4 sites have been allotted and 6 sites are under process for allotment. One site was found to be unfeasible. The rest 73 sites applied for are earmarked for Primary Schools and as per MPD, 2021 norms these sites cannot be considered for allotment of Senior Secondary Schools.

(d) Delhi Government has informed that Directorate of Education applies to various land owning agencies viz.

DDA, Gram Sabha and DUSIB for allotment of land and constructs the building on the allotted land and that at present no Government School is running in Tent or Kuchcha building.

Radiation from Mobile Towers

*218. SHRI HARIBHAU JAWALE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the radiation emission level of cell phone towers in the country is very high as compared to the international standards;

(b) if so, the details thereof and the steps taken by the Government to address the issue;

(c) whether the Government proposes to regulate import of mobile handsets and issue guidelines to make it mandatory to display the Specific Absorption Rate on mobile sets; and

(d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPTIL SIBAL): (a) and (b) Madam, World Health Organisation (WHO) has recommended that "National authorities should adopt international standards to protect their citizens against adverse levels of RF fields. They should restrict access to areas where exposure limits may be exceeded." WHO has referred to the International Commission on Non-ionizing Radiation Protection (ICNIRP) which has prescribed the levels limiting Electro Magnetic Field (EMF) emission from Base Transceiver Stations (BTSs) as safe for general public. Department of Telecommunications adopted the EMF radiation limits prescribed by ICNIRP in 2008 which was further reduced to 1/10th of the safe limit prescribed by ICNIRP with effect from 01.09.2012. All telecom service providers have to comply with these prescribed limits of EMF radiation from mobile towers.

(c) and (d) Instructions regarding display of Specific Absorption Rate (SAR) values on mobile handsets have been issued which, inter-alia, include:—

- (i) Mobile handsets manufactured and sold in India or imported from other countries shall be checked for compliance of applicable SAR limits.
- (ii) SAR level for mobile handsets shall be limited to 1.6 Watt/Kg. averaged over a mass of 1 gram of human tissue.
- (iii) SAR value is to be displayed on the handset similar to display of International Mobile Equipment Identity (IMEI).

Chinese Projects in Indian Neighbourhood

*219. SHRI D.B. CHANDRE GOWDA:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether China is undertaking developmental projects in our neighbouring countries;
- (b) if so, the details thereof;

(c) whether the Government proposes to counter the Chinese influence in our neighbourhood, particularly in Nepal, Maldives, Sri Lanka, Bangladesh and Pakistan keeping national security in view; and

(d) if so, the detailed strategy adopted by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) Government is aware that China is involved in the construction of or assistance to infrastructure projects in our neighborhood including in Sri Lanka, Bangladesh and Myanmar; hydroelectric and IT projects in Nepal; IT and housing construction projects in Maldives; hydroelectric and nuclear projects, highways, motorways, export processing zones and economic corridors in Pakistan.

Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it. India is an active development partner of its neighbours and is involved in various projects in these countries. India's relations with other countries stand on their own footing and are independent of the relations of those countries with third countries.

Death Compensation of Indian Workers Abroad

*220. SHRI ANTO ANTONY: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government has received representations regarding pending applications for obtaining compensation in respect of Indians who died while working abroad;

(b) if so, the details thereof during each of the last three years and the current year, State and country-wise and the action taken in each case;

(c) whether the Indian Missions abroad have put in place any mechanism to expedite settlement of legal dues/ compensations from the local authorities in case of death of Indian workers abroad; and

(d) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) The Government regulates emigration of Emigration Check Required (ECR) passport holders going to an ECR country for employment. The cases reported by the Indian Missions in respect matter relating to

death compensation are given in the enclosed Statement. State-wise details are not maintained by the Indian Missions.

There is no compensation in cases of death due to natural cause and suicide. Compensation is available in cases of un-natural and work related deaths. The claims of death compensation often involve questions of law and are invariably contested by the persons/agency/insurance Companies concerned before making the payment and the litigation process in such cases is time consuming. Action in each case is taken by the Indian Missions on priority basis in the manner detailed in the following answer to part (c) and (d).

(c) and (d) There is a mechanism in Indian Missions for following up on all cases relating to legal dues and death compensation claims. The Missions provide assistance, on a pro-active basis, right from informing the next of kin to facilitate the disposal of mortal remains either by local burial or transportation to India, in coordination with the sponsors. On receipt of the requisite documents duly attested by concerned

authorities in India, the Indian Missions file the cases for death compensation through its panel of lawyers on behalf of the legal heirs. The Missions keep the family of the deceased informed about the progress of the case from time to time. On receipt of compensation in local currency, the Missions forward a demand draft in Indian Rupees (equivalent to the amount received as compensation) issued in favour of the concerned District Collector, for disbursement under intimation to the legal heirs of the deceased.

In the event of on site and road traffic accidents, the Missions pursue cases on behalf of the families on receipt of a Power of Attorney and Legal Heirship Certificate from them. In the event of refusal by Insurance Companies to honour the judgement of the Court, civil cases are filed for execution of the same.

In the event of any delay, the Missions intervene with the company concerned, and if necessary, with the local Government agency concerned, to facilitate settlement of the outstanding dues.

Statement

Position regarding representations relating to Death Compensation received and settled in Emigration Check Required (ECR) countries.

| Sl. No. | Name of Country | No. of representations received | | | | No. of representations settled | | | |
|---------|--|---------------------------------|-----------|-----------|-----------|--------------------------------|--------------|--------------|--------------|
| | | 2011 | 2012 | 2013 | 2014 | 2011 | 2012 | 2013 | 2014 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Afghanistan | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| 2. | Bahrain | 43 | 32 | 08 | 01 | * | * | * | * |
| 3. | Jordan | NIL | 01 | 01 | — | NIL | 01 | 01 | — |
| 4. | Kuwait | 40 | 32 | 31 | 3 | 29 | 24 | 30 | — |
| 5. | Lebanon | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| 6. | Libya | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| 7. | Malaysia | 5 | 8 | 10 | 2 | 6 | 5 | 17 | — |
| 8. | Oman | 35 | 64 | 80 | — | Not received | Not received | Not received | Not received |
| 9. | Qatar | 24 | 26 | 26 | NIL | 18 | 07 | 07 | NIL |
| 10. | Kingdom of Saudi Arabia EOI, Riyadh CGI Jeddah | 291 18 | 325 43 | 342 29 | 24 NIL | 13 13 | 17 NIL | 09 04 | — NIL |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|----------------------|------|-----|-----|--------------------------|-----|-----|-----|-----|
| 11. | Sudan | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| 12. | United Arab Emirates | 15 | 12 | 11 | Information not received | | | | |
| 13. | Yemen | 04** | | | *** | | | | |
| Total | | 471 | 543 | 542 | 30 | 79 | 54 | 68 | – |

* Mission forwards the representations to General Organization for Social Insurance (GOSI), a Government organization in the Kingdom of Bahrain, who directly settle the insurance amount with family of the deceased

** Break up of each year not furnished.

*** Mission has taken up all the cases with organization/authority concerned.

[Translation]

Schemes for Small Entrepreneurs

2301. SHRI DEVJI M. PATEL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has launched any special schemes for very small entrepreneurs in various States of the country including the State of Rajasthan to start or expand their business;

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) the total number of entrepreneurs benefited under the said schemes, State-wise, scheme-wise; and

(d) the other measures taken by the Government to encourage small entrepreneurs?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) and (b) The Ministry of Micro, Small and Medium Enterprises has been implementing various schemes and programmes for promoting of Micro, Small and Medium Enterprises (MSMEs) at all India level including Rajasthan. The major schemes/programmes include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme (CLCSS), National Manufacturing Competitiveness Programme, Cluster Development Programme, Marketing Development Assistance, Skill Development Programmes, International Cooperation Scheme etc. For implementing various schemes for the development of MSMEs, Government has allocated Rs. 2,400.00 crore, Rs. 2,700.00 crore, Rs. 2,835.00 crore and Rs. 2,977.00 crore for 2010-11, 2011-12, 2012-13 and 2013-14 respectively.

(c) The data in respect of the number of

entrepreneurs benefited under the various schemes, are not maintained centrally.

(d) The new measures undertaken by Government to encourage small entrepreneurs are as follows:—

(i) In March, 2012, Ministry of MSME notified the Public Procurement Policy whereby Central Government Ministries, Departments and Public sector Undertakings are mandatorily required to set an annual goal of procurement from Micro and Small Enterprises from the financial year 2012-13 onwards, with the objective of achieving an overall procurement of minimum of 20%, of total annual purchases of products produced and services rendered by Micro and Small Enterprises in a period of three years.

(ii) Government has approved the setting up of the 'India Inclusive Innovation Fund' (IIIF) for promoting grass-root level innovations with social returns as well as modest economic returns. This fund would operate as a for-profit entity with a social investment focus and would back enterprises developing innovative solutions primarily for citizens who lie in the lower half of India's economic pyramid, with limited physical and institutional access to basic services. The total corpus of this fund is proposed to be at an initial minimum size of Rs. 500 crore, going up to the maximum size of Rs. 5,000 crores with initial Government of India (GOI) contribution of Rs. 100 crore.

(iii) Gazette notification has been issued to enable a MSME unit continue to avail of non-tax benefits for three years after it graduates to a higher category.

[English]

Funds for SSA

2302. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria for providing funds to States under the Sarva Shiksha Abhiyan (SSA);
- (b) the proportion of funds allocated under the scheme to each State/UT during each of the last three years and the current year *vis-a-vis* the total allocation;
- (c) whether some of the States are eligible for higher proportion of funds as per geographical area or population;
- (d) if so, the details thereof and the reasons for less allocation to these States;
- (e) whether the Government intends to redress the grievances of States in getting funds under SSA; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a)

to (f) Funds under the Sarva Shiksha Abhiyan (SSA) are approved to States/UTs as per their Annual Work Plan and Budget proposals, based on the SSA framework of implementation. The Central funds are released in two or more installments to the States, depending on the State/UT's opening balance, release of commensurate State share, pace of expenditure, submission of audit reports and other such criteria laid down in the scheme. The State/UT-wise release of Central funds under SSA in the last three years and the current year, from total funds available in the Central budget is given in the enclosed Statement.

Geographical area or population per se are not the criteria for allocation of funds under the SSA, which supports States/UTs in universalising elementary education by providing for new schools, additional teachers, teacher training and various child entitlements as per the SSA programme norms. Since the process of SSA Annual Work Plan and Budget sanctions is done in a participatory mode and the States/UTs enter into a dialogue during the approval process, the grievances are addressed during the approval process. Only those State/UT proposals can be approved under the SSA which are as per the permissible programme provisions.

Statement

Central funds release under SSA during 2010-11 to 2013-14

(Rs.in Lakh)

| Sl. No. | Name of the State | Releases | | | |
|---------|-------------------|-----------|-----------|-----------|------------------------------|
| | | 2010-11 | 2011-12 | 2012-13 | 2013-14 (as on 31.1.2014) |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 81000.00 | 183551.72 | 141049.46 | 172099.39 |
| 2. | Arunachal Pradesh | 20401.77 | 23880.10 | 43764.67 | 9325.85 |
| 3. | Assam | 76854.35 | 106921.15 | 130881.60 | 91429.44 |
| 4. | Bihar | 204789.63 | 185108.20 | 275462.25 | 136508.94 |
| 5. | Chhattisgarh | 87863.00 | 69870.22 | 85015.73 | 62064.11 |
| 6. | Goa | 671.27 | 1079.14 | 1013.04 | 718.80 |
| 7. | Gujarat | 44065.01 | 88027.79 | 113918.08 | 80559.63 |
| 8. | Haryana | 32786.11 | 40461.41 | 33810.35 | 18017.26 |
| 9. | Himachal Pradesh | 13786.66 | 14192.78 | 10737.30 | 6144.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|---------------------------------|--------------------------------|----------------------|----------------------|----------------------|----------------------|
| 10. | Jammu and Kashmir | 40348.79 | 30070.50 | 50805.85 | 80025.50 |
| 11. | Jharkhand | 89562.26 | 57903.46 | 56183.87 | 45010.71 |
| 12. | Karnataka | 66903.00 | 62788.35 | 68450.58 | 49519.38 |
| 13. | Kerala | 19660.73 | 17021.85 | 13449.14 | 16327.17 |
| 14. | Madhya Pradesh | 176783.00 | 190427.12 | 135343.30 | 185826.34 |
| 15. | Maharashtra | 85537.00 | 117962.58 | 106854.62 | 65653.65 |
| 16. | Manipur | 13253.77 | 3940.55 | 17362.44 | 13193.93 |
| 17. | Meghalaya | 18540.90 | 14410.60 | 18670.78 | 10673.41 |
| 18. | Mizoram | 10115.31 | 10814.05 | 15317.60 | 10657.69 |
| 19. | Nagaland | 8636.83 | 9798.33 | 11231.95 | 9803.02 |
| 20. | Odisha | 73177.85 | 92719.98 | 104307.62 | 53637.41 |
| 21. | Punjab | 39612.74 | 48112.44 | 49472.68 | 26181.72 |
| 22. | Rajasthan | 146182.29 | 148580.86 | 153520.11 | 188624.58 |
| 23. | Sikkim | 4469.19 | 4022.84 | 2693.85 | 4195.08 |
| 24. | Tamil Nadu | 69068.57 | 68141.96 | 71637.13 | 75379.81 |
| 25. | Tripura | 17121.48 | 17493.76 | 12010.11 | 11749.28 |
| 26. | Uttar Pradesh | 310462.88 | 263682.61 | 375476.26 | 466898.02 |
| 27. | Uttarakhand | 25793.94 | 20892.49 | 17941.10 | 16055.80 |
| 28. | West Bengal | 174703.17 | 177652.74 | 258056.58 | 109269.42 |
| 29. | Andaman and Nicobar Islands | 357.78 | 907.36 | 1089.28 | 440.39 |
| 30. | Chandigarh | 2155.89 | 1611.21 | 1772.64 | 2276.76 |
| 31. | Dadra and Nagar Haveli | 413.78 | 564.35 | 652.76 | 386.24 |
| 32. | Daman and Diu | 162.99 | 257.06 | 433.12 | 145.54 |
| 33. | Delhi | 3552.71 | 3783.29 | 4293.24 | 5822.82 |
| 34. | Lakshadweep | 127.39 | 127.86 | 57.62 | 0.00 |
| 35. | Puducherry | 485.38 | 757.62 | 918.91 | 299.02 |
| Central funds available (RE) | | 1983823.00 98.77% | 2100000.00 98.93% | 2387583.00 99.84% | 2660801.00 76.10% |

Payment of Wages through Post Offices

2303. SHRI M.B. RAJESH:
SHRI A. SAMPATH:
SHRI P.K. BIJU:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Union Government has signed any agreement with any State Government for payment of wages to workers under different social security schemes through Post Office Savings Bank Account;

(b) if so, the details thereof, State-wise; and

(c) the total revenue earned by the Department of Posts during the last three years and the current year as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(DR. KRUPARANI KILLI): (a) and (b) Yes, Madam. The State-wise details of agreements made by the Department of Posts with the State Governments for payment of wages to workers under different social security schemes through Post offices Savings Bank Account is given in the enclosed Statement.

(c) There are two types of accounts (Basic Saving Accounts and Post Office Savings Accounts) in the Post Offices opened by the beneficiaries for credit of benefits under different Social Security Schemes. Department of Posts receiving revenue @ Rs.135.96 for 2010-11; Rs. 151.76 for 2011-12; Rs. 163.92 for 2012-13; and Rs. 175.46 for 2013-14 per live account of POSB accounts from Ministry of Finance. On basic savings accounts which are mostly opened by MGNREGA wage worker Ministry of Finance is not paying any remuneration to the Department. However, Department of Posts has received Rs. 384.99 crore from MoRD on account of work done by the Department of Posts on MGNREGA wage disbursement for 2009-10,2010-11 and 2011-12.

Statement

The State-wise details of agreements made by the Department of Posts with the State Governments

| Sl. No | Name of the State | Details of agreement | Date on which the agreement made with State Government |
|--------|-------------------|---|--|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | Tripartite Agreement was signed between DoP, Government of Andhra Pradesh and AP Online, (Technical Service Provider) for MGNREGS, wage payments and Social Security Pension Payments. | 1.6.2013 |
| 2. | Assam | MoU was signed between DoP and Government of Assam (district-wise) i.e. Deputy Commissioner, Kamrup; Deputy Commissioner, Goalpara District, Goalpara; Principal Secretary, Bodol and Territorial Council, Kokrajhar for payment of MGNREGS Accounts. | |
| 3. | Bihar | MoU was signed by DoP with State Government for making MGNREGA wage payment of Social Security Service/Scheme through Post Office Saving Bank Account. | 5.8.2009 |
| 4. | Chhattisgarh | MoU was executed between DoP and State Government. | 27.6.2008 |
| 5. | Gujarat | Procedural agreement was signed for implementation of MGNREGA between DoP and State Government, Gandhinagar. | 5.6.2008 |
| 6. | Haryana | MoU was signed between DoP with State Government for making wage payments of MGNREGA accounts through POSB. | 28.4.2008 |

| 1 | 2 | 3 | 4 |
|-----|----------------|--|------------|
| 7. | Jharkhand | MoU was signed between DoP with State Government. | 16.1.2009 |
| 8. | Karnataka | MoU was executed with Government of Karnataka. | 18.5.2009 |
| 9. | Madhya Pradesh | MoU was signed between DoP with State Government for making wage payments of MGNREGA accounts. | 5.2.2009 |
| 10. | Manipur | MoU was signed between DoP and Government of Manipur for MGNREGA wage disbursement in Manipur. | 2.1.2009 |
| 11. | Mizoram | MoU was signed with the Government of Mizoram for MGNREGS wage disbursement in Mizoram. | 17.11.2008 |
| 12. | Odisha | MoU has been signed in between DoP and Government of Odisha for payment of MGNREGS wages through post offices. | 5.6.2008 |
| 13. | Punjab | MoU was executed between DoP and Government of Punjab. | 22.7.2008 |
| 14. | Rajasthan | MoU has been signed in between DoP and Government of Rajasthan for payment of MGNREGS wages, Social Security Old Age Pension Scheme, Indira Gandhi Widow Pension Scheme, and Indira Gandhi National Disable Pension Scheme through POSB. | 24.4.2008 |
| 15. | Uttarakhand | An agreement made between DoP and Government of Uttarakhand for one year on 15.11.2007 from 15.11.2007 onwards with the condition that agreement can be extended for further period on mutual agreement. However, the agreement has not been renewed for further period. | 15.11.2007 |

(*) Memorandum of Agreement (MoU).

Eviction of Kendriya Bhandar

2304. SHRI PURNMASI RAM:

SHRI PRABHU NATH SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has reviewed the proposal regarding eviction of Kendriya Bhandar from Government accommodation and forwarded the same to the Cabinet Committee on Accommodation; and

(b) if so, the details thereof, and the present status of the same along with the reaction of the Ministry of Urban Development on the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. In the month of December 2013, the Cabinet Committee on

Accommodation (CCA) considered the note circulated by Department of Personnel and Training finalized after due consultation with Ministry of Urban Development and other concerned Ministries/Departments for review of its earlier decision of 2005 and approved the following:—

(i) Kendriya Bhandar be allowed to retain the General Pool Residential Accommodation (GPRA) and General Pool Office Accommodation (GPOA) allotted to it for a further period of six months from 20.12.2013 on existing terms and conditions; and

(ii) In the interregnum, the Department of Personnel and Training may, after consultation with all Ministries/Departments concerned, bring an alternative proposal for consideration of the Committee for providing accommodation/built-up space for office and retail stores of Kendriya Bhandar.

Sudan Crisis

2305. SHRI SURESH KUMAR SHETKAR:
SHRI M. KRISHNASSWAMY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether many Indians are stranded in the strife-torn South Sudan; and
- (b) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) At this moment, there are no stranded Indian nationals in South Sudan.

(b) At the time of the outbreak of crisis in South Sudan on 15 December, 2013, about 950-1000 Indian nationals were estimated to be in South Sudan, excluding Indian peacekeepers deployed with the UN Mission in South Sudan (UNMISS). However, about 700-750 Indian nationals left South Sudan availing facilities of commercial flights operating from South Sudan and also via road links to the Ugandan border which were open for road traffic. The remaining Indian nationals numbering about 250 chose to stay of their own volition, based on economic considerations.

Government of India has been closely monitoring the security situation in South Sudan. It has, through the Embassy of India in Juba, remained in close contact with the Indian community, UNMISS and South Sudanese Government. The Embassy of India in Juba extended all possible assistance to Indian nationals for relocation and evacuation in close contact with the Indian Association in Juba and representatives of Indian companies in South Sudan. A High Level Delegation from Ministry of External Affairs, consisting of Joint Secretary (WANA) and Joint Secretary (Pers) visited South Sudan and Ethiopia from 05-08 January, 2014 to assess the political and security situation in South Sudan as well as the safety and security of the Indian nationals. During the visit, the Foreign Minister of South Sudan assured the Indian delegation full protection to Indian nationals as well as our Mission in Juba.

After the signing of cessation of hostilities agreement by the Government of South Sudan with the opposition (rebel forces) on 23 January, 2014 in Addis Ababa, the security situation is moving towards normalcy and some Indian nationals have returned to South Sudan. The current strength of Indian nationals in South Sudan is estimated to be around 350.

Setting up of New Central Universities

2306. SHRI BHISMA SHANKER ALIAS KUSHAL TIWARI:
SHRI M. VENUGOPALA REDDY:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the amount of funds sanctioned and disbursed to the Central universities during the Twelfth Five Year Plan, university-wise;
- (b) whether the Government proposes to set up new universities including central universities in the country;
- (c) if so, the details thereof, State-wise and location-wise;
- (d) whether the Government has taken any final decision in consultation with the State Governments including Bihar and Uttar Pradesh for setting up of above universities in the States; and
- (e) if so, the time by which these new universities are likely to be made functional?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Rajiv Awas Yojana

2307. SHRI R. THAMARAISELVAN:
SHRI MAHABALI SINGH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government is considering to emphasise on community involvement, improvement of quality and social audit under the revised Rajiv Awas Yojana;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any scheme to bring new cities under its ambit;
- (d) if so, the details thereof;
- (e) whether the Government proposes to increase the assistance given to the States from 50 per cent to 80 per cent under the scheme; and
- (f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) and (b) The Cabinet Committee on Economic Affairs has approved the launch of the Rajiv Awas Yojana (RAY) as a Centrally Sponsored Scheme (CSS), to be implemented in Mission mode during 2013-2022. For effective implementation of the scheme, the emphasise is given on the following:—

- (i) Community should be involved at every stage, from planning through implementation and post-project maintenance leading to community ownership and sustainability of the scheme.
- (ii) For effective monitoring central assistance is available for components such as establishment of technical cells at both State and City levels, cost of preparation of Slum Free City Plans of Action (SFCPoA) including preparatory activities, preparation of DPRs, Third Party Inspection and Monitoring (TPIM) and Social Audit.
- (iii) Monitoring of quality of projects executed by the implementing agencies by Third Party Inspection and Monitoring Agency (TPIMA) at both Central and State level.

This Ministry has also issued guidelines for Community Participation, Guidelines for Social Audit and DPR preparation for effective implementation of the scheme.

(c) and (d) The scheme is applicable to all cities/UAs of the country. The selection for seeking assistance under the scheme is to be made by the States in consultation with the Centre. The cities/UAs covered under preparatory phase of RAY are automatically included under implementation phase of RAY.

(e) and (f) Central financial assistance available under RAY is 50% for cities with population more than 5 lakh, 75% for cities with population less than 5 lakhs (census 2011) and 80% for cities in North Eastern and Special Category States irrespective of their population with upper ceiling of per Dwelling Unit cost including infrastructure at Rs. 5 lakh, Rs. 4 lakh and Rs. 5 lakh respectively for above category of cities.

[Translation]

Kasturba Gandhi Balika Vidyalayas

2308. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) functioning in the country and the number of students studying therein, State/UT-wise;

(b) the norms/criteria for opening of KGBVs in the country and the enrolment ratio of SC, ST, OBC, Muslim and BPL girls therein, State-wise;

(c) whether ratio of minority girl students is very low in these Vidyalayas and if so, the reasons therefor and the steps taken to increase the enrolment of these girls;

(d) the number of proposals received and sanctioned for opening of KGBVs along with the number of such Vidyalayas likely to be opened in the near future including the funds allocated for the purpose during each of the last three years and the current year, State/UT-wise; and

(e) whether any assessment had been made on the functioning of these Vidyalayas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) A total of 3597 Kasturba Gandhi Balika Vidyalaya (KGBVs) are at present operational in the country, in those Educationally Backward Blocks (EBBs) with the rural female literacy rate below the national average as per the 2001 Census, as residential schools for girls from class VI to VIII. The State-wise position of the number of schools and the percentage of SC, ST, OBC, Muslims and BPL girls enrolled in them is given in the enclosed Statement-I.

(c) The enrolment of Muslim girls in 544 KGBVs that exist in districts with a sizable Muslim population is 25.30%, which corresponds favourably with their share in the total proportion of girl students in the target age group.

(d) The sanction of new KGBV residential schools to States depends on their performance, the completion of past sanctions in the scheme and the availability of funds. In 2013-14 no new KGBVs were sanctioned against the proposals for 99 KGBVs received from the States as the proposals did not fulfill set norms and also due to the backlog of incomplete KGBVs in some States. The details of funds allocated for the KGBVs in the past three years are given in the enclosed Statement-II.

(e) A national evaluation of the scheme was conducted in the year 2013, which revealed that the scheme has received high acceptance by the State Governments and the community at large. The students living in KGBVs hostel were faring far better than their peers in the regular schools. However the findings also suggested that greater efforts should be made to reach out to disadvantaged social groups and Children With Special Needs.

Statement-I

State-wise statement indicating number of functional KGBVs with the enrolment of SC, ST, OBC, Muslim and BPL girls in the country as on 31.12.2013

| Sl. No. | State | No. of KGBVs Operational | Total Girls Enrolled | Enrolment Ratio of SC, ST, OBC, Muslim and BPL girls (in %) | | | | |
|---------|------------------------|--------------------------|----------------------|---|--------|--------|--------|-------|
| | | | | SC | ST | OBC | Muslim | BPL |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 743 | 84567 | 30.27 | 23.69 | 36.18 | 3.65 | 6.20 |
| 2. | Arunachal Pradesh | 48 | 5267 | 0.00 | 99.85 | 0.15 | 0.00 | 0.00 |
| 3. | Assam | 57 | 3000 | 5.67 | 33.10 | 20.13 | 37.97 | 3.13 |
| 4. | Bihar | 529 | 47311 | 44.25 | 6.25 | 31.23 | 13.47 | 4.81 |
| 5. | Chhattisgarh | 93 | 9291 | 14.92 | 62.87 | 20.32 | 0.27 | 1.63 |
| 6. | Dadra and Nagar Haveli | 1 | 43 | 0.00 | 0.00 | 100.00 | 0.00 | 0.00 |
| 7. | Gujarat | 89 | 6751 | 7.10 | 40.50 | 48.47 | 3.94 | 0.00 |
| 8. | Haryana | 32 | 1410 | 35.89 | 0.00 | 23.40 | 32.06 | 8.65 |
| 9. | Himachal Pradesh | 10 | 428 | 36.45 | 22.66 | 0.93 | 1.87 | 38.08 |
| 10. | Jammu and Kashmir | 97 | 4708 | 5.56 | 8.05 | 6.03 | 75.55 | 4.80 |
| 11. | Jharkhand | 203 | 19328 | 17.96 | 40.62 | 26.55 | 6.01 | 8.87 |
| 12. | Karnataka | 71 | 7771 | 29.96 | 13.41 | 31.58 | 6.64 | 18.41 |
| 13. | Madhya Pradesh | 207 | 28800 | 16.46 | 56.45 | 22.94 | 0.98 | 3.17 |
| 14. | Maharashtra | 43 | 4187 | 18.39 | 45.09 | 23.38 | 5.37 | 7.76 |
| 15. | Manipur | 11 | 1109 | 7.21 | 64.02 | 15.96 | 12.80 | 0.00 |
| 16. | Meghalaya | 10 | 432 | 0.00 | 99.07 | 0.23 | 0.69 | 0.00 |
| 17. | Mizoram | 1 | 100 | 0.00 | 100.00 | 0.00 | 0.00 | 0.00 |
| 18. | Nagaland | 11 | 1100 | 0.00 | 100.00 | 0.00 | 0.00 | 0.00 |
| 19. | Odisha | 182 | 18174 | 24.42 | 52.43 | 21.40 | 0.86 | 0.88 |
| 20. | Punjab | 22 | 1504 | 65.49 | 0.00 | 10.44 | 22.54 | 1.53 |
| 21. | Rajasthan | 200 | 18711 | 31.03 | 28.52 | 29.80 | 6.87 | 3.78 |
| 22. | Sikkim | 1 | 202 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 23. | Tamil Nadu | 61 | 4496 | 24.84 | 23.51 | 51.11 | 0.38 | 0.16 |
| 24. | Tripura | 9 | 800 | 0.50 | 99.38 | 0.13 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------------|---------------|------|--------|-------|-------|-------|-------|-------|
| 25. | Uttar Pradesh | 746 | 72730 | 43.14 | 1.24 | 36.89 | 7.30 | 11.43 |
| 26. | Uttarakhand | 28 | 1262 | 46.83 | 7.37 | 18.38 | 2.46 | 24.96 |
| 27. | West Bengal | 92 | 7111 | 31.95 | 28.56 | 12.52 | 21.92 | 5.05 |
| Grand Total | | 3597 | 350593 | 30.66 | 24.96 | 30.55 | 7.40 | 6.43 |

Statement-II

| Sl. No. | Name of the State | Sanction 2010-11 | Sanction 2011-12 | Sanction 2012-13 | Sanction 2013-14 |
|---------|------------------------|------------------|------------------|------------------|------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 14964.26 | 83557.77 | 60690.14 | 58933.80 |
| 2. | Arunachal Pradesh | 1201.83 | 1522.11 | 3484.13 | 1587.08 |
| 3. | Assam | 848.71 | 1604.86 | 1396.48 | 5154.78 |
| 4. | Bihar | 14811.55 | 24518.68 | 22012.94 | 20021.68 |
| 5. | Chhattisgarh | 2785.21 | 2652.52 | 2553.75 | 2597.25 |
| 6. | Dadra and Nagar Haveli | 37.56 | 35.22 | 34.21 | 25.34 |
| 7. | Gujarat | 2666.36 | 6036.30 | 4918.84 | 3028.93 |
| 8. | Haryana | 450.88 | 4187.29 | 4193.32 | 2049.09 |
| 9. | Himachal Pradesh | 147.220 | 139.50 | 137.95 | 151.40 |
| 10. | Jammu and Kashmir | 4360.48 | 4927.33 | 5741.87 | 5713.79 |
| 11. | Jharkhand | 6464.48 | 5933.89 | 6056.69 | 6010.61 |
| 12. | Karnataka | 1928.69 | 2418.82 | 4653.18 | 4687.68 |
| 13. | Madhya Pradesh | 6892.25 | 15083.19 | 10427.41 | 10491.03 |
| 14. | Maharashtra | 1497.05 | 2072.65 | 2397.19 | 1748.61 |
| 15. | Manipur | 83.24 | 162.55 | 1698.25 | 483.01 |
| 16. | Meghalaya | 80.55 | 278.60 | 694.77 | 653.57 |
| 17. | Mizoram | 28.02 | 27.27 | 27.25 | 27.25 |
| 18. | Nagaland | 172.18 | 1914.86 | 1965.74 | 1836.04 |
| 19. | Odisha | 6256.26 | 7191.06 | 8061.11 | 8713.77 |
| 20. | Punjab | 406.79 | 2089.89 | 1782.03 | 844.37 |
| 21. | Rajasthan | 5894.03 | 6284.55 | 5961.78 | 5655.80 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|---------------|----------|-----------|-----------|-----------|
| 22. | Sikkim | 0.00 | 0.00 | 524.93 | 430.73 |
| 23. | Tamil Nadu | 1793.68 | 1969.25 | 1543.21 | 1451.28 |
| 24. | Tripura | 249.15 | 373.92 | 204.36 | 210.36 |
| 25. | Uttar Pradesh | 19929.88 | 43864.38 | 29164.29 | 22924.28 |
| 26. | Uttarakhand | 435.91 | 716.57 | 543.87 | 411.46 |
| 27. | West Bengal | 2838.96 | 3624.56 | 3068.75 | 2852.63 |
| Total | | 97225.18 | 223187.59 | 183938.42 | 168695.58 |

[English]

New Engineering and Management Institutes

2309. SHRI KAPIL MUNI KARWARIA:
SHRI RAM SUNDAR DAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some State Governments have requested the Union Government to stop accepting applications for setting up new engineering and management institutes;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken/being taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The Ministry of Human Resource Development has not received any requests from State Governments to not accept applications for setting up new Engineering and Management Institutions for the year 2014-15. However, during the year 2013-14, the All India Council for Technical Education (AICTE) has received requests from some of the State Governments to not grant approvals for new institutions/courses including Engineering and Management Institutes. Such approvals are decided on the basis of the regulations, notified procedures, norms and standards as notified in the Approval Process Hand Book 2013-14 of the AICTE.

Greening and Landscaping of Urban Areas

2310. SHRI C. SIVASAMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has brought out certain guidelines on greening and landscaping of urban areas in the country;

(b) if so, the details thereof;

(c) whether the State Governments have been asked to comply with the same and earmark at least 25 per cent of the cost of housing development schemes for the said purpose; and

(d) if so, the details thereof and the reaction of the States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Yes, Madam. Ministry of Urban Development had issued guidelines on 21.07.2000 for Greening of Urban Areas and Landscaping in Delhi. The scope of this guidelines was subsequently extended to all the States and Union Territories vide letter dated 23.09.2013.

(c) and (d) The State Governments have been advised therein, that at least two and a half percent of the cost of the project should be earmarked for landscaping and green development.

Transfer Policy

2311. SHRI P. KUMAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is a transfer policy in place in the postal department;

(b) if so, the details thereof;

(c) whether there is a disparity among the civil wing employees and postal employees in the case of transfer policies; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) Yes, Madam.

(b) The Department of Posts has issued Transfer Policy for the officers of the Indian Postal Service, Group 'A' vide OM No. 4-9 2011-SPG dated 04.04.2011 and subsequent modifications vide OM dated 29.03.2012. Department has also issued Transfer Policy for officers/officials other than the officers of Indian Postal Service, Group 'A' vide letter No. 141-141/2013-SPB-II dated 31.01.2014. The Postal Civil Wing has issued Transfer Policy for the Civil Wing employees vide their OM No. 4-4/2007-CWP/1016 dated 12.10.2012. Apart from other provisions, the main provisions in these Transfer Policies are post and station tenures, which are of four years and six years respectively unless and otherwise specified differently.

(c) Broadly, the Transfer Policies are same. However, there are minor differences on certain parameters due to nature of job, varied jurisdiction, size of cadre etc.

(d) No action is required in view of reply to (c) above.

[Translation]

Exploitation of Indian Women Abroad

2312. SHRI GANESH SINGH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of cases of exploitation/harassment of Indian women working abroad during the last year and the current year, till date;

(b) the assistance being offered to women in distress overseas; and

(c) the number of women who have been benefitted by such assistance?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Ministry of Overseas Indian Affairs maintains records of Emigration Check Required (ECR) passport holders going to ECR countries for employment.

Total number of cases of exploitation/harassment of Indian women working in 17 ECR countries reported during 2013 is 809 and during 2014 (till date) is 224.

(b) For on-site welfare of emigrants in distress, Indian Community Welfare Fund (ICWF) has been established in all the Indian Missions. The assistance provided includes short-term boarding and lodging, medical care, providing air passage where essential, providing initial legal assistance in deserving cases, payment of penalties in respect of Indian Nationals for illegal stay in the host country where prima facie the worker is not at fault, and providing the payment of small fines/penalties for the release of Indian Nationals in jail/detention centre. An Indian Workers Resource Centre (IWRC) has been established at Dubai, UAE as a one stop service outlet for addressing the information and assistance needs of emigrants. Other Missions also have helpline/helpdesks to attend to grievances of the Indian Nationals.

(c) Total number of women benefitted in the year 2013 and 2014 (till date) is 917.

[English]

Gross Enrolment Ratio

2313. SHRI PONNAM PRABHAKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Gross Enrolment Ratio (GER) for higher education in the country is still below the world average;

(b) if so, the details thereof;

(c) whether the Government has set the target of 30 per cent GER by 2020; and

(d) if so, the details thereof and the steps taken by the Government to achieve the set target?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) As per the provisional report of the All India Survey on Higher Education, the Gross Enrolment Ratio (GER) in Higher education (calculated for the age group of 18-23 years) is 20.4 during 2011-12. As per the Global Education Digest (2012) published by the UNESCO Institute for Statistics, the worldwide GER is 29 (calculated for the age range of 5 years that begins at the end of class XII) for the year 2009-10.

(c) The Twelfth Five Year Plan aims to raise the country's GER to 25.2 by 2017-18 and to reach the target of 30 by 2020-21.

(d) During 11th Five year plan, several new Central Universities, Indian Institutes of Management, Indian Institutes of Technology, National Institutes of Technology, Polytechnics and other Institutions of Higher learning have been established. During the Twelfth Five Year Plan, a new scheme called the Rashtriya Uchchar Shiksha Abhiyan (RUSA) has been approved which aims to achieve equity, access and excellence in higher education through assistance to State universities.

Subletting of Government Accommodation

2314. SHRI ASADUDDIN OWAISI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether instances of subletting of general pool residential accommodation of Government Employees have come to the notice of the Government;

(b) if so, the number of complaints received during the last three years from Delhi and other regional centres, year and place-wise;

(c) the action taken in each case including the details of penalties imposed; and

(d) the steps taken or being taken by the Government to restrict such subletting of Government accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Madam.

(b) The details are given in the enclosed Statement-I.

(c) The details are given in the enclosed Statement-II.

(d) Penalties imposed on the allottee have been made more stringent. In addition to the penalties imposed under the Allotment Rules, the concerned Ministry/ Department of the delinquent allottee also initiates disciplinary action against them. The complaint process has been made easy and accessible by opening an avenue for lodging the on-line complaints in Delhi, through the website of the Directorate of Estates.

Statement-I

Complaints received year and place-wise is as under

| Place | No. of complaints received | | |
|------------|----------------------------|------|------|
| | 2011 | 2012 | 2013 |
| Delhi | 1198 | 1565 | 820 |
| Nagpur | 1 | 1 | 6 |
| Ghaziabad | 2 | 1 | — |
| Mumbai | 45 | 82 | 133 |
| Chandigarh | 7 | 3 | 4 |
| Kolkata | 19 | 13 | 7 |
| Faridabad | 36 | 94 | 2 |
| Chennai | 10 | 15 | 9 |
| Shimla | 2 | — | — |

Statement-II

| Place | Details of penalties imposed against the connived officials against whom the subletting case was proved | Year-wise number of cases | | |
|-------|--|---------------------------|------|------|
| | | 2011 | 2012 | 2013 |
| 1 | 2 | 3 | 4 | 5 |
| Delhi | Cancellation of Allotment with debarment from future allotment with disciplinary action | 365 | 197 | 97 |
| | Debarment from future allotment and with disciplinary action (in cases where allottee has already surrendered the accommodation) | 152 | 86 | 65 |

| 1 | 2 | 3 | 4 | 5 |
|------------|---|----|----|----|
| Delhi | Debarred for Sharing (in cases allottee was found sharing the accommodation with unauthorised person (s). | 10 | 03 | 03 |
| Nagpur | Allotment Cancelled/quarter got vacated | 1 | 1 | 4 |
| Ghaziabad | Allotment cancelled and allottees were declared ineligible for further allotment and penalties imposed | 2 | 1 | — |
| Mumbai | Allotment cancelled and allottees have been debarred for further allotment | 38 | 49 | 60 |
| Chandigarh | Allotment cancelled and allottees debarred for further allotment | 7 | 3 | 4 |
| Kolkata | Necessary action has been initiated | 19 | 13 | 7 |
| Faridabad | Allotment cancelled/quarter vacated | 5 | 3 | — |
| Chennai | Allotment cancelled, penalties imposed and allottees have been debarred | 10 | 15 | 9 |
| Shimla | Allotment cancelled, penalties imposed and allottees have been debarred | 2 | — | — |

Urban Poor

2315. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- whether the poverty levels across the country has decreased by 15 per cent in the last eight years;
- if so, the details thereof;
- whether the rural poverty has declined faster than urban poverty; and
- if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) and (b) As per the estimates of Planning Commission, the percentage of people living below the poverty line as computed using the Tendulkar methodology has come down by 15.3 percentage points from 37.2% in 2004-05 to 21.9% in 2011-12.

(c) and (d) The percentage of persons below the Poverty Line in 2011-12 has been estimated as 25.7% in rural areas and 13.7% in urban areas. The respective ratios for the rural and urban areas were 41.8% and 25.7% in 2004-05. During the period 2004-05 to 2011-12, the decline in the rural poverty

ratio is 16.1 percentage points which is higher than the 12 percentage points decline in the urban poverty ratio.

Quotas for Education

2316. SHRI M. KRISHNASSWAMY:
SHRI DHRUVANARAYANA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- whether the benefit of quotas for SCs in the education sector has been more beneficial to boys than girls;
- if so, the details thereof, State-wise during the last three years and the reasons for such a situation; and
- the corrective steps being taken by the Government in this regard in coordination with State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No, Madam. The trend in recent years indicates the opposite. The Gender Parity Index, which measures the relative access to education of boys and girls and is calculated by dividing the Male GER (Gross Enrollment Ratio) by the

Female GER, of SC Students for Classes I-XII and for Higher Education in the country is given below:-

| | 2008-09 | 2009-10 | 2010-11 |
|------------------|---------|---------|---------|
| Classes I - XII | 0.97 | 0.98* | 0.98* |
| Higher Education | 0.66 | 0.69* | 0.84 |

*Provisional.

The State-wise Gender Parity Index (GPI) of SC Students at School and Higher Education level for the years 2008-09, 2009-10 and 2010-11 is given in the enclosed Statement-I and II.

(c) The education of girls, including those belonging to SC category, has been a high priority with the Government of India. The National commitment to provide free and compulsory education to all children in the 6-14 years age group is now a Fundamental Right of every child in India after the passage of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Government has launched various schemes/programmes for the educational development of Scheduled Castes boys and girls. At the Primary and Secondary stages, these Schemes are Early Childhood Education (ECE), Sarva Shiksha Abhiyan (SSA), Kasturba Gandhi Balika Vidyalaya, Mahila Samakhya Programme, National Programme for Education of Girls at Elementary Level (NPEGEL), Rashtriya Madhyamik Shiksha Abhiyan, Scheme for setting up of Model Schools in Educationally Backward Blocks (EBBs) as benchmark of excellence, Mid-Day-Meal Scheme, Vocationalisation of Secondary Education and Jan Shikshan Sansthan.

In Higher Education, the opening of Central Educational Institutions such as Central Universities, Indian Institutes of Technology, Indian Institutes of Management, Indian Institutes of Information Technology in uncovered/un-served areas, the Expansion of Polytechnics scheme and the Scheme for setting up of 374 model colleges in districts having GER for higher education less than the national average have been launched. The University Grants Commission (UGC) also implements various schemes for the educational empowerment of Scheduled Castes and Scheduled Tribes such as the Establishment of Equal Opportunity Cells (EOC) for SC/ST/OBC/Minorities, Post-Doctoral Fellowships for SC/ST, Rajiv Gandhi National Fellowships for SC/ST, Post-Graduate Scholarships for SC/ST students in professional courses, Establishment of Centres for Studies in Social Exclusion and Inclusive Policy, Remedial Coaching schemes

for SCs, STs, OBC (non-creamy layer) and Minorities, Scheme of career oriented courses in universities and colleges, the Construction of Women's Hostels for Colleges. The UGC has also issued guidelines to Universities and Colleges for the implementation of the reservation policy of the Government of India.

In addition to this, many other Student Support Programmes such as the Construction and Running of Girls' Hostel for Students of Secondary and Higher Secondary Schools, Construction of Women's Hostel in Polytechnics and Colleges, National Means-cum-Merit Scholarship Scheme (NMMSS), National Scheme of Incentive to Girls for Secondary Education (NSIGSE), Scheme of Scholarship for College and University Students, Scheme of Interest Subsidy on Education Loan, AICTE's Post Graduate Scholarship for GATE qualified have also been initiated.

The Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs have also launched schemes, which supplement the efforts of the Ministry of Human Resource Development, such as the Babu Jagjivan Ram Chhatrawas Yojana, the Establishment of Ashram Schools in Tribal Sub-Plan Areas, Post Metric Scholarship for SC/ST students, Hostels for SC/ST girls and boys, Central Sector Scheme of Upgradation of Merit of SC/ST Students, Central Sector Scholarship of Top Class Education For SC/ST students, National Overseas Scholarship for SC/ST students, Vocational Training Centres etc.

Statement-I

Gender Parity Index (Class I-XII) (Scheduled Caste)

| Sl. No. | States/UTs | 2008-09 | 2009-10* | 2010-11* |
|---------|-------------------|---------|----------|----------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 1.01 | 1.01 | 1.03 |
| 2. | Arunachal Pradesh | | | |
| 3. | Assam | 0.96 | 0.97 | 0.97 |
| 4. | Bihar | 0.77 | 0.79 | 0.88 |
| 5. | Chhattisgarh | 0.92 | 0.93 | 0.94 |
| 6. | Goa | 1.04 | 1.13 | 0.97 |
| 7. | Gujarat | 0.90 | 1.00 | 0.99 |
| 8. | Haryana | 1.08 | 1.06 | 1.07 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------------|------|------|------|
| 9. | Himachal Pradesh | 0.98 | 1.02 | 1.01 |
| 10. | Jammu and Kashmir | 0.93 | 0.96 | 0.96 |
| 11. | Jharkhand | 0.95 | 0.95 | 1.01 |
| 12. | Karnataka | 0.99 | 0.99 | 0.99 |
| 13. | Kerala | 1.00 | 1.00 | 0.99 |
| 14. | Madhya Pradesh | 0.96 | 0.95 | 1.02 |
| 15. | Maharashtra | 0.97 | 0.97 | 0.97 |
| 16. | Manipur | 0.93 | 0.92 | 0.94 |
| 17. | Meghalaya | 0.93 | 1.08 | 0.94 |
| 18. | Mizoram | 0.44 | 0.56 | 0.91 |
| 19. | Nagaland | | | |
| 20. | Odisha | 0.96 | 0.97 | 0.98 |
| 21. | Punjab | 1.02 | 1.04 | 1.04 |
| 22. | Rajasthan | 0.85 | 0.87 | 0.90 |
| 23. | Sikkim | 0.97 | 0.97 | 0.97 |
| 24. | Tamil Nadu | 1.01 | 1.02 | 1.03 |
| 25. | Tripura | 0.99 | 1.00 | 0.99 |
| 26. | Uttar Pradesh | 1.03 | 1.04 | 0.99 |
| 27. | Uttarakhand | 0.97 | 1.02 | 1.04 |
| 28. | West Bengal | 0.99 | 1.00 | 0.99 |
| 29. | Andaman and Nicobar Islands | | | |
| 30. | Chandigarh | 1.03 | 1.02 | 0.97 |
| 31. | Dadra and Nagar Haveli | 1.11 | 1.00 | 1.06 |
| 32. | Daman and Diu | 0.96 | 1.05 | 1.03 |
| 33. | Delhi | 1.05 | 1.04 | 1.06 |
| 34. | Lakshadweep | | | |
| 35. | Puducherry | 1.01 | 1.10 | 0.98 |
| | India | 0.97 | 0.98 | 0.98 |

*Provisional.

Statement-II**Gender Parity Index (Higher Education)
(Scheduled Caste)**

| Sl. No. | States/UTs | 2008-09 | 2009-10* | 2010-11* |
|---------|-------------------|---------|----------|----------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 0.47 | 0.51 | 0.74 |
| 2. | Arunachal Pradesh | 0.67 | 0.73 | 0.66 |
| 3. | Assam | 0.52 | 0.53 | 1.17 |
| 4. | Bihar | 0.34 | 0.34 | 0.67 |
| 5. | Chhattisgarh | 0.62 | 0.64 | 0.84 |
| 6. | Goa | 0.96 | 1.02 | 0.91 |
| 7. | Gujarat | 0.68 | 0.66 | 0.79 |
| 8. | Haryana | 0.66 | 0.68 | 0.70 |
| 9. | Himachal Pradesh | 1.02 | 0.96 | 1.03 |
| 10. | Jammu and Kashmir | 0.72 | 0.85 | 1.00 |
| 11. | Jharkhand | 0.41 | 0.41 | 0.70 |
| 12. | Karnataka | 0.61 | 0.62 | 0.86 |
| 13. | Kerala | 1.31 | 1.28 | 1.76 |
| 14. | Madhya Pradesh | 0.77 | 0.75 | 0.67 |
| 15. | Maharashtra | 0.79 | 0.73 | 0.76 |
| 16. | Manipur | 0.80 | 0.81 | 1.00 |
| 17. | Meghalaya | 1.12 | 0.97 | 0.91 |
| 18. | Mizoram | 1.35 | | 1.00 |
| 19. | Nagaland | | | |
| 20. | Odisha | 0.40 | 0.40 | 0.77 |
| 21. | Punjab | 1.07 | 0.94 | 0.78 |
| 22. | Rajasthan | 0.51 | 0.55 | 0.63 |
| 23. | Sikkim | 0.52 | 0.70 | 0.91 |
| 24. | Tamil Nadu | 0.84 | 0.81 | 0.85 |
| 25. | Tripura | 0.69 | 0.69 | 0.71 |
| 26. | Uttar Pradesh | 0.62 | 0.74 | 1.11 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------------|------|------|------|
| 27. | Uttarakhand | 0.86 | 1.52 | 1.03 |
| 28. | West Bengal | 0.62 | 0.69 | 0.74 |
| 29. | Andaman and Nicobar Islands | | | |
| 30. | Chandigarh | 1.22 | 1.03 | 1.72 |
| 31. | Dadra and Nagar Haveli | | 1.37 | 1.86 |
| 32. | Daman and Diu | 1.08 | 1.16 | 2.07 |
| 33. | Delhi | 0.53 | 0.73 | 0.74 |
| 34. | Lakshadweep | | | |
| 35. | Puducherry | 1.05 | 1.04 | 0.80 |
| | India | 0.66 | 0.69 | 0.84 |

*Provisional.

[Translation]

Grant for HIMSWAN Project

2317. SHRI ANURAG SINGH THAKUR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has received any proposal from the State Government of Himachal Pradesh for grant of funds for HIMSWAN projects under various schemes including National Knowledge Network;

(b) if so, the details thereof along with the present status of the proposals, project-wise;

(c) whether any proposal is pending with the Government for release of final grant after submitting utilization certificates by the State Government;

(d) if so, the details thereof and the reasons for pendency; and

(e) the time by which the grant is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) Yes, Madam. A proposal to fund HIMSWAN project for one more year under National e-Governance Plan has been received. However, no such

proposal has been received under National Knowledge Network.

(b) The State has requested for funds for Operations and Maintenance (O&M) for HIMSWAN amounting to Rs. 6,23,22,199 under SWAN scheme.

(c) No proposal for release of final grant is pending.

(d) and (e) Do not arise.

[English]

Improvement in Quality of Education

2318. SHRI NALIN KUMAR KATEEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indian students are opting for higher education in foreign countries;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to improve the quality of education and infrastructure of educational institutions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Seeking higher education within the country or abroad is a matter of individual choice and while the Government is aware of the broad number of Indian students studying in foreign educational institutions, specific details of such students are not centrally maintained. The Government is fully aware of the huge demand for higher education opportunities and a host of reforms have been initiated by this Ministry for meeting this demand, especially through establishing a number of new institutions and undertaking reforms in existing ones, including in the spheres of governance, academic and regulatory matters.

(c) The University Grants Commission (UGC) has been implementing a number of schemes aimed at the improvement of the quality of education in Indian Universities and has taken up various measures for educational reforms, such as the introduction of a semester system, the regular updating of curricula and Choice-Based Credit Systems (CBCS), etc. The UGC has also issued Regulations on "Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010" to improve the standard of teaching in Indian Universities. The UGC has also issued the Mandatory Assessment and Accreditation of Higher Educational Institutions, Regulations, 2012 whereby all

eligible higher Educational institutions are required to get themselves accredited. The UGC has also issued the Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational institutions, Regulations, 2012 which spell out the modalities regarding eligibility criteria and conditions for collaboration of a foreign educational institution with an Indian educational institution.

The UGC also implements various schemes for providing support to higher education institutions for improving the quality of higher education, such as Universities with Potential for Excellence (UPE), Colleges with Potential for Excellence (CPE), Special Assistance Programme (SAP), Assistance for Strengthening of Infrastructure for Science and Technology (ASIST), "Assistance for Strengthening of infrastructure for Humanities and Social Sciences" (ASIHSS), Basic Scientific Research (BSR) etc. The Department of Science and Technology, through its programme "Promotion of University Research and Scientific Excellence" (PURSE), Innovation in Science Pursuit for Inspired Research (INSPIRE), Fund for the Improvement of S&T Infrastructure in Higher Educational Institutions (FIST) etc. provides support to the universities essentially for research, staffing costs, augmentation of equipment and computational facilities, research consumables and maintenance of the facilities etc.

Four Year Undergraduate Programme

2319. SHRI K. SUGUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission has constituted an advisory committee to monitor the progress of implementation of the new four year undergraduate programme rolled out by the University of Delhi;

(b) if so, the details thereof including the findings of the committee;

(c) whether the above programme is facing stiff opposition from a section of academia and others;

(d) if so, the details thereof and the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The University Grants Commission (UGC) has constituted a Committee to advise it on matters relating to the

Four Year Undergraduate Programme in the university system. Two meetings of this Advisory Committee have been convened. The work of the committee is in progress.

(c) and (d) Representations from some scholars, as well as from Members of the Lok Sabha and Rajya Sabha, to defer the implementation of the FYUP so that its various ramifications can be examined through wider debate and consultation have been received.

(e) On the advice of the Government, the UGC has set-up the Advisory Committee referred to in the answers to parts (a) and (b) above.

Rashtriya Madhyamik Shiksha Abhiyan

2320. SHRI P.T. THOMAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of funds allocated and utilized under the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) during each of the last three years and the current year, State-wise;

(b) the details of success achieved in promoting school education under the scheme, State-wise:

(c) whether the Government has noticed any irregularities in the utilization of funds allocated under the scheme; and

(d) if so, the details thereof and the corrective action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Centrally sponsored scheme of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) was launched in 2009 with the aim to universalize access to Secondary Education and improve its quality while ensuring equity. The details of funds allocated and utilized under the RMSA during each of the last three years and the current year. State-wise is given in the enclosed Statement-I.

(b) Since the inception of the scheme, a total of 10229 new schools and 33261 existing Government schools have been approved for strengthening. The State-wise details are given in the enclosed Statement-II.

(c) and (d) The Ministry had received complaints regarding irregularities in the purchase of books in Haryana and the procurement of National Council of Educational Research and Training (NCERT) science and mathematics kits in Rajasthan. Following the complaint, the procurement policy has since been reviewed by the NCERT.

Statement-I*State-wise fund released and utilised since 2010-11 to 2012-13 and 2013-14 under RMS*

Rs. in crore

| Sl. No. | State/UT | Fund released | | | | Fund utilized | | | |
|---------|-----------------------------|---------------|---------|---------|---------|---------------|---------|---------|---------|
| | | 2010-11 | 2011-12 | 2012-13 | 2013-14 | 2010-11 | 2011-12 | 2012-13 | 2013-14 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andaman and Nicobar Islands | 0.64 | 1.05 | 0.67 | 0.00 | 0.32 | 1.04 | 0.69 | 0.86 |
| 2. | Andhra Pradesh | 311.57 | 328.32 | 354.65 | 198.69 | 359.41 | 223.38 | 329.85 | 184.06 |
| 3. | Arunachal Pradesh | 26.98 | 20.24 | 24.37 | 0.00 | 14.17 | 26.71 | 10.83 | 19.57 |
| 4. | Assam | 19.35 | 83.46 | 128.32 | 70.62 | 2.16 | 17.54 | 26.10 | 50.36 |
| 5. | Bihar | 77.27 | 23.50 | 137.656 | 60 | 11.27 | 26.67 | 26.3688 | 75.2881 |
| 6. | Chandigarh | 0.45 | 2.35 | 0.70 | 0.22 | 0.61 | 1.2078 | 1.05 | 0.08 |
| 7. | Chhattisgarh | 15.25 | 344.69 | 308.98 | 176.18 | 15.05 | 33.92 | 242.77 | 412.81 |
| 8. | Dadra and Nagar Haveli | 0.20 | 1.26 | 0.45 | 0.36 | 0.00 | 0.38 | 0.75 | 2.04 |
| 9. | Daman and Diu | 0.31 | 1.29 | 0.55 | 1.80 | 0.23 | 1.11 | 0.70 | 0.30 |
| 10. | Delhi | 0.71 | 3.97 | 0.00 | 4.43 | 0.00 | 0.02 | 0.01 | 0.00 |
| 11. | Goa | 0.54 | 3.12 | 0.00 | 0.00 | 0.04 | 0.24 | 1.79 | 0.28 |
| 12. | Gujarat | 10.69 | 15.25 | 82.05 | 0.00 | 0.29 | 16.80 | 21.08 | 70.69 |
| 13. | Haryana | 23.00 | 175.56 | 101.12 | 62.043 | 25.02 | 88.85 | 89.4328 | 45.0687 |
| 14. | Himachal Pradesh | 38.50 | 57.66 | 20.36 | 194.08 | 22.77 | 19.76 | 42.90 | 22.79 |
| 15. | Jammu and Kashmir | 26.40 | 96.36 | 109.36 | 135.78 | 4.73 | 36.64 | 152.67 | 117.19 |
| 16. | Jharkhand | 69.43 | 17.94 | 0.00 | 118.83 | 6.01 | 7.99 | 4.69 | 98.09 |
| 17. | Karnataka | 19.47 | 48.90 | 56.42 | 128.83 | 22.20 | 76.06 | 72.37 | 112.41 |
| 18. | Kerala | 15.13 | 19.10 | 15.27 | 17.19 | 11.78 | 9.01 | 19.92 | 27.12 |
| 19. | Lakshadweep | 0.05 | 0.74 | 0.00 | 0.00 | 0.01 | 0.02 | 0.01 | 0.00 |
| 20. | Madhya Pradesh | 196.19 | 242.39 | 461.23 | 495.98 | 307.81 | 347.01 | 571.72 | 258.08 |
| 21. | Maharashtra | 13.47 | 73.99 | 9.85 | 7.68 | 18.28 | 10.28 | 11.8907 | 10.2505 |
| 22. | Manipur | 25.26 | 38.13 | 43.01 | 31.29 | 2.01 | 13.98 | 42.61 | 15.28 |
| 23. | Meghalaya | 0.00 | 12.39 | 1.60 | 0.00 | 0.02 | 0.87 | 2.54 | 0.42 |
| 24. | Mizoram | 19.08 | 36.23 | 63.92 | 29.39 | 8.29 | 50.99 | 48.86 | 34.05 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|---------------|---------|---------|---------|---------|--------|---------|---------|---------|
| 25. | Nagaland | 5.24 | 28.26 | 16.62 | 5.06 | 2.38 | 13.82 | 22.34 | 0.00 |
| 26. | Odisha | 89.83 | 128.87 | 215.43 | 257.54 | 0.52 | 30.11 | 513.37 | 334.91 |
| 27. | Puducherry | 1.87 | 1.96 | 0.72 | 7.17 | 2.11 | 5.23 | 1.40 | 1.25 |
| 28. | Punjab | 188.25 | 89.40 | 258.44 | 23.83 | 15.93 | 196.31 | 146.04 | 97.28 |
| 29. | Rajasthan | 52.96 | 146.89 | 87.0395 | 267.14 | 0.67 | 1.79 | 2.05787 | 39.4449 |
| 30. | Sikkim | 4.26 | 6.92 | 0.25 | 0.00 | 1.92 | 5.38 | 0.22 | 0.73 |
| 31. | Tamil Nadu | 77.05 | 197.19 | 276.14 | 157.75 | 36.81 | 203.11 | 396.63 | 80.15 |
| 32. | Tripura | 25.26 | 7.23 | 70.18 | 3.52 | 2.90 | 23.81 | 8.22 | 28.56 |
| 33. | Uttar Pradesh | 49.43 | 204.48 | 220.87 | 96.80 | 2.23 | 122.55 | 357.10 | 168.40 |
| 34. | Uttarakhand | 76.01 | 34.07 | 96.64 | 13.18 | 3.61 | 63.05 | 30.66 | 125.78 |
| 35. | West Bengal | 0.00 | 2.74 | 0.00 | 0.00 | 0.27 | 0.59 | 0.68 | 0.06 |
| Total | | 1480.10 | 2495.90 | 3162.85 | 2565.39 | 901.83 | 1676.20 | 3200.31 | 2433.68 |

Statement-II

State-wise approval of new schools and strengthening of existing secondary schools since inception

| Sl. No. | State/UT | Total no. of New school | Total no. of existing secondary school |
|---------|-----------------------------|-------------------------|--|
| 1 | 2 | 3 | 4 |
| 1 | Andaman and Nicobar Islands | 0 | 9 |
| 2 | Andhra Pradesh | 104 | 5577 |
| 3 | Arunachal Pradesh | 43 | 197 |
| 4 | Assam | 0 | 1279 |
| 5 | Bihar | 1153 | 1521 |
| 6 | Chandigarh | 1357 | 12 |
| 7 | Chhattisgarh | 3 | 12 |
| 8 | Dadra and Nagar Haveli | 0 | 12 |
| 9 | Daman and Diu | 3 | 12 |

| 1 | 2 | 3 | 4 |
|-----|-------------------|------|------|
| 10. | Delhi | 0 | 0 |
| 11. | Goa | 0 | 75 |
| 12. | Gujarat | 327 | 194 |
| 13. | Haryana | 53 | 1998 |
| 14. | Himachal Pradesh | 116 | 671 |
| 15. | Jammu and Kashmir | 530 | 534 |
| 16. | Jharkhand | 1002 | 621 |
| 17. | Karnataka | 333 | 1905 |
| 18. | Kerala | 112 | 950 |
| 19. | Lakshadweep | 0 | 0 |
| 20. | Madhya Pradesh | 944 | 4208 |
| 21. | Maharashtra | 0 | 692 |
| 22. | Manipur | 125 | 224 |
| 23. | Meghalaya | 34 | 27 |
| 24. | Mizoram | 87 | 199 |
| 25. | Nagaland | 168 | 126 |

| 1 | 2 | 3 | 4 |
|-------|---------------|-------|-------|
| 26. | Odisha | 754 | 1757 |
| 27. | Puducherry | 11 | 67 |
| 28. | Punjab | 264 | 2551 |
| 29. | Rajasthan | 0 | 3698 |
| 30. | Sikkim | 9 | 151 |
| 31. | Tamil Nadu | 1096 | 2038 |
| 32. | Tripura | 83 | 257 |
| 33. | Uttar Pradesh | 1247 | 481 |
| 34. | Uttarakhand | 271 | 1103 |
| 35. | West Bengal | 0 | 103 |
| Total | | 10229 | 33261 |

[Translation]

Progress of Projects

2321. SHRI PRABHU NATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the time schedule for completion of ongoing projects under the Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) in the country including Bihar, State and project-wise;

(b) whether the said projects are progressing as per schedule;

(c) if so, the details thereof along with the present status of each project; and

(d) if not, the reasons therefor and the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (d) The details of various urban infrastructure development schemes approved in different States of the country including Bihar under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) during the Mission period State-wise along with progress is given in the enclosed Statement. The projects under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is implemented by the State Governments) with the help of Urban Local Bodies (ULBs)/parastatals as per their existing Rules and procedures. However, constraints are felt such as land acquisition, tendering issues, contractual problems, clearances etc., in smooth implementation of the projects leading to time over-runs. The implementation of the projects is monitored by the Ministry through Quarterly Progress Reports (QPRs), Review Meetings and while considering/releasing 2nd installment of Additional Central Assistance (ACA) for the projects. The Government has extended the period for two years i.e. up to 31/03/2014 for completion of all on-going projects.

Statement

| State Sl. | Name of State | Name of towns/cities | Name of Project | Approved Cost sanctioned by SLSC (Rs. in Lakh) | % of Work Completed (Physical) |
|-----------|----------------|----------------------|----------------------|--|--------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Andhra Pradesh | Adilabad | Water Supply | 800.00 | Completed |
| 2 | Andhra Pradesh | Adoni | Water Supply | 573.00 | Completed |
| 3 | Andhra Pradesh | Anakapalli | Storm Water Drainage | 2,222.00 | 85% |
| 4 | Andhra Pradesh | Anakapalli | Water Supply | 366.00 | Completed |
| 5 | Andhra Pradesh | Ananthapur | Water Supply | 6,500.00 | Completed |
| 6 | Andhra Pradesh | Bapatla | Storm Water Drainage | 4,896.00 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|----------------|------------------------|----------|-----------|
| 7 | Andhra Pradesh | Bellampally | Water Supply | 1,887.00 | Completed |
| 8 | Andhra Pradesh | Bheemunipatnam | Water Supply | 1,064.00 | Completed |
| 9 | Andhra Pradesh | Bhongir | Water Supply | 2,037.00 | Completed |
| 10 | Andhra Pradesh | Bodhan | Water Supply | 1,807.00 | Completed |
| 11 | Andhra Pradesh | Chirala | Water Supply | 619.00 | Completed |
| 12 | Andhra Pradesh | Chirala | Solid Waste Management | 361.00 | 60% |
| 13 | Andhra Pradesh | Chirala | Road | 1,000.00 | Completed |
| 14 | Andhra Pradesh | Chirala | Storm Water Drainage | 968.00 | Completed |
| 15 | Andhra Pradesh | Dharmanvaram | Water Supply | 5,945.00 | Completed |
| 16 | Andhra Pradesh | Dhone | Water Supply | 4,476.00 | 80% |
| 17 | Andhra Pradesh | Eluru | Water Supply | 5,959.00 | Completed |
| 18 | Andhra Pradesh | Gudur | Water Supply | 6,487.00 | Completed |
| 19 | Andhra Pradesh | Guntakal | Water Supply | 1,685.00 | Completed |
| 20 | Andhra Pradesh | Hindupur | Water Supply | 1,630.00 | Completed |
| 21 | Andhra Pradesh | Jammalamadugu | Water Supply | 1,169.00 | Completed |
| 22 | Andhra Pradesh | Janagaon | Water Supply | 1,570.00 | Completed |
| 23 | Andhra Pradesh | Kadapa | Sewerage | 4,915.00 | 89% |
| 24 | Andhra Pradesh | Kadiri | Water Supply | 4,546.00 | Completed |
| 25 | Andhra Pradesh | Kamareddy | Water Supply | 2,235.00 | Completed |
| 26 | Andhra Pradesh | Kandukur | Water Supply | 4,560.00 | Completed |
| 27 | Andhra Pradesh | Karimnagar | Sewerage | 6,237.00 | 79% |
| 28 | Andhra Pradesh | Kavali | Water Supply | 1,869.00 | Completed |
| 29 | Andhra Pradesh | Kurnool | Water Supply | 3,309.00 | Completed |
| 30 | Andhra Pradesh | Macherla | Water Supply | 91.00 | Completed |
| 31 | Andhra Pradesh | Mahaboobnagar | Water Supply | 6,838.00 | Completed |
| 32 | Andhra Pradesh | Mancherial | Water Supply | 2,287.00 | Completed |
| 33 | Andhra Pradesh | Mangalagiri | Water Supply | 130.00 | Completed |
| 34 | Andhra Pradesh | Markapur | Water Supply | 3,338.14 | Completed |
| 35 | Andhra Pradesh | Medak | Storm Water Drainage | 262.00 | Completed |
| 36 | Andhra Pradesh | Miryalaguda | Water Supply | 236.86 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|-------------------|----------------------|----------|-----------|
| 37 | Andhra Pradesh | Miryalaguda | Sewerage | 3,493.00 | 84% |
| 38 | Andhra Pradesh | Miryalguda | Storm Water Drainage | 3,435.00 | Completed |
| 39 | Andhra Pradesh | Miryalguda | Road | 3,146.00 | Completed |
| 40 | Andhra Pradesh | Nagari | Water Supply | 3,540.00 | Completed |
| 41 | Andhra Pradesh | Nagari | Sewerage | 983.00 | Completed |
| 42 | Andhra Pradesh | Nalgonda | Water Supply | 444.00 | Completed |
| 43 | Andhra Pradesh | Nalgonda | Sewerage | 4,688.00 | 78% |
| 44 | Andhra Pradesh | Nalgonda | Storm Water Drainage | 3,586.00 | Completed |
| 45 | Andhra Pradesh | Nalgonda | Road | 3,970.00 | Completed |
| 46 | Andhra Pradesh | Nandyal | Storm Water Drainage | 216.00 | Completed |
| 47 | Andhra Pradesh | Narayanpet | Water Supply | 903.00 | Completed |
| 48 | Andhra Pradesh | Narsaraopet | Sewerage | 2,641.00 | 70% |
| 49 | Andhra Pradesh | Nirmal | Water Supply | 2,709.00 | Completed |
| 50 | Andhra Pradesh | Nizamabad | Sewerage | 8,106.00 | 62% |
| 51 | Andhra Pradesh | Nizamabad | Water Supply | 3,592.00 | Completed |
| 52 | Andhra Pradesh | Nuzvid | Water Supply | 4,119.00 | 97% |
| 53 | Andhra Pradesh | Ongole | Water Supply | 1,554.00 | Completed |
| 54 | Andhra Pradesh | Palameneru | Water Supply | 4,340.00 | Completed |
| 55 | Andhra Pradesh | Piduguralla | Water Supply | 3,454.00 | Completed |
| 56 | Andhra Pradesh | Pithapuram | Water Supply | 1,966.00 | 57% |
| 57 | Andhra Pradesh | Ponnur | Water Supply | 1,243.00 | Completed |
| 58 | Andhra Pradesh | Proddutur | Water Supply | 1,680.00 | Completed |
| 59 | Andhra Pradesh | Pulivendula | Water Supply | 3,300.00 | Completed |
| 60 | Andhra Pradesh | Punganur | Water Supply | 3,036.00 | Completed |
| 61 | Andhra Pradesh | Puttur | Water Supply | 3,904.00 | Completed |
| 62 | Andhra Pradesh | Rajampet | Water Supply | 3,413.00 | Completed |
| 63 | Andhra Pradesh | Ramachandra Puram | Water Supply | 1,162.00 | 65% |
| 64 | Andhra Pradesh | Ramagundam | Water Supply | 404.00 | Completed |
| 65 | Andhra Pradesh | Rayachoty | Water Supply | 3,182.00 | Completed |
| 66 | Andhra Pradesh | Rayadurg | Water Supply | 4,239.00 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------------|---------------|------------------------|------------|-----------|
| 67 | Andhra Pradesh | Sangareddy | Water Supply | 1,412.00 | Completed |
| 68 | Andhra Pradesh | Sattenpally | Water Supply | 2,040.00 | Completed |
| 69 | Andhra Pradesh | Siddipet | Water Supply | 4,512.00 | Completed |
| 70 | Andhra Pradesh | Siddipet | Storm Water Drainage | 984.00 | Completed |
| 71 | Andhra Pradesh | Srikakulam | Water Supply | 2,092.00 | Completed |
| 72 | Andhra Pradesh | Srlkalahasthi | Water Supply | 1,881.00 | Completed |
| 73 | Andhra Pradesh | Suryapet | Water Supply | 2,348.00 | Completed |
| 74 | Andhra Pradesh | Suryapet | Water Supply | 960.00 | Completed |
| 75 | Andhra Pradesh | Suryapet | Storm Water Drainage | 2,464.00 | 73% |
| 76 | Andhra Pradesh | Tadipatari | Road | 3,870.00 | Completed |
| 77 | Andhra Pradesh | Tanuku | Water Supply | 1,457.00 | Completed |
| 78 | Andhra Pradesh | Tenalai | Water Supply | 8,085.00 | Completed |
| 79 | Andhra Pradesh | Venkatgiri | Water Supply | 6,962.00 | Completed |
| 80 | Andhra Pradesh | Vinukonda | Water Supply | 960.00 | Completed |
| 81 | Andhra Pradesh | Wanaparthy | Water Supply | 2,808.00 | Completed |
| 82 | Andhra Pradesh | Warangal | Water Supply | 16,446.00 | Completed |
| 83 | Andhra Pradesh | Yeminganur | Sewerage | 3,983.00 | 82% |
| 84 | Andhra Pradesh | Zeheerabad | Water Supply | 1,409.00 | Completed |
| 84 | Andhra Pradesh | | | 245,996.00 | |
| 1 | Arunachal Pradesh | Anini | Storm Water Drainage | 159.24 | Completed |
| 2 | Arunachal Pradesh | Changlang | Solid Waste Management | 261.62 | Completed |
| 3 | Arunachal Pradesh | Roing | Solid Waste Management | 351.78 | Completed |
| 4 | Arunachal Pradesh | Jairampur | Solid Waste Management | 253.33 | Completed |
| 5 | Arunachal Pradesh | Seppa | Storm Water Drainage | 1,380.00 | Completed |
| 6 | Arunachal Pradesh | Basar | Road | 74.07 | Completed |
| 7 | Arunachal Pradesh | Daporijo | Road | 476.52 | Completed |
| 8 | Arunachal Pradesh | Khonsa | Road | 518.52 | Completed |
| 9 | Arunachal Pradesh | Passighat | Road | 460.90 | Completed |
| 9 | Arunachal Pradesh | | | 3,935.98 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------|-------------------|----------------------|-----------|-----------|
| 1 | Assam | Hojai | Water Supply | 1,055.54 | 88% |
| 2 | Assam | Barpeta | Storm Water Drainage | 1,871.96 | 38% |
| 3 | Assam | Barpeta Road | Storm Water Drainage | 328.57 | 47% |
| 4 | Assam | Basugaon | Storm Water Drainage | 756.09 | Completed |
| 5 | Assam | Bokakhat | Storm Water Drainage | 545.74 | Completed |
| 6 | Assam | Chabua | Storm Water Drainage | 226.91 | Completed |
| 7 | Assam | Dergaon | Storm Water Drainage | 1,660.36 | 60% |
| 8 | Assam | Dhekiajuli | Storm Water Drainage | 722.88 | 92% |
| 9 | Assam | Dhubri | Storm Water Drainage | 710.17 | 23% |
| 10 | Assam | Digboi | Storm Water Drainage | 1,074.97 | 76% |
| 11 | Assam | Gauripur | Storm Water Drainage | 547.64 | 0% |
| 12 | Assam | Gosaigoan | Storm Water Drainage | 201.98 | 60% |
| 13 | Assam | Hailakandi | Storm Water Drainage | 783.64 | 60% |
| 14 | Assam | Hamren | Storm Water Drainage | 226.47 | Completed |
| 15 | Assam | Hojai | Storm Water Drainage | 992.98 | Completed |
| 16 | Assam | Howraghat | Storm Water Drainage | 262.75 | Completed |
| 17 | Assam | Jorhat | Storm Water Drainage | 1,592.42 | 65% |
| 18 | Assam | Lakhipur | Storm Water Drainage | 264.18 | 68% |
| 19 | Assam | Lakhipur (Cachar) | Water Supply | 815.88 | 55% |
| 20 | Assam | Lakhipur (Cachar) | Storm Water Drainage | 632.10 | 52% |
| 21 | Assam | Lala | Storm Water Drainage | 612.21 | 16% |
| 22 | Assam | Lanka | Storm Water Drainage | 399.11 | Completed |
| 23 | Assam | Maibong | Storm Water Drainage | 492.61 | Completed |
| 24 | Assam | Marigaon | Storm Water Drainage | 423.77 | Completed |
| 25 | Assam | Pathsala | Storm Water Drainage | 503.06 | Completed |
| 26 | Assam | Sapatgram | Storm Water Drainage | 565.06 | 27% |
| 27 | Assam | Sarthebari | Storm Water Drainage | 274.14 | 33% |
| 28 | Assam | Simaluguri | Storm Water Drainage | 667.74 | 51% |
| 29 | Assam | Titabar | Storm Water Drainage | 828.85 | 66% |
| 30 | Assam | Udalguri | Storm Water Drainage | 743.50 | Completed |
| 30 | Assam | | | 20,783.28 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|--------------|--------------|------------------------|-----------|-----------|
| 1 | Bihar | Fatuha | Road | 759.82 | 75% |
| 2 | Bihar | Arrah | Solid Waste Management | 983.99 | 85% |
| 3 | Bihar | Bhaktiyarpur | Road | 511.00 | 85% |
| 4 | Bihar | Barbiga | Road | 1,573.00 | 47% |
| 5 | Bihar | Bhabua | Road | 1,088.00 | 73% |
| 6 | Bihar | Chakia | Road | 1,285.00 | 72% |
| 7 | Bihar | Lalganj | Road | 1,263.00 | 81% |
| 8 | Bihar | Murliganj | Road | 1,143.99 | 80% |
| 9 | Bihar | Muzafarpur | Water Supply | 9,872.25 | 31% |
| 10 | Bihar | Narkatiaganj | Road | 4,712.54 | 81% |
| 11 | Bihar | Rosera | Road | 2,921.32 | 83% |
| 11 | Bihar | | | 26,113.91 | |
| 1 | Chhattisgarh | Bilaspur | Water Supply | 4,142.60 | 70% |
| 2 | Chhattisgarh | Bilaspur | Sewerage | 19,025.00 | 83% |
| 3 | Chhattisgarh | Kondagaon | Water Supply | 451.55 | Completed |
| 4 | Chhattisgarh | Raigarh | Water Supply | 1,524.50 | 61% |
| 4 | Chhattisgarh | | | 25,143.65 | |
| 1 | Goa | Bicholim | Road | 843.00 | Completed |
| 2 | Goa | Sankhali | Road | 1,447.00 | 90% |
| 3 | Goa | Sanguem* | Road | .585.00 | 5% |
| 3 | Goa | | | 2,875.00 | |
| 1 | Gujarat | Amreli | Water Supply | 1,082.95 | Completed |
| 2 | Gujarat | Balasinor | Water Supply | 521.60 | Completed |
| 3 | Gujarat | Bardoli | Water Supply | 512.64 | Completed |
| 4 | Gujarat | Bharuch | Water Supply | 1,371.98 | Completed |
| 5 | Gujarat | Bhavnagar | Water Supply | 2,096.07 | Completed |
| 6 | Gujarat | Bilimora | Water Supply | 806.25 | 70% |
| 7 | Gujarat | Boriyavi | Water Supply | 434.35 | 90% |
| 8 | Gujarat | Chaklasi | Water Supply | 713.20 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|---------|--------------|--------------|----------|-----------|
| 9 | Gujarat | Chalala | Water Supply | 503.64 | Completed |
| 10 | Gujarat | Chota Udepur | Water Supply | 371.67 | Completed |
| 11 | Gujarat | Dakor | Water Supply | 451.98 | 80% |
| 12 | Gujarat | Dhanera | Water Supply | 416.35 | Completed |
| 13 | Gujarat | Dharagadhra | Water Supply | 1,461.04 | 65% |
| 14 | Gujarat | Dhoraji | Water Supply | 841.61 | Completed |
| 15 | Gujarat | Dwarka | Water Supply | 1,665.81 | Completed |
| 16 | Gujarat | Gandevi | Water Supply | 362.94 | Completed |
| 17 | Gujarat | Godhra | Water Supply | 1,446.52 | Completed |
| 18 | Gujarat | Gondal | Water Supply | 1,434.04 | Completed |
| 19 | Gujarat | Himmatnagar | Water Supply | 814.94 | Completed |
| 20 | Gujarat | Jamnagar | Water Supply | 2,015.31 | Completed |
| 21 | Gujarat | Jasdan | Water Supply | 337.90 | Completed |
| 22 | Gujarat | Jetpur | Water Supply | 2,384.09 | Completed |
| 23 | Gujarat | Junagadh | Water Supply | 1,598.64 | 60% |
| 24 | Gujarat | Kadi | Water Supply | 523.51 | Completed |
| 25 | Gujarat | Kapadwanj | Water Supply | 823.58 | Completed |
| 26 | Gujarat | Kathlal | Water Supply | 392.44 | 90% |
| 27 | Gujarat | Keshod | Water Supply | 1,080.96 | Completed |
| 28 | Gujarat | Khambhat | Water Supply | 881.93 | Completed |
| 29 | Gujarat | Kheda | Water Supply | 496.59 | Completed |
| 30 | Gujarat | Lunawada | Water Supply | 477.04 | 80% |
| 31 | Gujarat | Mahudha | Water Supply | 528.52 | 75% |
| 32 | Gujarat | Mehsana | Water Supply | 940.74 | Completed |
| 33 | Gujarat | Modasa | Water Supply | 856.90 | Completed |
| 34 | Gujarat | Palitana | Water Supply | 473.69 | Completed |
| 35 | Gujarat | Pethapur | Water Supply | 428.20 | 70% |
| 36 | Gujarat | Petlad | Water Supply | 1,063.28 | Completed |
| 37 | Gujarat | Prantij | Water Supply | 279.92 | Completed |
| 38 | Gujarat | Radhanpur | Water Supply | 224.52 | Completed |
| 39 | Gujarat | Rajula | Water Supply | 366.89 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------------|--------------------|------------------------|-----------|-----------|
| 40 | Gujarat | Savarkundla | Water Supply | 555.45 | Completed |
| 41 | Gujarat | Shahera | Water Supply | 369.72 | Completed |
| 42 | Gujarat | Sojitra | Water Supply | 533.45 | Completed |
| 43 | Gujarat | Songadh | Water Supply | 334.30 | Completed |
| 44 | Gujarat | Surendranagar | Water Supply | 765.12 | Completed |
| 45 | Gujarat | Sutarpada | Water Supply | 657.74 | 55% |
| 46 | Gujarat | Umreth | Water Supply | 762.96 | 0% |
| 47 | Gujarat | Unjha | Water Supply | 1,699.78 | Completed |
| 48 | Gujarat | Upleta | Water Supply | 1,450.48 | Completed |
| 49 | Gujarat | Valsad | Water Supply | 618.59 | Completed |
| 50 | Gujarat | Vijapur | Water Supply | 273.04 | Completed |
| 51 | Gujarat | Viramgam | Water Supply | 770.22 | Completed |
| 52 | Gujarat | Wadhwan | Water Supply | 1,539.28 | 70% |
| 52 | Gujarat | | | 43,814.36 | |
| 1 | Haryana | Rohtak | Solid Waste Management | 1,988.16 | 48% |
| 2 | Haryana | Karnal-Indri | Solid Waste Management | 1,658.07 | Completed |
| 3 | Haryana | Yamunanagar-Jagadh | Solid Waste Management | 1,874.10 | Completed |
| 4 | Haryana | Bahadurgarh | Sewerage | 4,576.04 | Completed |
| 5 | Haryana | Bahadurgarh | Sewerage | 2,707.01 | Completed |
| 6 | Haryana | Ambala | Sewerage | 2,082.19 | 10% |
| 7 | Haryana | Namaul | Sewerage | 812.99 | 30% |
| 8 | Haryana | Charki-Dadri | Sewerage | 709.25 | Completed |
| 9 | Haryana | Ambala | Sewerage | 3,728.00 | 0% |
| 9 | Haryana | | | 20,135.81 | |
| 1 | Himachal Pradesh | Dharamshala | Storm Water Drainage | 190.18 | Completed |
| 2 | Himachal Pradesh | Hamirpur | Storm Water Drainage | 334.12 | Completed |
| 3 | Himachal Pradesh | Hamirpur | Soil Erosion | 188.52 | Completed |
| 4 | Himachal Pradesh | Hamirpur | Water Body | 25.46 | Completed |
| 5 | Himachal Pradesh | Mandi | Road | 1,281.58 | 95% |
| 6 | Himachal Pradesh | Sarkaghat | Road | 184.63 | 87% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------------|------------|------------------------|-----------|-----------|
| 7 | Himachal Pradesh | Sarkaghat | Water Supply | 3,964.35 | 0% |
| 8 | Himachal Pradesh | Hamirpur | Water Supply | 6,485.19 | 0% |
| 8 | Himachal Pradesh | | | 12,654.04 | |
| 1 | Jharkhand | Chas | Water Supply | 3,324.19 | 17% |
| 2 | Jharkhand | Chas | Solid Waste Management | 567.62 | 22% |
| 3 | Jharkhand | Deoghar | Water Supply | 4,737.77 | 76% |
| 4 | Jharkhand | Hazaribagh | Solid Waste Management | 569.17 | 10% |
| 5 | Jharkhand | Lohardaga | Solid Waste Management | 447.80 | 37% |
| 6 | Jharkhand | Chaibasa | Water Supply | 3,217.80 | 0% |
| 6 | Jharkhand | | | 12,864.35 | |
| 1 | Jammu and Kashmir | Akhnoor | Road | 47.84 | Completed |
| 2 | Jammu and Kashmir | Akhnoor | Solid Waste Management | 165.44 | 15% |
| 3 | Jammu and Kashmir | Akhnoor | Storm Water Drainage | 651.39 | Completed |
| 4 | Jammu and Kashmir | Anatnag | Water Supply | 3,689.23 | 53% |
| 5 | Jammu and Kashmir | Anatnag | Solid Waste Management | 488.00 | 40% |
| 6 | Jammu and Kashmir | Baramula | Solid Waste Management | 242.00 | 40% |
| 7 | Jammu and Kashmir | Baramula | Road | 378.00 | 90% |
| 8 | Jammu and Kashmir | Bhadrawah | Water Supply | 1,177.98 | 77% |
| 9 | Jammu and Kashmir | Bhadrawah | Road | 427.27 | Completed |
| 10 | Jammu and Kashmir | Bhadrawah | Storm Water Drainage | 822.55 | 85% |
| 11 | Jammu and Kashmir | Bhadrawah | Urban Renewal | 759.70 | Completed |
| 12 | Jammu and Kashmir | Bhadrawah | Solid Waste Management | 141.44 | Completed |
| 13 | Jammu and Kashmir | Doda | Road | 430.24 | 60% |
| 14 | Jammu and Kashmir | Doda | Water Supply | 2,633.60 | 45% |
| 15 | Jammu and Kashmir | Doda | Solid Waste Management | 142.82 | Completed |
| 18 | Jammu and Kashmir | Doda | Storm Water Drainage | 557.15 | 91% |
| 17 | Jammu and Kashmir | Ganderbal | Road | 2,418.00 | 63% |
| 18 | Jammu and Kashmir | Ganderbal | Solid Waste Management | 143.00 | 30% |
| 19 | Jammu and Kashmir | Ganderbal | Storm Water Drainage | 1,827.24 | 25% |
| 20 | Jammu and Kashmir | Kathua | Water Supply | 2,136.60 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------------|-------------------|------------------------|----------|-----------|
| 21 | Jammu and Kashmir | Kathua | Solid Waste Management | 146.43 | 0% |
| 22 | Jammu and Kashmir | Kathua | Road | 1,195.59 | 55% |
| 23 | Jammu and Kashmir | Kathua | Storm Water Drainage | 4,089.00 | 65% |
| 24 | Jammu and Kashmir | Kupwara | Solid Waste Management | 385.00 | 20% |
| 25 | Jammu and Kashmir | Kupwara | Road | 627.00 | 25% |
| 26 | Jammu and Kashmir | Kupwara | Storm Water Drainage | 746.79 | 30% |
| 27 | Jammu and Kashmir | Poonch | Solid Waste Management | 134.52 | 0% |
| 28 | Jammu and Kashmir | Poonch | Storm Water Drainage | 1,271.35 | 93% |
| 29 | Jammu and Kashmir | Poonch | Road | 814.31 | Completed |
| 30 | Jammu and Kashmir | Poonch | Water Body | 7.00 | Completed |
| 31 | Jammu and Kashmir | Poonch | Urban Renewal | 686.20 | Completed |
| 32 | Jammu and Kashmir | Samba | Solid Waste Management | 165.12 | 0% |
| 33 | Jammu and Kashmir | Samba | Road | 354.00 | 60% |
| 34 | Jammu and Kashmir | Samba | Water Body | 43.61 | Completed |
| 35 | Jammu and Kashmir | Samba | Urban Renewal | 13.40 | Completed |
| 36 | Jammu and Kashmir | Samba | Water Supply | 1,882.00 | 65% |
| 37 | Jammu and Kashmir | Samba | Storm Water Drainage | 1,013.66 | 55% |
| 38 | Jammu and Kashmir | Sopore | Water Supply | 3,353.16 | 40% |
| 39 | Jammu and Kashmir | Sopore | Solid Waste Management | 242.00 | 35% |
| 40 | Jammu and Kashmir | Sopore | Road | 323.00 | 66% |
| 41 | Jammu and Kashmir | Sundarbani | Solid Waste Management | 138.00 | Completed |
| 42 | Jammu and Kashmir | Sundarbani | Water Supply | 930.71 | 75% |
| 43 | Jammu and Kashmir | Sundarbani | Storm Water Drainage | 1,004.60 | 50% |
| 44 | Jammu and Kashmir | Sundarbani | Road | 497.53 | Completed |
| 45 | Jammu and Kashmir | Sundarbani | Water Body | 4.00 | Completed |
| 46 | Jammu and Kashmir | Sundarbani | Urban Renewal | 212.03 | 75% |
| 47 | Jammu and Kashmir | Udhampur | Water Supply | 2,882.00 | 75% |
| 47 | Jammu and Kashmir | | | 42441.50 | |
| 1 | Karnataka | Bawavana Bagewadi | Sewerage | 844.00 | 75% |
| 2 | Karnataka | Birur | Water Supply | 1,339.00 | 75% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-----------|-----------------------------|----------------------|----------|-----------|
| 3 | Karnataka | Bujapura | Water Supply | 6,277.57 | Completed |
| 4 | Karnataka | Channapatna | Sewerage | 1,311.00 | 60% |
| 5 | Karnataka | Chennagari | Road | 620.71 | Completed |
| 6 | Karnataka | Chikodi | Water Supply | 2,039.91 | Completed |
| 7 | Karnataka | Devangere | Water Supply | 355.80 | Completed |
| 8 | Karnataka | Devangere | Storm Water Drainage | 5,060.30 | 75% |
| 9 | Karnataka | Devangere | Sewerage | 336.00 | 67% |
| 10 | Karnataka | Devangere | Road | 3,128.40 | 95% |
| 11 | Karnataka | Gajendragarh-Naregal | Water Supply | 3,632.44 | 75% |
| 12 | Karnataka | Harihara | Storm Water Drainage | 2,422.00 | 95% |
| 13 | Karnataka | Hirekerur | Water Supply | 1,617.00 | Completed |
| 14 | Karnataka | Holenarasipura | Road | 2,024.00 | 75% |
| 15 | Karnataka | Holenarasipura | Water Supply | 89.79 | Completed |
| 16 | Karnataka | Holenarasipura | Sewerage | 303.00 | 95% |
| 17 | Karnataka | Holenarasipura | Storm Water Drainage | 800.00 | Completed |
| 18 | Karnataka | Hubli-Dharwad | Water Supply | 990.21 | Completed |
| 19 | Karnataka | Hubli-Dharwad | Road | 414.00 | Completed |
| 20 | Karnataka | Hunagunda-Ilkalkusta | Water Supply | 5,821.20 | Completed |
| 21 | Karnataka | Kerur | Water Supply | 1,173.23 | Completed |
| 22 | Karnataka | Konnur | Road | 750.79 | 70% |
| 23 | Karnataka | Malavalli | Sewerage | 730.41 | 75% |
| 24 | Karnataka | Malbagalu | Water Supply | 1,894.76 | 0% |
| 25 | Karnataka | Mulki | Road | 213.98 | Completed |
| 26 | Karnataka | Mundgod | Water Supply | 376.58 | Completed |
| 27 | Karnataka | Nanjangud | Sewerage | 974.58 | 75% |
| 28 | Karnataka | Pandavapura | Sewerage | 602.09 | 90% |
| 29 | Karnataka | Ramanagara | Road | 1,741.00 | Completed |
| 30 | Karnataka | Ramanagara | Storm Water Drainage | 1,460.00 | 55% |
| 31 | Karnataka | Shiggaon-Savanur-Bankapuram | Water Supply | 3,975.70 | Completed |
| 32 | Karnataka | Shikaripura | Sewerage | 1,317.00 | 70% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-----------|---------------------------------|------------------------|----------|-----------|
| 33 | Karnataka | Shirahatti-Mulagunda | Water Supply | 2,595.58 | Completed |
| 34 | Karnataka | Siddapura | Water Supply | 524.90 | Completed |
| 35 | Karnataka | Soundatti | Sewerage | 867.84 | 25% |
| 36 | Karnataka | Srirangapatna | Sewerage | 522.18 | 85% |
| 37 | Karnataka | Vijayapura | Water Supply | 1,109.62 | 50% |
| 38 | Karnataka | Yargol (Kolar) | Water Supply | 7,992.00 | 73% |
| 38 | Karnataka | | | 68248.57 | |
| 1 | Kerala | Alappuzha | Water Supply | 9,194.00 | 80% |
| 2 | Kerala | Alappuzha | Solid Waste Management | 423.00 | 49% |
| 3 | Kerala | Aluva | Solid Waste Management | 185.00 | 0% |
| 4 | Kerala | Attingal | Solid Waste Management | 306.00 | 60% |
| 5 | Kerala | Chalakkudy | Sewerage | 4,978.00 | 0% |
| 6 | Kerala | Changanassery | Solid Waste Management | 390.00 | 30% |
| 7 | Kerala | Changanassery | Water Supply | 391.90 | 60% |
| 8 | Kerala | Chavakkad (Combined Project) | Water Supply | 1,900.67 | 60% |
| 9 | Kerala | Chittur- Thatganagassery | Water Supply | 650.00 | Completed |
| 10 | Kerala | Guruvayar (Combined Project) | Water Supply | 3,144.33 | 80% |
| 11 | Kerala | Kalpetta | Water Supply | 3,217.00 | Completed |
| 12 | Kerala | Koyilandy | Solid Waste Management | 208.00 | 35% |
| 13 | Kerala | Malappuram | Water Supply | 1,976.00 | Completed |
| 14 | Kerala | Nedumangad | Solid Waste Management | 229.00 | 20% |
| 15 | Kerala | Neyyattinkara | Solid Waste Management | 349.00 | 17% |
| 16 | Kerala | North Paravour | Solid Waste Management | 183.00 | 45% |
| 17 | Kerala | Ottapalam | Water Supply | 1,800.00 | 65% |
| 18 | Kerala | Pathanamthitta | Solid Waste Management | 380.00 | 40% |
| 19 | Kerala | Payyannur | Water Supply | 4,019.00 | 60% |
| 20 | Kerala | Perinthalamanna | Water Supply | 811.00 | 80% |
| 21 | Kerala | Perinthalmanna | Solid Waste Management | 522.00 | 50% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------|------------|------------------------|-----------|-----------|
| 22 | Kerala | Punalur | Solid Waste Management | 482.00 | 50% |
| 23 | Kerala | Thalassery | Water Supply | 4,120.00 | 55% |
| 24 | Kerala | Thiruvalla | Water Supply | 627.90 | 50% |
| 25 | Kerala | Vadakara | Water Supply | 2,291.75 | Completed |
| 25 | Kerala | | | 42778.55 | |
| 1 | Maharashtra | Achalpur | Water Supply | 3,759.00 | 77% |
| 2 | Maharashtra | Ahmednagar | Water Supply | 7,305.00 | 30% |
| 3 | Maharashtra | Ahmednagar | Water Supply | 2,539.00 | Completed |
| 4 | Maharashtra | Akola | Sewerage | 13,275.00 | 0% |
| 5 | Maharashtra | Akot | Water Supply | 1,957.00 | 53% |
| 6 | Maharashtra | Alibag | Sewerage | 1,240.00 | 24% |
| 7 | Maharashtra | Amalner | Water Supply | 2,487.00 | Completed |
| 8 | Maharashtra | Ambad | Sewerage | 811.00 | 52% |
| 9 | Maharashtra | Amravati | Sewerage | 8,612.28 | 88% |
| 10 | Maharashtra | Arvi | Water Supply | 729.30 | 72% |
| 11 | Maharashtra | Ashta | Water Supply | 673.50 | Completed |
| 12 | Maharashtra | Aurangabad | Water Supply | 35,967.00 | 0% |
| 13 | Maharashtra | Balapur | Water Supply | 605.00 | Completed |
| 14 | Maharashtra | Baramati | Water Supply | 1,368.00 | 84% |
| 15 | Maharashtra | Basmath | Water Supply | 3,213.00 | 88% |
| 16 | Maharashtra | Beed | Water Supply | 2,076.00 | 72% |
| 17 | Maharashtra | Bhadravati | Water Supply | 1,725.20 | 75% |
| 18 | Maharashtra | Bhor | Water Supply | 319.20 | Completed |
| 19 | Maharashtra | Chalisgaon | Water Supply | 407.00 | Completed |
| 20 | Maharashtra | Chandrapur | Sewerage | 7,201.30 | 81% |
| 21 | Maharashtra | Chiplun | Water Supply | 956.00 | Completed |
| 22 | Maharashtra | Chopda | Water Supply | 486.00 | Completed |
| 23 | Maharashtra | Dapoli | Water Supply | 142.00 | Completed |
| 24 | Maharashtra | Daund | Sewerage | 1,915.80 | 71% |
| 25 | Maharashtra | Gadhinglaj | Water Supply | 898.05 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------|--------------|----------------------|-----------|-----------|
| 26 | Maharashtra | Gondia | Water Supply | 6,138.26 | 85% |
| 27 | Maharashtra | Gondia | Sewerage | 8,233.70 | 0% |
| 28 | Maharashtra | Hadgaon | Water Supply | 214.62 | 73% |
| 29 | Maharashtra | Hingoli | Water Supply | 4,576.92 | 85% |
| 30 | Maharashtra | Ichalkaranji | Water Supply | 3,694.82 | 90% |
| 31 | Maharashtra | Islampur | Water Supply | 1,454.00 | Completed |
| 32 | Maharashtra | Jalna | Water Supply | 12,399.00 | Completed |
| 33 | Maharashtra | Jamner | Water Supply | 768.60 | Completed |
| 34 | Maharashtra | Jaysingpur | Water Supply | 691.20 | 64% |
| 35 | Maharashtra | Jintur | Water Supply | 909.00 | Completed |
| 36 | Maharashtra | Junner | Water Supply | 660.66 | Completed |
| 37 | Maharashtra | Kamptee | Sewerage | 2,221.21 | 32% |
| 38 | Maharashtra | Karad | Water Supply | 2,910.00 | 52% |
| 39 | Maharashtra | Karmala | Water Supply | 939.86 | Completed |
| 40 | Maharashtra | Katol | Water Supply | 1,918.00 | Completed |
| 41 | Maharashtra | Katol* | Road | 2,468.30 | 0% |
| 42 | Maharashtra | Khamgaon | Water Supply | 4,328.18 | 70% |
| 43 | Maharashtra | Khopoli | Water Supply | 1,483.00 | 70% |
| 44 | Maharashtra | Kolhapur | Sewerage | 3,198.00 | 80% |
| 45 | Maharashtra | Kolhapur | Urban Renewal | 101.70 | Completed |
| 46 | Maharashtra | Kolhapur | Water Supply | 5,844.00 | 96% |
| 47 | Maharashtra | Kurduwadi | Water Supply | 766.84 | Completed |
| 48 | Maharashtra | Latur | Storm Water Drainage | 5,531.00 | 94% |
| 49 | Maharashtra | Latur | Road | 3,591.00 | Completed |
| 50 | Maharashtra | Latur | Road | 880.00 | Completed |
| 51 | Maharashtra | Latur | Urban Renewal | 63.00 | Completed |
| 52 | Maharashtra | Latur | Parking | 37.00 | Completed |
| 53 | Maharashtra | Malegaon | Water Supply | 4,611.00 | 74% |
| 54 | Maharashtra | Malvan | Sewerage | 1,884.40 | 28% |
| 55 | Maharashtra | Mangalvedha | Water Supply | 796.50 | Completed |
| 56 | Maharashtra | Murtijapur | Water Supply | 1,767.00 | 68% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------|-----------------------|----------------------|-----------|-----------|
| 57 | Maharashtra | Nandurbar | Water Supply | 2,405.18 | Completed |
| 58 | Maharashtra | Osmanbad | Water Supply | 10,349.42 | Completed |
| 59 | Maharashtra | Pachgani | Sewerage | 320.00 | Completed |
| 60 | Maharashtra | Pachora | Water Supply | 1,818.00 | Completed |
| 61 | Maharashtra | Pandharpur | Storm Water Drainage | 3,175.00 | 63% |
| 62 | Maharashtra | Panvel | Sewerage | 3,107.15 | 57% |
| 63 | Maharashtra | Parbhani | Water Supply | 10,448.00 | 48% |
| 64 | Maharashtra | Parola | Water Supply | 403.00 | 50% |
| 65 | Maharashtra | Pathri | Water Supply | 1,043.00 | Completed |
| 66 | Maharashtra | Pen | Water Supply | 1,297.00 | 25% |
| 67 | Maharashtra | Phaltan | Water Supply | 3,284.87 | Completed |
| 68 | Maharashtra | Pusad | Water Supply | 838.90 | 68% |
| 69 | Maharashtra | Rahimatpur | Water Supply | 403.60 | Completed |
| 70 | Maharashtra | Sailu | Water Supply | 1,189.00 | 85% |
| 71 | Maharashtra | Sangamner | Water Supply | 878.00 | 84% |
| 72 | Maharashtra | Sangli, Miraj, Kupwad | Water Supply | 7,902.00 | 74% |
| 73 | Maharashtra | Sangola | Water Supply | 2,145.00 | 79% |
| 74 | Maharashtra | Saoner* | Road | 2,646.06 | 0% |
| 75 | Maharashtra | Satara | Water Supply | 4,715.90 | 81% |
| 76 | Maharashtra | Savner | Sewerage | 631.50 | 20% |
| 77 | Maharashtra | Shahada | Water Supply | 1,724.00 | 69% |
| 78 | Maharashtra | Shegaon | Water Supply | 3,880.64 | Completed |
| 79 | Maharashtra | Shirur | Sewerage | 889.80 | Completed |
| 80 | Maharashtra | Shrirampur | Water Supply | 4,357.00 | 97% |
| 81 | Maharashtra | Sillod | Water Supply | 1,236.88 | 91% |
| 82 | Maharashtra | Sirdi | Sewerage | 2,426.00 | Completed |
| 83 | Maharashtra | Solapur | Water Supply | 7,198.95 | 79% |
| 84 | Maharashtra | Sonepeth | Water Supply | 298.00 | Completed |
| 85 | Maharashtra | Tasgaon | Water Supply | 1,456.00 | 47% |
| 86 | Maharashtra | Telhara | Water Supply | 614.00 | Completed |
| 87 | Maharashtra | Umred | Water Supply | 1,516.00 | 70% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|----------------|---------------|------------|-----------------|
| 88 | Maharashtra | Umred* | Road | 1,527.92 | 0% |
| 89 | Maharashtra | Vadgaon | Water Supply | 664.00 | 67% |
| 90 | Maharashtra | Vaijapur | Water Supply | 3,490.60 | 85% |
| 91 | Maharashtra | Vengurla | Sewerage | 795.35 | 33% |
| 92 | Maharashtra | Vita | Water Supply | 747.80 | Completed |
| 93 | Maharashtra | Washim | Water Supply | 2,997.00 | 76% |
| 94 | Maharashtra | Yavatmal | Water Supply | 1,096.00 | 59% |
| 95 | Maharashtra | Yeola | Water Supply | 1,012.65 | 56% |
| 95 | Maharashtra | | | 282,677.57 | |
| 1 | Madhya Pradesh | Aastha | Water Supply | 980.40 | 90% |
| 2 | Madhya Pradesh | Aagar | Water Supply | 1,005.80 | 80% |
| 3 | Madhya Pradesh | Amarwara | Road | 424.16 | 10% |
| 4 | Madhya Pradesh | Betul | Water Supply | 3,262.07 | 25% |
| 5 | Madhya Pradesh | Biaora | Water Supply | 709.47 | Completed |
| 6 | Madhya Pradesh | Bina | Water Supply | 3,875.50 | 10% |
| 7 | Madhya Pradesh | Budni | Water Supply | 194.60 | Completed |
| 8 | Madhya Pradesh | Budni | Sewerage | 195.05 | 30% |
| 9 | Madhya Pradesh | Chhatarpur | Water Supply | 1,593.80 | Completed |
| 10 | Madhya Pradesh | Chhindwara | Water Supply | 5,732.87 | 10% |
| 11 | Madhya Pradesh | Chourai | Water Supply | 886.38 | Tender Reed |
| 12 | Madhya Pradesh | Chourai | Road | 189.17 | 15% |
| 13 | Madhya Pradesh | Dabra | Water Supply | 1,112.10 | Completed |
| 14 | Madhya Pradesh | Dabra | Water Supply | 1,441.84 | 69% |
| 15 | Madhya Pradesh | Damoh | Water Supply | 874.20 | Completed |
| 16 | Madhya Pradesh | Damoh | Urban Renewal | 62.35 | Completed |
| 17 | Madhya Pradesh | Damoh | Water Supply | 130.17 | Completed |
| 18 | Madhya Pradesh | Damoh | Water Body | 53.00 | Completed |
| 19 | Madhya Pradesh | Damoh | Road | 418.97 | Completed |
| 20 | Madhya Pradesh | Dewas Phase-II | Water Supply | 3,975.00 | Tendering Stage |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|----------------|----------------------|-----------|-------------------|
| 21 | Madhya Pradesh | Dewas Phase-I | Water Supply | 5,837.00 | Completed |
| 22 | Madhya Pradesh | Dongar Parasia | Water Supply | 3,013.33 | Drawing Design AP |
| 23 | Madhya Pradesh | Dongar Parasia | Road | 1,098.03 | 5% |
| 24 | Madhya Pradesh | Garhakota | Water Supply | 596.36 | 95% |
| 25 | Madhya Pradesh | Garhakota | Road | 143.76 | Completed |
| 26 | Madhya Pradesh | Gwalior | Sewerage | 6,650.00 | 17% |
| 27 | Madhya Pradesh | Harda | Water Supply | 1,787.00 | Completed |
| 28 | Madhya Pradesh | Hoshangabad | Water Supply | 1,615.26 | Completed |
| 29 | Madhya Pradesh | Itarsi | Water Supply | 1,467.83 | 55% |
| 30 | Madhya Pradesh | Itarsi | Sewerage | 708.43 | Tender Recd. |
| 31 | Madhya Pradesh | Itarsi | Road | 844.57 | 90% |
| 32 | Madhya Pradesh | Jaora | Water Supply | 663.00 | 90% |
| 33 | Madhya Pradesh | Jaora | Sewerage | 294.25 | Tendering Stage |
| 34 | Madhya Pradesh | Junardeo | Road | 345.96 | 0% |
| 35 | Madhya Pradesh | Katni | Water Supply | 4,080.95 | 80% |
| 36 | Madhya Pradesh | Khandwa | Water Supply | 10,672.30 | Completed |
| 37 | Madhya Pradesh | Khirkiya | Water Supply | 1,225.70 | Tender Recd. |
| 38 | Madhya Pradesh | Khurai | Water Supply | 3,662.82 | Tender Recd. |
| 39 | Madhya Pradesh | Mahidpur | Water Supply | 1,683.75 | 25% |
| 40 | Madhya Pradesh | Malajkhand | Water Supply | 525.42 | Completed |
| 41 | Madhya Pradesh | Malajkhand | Storm Water Drainage | 27.60 | Completed |
| 42 | Madhya Pradesh | Mandsaur | Water Supply | 1,552.45 | Completed |
| 43 | Madhya Pradesh | Multai | Water Supply | 1,929.60 | Drawing Design AP |
| 44 | Madhya Pradesh | Narsulalaganjj | Water Supply | 488.96 | Completed |
| 45 | Madhya Pradesh | Pandhurna | Road | 2,054.76 | 10% |
| 46 | Madhya Pradesh | Pandhurna | Water Supply | 4,611.62 | Drawing Design AP |
| 47 | Madhya Pradesh | Panna | Water Supply | 1,808.37 | Completed |
| 48 | Madhya Pradesh | Pipariya | Water Supply | 2,408.11 | 51% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------------|----------------|------------------------|------------|----------------------|
| 49 | Madhya Pradesh | Piplanaraynwar | Water Supply | 81.20 | 10% |
| 50 | Madhya Pradesh | Ratlam | Water Supply | 3,265.10 | 75% |
| 51 | Madhya Pradesh | Rehli | Water Supply | 602.75 | Completed |
| 52 | Madhya Pradesh | Rehti | Sewerage | 143.48 | 40% |
| 53 | Madhya Pradesh | Rehti | Water Supply | 276.48 | Completed |
| 54 | Madhya Pradesh | Rewa | Water Supply | 1,427.87 | Completed |
| 55 | Madhya Pradesh | Sagar | Sewerage | 7,661.55 | 1% |
| 56 | Madhya Pradesh | Sanawad | Water Supply | 729.68 | Completed |
| 57 | Madhya Pradesh | Sausar | Water Supply | 1,930.22 | 41% |
| 58 | Madhya Pradesh | Sausar | Road | 2,332.73 | 30% |
| 59 | Madhya Pradesh | Sehore | Water Supply | 1,454.52 | Completed |
| 60 | Madhya Pradesh | shajapur | Water Supply | 996.00 | 82% |
| 61 | Madhya Pradesh | Shivpuri | Water Supply | 5,964.65 | 74% |
| 62 | Madhya Pradesh | Shujalpur | Water Supply | 1,745.32 | 92% |
| 63 | Madhya Pradesh | Sidhi | Water Supply | 2,118.55 | Drawing Design AP |
| 64 | Madhya Pradesh | Sironj | Water Supply | 622.95 | Completed |
| 65 | Madhya Pradesh | Tikamgarh | Water Supply | 983.18 | Completed |
| 66 | Madhya Pradesh | Vidisha | Water Supply | 1,557.52 | 65% |
| 67 | Madhya Pradesh | Vidisha | Sewerage | 218.00 | Completed |
| 68 | Madhya Pradesh | Vidisha | Road | 73.58 | Completed |
| 68 | Madhya Pradesh | | | 123,099.43 | |
| 1 | Manipur | Thoubal | Water Supply | 1,386.00 | Completed |
| 2 | Manipur | Kakching | Water Supply | 1,327.00 | 90% |
| 3 | Manipur | Jiribam | Water Supply | 576.00 | 90% |
| 4 | Manipur | Mairang | Water Supply | 1,779.00 | 90% |
| 5 | Manipur | Bishnupur | Water Supply | 1,209.00 | Completed |
| 5 | Manipur | | | 6277.00 | |
| 1 | Meghalaya | Tura | Solid Waste Management | 833.10 | 92% |
| 2 | Meghalaya | Nangpoh | Solid Waste Management | 600.16 | 93% |
| 2 | Meghalaya | | | 1433.26 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|----------|--------------------|---------------|----------|-----------|
| 1 | Mizoram | Lunglei | Water Supply | 867.44 | Completed |
| 2 | Mizoram | Serchhip | Water Supply | 687.60 | Completed |
| 2 | Mizoram | | | 1555.04 | |
| 1 | Nagaland | Chumukedima | Road | 423.89 | 90% |
| 2 | Nagaland | Mon | Road | 1,901.93 | 30% |
| 2 | Nagaland | | | 2325.82 | |
| 1 | Odisha | Angul | Water Supply | 1,273.32 | 85% |
| 2 | Odisha | Bargarh | Water Supply | 3,033.00 | 62% |
| 3 | Odisha | Berhampur | Water Body | 1,665.89 | 90% |
| 4 | Odisha | Berhampur | Water Supply | 520.15 | Completed |
| 5 | Odisha | Bhawanipatana | Water Supply | 972.00 | 55% |
| 6 | Odisha | Cuttack | Water Body | 533.66 | 92% |
| 7 | Odisha | Cuttack | Road | 5,074.12 | 95% |
| 8 | Odisha | Gadakhai(Cuttack) | Urban Renewal | 1,724.98 | 44% |
| 9 | Odisha | Jajpur | Water Body | 225.92 | 80% |
| 10 | Odisha | Jharsuguda | Water Supply | 3,196.11 | 0% |
| 11 | Odisha | Koraput | Water Supply | 87.50 | Completed |
| 12 | Odisha | Nayagarh | Water Supply | 2,048.66 | 44% |
| 13 | Odisha | Paralakhemundi | Water Supply | 527.74 | 90% |
| 14 | Odisha | Phulbani | Water Supply | 748.45 | 65% |
| 15 | Odisha | Sambalpur | Water Supply | 976.00 | Completed |
| 16 | Odisha | Sambalpur | Sewerage | 59323 | 17% |
| 17 | Odisha | Talcher | Water Supply | 1,069.00 | 93% |
| 18 | Odisha | Vyasanagar | Water Supply | 1,429.87 | 50% |
| 18 | Odisha | | | 25699.60 | |
| 1 | Punjab | Adampur | Water Supply | 51.00 | 55% |
| 2 | Punjab | Bathinda | Water Supply | 2,642.00 | 76% |
| 3 | Punjab | Fatehgarh Churraim | Water Supply | 106.00 | 94% |
| 4 | Punjab | Ferozpur | Water Supply | 834.00 | 49% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-----------|---------------|----------------------|----------|-----------|
| 5 | Punjab | Jalandhar | Sewerage | 4,955.00 | Completed |
| 6 | Punjab | Jalandhar | Water Supply | 336.46 | Completed |
| 7 | Punjab | Jalandhar | Sewerage | 4,696.85 | 59% |
| 8 | Punjab | Kapurthala | Water Supply | 92.00 | 56% |
| 9 | Punjab | Majitha | Water Supply | 121.00 | 87% |
| 10 | Punjab | Malout | Sewerage | 2,286.00 | 58% |
| 11 | Punjab | Muktasar | Water Supply | 1,541.08 | 95% |
| 12 | Punjab | Muktasar | Sewerage | 2,789.45 | 80% |
| 13 | Punjab | Pathankot | Sewerage | 4,766.00 | 69% |
| 14 | Punjab | Patiala | Sewerage | 8,940.00 | 66% |
| 15 | Punjab | Sunam | Water Supply | 207.00 | 45% |
| 16 | Punjab | Zirakpur | Sewerage | 4,197.61 | Completed |
| 16 | Punjab | | | 38561.45 | |
| 1 | Rajasthan | Beawar | Water Supply | 4,979.31 | Completed |
| 2 | Rajasthan | Bhawani Mandi | Road | 311.00 | Completed |
| 3 | Rajasthan | Bikaner | Water Body | 177.12 | Completed |
| 4 | Rajasthan | Bikaner | Sewerage | 3,876.10 | 50% |
| 5 | Rajasthan | Bundi | Storm Water Drainage | 624.22 | Completed |
| 6 | Rajasthan | Chittorgarh | Sewerage | 328.18 | Completed |
| 7 | Rajasthan | Deshnok | Road | 140.52 | Completed |
| 8 | Rajasthan | Hanumangarh | Sewerage | 4,279.00 | 53% |
| 9 | Rajasthan | Jalore | Sewerage | 1,066.31 | Completed |
| 10 | Rajasthan | Jhalawar and | Sewerage | 1,904.02 | 80% |
| 11 | Rajasthan | Jhalrapatan | Water Body | 493.41 | Completed |
| 12 | Rajasthan | Jhun jhunu | Sewerage | 3,781.00 | 59% |
| 13 | Rajasthan | Jodhpur | Sewerage | 6,167.00 | 56% |
| 14 | Rajasthan | Kishangarh | Sewerage | 2,601.00 | 54% |
| 15 | Rajasthan | Kota | Sewerage | 5,122.42 | 32% |
| 16 | Rajasthan | Makarna | Water Supply | 4,870.41 | 71% |
| 17 | Rajasthan | Mangrole | Storm Water Drainage | 292.30 | 81% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------|---------------|----------------------|----------|-----------|
| 18 | Rajasthan | Mount Abu | Sewerage | 2,715.00 | 62% |
| 19 | Rajasthan | Mount Abu | Storm Water Drainage | 422.00 | 62% |
| 20 | Rajasthan | Nimbhera | Road | 214.40 | Completed |
| 21 | Rajasthan | Niwai | Road | 202.39 | Completed |
| 22 | Rajasthan | Nokha | Road | 149.90 | Completed |
| 23 | Rajasthan | Pali | Sewerage | 3,329.53 | 62% |
| 24 | Rajasthan | Paratapgarh | Storm Water Drainage | 148.03 | Completed |
| 25 | Rajasthan | Rajakhera | Road | 272.18 | Completed |
| 26 | Rajasthan | Ramganj mandi | Storm Water Drainage | 148.97 | Completed |
| 27 | Rajasthan | Reengus | Road | 251.23 | Completed |
| 28 | Rajasthan | Sangria | Storm Water Drainage | 366.00 | Completed |
| 29 | Rajasthan | Sardarshahar | Sewerage | 3,692.00 | 50% |
| 30 | Rajasthan | Sardulshahar | Road | 352.00 | Completed |
| 31 | Rajasthan | Sikar City | Road | 374.67 | 85% |
| 32 | Rajasthan | Sri Madhopur | Road | 290.97 | Completed |
| 33 | Rajasthan | Sumerpur | Sewerage | 927.74 | Completed |
| 34 | Rajasthan | Tonk | Road | 520.58 | Completed |
| 35 | Rajasthan | Udaipur | Water Supply | 5,395.00 | 90% |
| 36 | Rajasthan | Uniara | Road | 100.20 | Completed |
| 37 | Rajasthan | Virat Nagar | Urban Renewal | 102.41 | Completed |
| 37 | Rajasthan | | | 60988.52 | |
| 1 | Sikkim | Mangan | Water Supply | 1,580.82 | Completed |
| 2 | Sikkim | Namchi | Sewerage | 1,097.00 | 70% |
| 3 | Sikkim | Jorethang | Sewerage | 480.00 | 85% |
| 4 | Sikkim | Melli | Sewerage | 341.00 | Completed |
| 5 | Sikkim | Rangpo | Sewerage | 494.00 | 60% |
| 5 | Sikkim | | | 3992.82 | |
| 1 | Tamil Nadu | Abiramam | Water Supply | 339.00 | Completed |
| 2 | Tamil Nadu | Amoor | Water Supply | 110.00 | Completed |
| 3 | Tamil Nadu | Arakkonam | Water Supply | 844.70 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------|-------------------|----------------------|----------|-----------|
| 4 | Tamil Nadu | Aralvoimozhi | Road | 94.45 | Completed |
| 5 | Tamil Nadu | Aranthangi | Water Supply | 340.00 | Completed |
| 6 | Tamil Nadu | Ariyalur | Sewerage | 2,555.20 | 55% |
| 7 | Tamil Nadu | Attur | Water Supply | 458.97 | 15% |
| 8 | Tamil Nadu | Avelalapatty | Water Supply | 347.30 | 70% |
| 9 | Tamil Nadu | Azhgappapuram | Road | 96.55 | Completed |
| 10 | Tamil Nadu | Boonthipuram | Water Supply | 61.18 | Completed |
| 11 | Tamil Nadu | Boothapandi | Road | 87.10 | Completed |
| 12 | Tamil Nadu | Gheeranmahadevi | Road | 129.70 | Completed |
| 13 | Tamil Nadu | Chettipalayam | Water Supply | 71.07 | 44% |
| 14 | Tamil Nadu | Chidambaram | Water Supply | 615.60 | 20% |
| 15 | Tamil Nadu | Coonoor | Road | 458.30 | Completed |
| 16 | Tamil Nadu | Cumbum | Water Supply | 1,852.65 | 0% |
| 17 | Tamil Nadu | Devakottai | Water Supply | 30.00 | Completed |
| 18 | Tamil Nadu | Devakottai | Road | 415.00 | Completed |
| 19 | Tamil Nadu | Dharapuram | Water Supply | 918.29 | 10% |
| 20 | Tamil Nadu | Dindigul | Storm Water Drainage | 343.00 | Completed |
| 21 | Tamil Nadu | Erode | Water Supply | 588.16 | Completed |
| 22 | Tamil Nadu | Erode | Road | 250.00 | Completed |
| 23 | Tamil Nadu | Gandhi Nagar | Water Supply | 29.15 | Completed |
| 24 | Tamil Nadu | Gobichettipalayam | Road | 215.50 | Completed |
| 25 | Tamil Nadu | Gudalore | Water Supply | 165.10 | 44% |
| 26 | Tamil Nadu | Gudalur | Water Supply | 525.00 | Completed |
| 27 | Tamil Nadu | Hayankudi | Water Supply | 1,121.00 | Completed |
| 28 | Tamil Nadu | Inamkarur | Road | 164.00 | Completed |
| 29 | Tamil Nadu | Kalakadu | Road | 183.85 | Completed |
| 30 | Tamil Nadu | Kallidaikurichi | Road | 94.85 | Completed |
| 31 | Tamil Nadu | Kallinjur | Water Supply | 105.27 | Completed |
| 32 | Tamil Nadu | Kallukuttam | Road | 99.00 | Completed |
| 33 | Tamil Nadu | Kamuthi | Water Supply | 801.00 | Completed |
| 34 | Tamil Nadu | Karaikudi | Water Supply | 1,391.83 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------|-----------------|--------------|----------|-----------|
| 35 | Tamil Nadu | Karumathampatti | Water Supply | 561.41 | Completed |
| 36 | Tamil Nadu | Karur | Road | 830.00 | Completed |
| 37 | Tamil Nadu | Karur | Water Supply | 110.38 | Completed |
| 38 | Tamil Nadu | Kayalpattinam | Water Supply | 2,967.00 | 0% |
| 39 | Tamil Nadu | Keelakarai | Water Supply | 2,015.50 | Completed |
| 40 | Tamil Nadu | Kombai | Water Supply | 223.00 | Completed |
| 41 | Tamil Nadu | Kothanallur | Road | 100.00 | Completed |
| 42 | Tamil Nadu | Kovilpatti | Water Supply | 7,060.14 | 85% |
| 43 | Tamil Nadu | Kumbakonam | Road | 550.00 | Completed |
| 44 | Tamil Nadu | Mailaduthurai | Road | 194.00 | Completed |
| 45 | Tamil Nadu | Mamallapuram | Sewerage | 608.00 | 80% |
| 46 | Tamil Nadu | Manavalakurichi | Road | 94.20 | Completed |
| 47 | Tamil Nadu | Mandaikadu | Road | 100.00 | Completed |
| 48 | Tamil Nadu | Mandapam | Water Supply | 893.00 | Completed |
| 49 | Tamil Nadu | Manimutharu | Water Supply | 130.84 | Completed |
| 50 | Tamil Nadu | Mannaparai | Road | 220.00 | Completed |
| 51 | Tamil Nadu | Maraimalainagar | Water Supply | 254.00 | Completed |
| 52 | Tamil Nadu | Maraimalainagar | Sewerage | 375.00 | Completed |
| 53 | Tamil Nadu | Marungoor | Water Supply | 31.26 | Completed |
| 54 | Tamil Nadu | Melagaram | Road | 76.35 | Completed |
| 55 | Tamil Nadu | Mettur | Water Supply | 1,247.19 | Completed |
| 56 | Tamil Nadu | Moolakaraipatti | Water Supply | 226.00 | Completed |
| 57 | Tamil Nadu | Mudukulathur | Water Supply | 1,127.00 | Completed |
| 58 | Tamil Nadu | Mukkudal | Road | 55.15 | Completed |
| 59 | Tamil Nadu | Mulagumoodu | Road | 100.00 | Completed |
| 60 | Tamil Nadu | Musiri | Road | 200.00 | Completed |
| 61 | Tamil Nadu | Mylady | Water Supply | 25.91 | Completed |
| 62 | Tamil Nadu | Mylady | Road | 78.55 | Completed |
| 63 | Tamil Nadu | Nagercoil | Sewerage | 6,556.47 | 0% |
| 64 | Tamil Nadu | Nalloor | Water Supply | 62.69 | Completed |
| 65 | Tamil Nadu | Namakkal | Water Supply | 990.50 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|------------|-------------------|------------------------|----------|-----------|
| 66 | Tamil Nadu | Namakkal | Solid Waste Management | 358.25 | Completed |
| 67 | Tamil Nadu | Nerkuppai | Water Supply | 314.00 | Completed |
| 68 | Tamil Nadu | Oddanchatram | Water Supply | 581.17 | Completed |
| 69 | Tamil Nadu | Othakalmandapam | Water Supply | 51.52 | 44% |
| 70 | Tamil Nadu | Palayam | Water Supply | 159.18 | Completed |
| 71 | Tamil Nadu | Pailadam | Water Supply | 891.23 | Completed |
| 72 | Tamil Nadu | Panagudi | Road | 214.60 | Completed |
| 73 | Tamil Nadu | Panaipuram | Water Supply | 155.37 | Completed |
| 74 | Tamil Nadu | Paramakudi | Water Supply | 5,824.30 | Completed |
| 75 | Tamil Nadu | Perambalur | Road | 188.00 | Completed |
| 76 | Tamil Nadu | Ponmani | Road | 100.00 | Completed |
| 77 | Tamil Nadu | Ponnamaravathy | Water Supply | 721.00 | Completed |
| 78 | Tamil Nadu | R.S. Mangalam | Water Supply | 567.00 | Completed |
| 79 | Tamil Nadu | Rajapalayam | Road | 913.00 | Completed |
| 80 | Tamil Nadu | Ramanathapuram | Water Supply | 4,770.00 | Completed |
| 81 | Tamil Nadu | Rameswaram | Water Supply | 3,376.50 | Completed |
| 82 | Tamil Nadu | Rashipuram | Water Supply | 669.20 | Completed |
| 83 | Tamil Nadu | Samalpuram | Water Supply | 337.87 | 40% |
| 84 | Tamil Nadu | Sambavarvadakarai | Road | 131.02 | Completed |
| 85 | Tamil Nadu | Sankarankovil | Road | 293.30 | Completed |
| 86 | Tamil Nadu | Sankarnagar | Road | 51.00 | Completed |
| 87 | Tamil Nadu | sarlarsamakulam | Water Supply | 78.27 | 44% |
| 88 | Tamil Nadu | Sayalkudi | Water Supply | 853.60 | Completed |
| 89 | Tamil Nadu | Sevugapatti | Water Supply | 141.84 | Completed |
| 90 | Tamil Nadu | Shenbakkam | Water Supply | 78.65 | Completed |
| 91 | Tamil Nadu | Sivagangai | Water Supply | 3,279.90 | Completed |
| 92 | Tamil Nadu | Sivakasi | Road | 372.00 | Completed |
| 93 | Tamil Nadu | Srivilliputhur | Water Supply | 2,949.19 | Completed |
| 94 | Tamil Nadu | Thanjavur | Water Supply | 904.00 | Completed |
| 95 | Tamil Nadu | Theroor | Road | 123.50 | Completed |
| 96 | Tamil Nadu | Thevaram | Water Supply | 252.25 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------|---------------------|----------------------|----------|-----------|
| 97 | Tamil Nadu | Thimiri | Water Supply | 101.00 | Completed |
| 98 | Tamil Nadu | Thingalnagar | Road | 144.00 | Completed |
| 99 | Tamil Nadu | Thirivithankodu | Road | 152.60 | Completed |
| 100 | Tamil Nadu | Thiruchendur | Sewerage | 1,122.00 | 50% |
| 101 | Tamil Nadu | Thiruchengode | Water Supply | 603.55 | 15% |
| 102 | Tamil Nadu | Thirukazhukundram | Water Supply | 105.00 | Completed |
| 103 | Tamil Nadu | Thirumalayampalayam | Water Supply | 57.62 | 44% |
| 104 | Tamil Nadu | Thirupathur | Water Supply | 648.00 | Completed |
| 105 | Tamil Nadu | Thirupathur | Water Supply | 1,447.00 | Completed |
| 106 | Tamil Nadu | Thiruthani | Water Supply | 512.30 | Completed |
| 107 | Tamil Nadu | Thodni | Water Supply | 930.00 | Completed |
| 108 | Tamil Nadu | Thoothukudi | Road | 328.00 | Completed |
| 109 | Tamil Nadu | Udankudi | Road | 53.60 | Completed |
| 110 | Tamil Nadu | Udhagamamandlam | Road | 1,207.00 | Completed |
| 111 | Tamil Nadu | Udumalpet | Sewerage | 3,034.23 | 0% |
| 112 | Tamil Nadu | Vaddakkuvalliyur | Road | 227.65 | Completed |
| 113 | Tamil Nadu | Valparai | Water Supply | 221.40 | Completed |
| 114 | Tamil Nadu | Vandavasi | Water Supply | 930.62 | 10% |
| 115 | Tamil Nadu | Vedasandur | Water Supply | 236.68 | Completed |
| 116 | Tamil Nadu | Vellakoil | Water Supply | 947.06 | 0% |
| 117 | Tamil Nadu | Veilimalai | Road | 146.00 | Completed |
| 118 | Tamil Nadu | Verkilambi | Road | 100.00 | Completed |
| 119 | Tamil Nadu | Verravanallur | Road | 50.65 | Completed |
| 120 | Tamil Nadu | Vikramsingapuram | Water Supply | 246.00 | Completed |
| 121 | Tamil Nadu | Vilavoor | Road | 100.00 | Completed |
| 122 | Tamil Nadu | Villupuram | Water Supply | 955.00 | Completed |
| 122 | Tamil Nadu | | | 88272.98 | |
| 1 | Tripura | Belonia | Road | 4,311.53 | Completed |
| 2 | Tripura | Kaliashar | Road | 1,511.28 | 22% |
| 3 | Tripura | Ranibazar | Storm Water Drainage | 1,217.00 | Completed |
| 4 | Tripura | Kamalpur | Road | 777.00 | Completed |
| 4 | Tripura | | | 7816.81 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|---------------|-------------|------------------------|----------|-----------|
| 1 | Uttar Pradesh | Aligarh | Solid Waste Management | 1,606.81 | Completed |
| 2 | Uttar Pradesh | Azamgarh | Water Supply | 458.34 | 72% |
| 3 | Uttar Pradesh | Badaun | Solid Waste Management | 578.45 | 60% |
| 4 | Uttar Pradesh | Badaun | Water Supply | 1,118.74 | Completed |
| 5 | Uttar Pradesh | Bagpat | Water Supply | 318.15 | Completed |
| 6 | Uttar Pradesh | Ballia | Solid Waste Management | 681.66 | 96% |
| 7 | Uttar Pradesh | Ballia | Sewerage | 4,472.31 | 93% |
| 8 | Uttar Pradesh | Ballia | Water Supply | 804.23 | Completed |
| 9 | Uttar Pradesh | Balrampur | Water Supply | 616.29 | Completed |
| 10 | Uttar Pradesh | Barabanki | Solid Waste Management | 537.43 | Completed |
| 11 | Uttar Pradesh | Bareilly* | Water Supply | 7,800.04 | 50% |
| 12 | Uttar Pradesh | Baruasagar | Water Supply | 718.62 | Completed |
| 13 | Uttar Pradesh | Basti | Road | 2,376.94 | 49% |
| 14 | Uttar Pradesh | Basti | Water Supply | 973.26 | Completed |
| 15 | Uttar Pradesh | Basti | Solid Waste Management | 586.11 | 33% |
| 16 | Uttar Pradesh | Bijnaur | Water Supply | 1,036.94 | Completed |
| 17 | Uttar Pradesh | Bulandshahr | Water Supply | 1,937.86 | Completed |
| 18 | Uttar Pradesh | Deoria | Water Supply | 1,104.06 | 75% |
| 19 | Uttar Pradesh | Etah | Water Supply | 962.48 | Completed |
| 20 | Uttar Pradesh | Etawah | Solid Waste Management | 582.10 | Completed |
| 21 | Uttar Pradesh | Faizabad | Water Supply | 1,880.82 | 94% |
| 22 | Uttar Pradesh | Fatehpur | Water Supply | 1,570.04 | Completed |
| 23 | Uttar Pradesh | Fatehpur | Solid Waste Management | 937.93 | Completed |
| 24 | Uttar Pradesh | Firozabad | Sewerage | 8,691.66 | 86% |
| 25 | Uttar Pradesh | Firozabad | Solid Waste Management | 713.50 | 15% |
| 26 | Uttar Pradesh | Firozabad | Water Supply | 2,638.88 | Completed |
| 27 | Uttar Pradesh | Gazipur | Water Supply | 681.50 | Completed |
| 28 | Uttar Pradesh | Ghaziabad | Road | 9,087.67 | 91% |
| 29 | Uttar Pradesh | Ghaziabad | Water Supply | 3,108.12 | 90% |
| 30 | Uttar Pradesh | Gonda | Water Supply | 985.71 | Completed |
| 31 | Uttar Pradesh | Gorakhpur | Solid Waste Management | 1,563.60 | 10% |
| 32 | Uttar Pradesh | Gorakhpur | Water Supply | 1,598.85 | Completed |
| 33 | Uttar Pradesh | Hapur | Water Supply | 2,848.96 | Completed |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|---------------|--------------------|------------------------|-----------|-----------|
| 34 | Uttar Pradesh | Jaunpur | Solid Waste Management | 1,220.39 | 51% |
| 35 | Uttar Pradesh | Jhansi | Solid Waste Management | 1,216.00 | 62% |
| 36 | Uttar Pradesh | Kannauj | Solid Waste Management | 462.30 | Completed |
| 37 | Uttar Pradesh | kannauj | Water Supply | 885.26 | Completed |
| 38 | Uttar Pradesh | Khurza | Water Supply | 1,243.81 | Completed |
| 39 | Uttar Pradesh | Laharpur (Sitapur) | Water Supply | 178.25 | Completed |
| 40 | Uttar Pradesh | Lakhimpur | Water Supply | 1,190.31 | Completed |
| 41 | Uttar Pradesh | Loni | Sewerage | 7,341.24 | Completed |
| 42 | Uttar Pradesh | Loni | Solid Waste Management | 1,181.28 | 60% |
| 43 | Uttar Pradesh | Loni | Water Supply | 4,983.63 | Completed |
| 44 | Uttar Pradesh | Mainpuri | Sewerage | 4,874.18 | Completed |
| 45 | Uttar Pradesh | Mainpuri | Solid Waste Management | 423.40 | Completed |
| 46 | Uttar Pradesh | Mau | Water Supply | 555.93 | 80% |
| 47 | Uttar Pradesh | Mirzapur | Solid Waste Management | 1,100.87 | 65% |
| 48 | Uttar Pradesh | Modinagar | Water Supply | 2,339.17 | Completed |
| 49 | Uttar Pradesh | Moradabad | Solid Waste Management | 1,315.70 | Completed |
| 50 | Uttar Pradesh | Moradabad | Water Supply | 3,719.24 | Completed |
| 51 | Uttar Pradesh | Muzaffamagar | Solid Waste Management | 657.50 | Completed |
| 52 | Uttar Pradesh | Muzaffarnagar | Water Supply | 3,214.33 | 88% |
| 53 | Uttar Pradesh | Nanpara | Water Supply | 237.78 | Completed |
| 54 | Uttar Pradesh | Padurna | Water Supply | 615.25 | Completed |
| 55 | Uttar Pradesh | Rae Bareilly | Solid Waste Management | 878.00 | Completed |
| 56 | Uttar Pradesh | Ramnagar | Water Supply | 591.93 | Completed |
| 57 | Uttar Pradesh | Sambhal | Water Supply | 1,201.29 | 65% |
| 58 | Uttar Pradesh | Sambhal | Solid Waste Management | 655.09 | 65% |
| 59 | Uttar Pradesh | Sandila | Water Supply | 693.58 | Completed |
| 60 | Uttar Pradesh | Shahajanpur | Water Supply | 999.77 | Completed |
| 61 | Uttar Pradesh | Siddharthnagar | Water Supply | 203.36 | Completed |
| 62 | Uttar Pradesh | Unnao | Water Supply | 385.09 | Completed |
| 63 | Uttar Pradesh | Vrindavan | Sewerage | 3,463.00 | 99% |
| 64 | Uttar Pradesh | Vrindavan | Storm Water Drainage | 2,195.16 | Completed |
| 64 | Uttar Pradesh | | | 115805.15 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------|------------------|----------------------|----------|-----------|
| 1 | Uttarakhand | Mussoori | Sewerage | 6,173.25 | 48% |
| 1 | Uttarakhand | | | 6173.25 | |
| 1 | West Bengal | Arambagh | Water Supply | 1,122.21 | Completed |
| 2 | West Bengal | Ashoknagar-Habra | Road | 730.45 | Completed |
| 3 | West Bengal | Balurghat | Water Supply | 4,160.24 | 10% |
| 4 | West Bengal | Balurghat | Storm Water Drainage | 1,535.90 | 90% |
| 5 | West Bengal | Berhampur | Water Supply | 1,270.00 | 80% |
| 6 | West Bengal | Birnagar | Water Supply | 977.25 | Completed |
| 7 | West Bengal | Chandrakona | Water Supply | 1,557.29 | 54% |
| 8 | West Bengal | Contai | Water Supply | 2,317.88 | Completed |
| 9 | West Bengal | Coochbehar | Water Supply | 3,634.84 | 4% |
| 10 | West Bengal | Dhuliyani | Water Supply | 2,062.64 | 70% |
| 11 | West Bengal | Diamond Harbour | Water Supply | 3,479.90 | 67% |
| 12 | West Bengal | Egra | Water Supply | 1,496.78 | 50% |
| 13 | West Bengal | Englishbazar | Water Supply | 4,140.00 | 4% |
| 14 | West Bengal | Gushkara | Water Supply | 780.27 | Completed |
| 15 | West Bengal | Haldia | Water Supply | 558.57 | Completed |
| 16 | West Bengal | Kaliyaganj | Water Supply | 1,167.84 | 60% |
| 17 | West Bengal | Kandi | Water Supply | 3,740.29 | 70% |
| 18 | West Bengal | Katwa | Water Supply | 1,298.14 | Completed |
| 19 | West Bengal | Kharar | Water Supply | 679.17 | Completed |
| 20 | West Bengal | Khirpai | Water Supply | 946.34 | Completed |
| 21 | West Bengal | Krishnagar | Water Supply | 1,243.00 | Completed |
| 22 | West Bengal | Kurseong | Sewerage | 1,251.59 | 15% |
| 23 | West Bengal | Naihati | Water Supply | 567.62 | Completed |
| 24 | West Bengal | Old Maida | Water Supply | 1,819.86 | 93% |
| 25 | West Bengal | Raiganj | Water Supply | 4,401.23 | 2% |
| 26 | West Bengal | Ramjibanpur | Water Supply | 1,101.03 | 37% |
| 27 | West Bengal | Rampurhat | Water Supply | 715.67 | Completed |
| 28 | West Bengal | Sainthia | Water Supply | 1,299.62 | 10% |
| 29 | West Bengal | Shantipur | Water Supply | 1,724.00 | 63% |
| 30 | West Bengal | Siliguri | Water Supply | 2,271.00 | 98% |
| 31 | West Bengal | Siliguri | Storm Water Drainage | 3,386.39 | Completed |
| 32 | West Bengal | Suri | Water Supply | 965.73 | 73% |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------------|-----------------------------|----------------------|--------------|--------------|-----------|
| 33 | West Bengal | Taherpur | Water Supply | 867.75 | Completed |
| 34 | West Bengal | Tamluk | Water Supply | 1,135.60 | Completed |
| 35 | West Bengal | Tarakeshwar | Water Supply | 927.58 | Completed |
| 35 | West Bengal | | | 61,333.67 | |
| 1 | Puducherry | Yanam | Water Supply | 3,918.00 | Completed |
| 1 | Puducherry | | | 3918.00 | |
| 1 | Andaman and Nicobar Islands | Jungleeghat | Road | 558.13 | 0% |
| 1 | Andaman and Nicobar Islands | | | 558.13 | |
| 1 | Dadra and Nagar Haveli | Silvassa/AmlI | Water Supply | 1,864.73 | 32% |
| 1 | Dadra and Nagar Haveli | | | 1864.73 | |
| 1 | Daman and Diu | Moti and Nandi Daman | Sewerage | 942.37 | 0% |
| 1 | Daman and Diu | | | 942.37 | |
| Grand Total | | | | 1,401,080.60 | |

Customer Base of Telecom Operators

2322. SHRI MANGANI LAL MANDAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of the telecom service providers in the country along with the customer base of each of them, State-wise and operator-wise;

(b) whether the telecom Public Sector Undertakings are lagging behind in augmenting their customer base;

(c) if so, the details thereof and the action taken by the Government in this regard; and

(d) the annual revenue generated by these service providers from subscribers and the share of it earned by the Government during the last three years and the current year; operator-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) The Service area-wise and operator-wise details of telephone connections in the country, as on 31.12.2013, are given in the enclosed Statement-I and II respectively.

(b) and (c) The number of subscribers of the two Public Sector Undertakings, Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) put together, has declined by 7.75 million whereas the number of subscribers of Private Telecom Service Providers has increased by 24.93 million during the current year (April to December, 2013). BSNL has taken following steps to increase its subscribers:—

- (i) Augmentation of mobile network capacity progressively to enhance the coverage and to further improve the quality of service.
- (ii) Continuous optimization of the telecom network to improve the performance and customer satisfaction.

- (iii) Replacement of wire line exchanges by Next Generation Network (NGN) exchanges.
- (iv) Re-deployment of workforce with more focus on sales, distribution and customer care activities.

Also, MTNL introduces new tariff plan/schemes from time to time to increase the subscriber base. MTNL has also introduced free roaming facility in Delhi and Mumbai on MTNL network with effect from 26.01.2014.

(d) The revenue generated by these service providers and share of it received by the Government in terms of Licence fee and Spectrum Usage Charges during the last three years and the current year (upto third quarter) is given in the enclosed Statement-III.

Statement-I

Service area-wise number of telephone connections in the country, as on 31.12.2013

| Sl. No. | Name of the Service-area | Number of telephone connections (in million) |
|---------|--------------------------|--|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 67.72 |
| 2. | Assam | 15.23 |
| 3. | Bihar | 59.55 |
| 4. | Gujarat | 55.05 |
| 5. | Haryana | 21.01 |
| 6. | Himachal Pradesh | 7.39 |
| 7. | Jammu and Kashmir | 7.78 |
| 8. | Karnataka | 56.69 |
| 9. | Kerala | 34.26 |
| 10. | Madhya Pradesh | 55.86 |
| 11. | Maharashtra | 72.82 |
| 12. | North East | 9.73 |
| 13. | Odisha | 25.01 |
| 14. | Punjab | 31.63 |
| 15. | Rajasthan | 51.94 |

| 1 | 2 | 3 |
|-----------|----------------------|--------|
| 16. | Tamil Nadu | 77.22 |
| 17. | Uttar Pradesh (East) | 75.42 |
| 18. | Uttar Pradesh (West) | 48.02 |
| 19. | West Bengal | 41.49 |
| 20. | Kolkata | 22.96 |
| 21. | Delhi | 45.25 |
| 22. | Mumbai | 33.17 |
| All-India | | 915.20 |

Statement-II

Service area-wise number of telephone connections in the country, as on 31.12.2013

| Sl. No. | Name of the Operator/ Group | Number of telephone connections (in million) |
|---------|--|--|
| 1. | BSNL | 115.23 |
| 2. | MTNL | 7.13 |
| 3. | Bharti | 201.76 |
| 4. | Reliance | 118.48 |
| 5. | Vodafone | 160.46 |
| 6. | Tata Teleservices | 64.78 |
| 7. | Idea Cellular | 128.69 |
| 8. | Aircel/Dishnet | 66.91 |
| 9. | Loop Mobile | 2.98 |
| 10. | Quardant Televentures (formerly HFCL Infotel Ltd.) | 2.17 |
| 11. | Sistema Shyam Teleservices | 9.86 |
| 12. | Telewings (formerly Unitech Wireless Ltd.) | 32.78 |
| 13. | Videocon | 3.97 |
| Total | | 915.20 |

Statement-III

The annual revenue generated by service providers from subscribers and the share of it received by the Government in terms of Licence fee and Spectrum usage charges

| Sl. No. | Name of the operator/group | 2010-11 | | | | 2011-12 | | | | 2012-13 | | | | 2013-14 (up to 3rd quarter) | | | |
|---------|--|-------------------------------|------------------------------------|---|-------------------------------|------------------------------------|---|-------------------------------|------------------------------------|---|-------------------------------|------------------------------------|---|-------------------------------|------------------------------------|---|--|
| | | Revenue generated by operator | Licence fee received by Government | Spectrum usage charges received by Government | Revenue generated by operator | Licence fee received by Government | Spectrum usage charges received by Government | Revenue generated by operator | Licence fee received by Government | Spectrum usage charges received by Government | Revenue generated by operator | Licence fee received by Government | Spectrum usage charges received by Government | Revenue generated by operator | Licence fee received by Government | Spectrum usage charges received by Government | |
| 1. | BSNL | 23263.48 | 1693.65 | 464.43 | 26622.03 | 1744.17 | 435.51 | 22754.52 | 1229.37 | 422.7 | 17960.01 | 1248.98 | 466.23 | | | | |
| 2. | MTNL | 4772.44 | 343.83 | 35.16 | 3829.99 | 224.69 | 40.72 | 3963.16 | 234.95 | 40.78 | 2134.96 | 165.36 | 50.86 | | | | |
| 3. | Bharti | 48154.05 | 2806.58 | 950.82 | 53977.92 | 3086.97 | 1647.51 | 60010.82 | 3179.08 | 525.13 | 47843.33 | 2674.9 | 724.87 | | | | |
| 4. | Reliance | 19035.13 | 867.36 | 272.32 | 19760.53 | 871.14 | 267.12 | 16874.82 | 788.9 | 69.95 | 11894.79 | 676.96 | 28.09 | | | | |
| 5. | Vodafone | 29671.75 | 1839.74 | 477.33 | 36137.45 | 2144.9 | 987.85 | 40474.3 | 2296.88 | 533.4 | 31900.23 | 1874.53 | 660.12 | | | | |
| 6. | Tata Teleservices | 12760.66 | 956.28 | 289.14 | 16254.71 | 997.68 | 306.56 | 17935.41 | 1051.92 | 479.96 | 11977.32 | 703.52 | 248.65 | | | | |
| 7. | Idea Cellular | 17260.06 | 1027.01 | 353.03 | 22610.96 | 1350.76 | 729.26 | 25840.7 | 1579.42 | 469.24 | 21428.52 | 1389.23 | 702.3 | | | | |
| 8. | Aircel/Dishnet | 6579.89 | 384.36 | 119.73 | 7155.43 | 435.83 | 255.02 | 9036.87 | 477.46 | 44.81 | 7667.95 | 419.18 | 83.23 | | | | |
| 9. | Loop Mobile | 698.02 | 54.25 | 30.17 | 717.19 | 51.41 | 25.99 | 463.56 | 32.98 | 31.33 | 72.3 | 25.93 | 21.05 | | | | |
| 10. | Quadrant Televenture (formerly HFCL Infotel) | 168.03 | 11.32 | 3.94 | 194.23 | 8.81 | 1.9 | 230.95 | 1148 | 2.36 | 201.11 | 7.93 | 2.64 | | | | |
| 11. | Sistema Shyam Teleservices | 689.36 | 39.76 | 14.12 | 1361.12 | 92.27 | 32.64 | 1580.83 | 106.52 | 218.7 | 910.42 | 55.88 | 140.4 | | | | |
| 12. | Telewings (formerly Unitech Wireless Ltd.) | 925.18 | 47.34 | 15.73 | 2864.49 | 153.7 | 59.33 | 3380.92 | 185.49 | 71.36 | 1675.09 | 110.09 | 65.77 | | | | |
| 13. | Videocon | 253.25 | 8.97 | 3.61 | 502.39 | 19.54 | 6.11 | 216.84 | 8.4 | 1.62 | 222.07 | 19.21 | 7.04 | | | | |

[English]

Funds for Scientific Research

2323. PROF. SAUGATA ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the amount granted to the Universities for scientific research in the country during the last three years, year-wise and University-wise:

(b) whether there is any criteria for the selection of Universities for these grants; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a): The University Grants Commission (UGC) provides grants to Universities and Colleges declared fit to receive grants as per Section 12B of the UGC Act, 1956, for general development fellowships/scholarships and Research Projects which are directly or indirectly supporting Scientific Research. It also has started a scheme for promoting Basic Scientific Research exclusively. The details of the grants released to the Universities by the University Grants Commission (UGC) for Basic Scientific Research, during the last three years, are as under:—

(Rupees in Crores)

| Sl. No. | Year | Grant released by the UGC |
|---------|-----------|---------------------------|
| 1. | 2009-2010 | 172.09 |
| 2. | 2010-2011 | 118.27 |
| 3. | 2011-2012 | 118.04 |

The details, university-wise, of the above grants are available in the Annual Reports of the UGC which are laid in Parliament from time to time.

(b) and (c) Those Universities which are assisted under the Special Assistance Programme (SAP) of UGC, are also eligible for support from the UGC under the Basic Scientific Research Scheme.

Universities/Colleges for Women

2324. SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposed 20 exclusive universities for women and 800 constituent colleges under the central universities to ensure equity in access to quality education during the Twelfth Five Year Plan;

(b) if so, the details thereof, State-wise and location-wise; and

(c) the time by which these universities/colleges are likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) No, Madam. At present the Government proposes to set-up only one central university exclusively for women at Raebareli, Uttar Pradesh. It is proposed to set up this University during the current Plan period.

Performance Grant

2325. SHRI C.R. PATIL:
SHRI HARIN PATHAK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has released performance grant to various States including Gujarat as recommended by the 13th Finance Commission;

(b) if so, the details thereof, State-wise, and if not, the reasons therefor; and

(c) the time by which performance grant is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) The Performance Grant, beginning from 2011-12, is available for a period of four years to States that meet certain performance based conditions prescribed by the 13th Finance Commission (FC-XIII). However, where a States unable to meet these conditions by 31st March of a particular fiscal year, its entitlement to the performance grant is forfeited. The total amount of the performance grants so forfeited for the particular year are then redistributed. While 50 percent of the aggregated amount so forfeited is divided amongst all the states (both performing and non-performing) according to shares indicated in FC-XIII report; the remaining 50 percent of the aggregate forfeited performance grant is distributed only amongst the States that have complied with the stipulated conditions in the ratio of their entitlements as specified in FC-XIII report. Gujarat was not eligible for performance grant for 2011-12 and 2012-13 as it did not meet conditions stipulated by FC-XIII relating to putting in place a system of independent local body ombudsmen. However, Rs. 1352.37 lakhs for Panchayati Raj Institutions (PRIs) and Rs. 934.41 lakh for Urban Local Bodies (ULBs) for year 2011-12 and Rs.1758.42 lakhs for ULBs for the year 2012-13 were released as share in forfeited grant to the State of Gujarat. Details of State-wise performance grants released for local bodies from 2011-12 to 2013-14 (upto 28.01.2014) are given in the enclosed Statement.

(c) All the performance based conditions for release of Performance Grant and Special Area Performance Grant must be met by the end of a fiscal year (31 March) for a State to be eligible to draw down its performance grant for the succeeding fiscal year.

Statement

Release of performance grant recommended by the FC-XIII (including forfeited)

| Sl. No. | States | Grant Released during 2011-12 | | | Grant Released during 2012-13 | | | Grant Released during 2013-14 (as on 28.1.2014) | | | Rs. in Lakhs |
|---------|-------------------|-------------------------------|----------|--------------|-------------------------------|----------|--------------|--|----------|--------------|--------------|
| | | PRIs | ULBs | Special Area | PRIs | ULBs | Special Area | PRIs | ULBs | Special Area | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | |
| 1. | Andhra Pradesh | 0.00 | 0.00 | | | 0.00 | | 45664.41 | | | 295.00 |
| 2. | Arunachal Pradesh | 157.17 | 23.24 | | | 43.73 | | | | | |
| 3. | Assam | 5336.96 | 970.54 | | 17537.82 | 857.93 | 730.00 | | | | |
| 4. | Bihar | 16869.38 | 2799.00 | | 32465.87 | 2447.78 | | 30328.86 | | | |
| 5. | Chhattisgarh | 5653.84 | 1597.68 | | 10982.40 | 4110.88 | 1055.00 | 8908.72 | 1894.57 | | 1055.00 |
| 6. | Goa | 51.17 | 58.09 | | | 109.32 | | | | | |
| 7. | Gujarat | 1352.37 | 934.41 | | | 1758.42 | | | | | |
| 8. | Haryana | 5880.53 | 312.02 | | 9872.12 | 3399.56 | | 5793.65 | 4296.99 | | |
| 9. | Himachal Pradesh | 3010.97 | 59.75 | | 5057.40 | 648.22 | 30.00 | | 375.78 | | |
| 10. | Jammu and Kashmir | 533.64 | 146.05 | | | 274.85 | | | | | |
| 11. | Jharkhand | 880.87 | 305.38 | | 13778.69 | 574.69 | 3500.00 | | | | |
| 12. | Karnataka | 24386.64 | 11664.21 | | 20464.48 | 15573.71 | | 44484.49 | 9050.10 | | |
| 13. | Kerala | 6635.68 | 2776.77 | | 12777.96 | 7151.22 | | 10397.34 | 3873.16 | | |
| 14. | Madhya Pradesh | 14002.28 | 5747.10 | | 26961.26 | 3003.00 | 1325.00 | 18691.26 | | | 1325.00 |
| 15. | Maharashtra | 18606.48 | 18606.53 | | 61129.61 | 24842.33 | 790.00 | | 16944.49 | | |
| 16. | Manipur | 127.93 | 58.09 | | | 109.32 | | 1167.00 | | | 90.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-----|---------------|-----------|----------|---|-----------|-----------|---------|-----------|----------|---------|
| 17. | Meghalaya | 182.75 | 58.09 | | | 628.92 | | | 364.04 | |
| 18. | Mizoram | 116.96 | 68.05 | | | 736.96 | | | | |
| 19. | Nagaland | 175.44 | 54.77 | | | 103.07 | | | | |
| 20. | Odisha | 1502.22 | 356.84 | | | 671.51 | | | | |
| 21. | Punjab | 650.60 | 451.44 | | | 849.54 | | 6000.41 | | |
| 22. | Rajasthan | 21327.63 | 6993.78 | | 35785.45 | 9338.03 | 360.00 | 21001.42 | 11793.33 | |
| 23. | Sikkim | 106.00 | 1.66 | | | 3.12 | | | | |
| 24. | Tamil Nadu | 1787.32 | 1702.85 | | | 3204.51 | | | | |
| 25. | Tripura | 171.79 | 39.83 | | 1268.50 | 436.07 | 120.00 | 1393.29 | | 120.00 |
| 26. | Uttar Pradesh | 33117.91 | 0.00 | | 19876.20 | 40377.50 | | 141128.60 | 29159.97 | |
| 27. | Uttarakhand | 343.57 | 136.10 | | | 256.11 | | | | |
| 28. | West Bengal | 2401.36 | 1160.13 | | 18828.26 | 12629.54 | | | | |
| | Total | 165369.46 | 57082.40 | | 286786.02 | 134139.84 | 7910.00 | 334959.48 | 77752.43 | 2885.00 |

[Translation]

Exploitation of Indians Abroad

2326. SHRI LALJI TANDON: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether there has been a rise in the number of cases of exploitation and harassment of Indian workers in other countries especially in Gulf countries in 2013 as against 2012;

(b) if so, the country-wise and location-wise details of the same;

(c) whether the Government proposes to amend the Immigration Act in order to check such cases;

(d) if so, the details in this regard; and

(e) the details of assistance provided by the Government to the persons who have become victims of exploitation?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) No, Madam. The Ministry of Overseas Indian Affairs regulates the process of emigration clearance to the intending emigrants with ECR passports going to any of the 17 Emigration Check Required (ECR) countries under the provisions of the Emigration Act, 1983. There has not been any rise in the total number of cases of exploitation and harassment of Indian workers.

(c) and (d) No, Madam.

(e) For on-site welfare of emigrants in distress, Indian Community Welfare Fund (ICWF) has been established in all the Indian Missions. The assistance provided includes short-term boarding and lodging, medical care, providing air passage where essential, providing initial legal assistance in deserving cases, payment of penalties in respect of Indian nationals for illegal stay in the host country where prima facie the worker is not at fault, and providing the payment of small fines/penalties for the release of Indian nationals in jail/detention centre. An Indian Workers Resource Centre (IWRC) has been established at Dubai, UAE as a one stop service outlet for addressing the information and assistance needs of emigrants. Other Missions also have helpline/helpdesk to attend to grievances of Indian Nationals.

More than 22,798 emigrants have been benefitted from the scheme under ICWF during the last three years and around Rs. 50 crores have been utilized for the purpose.

[English]

Compassionate Appointment

2327. DR. KIRIT PREMJBHAI SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has banned compassionate appointments in view of the judgement given by the Supreme Court;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken by the Government to rehabilitate dependent family members of a deceased Government employee?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The Department of Personnel and Training is not in knowledge of any judgment of Hon'ble Supreme Court on banning of compassionate appointments.

(b) Does not arise in view of (a).

(c) The existing "Scheme for Compassionate Appointments" issued by Department of Personnel and Training's vide OM No.14014/6/94-Estt.(D) dated 09.10.1998 and modified vide OM No. 14014/02/2012-Estt.(D) dated 16.01.2013, pursuant to the recommendations of the 6th Central Pay Commission, for appointments of a dependent family member of a Government servant dying in harness or who is retired on medical grounds, on compassionate grounds, is in operation.

RTI Act in Kendriya Bhandar

2328. SHRI SUSHIL KUMAR SINGH:
SHRI PURNMASI RAM:

Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar is under the ambit of RTI Act;

(b) if so, the reasons for non-furnishing of information under RTI by misinterpreting Supreme Court judgement dated 7 October, 2013 and the action taken in this regard;

(c) whether the Government proposes to forward the Hon'ble Supreme Court's Judgement to Department of Legal Affairs for their expert legal opinion; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (d) The matter regarding applicability of RTI Act, 2005 to Kendriya Bhandar in the light of Hon'ble Supreme Court judgement dated 7.10.2013 in Civil Appeal No. 9017 of 2013 – Thalapallam Ser. Coop. Bank Ltd. and others vs State of Kerala and others, has been referred to Department of Legal Affairs (DOLA), Ministry of Law and Justice for their expert legal opinion.

Indian Fishermen in Pakistani Jails

2329. SHRI HARIN PATHAK:

SHRI C.R. PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of fishermen taken into custody/arrested by Pakistan during the last three years and the current year, year-wise;

(b) the number of fishermen who have been released, year-wise and the number still languishing in Pakistani jails; and

(c) the steps taken by the Government to secure the release of the remaining fishermen?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) As per available information, the details of fishermen believed to be Indian who have been detained by Pakistan and Indian fishermen who have been released by Pakistan, in the last three years are as follows:—

| Year | 2011 | 2012 | 2013 |
|--|------|------|------|
| Fishermen believed to be Indian detained by Pakistan | 476 | 250 | 349 |
| Indian Fishermen released by Pakistan | 103 | 667 | 390 |

As per available information, there are 232 fishermen believed to be Indian in Pakistani jails as on January 1, 2014.

Consular Access to 98 of these fishermen has been provided by the Pakistani authorities. The nationality of 93 of them has been confirmed.

Government of India, on a continuing basis, monitors the status of all Indian prisoners, including fishermen, in Pakistani jails and takes up the matter with the Government of Pakistan for their early release. An India-Pakistan Judicial Committee has also been set up consisting of retired judges from both countries to ensure humane treatment and expeditious release of prisoners, including fishermen, who have completed their prison term. Due to Government's efforts, 390 fishermen were released by Pakistan in 2013.

MSME Act

2330. SHRI PAWAN KUMAR BANSAL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Micro, Small and Medium Enterprises (MSMEs) Act is implemented in the Union Territories by the Government of India;

(b) if so, the status of its application in the Union Territories including Chandigarh; and

(c) the number of MSMEs benefited thereby in each of the Union Territories, UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) Yes, Madam. The Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 is implemented in all States/UTs including Union Territory of Chandigarh.

(b) The notification for Authority for receiving Memoranda for Micro and Small Enterprises and also for Medium enterprises, notification for rules of Micro and Small Enterprises Facilitation Council (MSEFC) and notification for constitution of MSEFC in accordance with section 8(3) and (4), section 21(3) and section 20 and 21(1) respectively of the MSMED Act, 2006 have been issued in respect of all the Union Territories including Union Territory of Chandigarh.

(c) The number of Micro, Small and Medium Enterprises (MSMEs) benefited thereby, in each Union Territory is given in the enclosed Statement.

Statement

Union Territory-wise Number of EM-II issued to the MSMEs by the DICs during 1st April, 2007 up to 31st March, 2012

| Sl. No. | Name of Union Territory | Number of EM-II filed during | | | | |
|---------|-----------------------------|------------------------------|---------|---------|---------|---------|
| | | 2007-08 | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
| 1. | Andaman and Nicobar Islands | 50 | 60 | 68 | 77 | 82 |
| 2. | Chandigarh | 32 | 161 | 255 | 174 | 259 |
| 3. | Dadra and Nagar Haveli | 307 | 143 | 104 | 74 | 106 |
| 4. | Daman and Diu | 164 | 247 | 107 | 126 | 83 |
| 5. | Delhi | 131 | 70 | 165 | 199 | 345 |
| 6. | Lakshadweep | 5 | 14 | 23 | 24 | 8 |
| 7. | Puducherry | 144 | 214 | 200 | 186 | 120 |

Source:- The States/UTs Commission rates/Directorates of Industries.

[English]

Education in Rural Areas

2331. SHRI DEVJI M. PATEL:
SHRI KAMESHWAR BAITHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the students in rural areas are deprived of quality education due to shortage of teachers;

(b) if so, the details thereof;

(c) whether the Government is contemplating to promote students to the next class by examination method in place of grading system and if so, the details thereof;

(d) whether the Government proposes to bring school management under PPP model for imparting quality education in the rural areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Since the inception of Sarva Shiksha Abhiyan (SSA) in 2001-02, a total 19.84 lakh teacher posts have been sanctioned across the country till 2013-14, against which 14.80 lakh teacher posts have been filled up upto 30.09.2013.

(c) The Section 29 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates a Comprehensive and Continuous Evaluation System and provides additional instructions on the need-based Assessment of Learning Ability of each child [Section 24(d)].

(d) and (e) No, Madam. The RTE Act, 2009, which became operative w.e.f. 01st April, 2010, emphasizes the need for public participation through School Management Committees (SMCs) for imparting quality education in rural areas. The revised framework for the implementation of the SSA provides that the objective of equitable quality education can be attained only with the active participation of all stakeholders including parent, teachers, community members, civil society and children.

Review of Laws

2332. SHRI ARJUN RAM MEGHWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has any provision to review various laws/put in place a system to repeal old laws in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) There is no specific provision to review various laws and repeal old laws in the country. However, review and repeal of all laws, including those enacted during the British era, with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries/Departments of the Central Government administering their respective laws and generally by the Law Commission of India. Further, the Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievances and Pension had already set up a Committee on Review of Administrative Laws on 8th May, 1998, with the objective of examining the need of amendments in and repeal of laws, among others. The said Committee submitted its report to the Government on 30th September, 1998 and the salient recommendations of the Committee included, among others, amendment of laws/rules, review of Acts of critical importance and repeal of dysfunctional/irrelevant laws. The implementation of the report submitted by the said Committee on Review of Administrative Laws is being monitored by the Department of Administrative Reforms and Public Grievances. Government of India has constituted Twentieth Law Commission with effect from 1st September, 2012 for three-year's term. The Terms of Reference of the said Law Commission includes "Review/Repeal of obsolete laws".

Review of Ongoing/Pending Projects under SSA

2333. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has reviewed the

ongoing/pending projects under the Sarva Shiksha Abhiyan (SSA), in Madhya Pradesh and other States of the country;

(b) if so, the outcome thereof including the agencies involved in the matter, State-wise;

(c) the targets fixed and achieved by the Government under SSA during the last three years and the current year, State-wise, year-wise; and

(d) the total amount of funds released and spent on the ongoing/pending projects during the aforesaid period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Madam. The implementation of the Sarva Shiksha Abhiyan (SSA) is reviewed twice every year by (i) a Joint Review Mission (JRM) comprising Educational Experts (Government of India nominees) and representatives from the SSA's Development Partner, namely the European Union. The 19th JRM, which was held during 13-27 January, 2014 visited 5 States namely Karnataka, Kerala, Madhya Pradesh, Nagaland and Punjab, has noted the efforts put in by the Ministry of Human Resource Development and the State/UT Governments to take the SSA forward towards the implementation of the Right of Children to Free and Compulsory Education (RTE), 2009 and (ii) by the MHRD with the State/UT Education Secretaries and State Project Directors of SSA. In addition, field level monitoring is also undertaken by 39 Monitoring Institutes, comprising reputed Institutes of Social Sciences and Universities/Departments of Education. The State-wise list of Monitoring Institutes is given in the enclosed Statement.

(c) The civil works and teacher recruitment targets approved and the achievement made under the SSA during the last 3 years and the current year (upto December, 2013) is as under:-

| Sl. No. | Activity | 2010-11 | | 2011-12 | | 2012-13 | | 2013-14 | |
|---------|------------------------------|---------|-------------|---------|-------------|---------|-------------|---------|---------------------------|
| | | Target | Achievement | Target | Achievement | Target | Achievement | Target | Achievement upto 31.12.13 |
| 1. | Primary School | 13374 | 11681 | 14526 | 10353 | 2796 | 5860 | 2411 | 12630 |
| 2. | Upper Primary School | 5033 | 9309 | 2900 | 5031 | 180 | 1907 | 2453 | 3677 |
| 3. | Additional Classrooms | 276579 | 127999 | 229912 | 232466 | 2845 | 113981 | 190082 | 158205 |
| 4. | Drinking water facilities | 18214 | 12847 | 6710 | 13758 | 1357 | 3463 | 8887 | 4312 |
| 5. | Toilet facilities (All type) | 122523 | 69574 | 139582 | 150744 | 27813 | 110405 | 269146 | 131234 |
| 6. | Teacher Recruitment | 458315 | 170300 | 173515 | 25940 | 68645 | 174537 | 1704 | 79368 |

*Achievements include achievement of previous years.

(d) The total amount of funds released and spent on the ongoing/pending projects during the last three years and current year (upto December, 2013) is as under:—

(Rs. in Lakhs)

| Year | Funds released by GOI and State/UT* | Expenditure Incurred |
|---------|--|-------------------------|
| 1 | 2 | 3 |
| 2010-11 | 3088827.89 | 2686430.63 |

| 1 | 2 | 3 |
|---------|------------|------------|
| 2011-12 | 3143903.44 | 3456770.81 |
| 2012-13 | 3769201.32 | 4425946.18 |
| 2013-14 | 2921529.15 | 2734714.21 |

(Upto December, 2013)

*This does not include the unspent balance from the previous year, bank interest and other receipts.

Statement

| Sl. No. | Name of the Monitoring Institution | State/UT for which Monitoring Institution is to undertake monitoring activities |
|---------|---|---|
| 1 | 2 | 3 |
| 1. | National Institute of Rural Development, Hyderabad | Andhra Pradesh, Chhattisgarh, Andaman and Nicobar Islands |
| 2. | Rajiv Gandhi University | Arunachal Pradesh |
| 3. | A.N. Sinha Institute of Social Sciences, Patna, Bihar | Bihar |
| 4. | Jamia Millia Islamia, New Delhi | Uttar Pradesh |
| 5. | RIE Bhopal | Madhya Pradesh |
| 6. | Centre for Study of Developing Societies | Delhi |
| 7. | M.S. University, Vadodra | Gujarat, Daman and Diu |
| 8. | Sardar Patel Institute of Economic and Social Research | Gujarat |
| 9. | Kurushetra University | Haryana |
| 10. | Himachal University | Himachal Pradesh |
| 11. | Goving Ballabh Pant Social Science Institute, Allahabad | Jammu and Kashmir-1 |
| 12. | University of Kashmir | Jammu and Kashmir-2 |
| 13. | XISS Ranchi | Jharkhand |
| 14. | Institute of Social and Economic Change, Bangalore | Karnataka-1 |
| 15. | RIE, Mysore | Karnataka-2 |
| 16. | Centre for Development Studies, Trivandrum | Kerala, Lakshadweep |
| 17. | MPISSR Ujjain | Madhya Pradesh |

| 1 | 2 | 3 |
|-----|--|---------------------------------------|
| 18. | Indian Institute of Education, Pune | Maharashtra-1, Dadra and Nagar Haveli |
| 19. | Manipur University | Manipur |
| 20. | NEHU, Shillong | Meghalaya |
| 21. | Mizoram University | Mizoram |
| 22. | Nagaland University | Nagaland |
| 23. | Dr. P.M. Institute of Advanced Study in Education, Sambalpur | Odisha, Jharkhand |
| 24. | Pondicherry University | Puducherry |
| 25. | Punjab University | Punjab, Chandigarh |
| 26. | Institute of Development Studies, Jaipur | Rajasthan |
| 27. | Social Policy and Research Institution, Jaipur | Rajasthan |
| 28. | Centre for Development and Communication Studies, Jaipur | Rajasthan, Maharashtra-2, Goa |
| 29. | University of North Bengal, Darjeeling | Sikkim |
| 30. | IIT Madras | Tamil Nadu-1 |
| 31. | Mother Teresa Women's University | Tamil Nadu-2 |
| 32. | Tripura University | Tripura |
| 33. | Giri Institute of Social Science, Lucknow, Uttar Pradesh | Bihar |
| 34. | GB Pant Social Science Institute, Allahabad | Uttar Pradesh-2 |
| 35. | CADR, Lucknow | Uttar Pradesh-3 |
| 36. | National Institute of Administrative Research, Mussories | Uttar Pradesh-4 |
| 37. | Lucknow University, Lucknow | Uttarakhand |
| 38. | Visva Bharti University | West Bengal-1 |
| 39. | University of Calcutta | West Bengal-2 |

[English]

Redressal of Grievances

2334. SHRI PURNMASI RAM: Will the PRIME MINISTER be pleased to state:

(a) the total number of petitions regarding public grievances received by the Director of Public Grievances,

DoP&T and number of such grievances pending in DoP&T for more than three months violating stipulated period of three months for grievances redressal;

(b) the details of grievances/complaints pending in the Welfare Division, DoP&T for more than three months; and

(c) the action taken by the Government for disposal of all the grievances?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The total numbers of petitions regarding public grievances received by the Director of Public Grievances, DOP&T since the inception of scheme on 1.1.2002 to 31.1.2014 are 8972. Out of these 8972 Public Grievances, 371 grievances are pending for duration of more than 90 days as on 31.1.2014.

(b) As per records maintained in this Department, there were three grievances pending in Welfare Division of DOP&T as on 31.1.2014 for more than three months. These grievances pertain to Grih Kalyan Kendra and Resident Welfare Association (RWA).

(c) Guidelines were issued by the Department of Administrative Reforms and Public Grievances vide OM No. K-15011/1/2006-PG dated 22.5.2006 for timely disposal of Public Grievances. These guidelines have been reiterated by the Department of Personnel and Training at regular intervals. All the Divisional Heads of Various Divisions/Offices under DOP&T have been requested vide OM No.23013/4/2010-P.G. dated 8.1.2014 to comply with the instructions contained in above mentioned OM for speedy disposal of the Public Grievances.

Research Work in Universities

2335. SHRI SURESH KUMAR SHETKAR:
SHRI PONNAM PRABHAKAR:
SHRI R. DHYUVANARAYANA:
SHRI K. SUGUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

| Sl. No. | Level | University Departments/ University Colleges | Affiliated Colleges | Total (% to Grand Total) |
|---------|---------------------|--|---------------------|--------------------------|
| 1. | Graduate | 1853109 | 15602420 | 17455529 (85.87) |
| 2. | Post-Graduate | 693864 | 1798608 | 2492472 (12.26) |
| 3. | Research | 127780 | 33092 | 160872 (0.79) |
| 4. | Diploma/Certificate | 132620 | 85985 | 218605 (1.08) |
| | Grand Total | 2807373 | 17520105 | 20327478 (100.00) |

(d) and (e) The University Grants Commission (UGC) has been providing financial assistance under its Special

(a) whether there is lack of facilities for research and development work in universities in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is true that only one per cent of students were enrolled for research programme in 2011-12 against 86 per cent who received graduation degree and if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to encourage students to undertake research and if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to promote research work in universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The augmentation of research and development infrastructure is an ongoing endeavour. Rapid changes in scientific and technical fields, the information technology revolution and the process of globalization are all throwing up challenges that require continuous upgradation of research facilities. Different universities are differently endowed with such infrastructure. While central universities are receiving adequate grants for research infrastructure, some state universities are facing shortages on this count.

(c) Yes, Madam. As reported in the Annual Report of the UGC for the year 2011-12, only 1% of students in the Higher Education sector were enrolled for research programmes in 2011-12. The level-wise enrolment figures for students in University Teaching Departments/University colleges and Affiliated colleges, as per the report of the UGC, are as under:-

| Sl. No. | Level | University Departments/ University Colleges | Affiliated Colleges | Total (% to Grand Total) |
|---------|---------------------|--|---------------------|--------------------------|
| 1. | Graduate | 1853109 | 15602420 | 17455529 (85.87) |
| 2. | Post-Graduate | 693864 | 1798608 | 2492472 (12.26) |
| 3. | Research | 127780 | 33092 | 160872 (0.79) |
| 4. | Diploma/Certificate | 132620 | 85985 | 218605 (1.08) |
| | Grand Total | 2807373 | 17520105 | 20327478 (100.00) |

Assistance Programme (SAP) to University Departments to put in place facilities to accelerate research in the country.

This funding is able to only partly meet the requirements for research and development work. The UGC is continually taking steps to encourage students to undertake research work. It has started the following schemes for promoting research work in universities, namely: infrastructure grants to Centre of Advance of Study (CAS)/ Departmental Special Assistance (DSA)/ Departmental Research Support (DRS/ Non-SAP Departments; Infrastructure grants to College with Potential for Excellence/Autonomous Colleges; Infrastructure to National Assessment and Accreditation Council (NAAC) Accredited Colleges; Networking Resources Centre; Operation Faculty Recharge; One Time Grant of Faculty; Dr. D.S. Kothari Post-Doctoral Fellowship; Research Fellowship in Sciences for Meritorious Students; UGC-BSR (Basic Scientific Research) Faculty Fellowship Scheme; Start-up-Grant for Newly Recruited Faculty etc. In addition, the UGC is providing fellowships to those candidates who have qualified the UGC National Eligibility Test (NETVUGC-CSIR NET).

The Department of Science and Technology, through its programme "Promotion of University Research and Scientific Excellence" (PURSE), Innovation in Science Pursuit for Inspired Research (INSPIRE), Fund for Improvement of S&T Infrastructure in Higher Educational Institutions (FIST) etc. provides support to universities essentially for research man-power cost, the augmentation of equipment and computational facilities, research consumables and maintenance of the facilities etc.

The Central Government has recently sanctioned the Rashtriya Uchattar Shiksha Abhiyan (RUSA) in which a special emphasis is laid on research and innovation.

Pupil-Teacher Ratio

2336. SHRI P.L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has recommended or mandated a Pupil-Teacher Ratio (PTR) or Student-Classroom Ratio (SCR) norm for secondary and senior secondary schools under Rashtriya Madhyamik Shiksha Abhiyan (RMSA);
- (b) if so, the details thereof;
- (c) the pupil-teacher ratio and studentclassroom ratio for Government schools for the last three years, State-wise;
- (d) whether the PTR and SCR indicate an over or under capacity in Government secondary schools; and
- (e) if so, the measures taken by the Government to remedy the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The Centrally sponsored scheme of the Rashtriya Madhyamik Shiksha Abhiyan covers Secondary Schools and envisages a Student-Classroom Ratio (SCR) of 40:1 and a Pupil Teacher Ratio of 30:1. The Pupil Teacher Ratio and the Student-Classroom Ratio for the last two years are available with this Ministry and are given in the enclosed Statement.

(d) and (e) The estimation and approval of additional classrooms and teachers in the States under the scheme are being done keeping in view the Student-Classroom Ratio (SCR) of 40:1 and the Pupil Teacher Ratio of 30:1.

Statement

| Sl. No. | State/UT | 2011-12* | | 2012-13# | |
|---------|-----------------------------|-------------|-------------|-------------|-----|
| | | PTR (Govt.) | SCR (Govt.) | PTR (Govt.) | SCR |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andaman and Nicobar Islands | 10 | 33 | 20 | 30 |
| 2. | Andhra Pradesh | 12 | 43 | 14 | 62 |
| 3. | Arunachal Pradesh | 26 | 49 | 31 | 49 |
| 4. | Assam | 16 | 44 | 17 | 51 |
| 5. | Bihar | 72 | 108 | 118 | 105 |
| 6. | Chandigarh | 24 | 46 | 44 | 52 |

| 1. | 2 | 3 | 4 | 5 | 6 |
|-------------|------------------------|---------------|---------------|---------------|---------------|
| 7. | Chhattisgarh | 55 | 81 | 55 | 72 |
| 8. | Dadra and Nagar Haveli | 46 | 48 | 34 | 55 |
| 9. | Daman and Diu | 21 | 42 | 42 | 43 |
| 10. | Delhi | 26 | 50 | 25 | 53 |
| 11. | Goa | 7 | 35 | 11 | 26 |
| 12. | Gujarat | 24 | 36 | 33 | 42 |
| 13. | Haryana | 15 | 36 | 33 | 41 |
| 14. | Himachal Pradesh | 26 | 37 | 30 | 45 |
| 15. | Jammu and Kashmir | 15 | 34 | 20 | 40 |
| 16. | Jharkhand | 67 | 79 | not available | 103 |
| 17. | Karnataka | 16 | 23 | 17 | 76 |
| 18. | Kerala | 21 | 39 | 45 | 47 |
| 19. | Lakshadweep | not available | not available | 29 | 34 |
| 20. | Madhya Pradesh | 51 | 54 | 44 | 79 |
| 21. | Maharashtra | 28 | 51 | 27 | 52 |
| 22. | Manipur | 7 | 37 | 8 | 25 |
| 23. | Meghalaya | 10 | 34 | 14 | 37 |
| 24. | Mizoram | 10 | 29 | 8 | 26 |
| 25. | Nagaland | 8 | 35 | 22 | 35 |
| 26. | Odisha | 26 | 58 | 23 | 101 |
| 27. | Puducherry | not available | not available | 29 | 38 |
| 28. | Punjab | 17 | 36 | 19 | 40 |
| 29. | Rajasthan | 28 | 41 | 25 | 46 |
| 30. | Sikkim | 11 | 37 | 20 | 42 |
| 31. | Tamil Nadu | 35 | 45 | 27 | 42 |
| 32. | Tripura | 26 | 58 | 37 | 70 |
| 33. | Uttar Pradesh | 35 | 36 | 34 | 36 |
| 34. | Uttarakhand | 14 | 46 | 17 | 50 |
| 35. | West Bengal | not available | not available | not available | not available |
| India Total | | 26 | 55 | 28 | 60 |

*Source SEMIS.

#Source UDISE.

Establishment of Girls Hostels

2337. SHRI A. SAMPATH:
SHRI P.K. BIJU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has implemented any scheme for the establishment of girls hostels for the students of secondary and higher secondary schools in educationally backward blocks; and

(b) if so, the details thereof, State-wise and the amount earmarked for it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Madam. The Scheme for Construction and Running of Girls' Hostels for Students of Secondary and Higher Secondary Schools in the Educationally Backward Blocks (EBBs) is under implementation. The Scheme provides for construction of hostels with a capacity of 100 girls each with a cost sharing pattern of 90:10 between the Government of India and the State Governments/UTs.

The Scheme aims to improve access to and retain the girl child in Secondary and Higher Secondary classes (IX-XII) so that girl students are not denied the opportunity to continue their studies due to distance from school, parents' financial condition and other connected societal factors. The girl students in the age group of 14-18 years studying in classes IX to XII belonging to SC, ST, OBC, Minority Community and BPL families form the target group. At least 50% of girls' students in the hostel should be from SC, ST, OBC, and Minority Communities.

(b) The State-wise details of the amount earmarked for the establishment of Girls' Hostels is given in the enclosed Statement.

Statement

Details of the amount earmarked State-wise for establishment of Girls' Hostels for the students of secondary and higher secondary schools in Educationally Backward Blocks

| Sl. No. | State | No. of hostels approved | Total amount earmarked (Rs. in crore) |
|---------|----------------|-------------------------|---------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 355 | 468.71 |

| 1 | 2 | 3 | 4 |
|-------|------------------------|------|---------|
| 2. | Arunachal Pradesh | 20 | 8.50 |
| 3. | Assam | 80 | 130.66 |
| 4. | Bihar | 315 | 294.12 |
| 5. | Chhattisgarh | 74 | 81.84 |
| 6. | Dadra and Nagar Haveli | 0 | — |
| 7. | Gujarat | 85 | 167.59 |
| 8. | Haryana | 18 | 31.18 |
| 9. | Himachal Pradesh | 5 | 2.12 |
| 10. | Jammu and Kashmir | 68 | 28.90 |
| 11. | Jharkhand | 163 | 233.83 |
| 12. | Karnataka | 74 | 158.55 |
| 13. | Kerala | 0 | — |
| 14. | Madhya Pradesh | 201 | 258.54 |
| 15. | Maharashtra | 43 | 56.88 |
| 16. | Manipur | 5 | 10.65 |
| 17. | Meghalaya | 9 | 15.45 |
| 18. | Mizoram | 1 | 1.89 |
| 19. | Nagaland | 11 | 23.58 |
| 20. | Odisha | *130 | — |
| 21. | Punjab | 21 | 8.03 |
| 22. | Rajasthan | 186 | 80.60 |
| 23. | Tamil Nadu | 44 | 62.62 |
| 24. | Tripura | 5 | 12.04 |
| 25. | Uttar Pradesh | 144 | 196.06 |
| 26. | Uttarakhand | 19 | 37.76 |
| 27. | West Bengal | *62 | — |
| Total | | 2138 | 2370.10 |

*Revised proposal being appraised.

**Schemes for Poverty Alleviation and
Employment Generation**

2338. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of proposals received from various State Governments including the State Government of Chhattisgarh under various schemes for poverty alleviation and employment generation during each of the last three years and the current year;

(b) the details of sanctioned and pending proposals and the reasons for pendency, State-wise; and

(c) the steps taken by the Government to sanction the pending proposals along with the time by which the sanction is likely to be accorded, proposal-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) to (c) The Ministry of Housing and Urban Poverty Alleviation had been implementing the scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) throughout the Country which aimed at providing gainful employment to the urban unemployed and under-employed poor, by encouraging setting up of self

employment ventures by the urban poor, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. Under the SJSRY scheme, the State s/UTs were not required to send proposals to the Ministry. The funds under the scheme was allocated among the States/UTs taking into account the incidence of urban poor population/urban population and released only after they fulfill the prescribed criteria.

The Ministry of Housing and Urban Poverty Alleviation has now launched the National Urban Livelihoods Mission (NULM) w.e.f. 24.09.2013 by replacing the existing scheme of SJSRY.

Statement-I showing State-wise funds released under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) for the last three years and current year till December, 2013 is enclosed. Statement-II showing State-wise number of beneficiaries assisted for setting up of individual Micro enterprise for Urban Self Employment Programme (USEP), Skill Training for Employment Promotion amongst Urban Poor (STEP-UP) and Urban Women Self-help Programme (UWSP) components of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) as per reported by States/UTs during East three years and current year is enclosed.

Statement-I

*State-wise and Year-wise Funds Released under Swarna Jayanti Shahari Rozgar Yojana (SJSRY)
for Last Three Years and Current Year*

(Rs. in lakhs)

| Sl. No. | Name of the State/ UTs | 2010-11 | 2011-12 | 2012-13 | 2013-14* |
|---------|---------------------------|---------|---------|---------|----------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 3790.43 | 6910.24 | 8457.92 | 6518.53 |
| 2. | Andhra Pradesh | 201.79 | 129.99 | 129.99 | 242.17 |
| 3. | Assam | 2869.96 | 3274.80 | 3413.28 | 3429.58 |
| 4. | Bihar | 0.00 | 1579.36 | 0.00 | 2352.37 |
| 5. | Chhattisgarh | 1201.95 | 1921.96 | 2024.30 | 795.84 |
| 5. | Goa | 0.00 | 0.00 | 0.00 | 165.80 |
| 7. | Gujarat | 839.27 | 3843.37 | 4855.11 | 3457.75 |
| 8. | Haryana | 654.37 | 1597.70 | 1866.07 | 854.55 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|--------------------------------|----------|-----------|----------|----------|
| 9. | Himachal Pradesh | 25.00 | 109.54 | 335.61 | 0.00 |
| 10. | Jammu and Kashmir | 67.61 | 293.30 | 296.27 | 607.94 |
| 11. | Jharkhand | 0.00 | 814.00 | 1782.29 | 21826 |
| 12. | Karnataka | 3940.45 | 4874.28 | 5058.16 | 3656.12 |
| 13. | Kerala | 474.03 | 1970.37 | 2634.58 | 0.00 |
| 14. | Madhya Pradesh | 4570.13 | 5719.08 | 4743.32 | 4724.85 |
| 15. | Maharashtra | 9028.52 | 10304.04 | 10271.98 | 5022.68 |
| 16. | Manipur | 448.43 | 399.65 | 399.65 | 241.45 |
| 17. | Meghalaya | 0.00 | 0.00 | 234.74 | 434.06 |
| 18. | Mizoram | 179.37 | 514.74 | 653.12 | 437.12 |
| 19. | Nagaland | 134.53 | 269.06 | 443.18 | 445.16 |
| 20. | Odisha | 1650.75 | 2083.28 | 1669.30 | 1802.71 |
| 21. | Punjab | 0.00 | 2275.11 | 1344.04 | 0.00 |
| 22. | Rajasthan | 2932.96 | 4187.60 | 1976.70 | 0.00 |
| 23. | Sikkim | 0.00 | 45.00 | 174.95 | 26.95 |
| 24. | Tamil Nadu | 4267.63 | 6346.09 | 11221.33 | 4586.66 |
| 25. | Tripura | 224.25 | 523.81 | 0.00 | 0.00 |
| 26. | Uttarakhand | 546.34 | 583.96 | 625.97 | 653.65 |
| 27. | Uttar Pradesh | 7224.67 | 1111901 | 4668.63 | 9393.43 |
| 28. | West Bengal | 2169.31 | 5764.81 | 7500.54 | 3349.51 |
| 29. | Andaman and Nicobar Islands | 18.75 | 23.34 | 9.27 | 0.00 |
| 30. | Chandigarh | 39.26 | 147.13 | 68.21 | 136.66 |
| 31. | Dadra and Nagar Haveli | 8.79 | 8.65 | 0.00 | 0.00 |
| 32. | Daman and Diu | 0.00 | 0.00 | 0.00 | 0.00 |
| 33. | Delhi | 0.00 | 175.00 | 250.01 | 2663.96 |
| 34. | Puducherry | 25.00 | 75.00 | 37.58 | 0.00 |
| Total | | 47533.55 | 777883.27 | 77146.10 | 56217.76 |

*Note: As on 31.12.2013.

Statement-II

State-wise and Year-wise Physical Progress under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) for Last Three Years and Current Year

| Sl. No. | Name of the States/UTs | 2010-11 | | | 2011-12 | | | 2012-13 | | | 2013-14* | | |
|---------|------------------------|--|---|--|---|--|--|---|--|--|---|--|---|
| | | No. of beneficiaries assisted for setting up individual micro enterprises (USEP) | No. of beneficiaries assisted for setting up Group micro enterprises (UWSP) | No. of beneficiaries assisted for setting up training skill training (STEP-UP) | No. of beneficiaries assisted for setting up Group micro enterprises (UWSP) | No. of beneficiaries assisted for setting up individual micro enterprises (USEP) | No. of beneficiaries assisted for setting up training skill training (STEP-UP) | No. of beneficiaries assisted for setting up Group micro enterprises (UWSP) | No. of beneficiaries assisted for setting up individual micro enterprises (USEP) | No. of beneficiaries assisted for setting up training skill training (STEP-UP) | No. of beneficiaries assisted for setting up Group micro enterprises (UWSP) | No. of beneficiaries assisted for setting up training skill training (STEP-UP) | No. of beneficiaries assisted for setting up Group micro enterprises (UWSP) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andhra Pradesh | 9005 | 26753 | 13500 | 12259 | 67664 | 687 | 9387 | 50567 | 2350 | 4028 | 43799 | 390 |
| 2. | Arunachal Pradesh | 12 | 28 | 22 | 89 | 213 | 54 | 86 | 252 | 70 | 28 | 163 | 80 |
| 3. | Assam | 90 | 470 | 36 | 126 | 1006 | 80 | 150 | 10243 | 40 | 0 | 0 | 0 |
| 4. | Bihar | 0 | 17134 | 0 | 1396 | 5170 | 53 | 380 | 58663 | 31 | 0 | 0 | 0 |
| 5. | Chhattisgarh | 1862 | 3701 | 911 | 2687 | 10505 | 1895 | 3068 | 16908 | 1339 | 1547 | 950 | 633 |
| 6. | Goa | 0 | 0 | 0 | 14 | 59 | 0 | 36 | 40 | 5 | 4 | 80 | 5 |
| 7. | Gujarat | 8015 | 31517 | 3287 | 8914 | 43179 | 934 | 2845 | 40778 | 240 | 1470 | 24556 | 70 |
| 8. | Haryana | 1606 | 4724 | 818 | 1511 | 2440 | 758 | 925 | 4696 | 367 | 741 | 17643 | 182 |
| 9. | Himachal Pradesh | 24 | 112 | 2 | 68 | 262 | 1 | 2 | 148 | 0 | 175 | 625 | 12 |
| 10. | Jammu and Kashmir | 200 | 2356 | 0 | 85 | 1380 | 3 | 25 | 1904 | 0 | 305 | 2444 | 50 |
| 11. | Jharkhand | 402 | 2874 | 382 | 81 | 438 | 35 | 1541 | 8733 | 1149 | 76 | 1803 | 94 |
| 12. | Karnataka | 3527 | 13397 | 4030 | 5080 | 26644 | 7263 | 6369 | 45562 | 3994 | 2282 | 3415 | 1286 |
| 13. | Kerala | 1065 | 3190 | 1830 | 1666 | 5040 | 2252 | 1914 | 20011 | 1353 | 521 | 7439 | 795 |
| 14. | Madhya Pradesh | 16743 | 31439 | 1079 | 11724 | 27586 | 1856 | 15981 | 51269 | 1622 | 4713 | 31985 | 516 |

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|------------------------------------|-------|--------|-------|-------|--------|-------|-------|--------|-------|-------|--------|-------|----|----|
| 15. Maharashtra | 7449 | 38669 | 34699 | 6708 | 56168 | 6764 | 13043 | 28507 | 19994 | 4479 | 34107 | 4891 | | |
| 16. Manipur | 8 | 131 | 0 | 0 | 1283 | 0 | 0 | 1025 | 0 | 79 | 412 | 0 | | |
| 17. Meghalaya | 52 | 154 | 0 | 0 | 0 | 34 | 150 | 32 | 0 | 6 | 32 | 0 | | |
| 18. Mizoram | 216 | 3145 | 330 | 359 | 2755 | 400 | 372 | 4913 | 182 | 94 | 760 | 36 | | |
| 19. Nagaland | 130 | 154 | 196 | 296 | 864 | 609 | 120 | 3652 | 201 | 0 | 962 | 33 | | |
| 20. Odisha | 5168 | 3356 | 4338 | 2851 | 7364 | 3088 | 3933 | 35993 | 4434 | 1019 | 29891 | 963 | | |
| 21. Punjab | 66 | 0 | 0 | 59 | 995 | 0 | 13 | 2225 | 0 | 76 | 9603 | 0 | | |
| 22. Rajasthan | 7305 | 3355 | 48 | 5727 | 9131 | 220 | 5607 | 25716 | 22 | 1820 | 17885 | 0 | | |
| 23. Sikkim | 80 | 320 | 70 | 106 | 908 | 0 | 73 | 907 | 0 | 1 | 422 | 0 | | |
| 24. Tamil Nadu | 3925 | 7198 | 4660 | 5755 | 29656 | 5386 | 5748 | 27570 | 5534 | 10373 | 52262 | 5662 | | |
| 25. Tripura | 362 | 1586 | 20 | 253 | 1688 | 180 | 194 | 1659 | 264 | 6 | 474 | 6 | | |
| 26. Uttarakhand | 904 | 2168 | 10 | 725 | 1890 | 0 | 694 | 4563 | 0 | 455 | 2936 | 0 | | |
| 27. Uttar Pradesh | 7402 | 52419 | 2541 | 4605 | 31846 | 904 | 9503 | 11393 | 1221 | 3612 | 0 | 609 | | |
| 28. West Bengal | 4412 | 5878 | 607 | 6346 | 24870 | 7065 | 3895 | 58116 | 6855 | 1503 | 19413 | 885 | | |
| 29. Andaman and Nicobar Islands | 43 | 0 | 0 | 65 | 0 | 0 | 39 | 0 | 6 | 35 | 0 | 10 | | |
| 30. Chandigarh | 112 | 124 | 2 | 429 | 616 | 15 | 209 | 639 | 115 | 98 | 909 | 15 | | |
| 31. Dadra and Nagar Haveli | 0 | 0 | 0 | 5 | 60 | 0 | 12 | 0 | 0 | 0 | 0 | 0 | | |
| 32. Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | | |
| 33. Delhi | 2298 | 548 | 213 | 306 | 1230 | 10 | 410 | 7934 | 5 | 53 | 11642 | 0 | | |
| 34. Puducherry | 497 | 276 | 926 | 478 | 760 | 56 | 178 | 215 | 24 | 94 | 0 | 0 | | |
| Total | 82980 | 257176 | 74557 | 80775 | 363670 | 40668 | 86786 | 524951 | 51417 | 35693 | 316612 | 17223 | | |

*As per the MPRs received from the States/UTs for the month ending December, 2013.

[English]

Decision Making Process

2339. SHRI M. VENUGOPALA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) the steps taken by the Government to ensure faster decision making and expeditious implementation of its policies and programmes;
- (b) whether any time-frame has been set for the various stages of decision making;
- (c) if so, the details thereof;
- (d) the extent to which various Ministries and Departments comply with the procedure; and
- (e) the outcome in terms of fast tracking the decision making process?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (e) A Cabinet Committee on Investment has been constituted, *inter-alia*, to:—

- (i) identify key projects required to be implemented on a time-bound basis, involving investments of Rs. 1000 crore or more, or any other critical projects, as may be specified by the Committee, in sectors such as infrastructure, manufacturing etc;
- (ii) to prescribe time limits for issue of requisite approvals and clearances by the Ministries/ Departments concerned in respect of projects in identified sectors;
- (iii) to monitor the progress of identified projects including the time prescribed/taken to obtain each approval/clearance and delays, if any; and
- (iv) to review implementation of projects, that have been delayed beyond the stipulated timeframe, including issues causing delay in grant of clearances/approvals.

Ministry of Statistics and Programme Implementation collects at one place information about ongoing projects and provides management services to the Government for

concurrent decision making and corrective action for efficient and effective management of projects. The Ministry monitors projects costing Rs. 20 crores and above under implementation by the public sector enterprises and major infrastructure projects in the private/joint sector and facilitates their smooth implementation. It assists Public Investment Board (PIB) in the appraisal of projects, identifies causes and their remedies for time and cost overrun and assists the Government in fixing responsibility for cost and time overrun.

Pursuant to recommendations of 2nd ARC, the Government has set up a Performance Monitoring and Evaluation System (PMES) to assess the effectiveness of Government Departments in their mandated functions. It involves preparation of Results Framework Document (RFD) by each Department every year, highlighting its objectives and priorities for the financial year and achievements against pre-specified targets at the end of the year. To review the design of RFDs as well as the achievements of each Ministry/ Department against performance targets laid down therein, the Prime Minister has approved the constitution of a High Power Committee (HPC) on Government Performance under the chairmanship of Cabinet Secretary.

Performance Management and Evaluation System (PMES) for Government Departments rolled out in the last quarter of the year 2009-10, and initially 59 Departments were included under PMES for preparing their RFDs. In its 5th year of implementation in 2013-14, the system extends to 73 Ministries/Departments of the Government of India. Performance Management Division is also providing technical assistance to the States willing to adopt the RFD policy in their respective State Government Departments. So far 17 States/Union Territories have adopted the RFD policy and they are at various stages of implementation of the policy. The States/Union Territories are Maharashtra, Punjab, Kerala, Karnataka, Himachal Pradesh, Assam, Haryana, Jammu and Kashmir, Tripura, Rajasthan, Meghalaya, Mizoram, Andhra Pradesh, Chhattisgarh, Tamil Nadu, Uttar Pradesh and Puducherry.

However, Second Administrative Reforms Commission (2nd ARC) had recommended that each Department should lay down detailed scheme of delegation at all levels so that decision making takes place at most appropriate level and that the number of levels through which a file passes for decision should not exceed three.

Fee for JEE Answer Script

2340. SHRI C. SIVASAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has been charging Rs. 500 from candidates of JEE for photocopies of their answer script and answer key;

(b) if so, the details thereof;

(c) whether this amounts to violation of the Right to Information (RTI) Act that allows citizens to seek documents on an application charge of Rs. 10/-; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Madam. The Central Board of Secondary Education (CBSE) is charging Rs. 500/- per candidate for providing a combination of information that includes the photocopy of Optical Mark Recognition (OMR) Answer Sheet, the copy of responses captured by machine with Joint Entrance Exam (JEE) calculation of marks and the answer key of JEE, Main-2013.

(c) and (d) It does not violate the provisions of the RTI Act, 2005. As per the Clause 7(3) of RTI Act, 2005, the Central Public Information Officer can charge Rs.500/- to recover the cost of providing an in-house verification of answer sheets, responses captured by machine and tabulation of marks with answer key. The fee is also as per the recommendations of the Committee appointed by the Board to frame modalities for providing information to the candidates applying for the answer sheets of JEE (Main) under the Right to Information (RTI) Act, 2005.

Investment in Telecom Sector

2341. SHRI ANTO ANTONY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the amount of investment made in telecom sector during the last three years and the current year and the revenue generated as a result thereof;

(b) the total Foreign Direct Investment (FDI) made in the sector during the said period, year-wise;

(c) whether the telecom sector in the country is on an unabated growth;

(d) if so, the details thereof; and

(e) the steps taken by the Government to provide world class telecom services in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) The details of capital investment made in telecom sector and revenue generated by telecom service providers during the last three years are as under:—

| Year | Investment (in Rs. crores) | Revenue (in Rs. crores) |
|---------|-------------------------------|----------------------------|
| 2010-11 | 62,849 | 1,66,752 |
| 2011-12 | 46,286 | 1,85,930 |
| 2012-13 | 30,937 | 2,02,074 |

#Source: Telecom Regulatory Authority of India (TRAI).

The data for the current year is not available.

(b) The details of Foreign Direct Investment in telecom sector during the last three years and the current year are as under:—

| Year | FDI (in Rs. Crores) |
|-------------------------|---------------------|
| 2010-11 | 7,542 |
| 2011-12 | 9,011 |
| 2012-13 | 1,654 |
| 2013-14 (April-October) | 197 |

#Source: Department of Industrial Policy and Promotion (DIPP).

(c) and (d) The number of telecom subscribers (Wireless + Wire line) has risen from 846.33 million as on 31.03.2011 to 915.20 million as on 31.12.2013. The telecom sector has shown positive growth in revenue and investments during the last two years and the details are as under:—

(Annual Growth in %)

| Year | Investment | Revenue |
|---------|------------|---------|
| 2011-12 | 9.66 | 11.50 |
| 2012-13 | 5.89 | 8.68 |

(e) The Government has approved National Telecom Policy-2012(NTP-2012) [a copy available at Department of

Telecommunications website '*www.dot.gov.in*'] with a vision to provide secure, reliable, affordable and high quality converged telecommunication services anytime, anywhere for an accelerated inclusive socio-economic development. The NTP-2012 contains several strategies to achieve this vision.

Delay in JNNURM Projects

2342. SHRI P. KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether several projects, being undertaken under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), are likely to miss the 2014 deadline;

(b) if so, the details thereof and the reasons therefor;

(c) whether several States have sought more time for completing the pending projects; and

(d) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Yes, Madam. Under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). Out of 539 projects sanctioned during the mission period 219 projects have been reportedly physically completed as on 31.01.2014. The projects under JNNURM are implemented by States through Urban Local Bodies (ULBs) and Parastatals. Constraints experienced in implementation of projects relate to utility shifting, delay in receipt of permission from various authorities (Railways, Forests etc.), lack of capacity of ULBs, land acquisition, contractual issues etc and with respect to implementation of reforms due to their complexity and difficulty and capacity of local bodies to accomplish them.

(c) and (d) The Government has extended the mission period for 2 years i.e. upto 31.03.2014 for completion of all ongoing projects and reforms.

Domestic Help for Diplomats

2343. SHRI RUDRAMADHAB RAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal to change the status of domestic assistants like maids helping Indian diplomats posted in foreign countries;

(b) if so, the details thereof; and

(c) the legal, financial and visa status implications of Government hiring domestic assistants on contract?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Yes.

(b) and (c) Ministry of External Affairs is considering various policy options with regard to the revision of framework for India-Based Domestic Assistants (IBDAs). Inter-ministerial consultations are currently underway to study implications of the various proposals.

[Translation]

Raids Conducted and Cases Probed by CBI and CVC

2344. SHRI GANESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of raids conducted and number of cases probed by the Central Bureau of Investigation and Central Vigilance Commission in various parts of the country during the last three years and the current year, till date;

(b) the number of officers and employees caught during the said raids;

(c) the action taken against the guilty officers by the Government; and

(d) the number of officers penalised and acquitted in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) CBI is conducting searches at various places from time to time during investigation in accordance with law, depending upon requirement of the cases. The numbers of raids/searches conducted are a part of individual case record. No centralized data in this regard is maintained. However, the number of cases registered by CBI during the last three years i.e. 2011, 2012 and 2013 are as under:—

| Year | Number of cases registered |
|-------|----------------------------|
| 2011 | 1003 |
| 2012 | 1048 |
| 2013 | 1131 |
| Total | 3182 |

As regards Central Vigilance Commission, the Commission neither conducts raids nor investigations.

(b) It is a part of individual case record and no centralized data is maintained in CBI in this regard.

(c) After conclusion of investigation, final report is filed by CBI in the competent court. The guilt of the accused officials and punishment therefor are decided by the competent court.

(d) No centralized data is maintained in CBI with regard to officials punished/acquitted in each of the case which is a part of individual case record. However, number of cases ended in conviction or acquittal during the last three years are as under:—

| Years | No. of cases ended in conviction | No. of cases ended in acquittal |
|-------|----------------------------------|---------------------------------|
| 2011 | 497 | 209 |
| 2012 | 743 | 345 |
| 2013 | 763 | 301 |
| Total | 2003 | 855 |

[English]

Delhi Master Plan

2345. SHRI PONNAM PRABHAKAR:
SHRI R. DHROVANARAYANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make waste disposal area mandatory in each zone in the Delhi Master Plan, 2021;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the existing arrangements made for waste disposal in Delhi; and

(d) the other steps taken/proposed to be taken in the Delhi Master Plan, 2021 to protect environment and ecology?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Madam, solid waste management is the subject matter

relating to Govt. of National Capital Territory of Delhi. However, the provisions for physical infrastructure including solid waste are given in Chapter 14 of Master Plan of Delhi-2021 (MPD-2021).

(c) The Municipal Corporations in Delhi have outsourced work of Municipal solid waste in their respective zones except in Narela and East Delhi Municipal Corporation, through concessionaries for collection, segregation, transportation and disposal from receptacles to Sanitary Land Fill site and compost/processing plants. Where the work is not outsourced, the same is carried out with the Departmental staff and machinery.

(d) Master Plan for Delhi-2021 in Chapter 9 on Environment, provides for three fold approach:—

- (i) Management of natural resources and the related environment infrastructure and services for optimisation of use of natural resources, and reduction/abatement of pollution.
- (ii) Conservation and development of the natural features with a view to enhancing their environment value; and
- (iii) Development and preservation of open spaces, greens and landscape/recreational areas.

[Translation]

Right to Housing

2346. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government proposes to enact a legislation on Right to Housing;

(b) if so, the details thereof; and

(c) the time by which the legislation is proposed to be enacted?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) No, Madam. Government has no proposal currently for legislation on Right to Housing. Government promotes housing activities through its policies like National Urban Housing and Habitat Policy – 2007 and Schemes like Rajiv Awas Yojana, Affordable Housing in Partnership and Rajiv Rinn Yojana.

(b) and (c) In view of the above, Questions do not arise.

[English]

Auction of Spectrum

2347. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has allotted 4G spectrum in some telecom circles;

(b) if so, the details thereof, circle-wise;

(c) whether the Government proposes to auction 700 MHz. spectrum only after 2015; and

(d) if so, the details thereof and the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) and (b) Yes, Madam. Details of allotment of spectrum for 4G services, Circle-wise are given in the enclosed Statement.

(c) and (d) Government has not yet decided the schedule of the auction of 700 MHz spectrum.

Statement*Details of Broadband Wireless Access (BWA) spectrum for 4G Services*

| Sl. No. | Service Area | Company Name |
|---------|--------------|--|
| 1 | 2 | 3 |
| 1. | Delhi | MTNL Reliance Jio Infocomm Limited Wireless Business Services Pvt. Limited |
| 2. | Mumbai | MTNL Reliance Jio Infocomm Limited Wireless Business Services Pvt. Limited |
| 3. | Maharashtra | BSNL Reliance Jio Infocomm Limited Bharti Airtel Limited |
| 4. | Gujarat | BSNL Reliance Jio Infocomm Limited Tikona digital Networks |

| 1 | 2 | 3 |
|-----|----------------|---|
| 5. | Andhra Pradesh | BSNL Reliance Jio Infocomm Limited Aircel Limited |
| 6. | Karnataka | BSNL Reliance Jio Infocomm Limited Bharti Airtel Limited |
| 7. | Tamil Nadu | BSNL Reliance Jio Infocomm Limited Aircel Ltd./Aircel Cellular Limited |
| 8. | Kolkata | BSNL Reliance Jio Infocomm Limited Bharti Airtel Limited |
| 9. | Kerala | BSNL Reliance Jio Infocomm Limited Wireless Business Services Pvt. Limited |
| 10. | Punjab | BSNL Reliance Jio Infocomm Limited Bharti Airtel Limited |
| 11. | Haryana | BSNL Reliance Jio Infocomm Limited Wireless Business Services Pvt. Limited |
| 12. | UP(E) | BSNL Reliance Jio Infocomm Limited Tikona digital Networks |
| 13. | UP(W) | BSNL Reliance Jio Infocomm Limited Tikona Digital Networks |
| 14. | Rajasthan | BSNL Reliance Jio Infocomm Limited Tikona Digital Networks |
| 15. | Madhya Pradesh | BSNL Reliance Jio Infocomm Limited Augere Wireless Broadband India Pvt. Limited |
| 16. | West Bengal | BSNL Reliance Jio Infocomm Limited Dishnet Wireless Limited |

| 1 | 2 | 3 |
|-----------------------|---|---|
| 17. Himachal Pradesh | BSNL Reliance Jio Infocomm Limited Tikona Digital Networks | |
| 18. Bihar | BSNL Reliance Jio Infocomm Limited Dishnet wireless Limited | |
| 19. Odisha | BSNL Reliance Jio Infocomm Limited Dishnet Wireless Limited | |
| 20. Assam | BSNL Reliance Jio Infocomm Limited Dishnet Wireless Limited | |
| 21. North-East | BSNL Reliance Jio Infocomm Limited Dishnet Wireless Limited | |
| 22. Jammu and Kashmir | BSNL Reliance Jio Infocomm Limited Dishnet Wireless Limited | |

[Translation]

Foreign Collaboration for Technical Institutes

2348. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:

(a) whether the Government proposes to establish certain technical institutes in the country with Indo-German collaboration; and

(b) if so, the details thereof, State-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No, Madam. The Government of India does not propose to establish technical institutes in the Country with Indo-German collaboration. However, the All India Council for Technical Education (AICTE) grants approval for starting Twinning Programs in collaboration with Foreign Universities. The students admitted to the programme should spend at least one semester of the course work of the programme offered by the Foreign University/

Institution in its parent country. This would apply to Universities in all countries, including Germany.

[English]

High Cost of Nuclear Power

2349. SHRI RAJAJIAH SIRICILLA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government is in a fix over the high cost of generation of nuclear power in the country; and

(b) if so, the details thereof and the steps taken/being taken to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) No, Madam. The tariffs of nuclear power plants in operation are comparable to those from contemporary base load generating plants located in the area.

(b) Does not arise.

Lapses in NCERT Text Books

2350. DR. P. VENUGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether NCERT has reportedly been asked to remove certain references on northeast from the class 10 Geography text book;

(b) if so, the details thereof;

(c) whether such lapses have happened in many text books in recent times; and

(d) if so, the details thereof and the steps taken by the Government to prevent such lapses?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No, Madam. However, a reference was received from the Ministry of Tourism, Government of India for review of the following sentence on page 92 of the National Council of Educational Research and Training (NCERT) Geography text book for Class X in Chapter 7:—

“there is vast potential of tourism development in the north-eastern states and the interior parts of Himalayas, but due to strategic reasons these have not been encouraged so far”.

The NCERT has informed us that considering pedagogical issues and the stage of school education, the entire paragraph on page No. 92, containing the sentence quoted above, has been modified to make students aware about the vast potential of the tourism industry in India, with emphasis on the North-East region and this revised language is being incorporated in the new editions of the textbook to be printed in future.

(c) and (d) The NCERT publishes 359 textbooks for classes I to XII in Hindi, English and Urdu. Major representations received with regard to certain content in the NCERT textbooks recently are mentioned below:—

- Reference made to Shri Narayana Guru in the Social Science Textbook in History for Class VIII – **Our Pasts-III, Part-1**
- Reference to Nadar Community in the Social Science Textbook in History for Class IX – **India and the Contemporary World-I**
- Reference to two illustrations and related content given in the theme The Central Islamic Lands – Textbook in History for Class XI – **Themes in World History**
- Reference made to Mirabai as a wandering singer in the Textbook in History for Class XII – **Themes in Indian History, Part-II**

Appropriate changes in the aforesaid textbooks were made by NCERT, after following the due procedure. Textbook development involves a rigorous process involving subject experts, practicing teachers and researchers from various institutions across the country. Every effort is made to ensure that no stereotype or prejudice creeps into the texts and the activities prescribed by the textbooks in any manner. Any objectionable aspect pointed out in any NCERT textbook is taken into serious consideration and dealt academically at the Textbook Development Committee and also at the level of the National Monitoring Committee set up by the Government of India.

Safety of Workers Abroad

2351. SHRI P. KARUNAKARAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of Indians working in Qatar for the construction of the World Cup Stadium;
- (b) whether any Indian labourer has died while working in this project and if so, the details thereof;

(c) whether the Government has taken up the matter with the Government of Qatar and if so, the details thereof; and

(d) the steps taken by the Government to ensure the safety and security of Indian citizens working in foreign countries?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) Qatar is yet to commence construction of the World Cup Stadium. Hence, Question does not arise.

(d) The details are given in the enclosed Statement.

Statement

The Government has taken several initiatives to protect the safety/welfare of overseas Indian workers which, inter-alia, include:

- (i) A 24x7 toll-free helpline viz. Overseas Workers Resource Centre (OWRC) has been set up in Delhi to enable emigrants/prospective emigrants to seek information and file complaints against Recruiting Agents/Foreign Employers.
- (ii) Migration Resource Centres (MRCs) at Cochin, Hyderabad and Panchkula (Haryana).
- (iii) A Nation-wide Awareness-cum-Publicity Campaign through electronic and print Media to educate potential emigrants including benefits or hazards of legal and illegal migrations respectively.
- (iv) Computerized emigration clearance system exists in all POE offices. Security stickers are pasted on the passport, giving information about the RAs, name of foreign employer, occupation, wages, insurance policy number, passport/visa number and the helpline number.
- (v) The Ministry of Overseas Indian Affairs has signed Bilateral Agreement/Memoranda of Understandings (MoUs) on labour with Qatar, United Arab Emirates, Kuwait, Oman, Malaysia and Bahrain for ensuring protection and welfare of our emigrants.
- (vi) For redressal of grievances the Indian Workers Resource Centre (IWRC) is located at Dubai which functions on a 24x7 toll free multiple helpline. Other Missions also have helpline/help desk to attend to grievances of Indian Nationals.

- (vii) Indian Community Welfare Fund (ICWF) has been established in all the Indian Missions for on-site welfare of emigrants. Around 22,798 emigrants have been benefitted from the Scheme during the last three years and around Rs. 50 crores has been utilized for the purpose.
- (viii) In addition, the Government has taken the following measures for protecting the safety and welfare of women workers of the ECR (Emigration Check Required) category who emigrate to 17 notified countries:—
- (1) Age restriction of 30 years for women emigrating on ECR passports to ECR countries.
 - (2) Minimum referral wage for emigrants fixed by Mission.
 - (3) Security deposit of US\$ 2500 to be paid by foreign employer.
 - (4) Compulsory pre-attestation of employment documents by the Indian Mission concerned for all women emigrants.
 - (5) Pre-paid mobile phone facility for Housemaids to be provided by foreign employer.
 - (6) Operating shelters for distressed emigrants by Indian Missions.

[Translation]

Leakages of Examination Papers

2352. SHRI ANURAG SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

- (a) whether there are increasing incidents of paper leakages in respect of examinations conducted by UPSC and SSC;
- (b) if so, the details thereof during the last three years and the current year;
- (c) whether investigation of such incidents revealed the involvement of some internal staff/employees and even collusion with the police;
- (d) if so, the details thereof and the action taken against the persons found guilty in this regard; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND

MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (e) While there is no such reported case in respect of Union Public Service Commission (UPSC), there have been instances of malpractices, in examinations conducted by the Staff Selection Commission (SSC). However, the information in respect of SSC, is being compiled and will be laid on the table of the House. Action taken by the SSC/Police inter-alia include filing of cases against the candidates caught cheating, debarring them from examination for 3 to 5 years and cancellation of examination at centres where large scale malpractices have been reported.

[English]

Reservation for EWS in Educational Institutions

2353. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the constitution to specify reservation for economically weaker sections (EWS) of the society for admission in educational institutions;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the proposed amendments are likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No, Madam. There is no proposal to amend the Constitution to provide reservation for Economically Weaker Sections (EWS) of the society for admission in educational institutions.

- (c) Does not arise in view of (a) and (b) above.

[Translation]

Strategic Partnership with Japan

2354. SHRI HARSH VARDHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Japan propose to deepen their strategic partnership in view of the increasing influence of China in South East Asia; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and

(b) India and Japan established a Strategic and Global Partnership in 2006. During the recent visit of Prime Minister Abe, both sides reaffirmed their resolve to further deepen the Strategic and Global Partnership as two democracies in Asia sharing universal values such as freedom, democracy and rule of law, and to contribute jointly to the peace, stability and prosperity of the region and the world. Japan is at the heart of India's Look East Policy and is also a key partner in our economic development. Thus, the partnership between a strong and economically resurgent Japan and a transforming and rapidly growing India can be an effective force for good in the region.

[English]

KVs/JNVs

2355. SHRI HARIBHAU JAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:

(a) the number of students studying in Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) in the country, State-wise;

(b) the number of teachers and library staff employed in these schools during the last three years; and

(c) the details of pay scales and other benefits provided to teaching staff in these schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The state-wise data of the number of students studying in the Kendriya Vidyalayas (KVs) and the Jawahar Navodaya Vidyalayas (JNVs) in the country is given in the enclosed Statement.

(b) The number of teachers and library staff employed in these schools during the last three years is as under:—

| Year | Post | Teacher in KVS | Teachers in NVS |
|---------|------------|----------------|-----------------|
| 2010-11 | Teachers | 34799 | 10381 |
| | Librarians | 998 | 533 |
| 2011-12 | Teachers | 34094 | 10294 |
| | Librarians | 1069 | 526 |
| 2012-13 | Teachers | 34611 | 11122 |
| | Librarians | 1080 | 525 |

(c) The salary structure i.e. pay scales and all other allowances particularly Dearness Allowance, House Rent Allowance, Compensatory City Allowance of all the employees including teachers in KV and JNV schools is identical to the corresponding categories of the Central Government employees. The Government has extended the revised pay scales as incorporated in part A (Section-I and II) of the First Schedule to the Central Civil Services (Revised Pay) Rules 2008 notified vide Government of India, Ministry of Finance Notification F. No. 1/1/2008-IC, dated the 29th August, 2008 based on the recommendations of the 6th Central Pay Commission to the teaching staff of the Kendriya Vidyalaya Sangathan and the Navodaya Vidyalaya Samiti.

Statement

State-wise Enrolment as on 30.09.2011

| Sl. No. | Name of State | Kendriya Vidyalayas | Jawahar Navodaya Vidyalayas |
|---------|-----------------------------|---------------------|-----------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andaman and Nicobar Islands | 2808 | 530 |
| 2. | Andhra Pradesh | 56647 | 10700 |
| 3. | Arunachal Pradesh | 7505 | 30792 |
| 4. | Assam | 45939 | 10718 |
| 5. | Bihar | 42059 | 15466 |
| 6. | Chhattisgarh | 25200 | 7038 |
| 7. | Delhi | 99572 | 955 |
| 8. | Goa | 4520 | 727 |
| 9. | Gujarat | 35977 | 9078 |
| 10. | Haryana | 29252 | 8762 |
| 11. | Himachal Pradesh | 12883 | 5101 |
| 12. | Jammu and Kashmir | 27311 | 5584 |
| 13. | Jharkhand | 26919 | 9589 |
| 14. | Karnataka | 50875 | 13333 |
| 15. | Kerala | 50938 | 6679 |
| 16. | Madhya Pradesh | 92441 | 23341 |
| 17. | Maharashtra | 71531 | 13763 |

| 1 | 2 | 3 | 4 |
|-------|------------------------------|---------|--------|
| 18. | Manipur | 4863 | 3969 |
| 19. | Meghalaya | 4914 | 2609 |
| 20. | Mizoram | 1643 | 959 |
| 21. | Nagaland | 1824 | 1783 |
| 22. | Odisha | 42971 | 11696 |
| 23. | Punjab | 46949 | 8716 |
| 24. | Rajasthan | 60122 | 16226 |
| 25. | Sikkim | 932 | 1519 |
| 26. | Tamil Nadu | 48228 | Nil |
| 27. | Tripura | 5377 | 1741 |
| 28. | UT-Chandigarh | 6747 | 521 |
| 29. | UT-Dadra and Nagar Haveli | 953 | 398 |
| 30. | UT-Daman and Diu | 363 | 537 |
| 31. | UT-Lakshadweep | 253 | 142 |
| 32. | UT-Pondicherry | 3405 | 1399 |
| 33. | Uttar Pradesh | 142865 | 29853 |
| 34. | Uttarakhand | 39509 | 4833 |
| 35. | West Bengal | 63501 | 4255 |
| Total | | 1157796 | 236312 |

Carbon Credit Policy for Telecom Firms

2356. SHRI EKNATH MAHADEO GAIKWAD:
SHRI SADASHIVRAO DADOBA MANDLIK:
SHRI N.S.V. CHITTHAN:
SHRI A. GANESHAMURTHI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government is promoting the use of renewable energy in telecom sector;

(b) if so, the details thereof including the directives issued by the Government in this regard;

(c) whether the Government proposes to evolve a carbon credit policy for mobile phone companies in addition

to evaluating the techno commercial feasibility of powering telecom towers with green or renewable energy and has appointed Price waterhouse Coopers (PwC) for the purpose and if so, the details thereof;

(d) whether PwC has submitted its report to the Government and if so, the details thereof along with the reaction of the Government thereto; and

(e) if not, the time by which the report is likely to be submitted by PwC to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) Yes, Madam.

(b) Government issued the following directives on 23.01.2012 for use of RET in Telecom sector:—

- (i) At least 50% of all rural towers and 20% of the urban towers are to be powered by hybrid power (Renewable Energy Technologies (RET) + Grid power) by 2015; while 75% of rural towers and 33% of urban towers are to be powered by hybrid power by 2020.
- (ii) Service providers should evolve a 'Carbon Credit Policy' in line with the carbon credit norms with the ultimate objective of achieving a maximum of 50% over the carbon footprint levels of the Base Year in rural areas and achieving a maximum of 66% over the carbon footprint levels of the Base Year in urban areas by the year 2020. The base year for calculating all existing carbon footprints would be 2011, with an implementation period of one year. Hence the first year of carbon reduction would be the year 2012.
- (iii) Based on the details of footprints declared by all service providers, service providers should aim at Carbon emission reduction targets for the mobile network at 5% by the year 2012-2013, 8% by the year 2014-2015, 12% by the year 2016-2017 and 17% by the year 2018-2019.
- (iv) All service providers should declare to TRAI, the carbon footprint of their network operations in the format prescribed by the TRAI. This declaration should be undertaken after adopting the formulae

and procedures prescribed by TRAI. The declaration of the carbon footprints should be done twice in a year i.e. half yearly report for the period ending September to be submitted by 15th of November and succeeding half yearly report for the period ending March to be submitted by 15th of May each year.

(c) No and Government has not appointed Price waterhouse Coopers (PwC) for the purpose.

(d) Nil in view of (c) above.

(e) Nil in view of (c) above.

HUDCO

2357. SHRI KISHNBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has chalked out any plan to augment the resource base of Housing and Urban Development Corporation (HUDCO) and expand its business during the current fiscal;

(b) if so, the details thereof and the action taken in this regard;

(c) the details of the financial performance of HUDCO during the last three years; and

(d) the achievements made by HUDCO in its social housing operations in rural areas?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) Yes, Madam, with the support of Ministry of Housing and Urban Poverty alleviation, as a part of budget announcement, HUDCO had been allocated Tax-free Bonds to the tune of Rs. 5000 crores, each during three consecutive year i.e. 2011-12, 2012-13 and 2013-14.

(b) Pursuant to allocation of Tax – free Bonds, HUDCO mobilized an amount of Rs. 5000 crore and Rs. 2401.35 crore during Financial Year 2011-12 and 2012-13, respectively, by issue of Tax Free Bonds. Further, against allocation of Rs. 5000 crore for the current year, HUDCO has till date mobilized an amount of Rs. 4714.19 crores during Financial Year 2013-14.

(c) The details of the financial performance of HUDCO during the last three years is as follows:–

| Rs. in crores | | |
|---------------|----------------------------|---------------------------|
| Year | Profit Before Tax (PBT) | Profit After Tax (PAT) |
| 2012-13 | 1061.70 | 700.56 |
| 2011-12 | 939.97 | 630.33 |
| 2010-11 | 821.11 | 550.03 |

(d) As on 31.12.2013, HUDCO has sanctioned 99.25 lakh housing units in the rural areas. In terms of the number of units, this forms 62.26% of all the units sanctioned by HUDCO in both rural and urban areas (total units sanction by HUDCO is 159.41 lakhs). In terms of loan amounts, HUDCO has sanctioned Rs. 11890.59 crores for rural housing, which forms 24.73% of the total loan sanctioned for housing in urban and rural areas (which is Rs. 48,083 crores).

Appointment of Special Educators under SSA

2358. SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI GAJANAN D. BABAR:
SHRI ANANDRAO ADSUL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the dropout rates amongst differently abled children are high as compared to the normal children;

(b) if so, whether the Government has instructed the States to appoint special educators under the Sarva Shiksha Abhiyan (SSA) to help students with disabilities;

(c) if so, the response of the State thereon;

(d) whether a large number of special educators, appointed under SSA, were not specially qualified in teaching the differently-abled particularly blinds; and

(e) if so, the details thereof including the steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Under the Sarva Shiksha Abhiyan (SSA), the dropout rates amongst Children With Special Needs (CWSN) are not

compiled separately. However, the enrolment of CWSN has been increasing gradually every year. The enrolment of Children With Special Needs (CWSN) has increased from 14.05 lakh in 2010-11 to 21.74 lakh in 2012-13. (Source: DISE).

(b) and (c) For resource support to Children With Special Needs (CWSN), especially trained special educators can be appointed, particularly for teaching special skills to children with special needs. The Sarva Shiksha Abhiyan (SSA) norm for disabled children is Rs. 3000/- per child per annum, with Rs. 1000/- per child exclusively for the engagement of resource teachers. Each Block Resource Centre should also have two resource persons exclusively for Children With Special Needs (CWSN) to enhance academic support for students with disabilities. The resource teacher may be posted at the block or cluster level and can operate in an itinerant mode, covering a group of schools where children with special needs are enrolled. So far under SSA, 16863 resource teachers and 4079 resource persons have been engaged exclusively for students with disabilities.

(d) and (e) The States/UTs are appointing resource teachers as per the guidelines issued by the Rehabilitation Council of India (RCI). In case qualified special teachers as per prescribed qualifications are not available, teachers with short training courses recognised by the RCI may be appointed with the condition that they will either complete the full course within three years of appointment or the long term training of regular teachers shall be undertaken.

Special Category Status States

2359. SHRI NISHIKANT DUBEY:
SHRI MANGANI LAL MANDAL:
SHRI M. KRISHNASSWAMY:
SHRI RAJIAH SIRICILLA:

SHRI R. DHRUVANARAYANA:

Will the PRIME MINISTER be pleased to state:

(a) the details of the States which have been accorded special status so far and the financial and other such assistance provided to these States;

(b) the States which have been provided such assistance but failed to submit utilization certificate to the Central Government in respect of the assistance so provided; and

(c) the number of demands pending for grant of special status, State-wise and the time by which a final decision will be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA):

(a) Eleven States namely, Arunachal Pradesh, Assam, Himachal Pradesh, Jammu and Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand have been accorded Special Category Status so far by the National Development Council (NDC). The details of Central releases during 2012-13 under Central Assistance to State Plans and Centrally Sponsored Schemes to these States are given in the enclosed Statement.

(b) The releases of funds to States and their agencies are made by the concerned Ministries/Departments based on scheme guidelines as well as utilization certificates of previous instalments. The release and submission of utilization certificates is an ongoing process monitored by the administrative Ministries.

(c) The request of Bihar for special category status is under examination.

Statement

Plan Schemes – release of funds by Central Ministries during 2012-13 – for Special Category States

| Sl. No. | States | Central Assistance to State Plan 2012-13 | Centrally Sponsored Schemes 2012-13 | Total |
|---------|-------------------|--|-------------------------------------|----------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Arunachal Pradesh | 2839.25 | 1683.49 | 4522.74 |
| 2. | Assam | 6157.46 | 6353.79 | 12511.25 |
| 3. | Himachal Pradesh | 4395.76 | 1280.52 | 5676.28 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------------------|-------------------|----------|----------|----------|
| 4. | Jammu and Kashmir | 9610.22 | 3079.58 | 12689.80 |
| 5. | Manipur | 2738.16 | 1490.56 | 4228.72 |
| 6. | Meghalaya | 1910.61 | 1081.64 | 2992.25 |
| 7. | Mizoram | 1963.78 | 1005.42 | 2969.20 |
| 8. | Nagaland | 2344.61 | 1472.22 | 3816.83 |
| 9. | Sikkim | 1272.44 | 549.70 | 1822.14 |
| 10. | Tripura | 2756.24 | 1888.07 | 4644.31 |
| 11. | Uttarakhand | 3125.21 | 1602.96 | 4728.17 |
| Total Special Category States | | 39113.74 | 21487.95 | 60601.69 |

Source: Public Financial Management System, Controler General of Accounts.

Financial Assistance to SC/ST Students

2360. SHRI A.T. NANA PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any financial assistance is being given by the University Grants Commission (UGC) to SC/ST students for the National Eligibility Test (NET); and

(b) if so, the details thereof and the number of beneficiaries of such assistance, State and university-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Madam. The University Grants Commission (UGC)

provided financial assistance to eligible universities under the Scheme of Coaching for the National Eligibility Test (NET) Examination to Scheduled Caste/Scheduled Tribe students under the Merged Scheme during XI Plan period.

(b) Financial assistance was provided by the UGC, as per the guidelines upto Rs. 5 lakhs (as non-recurring and one-time grant) and upto Rs. 7 lakhs (for recurring items) to universities during the XIth Plan under the scheme for coaching to SC, ST and minority candidates to prepare for the National Eligibility Test (NET). The statement indicating the number of beneficiaries university-wise is enclosed.

Statement

No. of Beneficiaries under the Coaching Schemes during XI Plan

| Sl. No. | Name of University | Scheme for Coaching SC/ST Minority candidates to prepare for National Eligibility Test (NET) or State Level Eligibility Test (SLET) for Lectureship |
|---------|--|---|
| 1 | 2 | 3 |
| 1. | English and Foreign Languages University | 116 |
| 2. | Maulana Azad National Urdu University | 558 |
| 3. | University of Hyderabad | 755 |

| 1 | 2 | 3 |
|-----|--|------|
| 4. | Rajiv Gandhi University | 775 |
| 5. | Assam University | 835 |
| 6. | Tezpur University | 995 |
| 7. | Guru Ghasidas Vishwavidyalaya | 189 |
| 8. | Jamia Millia Islamia | 250 |
| 9. | Central University of Jharkhand | 6 |
| 10. | Central University of Kerala | 12 |
| 11. | Dr. Harisingh Gour Vishwavidyalaya | 202 |
| 12. | Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya | 356 |
| 13. | Manipur University | 2334 |
| 14. | North Eastern Hill University | 1775 |
| 15. | Pondicherry University | 320 |
| 16. | Sikkim University | 242 |
| 17. | Tripura University | 876 |
| 18. | Aligarh Muslim University | 130 |
| 19. | Babasaheb Bhimrao Ambedkar University | 403 |
| 20. | Banaras Hindu University | 1525 |
| 21. | Vishva Bharati | 587 |
| 22. | Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore (Tamil Nadu) | 312 |
| 23. | Dayalbagh Educational Institute, Dayalbagh, Agra (Uttar Pradesh) | 176 |
| 24. | Gandhigram Rural Institute, Gandhigram, Dindigul (Tamil Nadu) | 446 |
| 25. | Gujarat Vidyapeeth, Ashram Road, Ahmedabad (Gujarat) | 55 |
| 26. | Rashtriya Sanskrit Vidyapeeth, Tirupati (Andhra Pradesh) | 137 |
| 27. | Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, Katwaria Sarai, New Mehrauli Road, Qutub Institutional Area, New Delhi | 51 |
| 28. | Jain Vishva Bharati Institute, Ladnun (Rajasthan) | 12 |
| 29. | Gujarat University, Ahmedabad | 114 |
| 30. | M.S. University of Baroda, Vadodara | 35 |
| 31. | North Gujarat University, Patan | 124 |
| 32. | Sardar Patel University, Vallabha Vidyanagar | 83 |
| 33. | Saurashtra University, Rajkot | 202 |
| 34. | South Gujarat University, Surat | 115 |

| 1 | 2 | 3 |
|-----|--|------|
| 35. | Gujarat National Law University, Gandhinagar | 3 |
| 36. | Bangalore University, Bangalore | 885 |
| 37. | Karnataka University, Dharwad | 334 |
| 38. | Kuvempu University, Shankarghatta | 13 |
| 39. | Kannada University, Hampi | 181 |
| 40. | Mangalore University, Manglorgangotnri | |
| 41. | Mysore University, Mysore | 477 |
| 42. | Karnataka State Women's University, Bijapur | 123 |
| 43. | Davangere University, Shivagangotri | 494 |
| 44. | Calicut University, Calicut | 1288 |
| 45. | Cochin University of Science and Technology, Kochi | 53 |
| 46. | Kerala University, Thiravantapuram | 1203 |
| 47. | Mahatma Gandhi University, Kottayma | 1028 |
| 48. | Kannur University, Mangattuparamba | 94 |
| 49. | Sri Sankaracharya University of Sanskrit, Kalady | 676 |
| 50. | Barkatullah University | 88 |
| 51. | Jiwaji University | 144 |
| 52. | Rani Durgawati Vishwavidyalaya | 43 |
| 53. | T.M. Bhagalpur University, Bhagalpur | 354 |
| 54. | Punjabi University, Patiala | 80 |
| 55. | Guru Nanak Dev University, Amritsar | 247 |
| 56. | Rajasthan University, Jaipur | 131 |
| 57. | J.N. Vyas University, Jodhpur | 606 |
| 58. | M.D.S. University, Ajmer | 51 |
| 59. | M.D. University, Rohtak | 232 |
| 60. | Kurukshetra University, Kurukshetra | 334 |
| 61. | Guru Jambheshwar University, Hissar | 1060 |
| 62. | Chaudhari Devi Lal University, Sirsa | 347 |
| 63. | Himachal Pradesh University, Shimla | 14 |
| 64. | Utkal University, Bhubaneshwar | 85 |
| 65. | Berhampur University, Bhanja Bihar | 52 |
| 66. | Shri Jagannath Sanskrit University, Puri | 265 |
| 67. | North Odisha University, Baripada | 109 |

| 1 | 2 | 3 |
|------|---|------|
| 68. | Osmania University, Hyderabad | 135 |
| 69. | Sri Venkateswara University, Tirupati | 385 |
| 70. | Sri krishnadevaraya Univeristy, Anantapur | 228 |
| 71. | Dravidian University, Kuppam | 36 |
| 72. | North Maharashtra University, Jalgaon | 453 |
| 73. | R.T.M. Nagpur University, Nagpur | 492 |
| 74. | Swami Ramanand Teerth Marathwada University, Nanded | 441 |
| 75. | Dr. B.A. Marathwada University, Aurangabad | 160 |
| 76. | Shivaji University, Kolhapur | 800 |
| 77. | Sant Gadge Baba Amravati University, Amravati | 418 |
| 78. | University of Pune, Pune | 409 |
| 79. | University of Mumbai, Mumbai | 596 |
| 80. | Goa University, Goa | 40 |
| 81. | Tamil University, Thanjavur | 1390 |
| 82. | Manomaniam Sundaranar University, Tirunelveli | 351 |
| 83. | Bharathiar University, Coimbatore | 398 |
| 84. | Bharathidasan University, Tiruchirappalli | 245 |
| 85. | Madras University, Chennai | 27 |
| 86. | Annamalai University, Annamalaiagar | 232 |
| 87. | Alagappa University, Karaikudi | 401 |
| 88. | Periyar University, Salem | 200 |
| 89. | Gauhati University, Guwahati | 219 |
| 90. | Dibrugarh University, Dibrugarh | 193 |
| 91. | Jammu University, Jammu | 515 |
| 92. | Dr. Bhim Rao Ambedkar University, Agra | 5 |
| 93. | DDU Gorakhpur University, Gorakhpur | 11 |
| 94. | Lucknow University, Lucknow | 29 |
| 95. | Sampurnanand Sanskrit University, Varanasi | 138 |
| 96. | VBS Purvanchal University, Jaunpur | 13 |
| 97. | Jadavpur University, Kolkata | 33 |
| 98. | Burdwan University, Burdwan | 765 |
| 99. | North Bengal University, Darjeeling | 646 |
| 100. | Bengal Engg. and Sc. University, Shibpur | 106 |

Corruption in NCTE

2361. SHRI D.B. CHANDRE GOWDA:
SHRI S.R. JEYADURAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received many complaints alleging rampant corruption in the National Council for Teacher Education (NCTE);

(b) if so, the details of such complaints reported during the last three years and the current year, year-wise;

(c) whether any action has been taken against the officials who have been found involved in corrupt practices;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The complaints alleging corruption, in the National Council for Teacher Education (NCTE) received in the Ministry from time to time are addressed as per the established procedure. No tabulation is maintained with regard to such complaints, since they vary widely in substance and relevance. However, each is processed as appropriate.

(c) to (e) On the basis of complaints against the NCTE, the Council of the NCTE was superseded by the Government and Vigilance enquires have been initiated against the erring officials, as per the established procedure. The NCTE has been reconstituted vide notification dated 01/05/2013 with the appointment of the foremost Teacher Education experts in the country as members. A part time Chief Vigilance Officer (CVO) has been appointed for NCTE.

In order to ensure transparency in the functioning of the NCTE, several steps have been initiated such as the online submission of applications for grant of recognition, online payment of fees and processing of applications in chronological order, etc. The NCTE has also instituted systems for the on-line disclosure of information by recognized institutions and the on-line viewing of different stages of processing of their applications, etc.

Promotion of Research

2362. SHRI K. SUGUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission has decided to elicit information from the universities/institutions to understand their pursuit of research *vis-a-vis* the impact in generating new knowledge and application to its outcomes;

(b) if so, the details thereof;

(c) whether there are any plans to use the said data for the promotion of research besides applying mid course corrections; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The University Grants Commission (UGC) has informed the Ministry that it is regularly collecting information from universities/institutions implementing the following schemes to augment quality and promote research, namely: UGC-Basic Scientific Research (BSR), University with Potential for Excellence(UPE); Centre with Potential for Excellence in Particular Area (CPEPA), Colleges with Potential for Excellence(CPE), Special Assistance Programme (SAP) etc. The information is utilized for undertaking improvements in these schemes as well as for formulating new schemes.

The UGC-BSR Empowered Committee, set up in order to implement the recommendations of the Task Force on Basic Scientific Research, meets frequently to analyse the information collected on the status of Basic Scientific Research and to undertake mid course corrections.

Rajiv Rinn Yojana

2363. SHRI P.T. THOMAS: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the guidelines for implementation of the Rajiv Rinn Yojana (RRY) have been brought out by the Government;

(b) if so, the broad features of the guidelines including the terms for loan and criteria for selection of beneficiaries;

(c) the details of the targets fixed and the funds allocated for the 12th plan period along with the allocations, if any, made; State-wise;

(d) the plan of action proposed to achieve the targets; and

(e) the mechanism put in place by the Government to supervise the quality and timelines for construction of houses under the scheme?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) Yes, Madam. The guidelines for the Scheme have been brought out in October, 2013.

(b) Rajiv Rinn Yojana (RRY) is an instrument to address the housing needs of the EWS/LIG segments in urban areas, through enhanced credit flow. This scheme is formulated to channelize institutional credit to the poorer segments of the society and increasing home ownership in the country along with addressing housing shortage. RRY is a Central Sector Scheme (CSS) applicable to all the urban areas of the Country. RRY provides for interest subsidy of 5% (500 basis points) on loans granted to Economically Weaker Section (EWS) and Low Income Group (LIG) categories of the urban poor to construct their houses or to extend the existing ones. The upper loan limit is Rs. 5 lakh for EWS and 8 lakh for LIG; however, interest subsidy would be limited to the first Rs. 5 lakh of the loan amount, in case the loan exceeds this amount. Loan under the scheme is admissible in order to construct or purchase a house for an EWS individual with at least of 21 square meters area and for an LIG beneficiary with a minimum carpet area of 28 square meters. However, assistance is also admissible to such EWS/LIG beneficiaries who own carpet area of 40 square meters and intend to make additions in the existing dwelling units.

State Government, its entities and the Urban Local Bodies (ULBs) have a very significant role in the implementation of this Scheme. Financial incentives have been built in to attract the facilitators and banks to extend loans to poors. States can also dovetail their Housing Schemes with RRY. However, in the selection of beneficiaries, preference to Women, Schedule Castes (SCs), Schedule Tribes (STs), Minorities and persons with disabilities is recommended to State Governments/banks. The States are expected to come up with a strategy for identification and selection of beneficiaries based on the local needs and requirements.

(c) Rajiv Rinn Yojana is a target driven scheme. The overall target for the 12th Plan period is 1 million (or 10 lakh) dwelling units across country. The targets for the States for the current Financial Year (2013-14) have been fixed and conveyed to the States as the enclosed Statement.

(d) The Ministry has held/is holding a number of national/regional meetings with various stakeholders such as State governments, Heads of Banks, Central Nodal Agencies (CNAs) – National Housing Bank (NHB) and Housing and urban Development Corporations Ltd. (HUDCO) etc. to popularize the scheme. Further, instructions and communications are being sent to various stakeholders for

effective implementation of the scheme. However, the main responsibility of implementation of the scheme lies with States. The state level targets are being allocated to various banks by the State Level Bankers Committees (SLBC). The Ministry is monitoring the progress through regular interactions with the States, banks and CNAs etc.

(e) The following mechanism have been devised for supervising the quality and timelines for construction of houses under the RRY scheme:–

- (i) Detailed review of the scheme by Ministry and through external institutions every two years for mid-course corrections/adjustments.
- (ii) Supervision of quality and timeliness of construction to be undertaken through quality control mechanisms put in place by States/UTs.
- (iii) The Primary Lending Institutions (PLIs) in consultation with the State Government authorities to conduct random quality control checks.
- (iv) At the national level an empanelled Third Party Inspection and Monitoring (TPIM) agency to be tasked by the CNAs to ensure proper implementation through random sample survey.
- (v) The Steering Committee may also chose to inspect the quality and monitor, if need be.
- (vi) Special attention to be given to monitor the fund flows for expansions/additions to avoid diversion of subsidized loans for any other purposes.

Statement

| Sl. No. | States/UTs | Number of Beneficiaries |
|---------|-------------------|-------------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 17,900 |
| 2. | Arunachal Pradesh | 500 |
| 3. | Assam | 3,300 |
| 4. | Bihar | 11,800 |
| 5. | Chhattisgarh | 4,300 |
| 6. | Delhi | 8,700 |
| 7. | Goa | 700 |
| 8. | Gujarat | 15,100 |

| 1 | 2 | 3 |
|-------------|-----------------------------|----------|
| 9. | Haryana | 5,700 |
| 10. | Himachal Pradesh | 500 |
| 11. | Jammu and Kashmir | 2,000 |
| 12. | Jharkhand | 6,900 |
| 13. | Karnataka | 14,600 |
| 14. | Kerala | 8,900 |
| 15. | Madhya Pradesh | 14,000 |
| 16. | Maharashtra | 30,000 |
| 17. | Manipur | 800 |
| 18. | Meghalaya | 500 |
| 19. | Mizoram | 500 |
| 20. | Nagaland | 1,600 |
| 21. | Odisha | 5,000 |
| 22. | Punjab | 6,000 |
| 23. | Rajasthan | 13,300 |
| 24. | Sikkim | 100 |
| 25. | Tamil Nadu | 20,000 |
| 26. | Tripura | 500 |
| 27. | Uttar Pradesh | 35,100 |
| 28. | Uttarakhand | 2,000 |
| 29. | West Bengal | 18,500 |
| Total | | 2,48,800 |
| 1. | Andaman and Nicobar Islands | 100 |
| 2. | Chandigarh | 600 |
| 3. | Dadra and Nagar Haveli | 100 |
| 4. | Daman and Diu | 100 |
| 5. | Lakshadweep | 100 |
| 6. | Puducherry | 200 |
| Total | | 1,200 |
| Grand Total | | 2,50,000 |

[Translation]

Educational Projects

2364. SHRI FRANCISCO COSME SARDINHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of ongoing educational projects in the country, State-wise;

(b) the funds allocated/released and expenditure incurred for these projects during each the last three years and the current year, State-wise; and

(c) the steps being taken by the Government for effective implementation of educational projects in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Government has taken-up various Centrally Sponsored Schemes and programmes for providing quality education in the country including in the State of Madhya Pradesh. These include the Sarva Shiksha Abhiyan (SSA) for providing free and compulsory education to the children in the age group of 6-14 years, the Mid-Day-Meal (MDM) to enhance enrolment, retention, attendance of children apart from improving their nutritional levels, in classes I – VIII in Government, Local Body and Government aided schools, and EGS and A1E centres, NCLP Schools and Madarsa and Maqtabs supported under the SSA, the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) to universalize access to and ensure good quality secondary education, the establishment of 6000 Model Schools at Block level as benchmark of excellence, the Scheme for Providing Quality Education in Madarsas (SPQEM) to encourage traditional institution like Madarsas and Maktabs to modernize their curriculum, the Infrastructure Development of Minority Institutions (IDMI) to augment infrastructure in private aided/unaided minority schools/institutions in order to enhance the quality of education to minority children, and the construction and running of Girls Hostels to improve and promote girls' enrolment ratio in secondary education. The State-wise details of the funds released/expenditure during the last three years under various schemes are given in the enclosed Statement-I to VI.

(c) All the programmes are being implemented in close coordination with the State Governments/UTs. The programmes are monitored periodically by the Government and appropriate remedial measures taken, wherever necessary. The progress of the implementation of the programmes is also reviewed in the meetings with the respective State Education Secretaries.

Statement-I

Outlay approved, Grant released and Expenditure during 2011-12 to 2013-14 under SSA

| Sl. No. | Name of the States | 2011-12 | | 2012-13 | | 2013-14 | | | | |
|---------|--------------------|-----------------|-----------|-------------|-----------------|-----------|-------------|-----------------|---------------------------|--------------------------------|
| | | Outlay Approved | Release | Expenditure | Outlay Approved | Release | Expenditure | Outlay Approved | Release (as on 31.1.2013) | Expenditure (as on 31.12.2013) |
| 1. | Andhra Pradesh | 437640.92 | 183551.72 | 337247.68 | 474585.63 | 141049.46 | 255233.50 | 308847.62 | 172099.39 | 190161.89 |
| 2. | Arunachal Pradesh | 44349.81 | 23880.1 | 26705.67 | 52182.64 | 43764.67 | 47581.03 | 30348.81 | 9325.85 | 13219.28 |
| 3. | Assam | 155583.50 | 106921.15 | 124930.52 | 222791.42 | 130881.60 | 158075.47 | 160590.30 | 91429.44 | 73843.58 |
| 4. | Bihar | 1112343.66 | 185108.2 | 408963.04 | 1061515.52 | 275462.25 | 537009.15 | 693581.77 | 136508.94 | 271941.94 |
| 5. | Chhattisgarh | 269455.48 | 69870.22 | 133902.11 | 279776.55 | 85015.73 | 158992.40 | 162588.24 | 62064.11 | 83063.27 |
| 6. | Goa | 2859.20 | 1079.14 | 1934.35 | 3531.72 | 1013.04 | 1729.03 | 2451.22 | 718.80 | 1102.48 |
| 7. | Gujarat | 186373.98 | 88027.79 | 141781.07 | 336922.40 | 113918.08 | 223362.25 | 137400.94 | 80559.63 | 82853.22 |
| 8. | Haryana | 119767.41 | 40461.41 | 77193.80 | 125624.51 | 33810.35 | 70379.94 | 74277.14 | 18017.26 | 22190.59 |
| 9. | Himachal Pradesh | 30261.65 | 14192.78 | 25196.78 | 33329.56 | 10737.30 | 25308.45 | 21505.39 | 6144.00 | 15070.66 |
| 10. | Jammu and Kashmir | 145130.84 | 30070.5 | 104733.46 | 179600.65 | 50805.85 | 88218.34 | 167731.59 | 80025.50 | 65428.03 |
| 11. | Jharkhand | 180039.60 | 57903.46 | 117232.77 | 252694.15 | 56183.87 | 174457.09 | 130241.50 | 45010.71 | 60296.59 |
| 12. | Karnataka | 145870.65 | 62788.35 | 124995.76 | 206428.14 | 68450.58 | 154767.20 | 118216.08 | 49519.38 | 72653.77 |
| 13. | Kerala | 47636.49 | 17021.85 | 26046.45 | 52301.78 | 13449.14 | 42970.40 | 40294.21 | 16327.17 | 27138.70 |
| 14. | Madhya Pradesh | 444736.04 | 190427.12 | 342831.85 | 419687.85 | 135343.30 | 326932.33 | 369535.47 | 185826.34 | 251067.16 |
| 15. | Maharashtra | 287057.88 | 117962.58 | 181066.45 | 262658.75 | 106854.62 | 159280.35 | 141693.55 | 65653.65 | 62527.12 |
| 16. | Manipur | 29505.77 | 3940.55 | 8389.53 | 47543.97 | 17362.44 | 11869.47 | 29552.96 | 13193.93 | 7553.15 |

| | | | | | | | | | |
|------------------------------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|
| 17. Meghalaya | 45795.44 | 14410.6 | 19782.59 | 46277.07 | 18670.78 | 21572.59 | 40028.62 | 10673.41 | 17505.88 |
| 18. Mizoram | 20003.42 | 10814.05 | 14084.57 | 22296.11 | 15317.60 | 16364.23 | 19302.59 | 10657.69 | 918967 |
| 19. Nagaland | 25031.12 | 9798.33 | 10315.05 | 28086.85 | 11231395 | 12941 93 | 22171.50 | 9803.02 | 9546.93 |
| 20. Odisha | 220016.83 | 92719.98 | 162570.06 | 277272.42 | 104307.62 | 184811.77 | 159217.27 | 53637.41 | 69444.18 |
| 21. Punjab | 105195.58 | 48112.44 | 64703.06 | 106653.10 | 49472.68 | 80968.62 | 73953.65 | 26181.72 | 46641.09 |
| 22. Rajasthan | 367546.45 | 148580.86 | 313064.40 | 399907.77 | 153520.11 | 335718.89 | 337217.81 | 188624.58 | 267065.90 |
| 23. Sikkim | 7068.08 | 4022.84 | 4453.04 | 6140.98 | 2693.85 | 3837.20 | 6057 08 | 4195.08 | 3528.46 |
| 24. Tamil Nadu | 189142.46 | 68141.96 | 116817.50 | 198824.42 | 71637.13 | 110294.21 | 152945.36 | 75379.81 | 79433.12 |
| 25. Tripura | 22479.75 | 17493.76 | 24263.63 | 24124.42 | 12010.11 | 14602.61 | 20128.42 | 11749.28 | 12922.07 |
| 26. Uttar Pradesh | 940804.80 | 263682 61 | 515804.16 | 1042745.94 | 375476 26 | 681527.15 | 917830.57 | 466898.02 | 660718.95 |
| 27. Uttarakhnad | 60523 211 | 20892.49 | 39936.44 | 56932.74 | 17941.10 | 39452.84 | 40428.97 | 16055.80 | 24703.16 |
| 28. West Bengal | 498056.63 | 177652.74 | 298627.19 | 731931.68 | 258056.58 | 455294.32 | 362860.28 | 109269.42 | 218266.23 |
| 29. Andaman and Nicobar Islands | 2231.31 | 907.36 | 1606.37 | 2928.20 | 1089.23 | 1720.26 | 1385 28 | 440.39 | 548.41 |
| 30. Chandigarh | 4801.17 | 1611.21 | 3301.27 | 5809.16 | 1772.64 | 2021.22 | 5803.19 | 2276.76 | 4836.79 |
| 31. Dadra and Nagar Haveli | 2117.02 | 564.35 | 796.36 | 2449.55 | 652.76 | 1508.76 | 1426.45 | 386.24 | 839.26 |
| 32. Daman and Diu | 728.60 | 257.06 | 485.42 | 943.22 | 433.12 | 568.51 | 433.80 | 145.54 | 281.76 |
| 33. Delhi | 20601.66 | 3783.29 | 8008.74 | 20617.63 | 4293.24 | 7882.29 | 20600.30 | 5822.82 | 8477.77 |
| 34. Lakshadweep | 491.57 | 127.86 | 363.28 | 378.27 | 57.62 | 228.50 | 290.69 | 0.00 | 121.41 |
| 35. Puducherry | 2005.57 | 757.62 | 1275.50 | 2035.18 | 918.91 | 1232.44 | 806.34 | 299.02 | 431.74 |
| Total | 6173253.55 | 2077538.33 | 3783409.92 | 6987529.95 | 2383655.62 | 4408714.74 | 4771744.96 | 2024920.11 | 2734714.21 |

Statement-II**Mid-Day-Meal Scheme (MDMS)**

(Rs. in crore)

| Sl. No. | States/UTs | 2011-12 | | 2012-13 | | 2013-14 |
|---------|-------------------|-----------------------------|-------------|----------------------------|-------------|---|
| | | Central Assistance Released | Expenditure | Central Assistance Release | Expenditure | Central Assistance Release (as on 9.1.14) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 85191.45 | 58517.96 | 61232.52 | 53780.14 | 443.74 |
| 2. | Arunachal Pradesh | 2091.75 | 1068.18 | 3133.42 | 3175.5 | 40.28 |
| 3. | Assam | 53220.90 | 43999.08 | 47451.53 | 45500.28 | 453.94 |
| 4. | Bihar | 81820.31 | 74035.57 | 99889.68 | 84250.41 | 1168.78 |
| 5. | Chhattisgarh | 47462.95 | 37890.13 | 40486.19 | 41132.31 | 342.64 |
| 6. | Goa | 825.41 | 1158.12 | 1365.00 | 1389.72 | 14.04 |
| 7. | Gujarat | 35301.58 | 33068.37 | 39609.53 | 37640.09 | 404.87 |
| 8. | Haryana | 16713.43 | 20302.21 | 17852.49 | 18764.26 | 197.19 |
| 9. | Himachal Pradesh | 7351.60 | 7652.29 | 7932.04 | 7568.26 | 74.48 |
| 10. | Jammu and Kashmir | 13430.59 | 7329.56 | 6660.1 | 8868.51 | 39.32 |
| 11. | Jharkhand | 52252.17 | 29951.40 | 25035.45 | 27781.23 | 350.17 |
| 12. | Karnataka | 56525.78 | 46357.02 | 73785.12 | 77818.49 | 671.23 |
| 13. | Kerala | 14277.09 | 18083.16 | 19740.25 | 19110.76 | 192.01 |
| 14. | Madhya Pradesh | 76704.43 | 74684.48 | 79048.11 | 78054.38 | 813.72 |
| 15. | Maharashtra | 69255.77 | 90962.03 | 105629.6 | 94253.12 | 983.76 |
| 16. | Manipur | 1894.19 | 1655.46 | 1192.88 | 1969.99 | 14.44 |
| 17. | Meghalaya | 3528.12 | 5303.84 | 5884.47 | 15166.39 | 38.68 |
| 18. | Mizoram | 3306.57 | 2800.32 | 1948.06 | 3676.96 | 19.74 |
| 19. | Nagaland | 2464.37 | 2464.37 | 2818.23 | 2818.23 | 7.34 |
| 20. | Odisha | 37124.38 | 36798.46 | 49162.77 | 50094.47 | 579.16 |
| 21. | Punjab | 17561.54 | 16268.16 | 18916.89 | 17008.16 | 183.22 |
| 22. | Rajasthan | 52901.22 | 49415.32 | 49727.5 | 45040.18 | 421.17 |
| 23. | Sikkim | 1035.65 | 1225.39 | 1077.87 | 1034.35 | 12.09 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|-----------------------------|-----------|-----------|-----------|-----------|----------|
| 24. | Tamil Nadu | 40333.68 | 40879.27 | 70054.38 | 45269.07 | 491.02 |
| 25. | Tripura | 8408.41 | 4902.96 | 5235.75 | 5572.17 | 50.37 |
| 26. | Uttarakhand | 14255.51 | 11839.51 | 15759.24 | 12353.8 | 90.91 |
| 27. | Uttar Pradesh | 107638.85 | 105878.56 | 132113.69 | 110536.65 | 1097.15 |
| 28. | West Bengal | 77251.02 | 88572.83 | 91666.15 | 100591.5 | 1083.92 |
| 29. | Andaman and Nicobar Islands | 509.14 | 238.44 | 1328.79 | 257.95 | 11.19 |
| 30. | Chandigarh | 680.77 | 680.77 | 501.68 | 441.93 | 9.01 |
| 31. | Dadra and Nagar Haveli | 342.71 | 342.71 | 349.1 | 306.25 | 4.24 |
| 32. | Daman and Diu | 136.58 | 136.34 | 120.93 | 38.87 | 2.10 |
| 33. | Delhi | 6562.19 | 8429.61 | 8524.26 | 7868.24 | 45.95 |
| 34. | Lakshadweep | 76.32 | 54.47 | 76.45 | 59.18 | 0.69 |
| 35. | Puducherry | 635.99 | 635.99 | 506.17 | 506.17 | 2.85 |
| Total | | 989072 | 923582 | 1085816 | 1019698 | 10355.56 |

Statement-III**Rashtriya Madhyamik Shiksha Abhiyan (RMSA)***State-wise fund released and utilized since 2010-11 to 2012-13 and 2013-14 under RMSA*

| Sl. No. | State | Fund released | | | | Fund utilized | | | |
|---------|-----------------------------|---------------|---------|---------|---------|---------------|---------|---------|---------|
| | | 2010-11 | 2011-12 | 2012-13 | 2013-14 | 2010-11 | 2011-12 | 2012-13 | 2013-14 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andaman and Nicobar Islands | 0.64 | 1.05 | 0.67 | 0.00 | 0.32 | 1.04 | 0.69 | 0.86 |
| 2. | Andhra Pradesh | 311.57 | 328.32 | 354.65 | 198.69 | 359.41 | 223.38 | 329.85 | 184.06 |
| 3. | Arunachal Pradesh | 26.98 | 20.24 | 24.37 | 0.00 | 14.17 | 26.71 | 10.83 | 19.57 |
| 4. | Assam | 19.35 | 83.46 | 128.32 | 70.62 | 2.16 | 17.54 | 26.10 | 50.36 |
| 5. | Bihar | 77.27 | 23.50 | 137.656 | 60 | 11.27 | 26.67 | 26.3688 | 75.2881 |
| 6. | Chandigarh | 0.45 | 2.35 | 0.70 | 0.22 | 0.61 | 1.2078 | 1.05 | 0.08 |
| 7. | Chhattisgarh | 15.25 | 344.69 | 308.98 | 176.18 | 15.05 | 33.92 | 242.77 | 412.81 |
| 8. | Dadra and Nagar Haveli | 0.20 | 1.26 | 0.45 | 0.36 | 0.00 | 0.38 | 0.75 | 2.04 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------|-------------------|---------|---------|---------|---------|--------|---------|---------|---------|
| 9. | Daman and Diu | 0.31 | 1.29 | 0.55 | 1.80 | 0.23 | 1.11 | 0.70 | 0.30 |
| 10. | Delhi | 0.71 | 3.97 | 0.00 | 4.43 | 0.00 | 0.02 | 0.01 | 0.00 |
| 11. | Goa | 0.54 | 3.12 | 0.00 | 0.00 | 0.04 | 0.24 | 1.79 | 0.28 |
| 12. | Gujarat | 10.69 | 15.25 | 82.05 | 0.00 | 0.29 | 16.80 | 21.08 | 70.69 |
| 13. | Haryana | 23.00 | 175.56 | 101.12 | 62.043 | 25.02 | 88.85 | 89.4328 | 45.0687 |
| 14. | Himachal Pradesh | 38.50 | 57.66 | 20.36 | 194.08 | 22.77 | 19.76 | 42.90 | 22.79 |
| 15. | Jammu and Kashmir | 26.40 | 96.36 | 109.36 | 135.78 | 4.73 | 36.64 | 152.67 | 117.19 |
| 16. | Jharkhand | 69.43 | 17.94 | 0.00 | 118.83 | 6.01 | 7.99 | 4.69 | 98.09 |
| 17. | Karnataka | 19.47 | 48.90 | 56.42 | 128.83 | 22.20 | 76.06 | 72.37 | 112.41 |
| 18. | Kerala | 15.13 | 19.10 | 15.27 | 17.19 | 11.78 | 9.01 | 19.92 | 27.12 |
| 19. | Lakshadweep | 0.05 | 0.74 | 0.00 | 0.00 | 0.01 | 0.02 | 0.01 | 0.00 |
| 20. | Madhya Pradesh | 196.19 | 242.39 | 461.23 | 495.98 | 307.81 | 347.01 | 571.72 | 258.08 |
| 21. | Maharashtra | 13.47 | 73.99 | 9.85 | 7.68 | 18.28 | 10.28 | 11.8907 | 10.2505 |
| 22. | Manipur | 25.26 | 38.13 | 43.01 | 31.29 | 2.01 | 13.98 | 42.61 | 15.28 |
| 23. | Meghalaya | 0.00 | 12.39 | 1.60 | 0.00 | 0.02 | 0.87 | 2.54 | 0.42 |
| 24. | Mizoram | 19.08 | 36.23 | 63.92 | 29.39 | 8.29 | 50.99 | 48.86 | 34.05 |
| 25. | Nagaland | 5.24 | 28.26 | 16.62 | 5.06 | 2.38 | 13.82 | 22.34 | 0.00 |
| 26. | Odisha | 89.83 | 128.87 | 215.43 | 257.54 | 0.52 | 30.11 | 513.37 | 334.91 |
| 27. | Puducherry | 1.87 | 1.96 | 0.72 | 7.17 | 2.11 | 5.23 | 1.40 | 1.25 |
| 28. | Punjab | 188.25 | 89.40 | 258.44 | 23.83 | 15.93 | 196.31 | 146.04 | 97.28 |
| 29. | Rajasthan | 52.96 | 146.89 | 87.0395 | 267.14 | 0.67 | 1.79 | 2.05787 | 39.4449 |
| 30. | Sikkim | 4.26 | 6.92 | 0.25 | 0.00 | 1.92 | 5.38 | 0.22 | 0.73 |
| 31. | Tamil Nadu | 77.05 | 197.19 | 276.14 | 157.75 | 36.81 | 203.11 | 396.63 | 80.15 |
| 32. | Tripura | 25.26 | 7.23 | 70.18 | 3.52 | 2.90 | 23.81 | 8.22 | 28.56 |
| 33. | Uttar Pradesh | 49.43 | 204.48 | 220.87 | 96.80 | 2.23 | 122.55 | 357.10 | 168.40 |
| 34. | Uttarakhand | 76.01 | 34.07 | 96.64 | 13.18 | 3.61 | 63.05 | 30.66 | 125.78 |
| 35. | West Bengal | 0.00 | 2.74 | 0.00 | 0.00 | 0.27 | 0.59 | 0.68 | 0.06 |
| Total | | 1480.10 | 2495.90 | 3162.85 | 2565.39 | 901.83 | 1676.20 | 3200.31 | 2433.68 |

Statement-IV*Model School Scheme***Fund Released (Non-Recurring)**

(Rs. in crore)

| Sl. No. | States/UTs | 2010-11 | 2011-12 | 2012-13 | 2013-14 (Upto 31.12.2013) | Total |
|--------------|-------------------|---------------|----------------|---------------|------------------------------|----------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | | 412.09 | 11.28 | 508.64 | 932.01 |
| 2. | Assam | 39.09 | 63.45 | 8.35 | | 110.89 |
| 3. | Bihar | 100.06 | | 305.30 | | 405.36 |
| 4. | Chhattisgarh | 58.89 | 2.32 | | 82.72 | 143.93 |
| 5. | Gujarat | 69.29 | | 26.72 | | 96.01 |
| 6. | Haryana | 12.55 | | 5.60 | 48.34 | 66.49 |
| 7. | Himachal Pradesh | | | | | 0.00 |
| 8. | Jammu and Kashmir | | | | | 0.00 |
| 9. | Jharkhand | | 46.43 | | | 46.43 |
| 10. | Karnataka | | | | | 0.00 |
| 11. | Madhya Pradesh | | 195.01 | | | 195.01 |
| 12. | Maharashtra | | 29.27 | 20.65 | | 49.92 |
| 13. | Meghalaya | | 15.03 | | | 15.03 |
| 14. | Mizoram | | | 1.73 | | 1.73 |
| 15. | Nagaland | | | 22.89 | | 22.89 |
| 16. | Odisha | | 128.85 | | | 128.85 |
| 17. | Punjab | 23.78 | | | | 23.78 |
| 18. | Rajasthan | 91.71 | 49.92 | | | 141.63 |
| 19. | Tamil Nadu | | 10.44 | 40.50 | | 50.94 |
| 20. | Tripura | | | | 10.01 | 10.01 |
| 21. | Uttar Pradesh | 56.13 | 115.67 | 220.59 | | 392.39 |
| 22. | West Bengal | 19.07 | | 18.57 | | 37.64 |
| Total | | 470.57 | 1068.48 | 682.17 | 649.71 | 2870.93 |

Fund Released (Recurring)

| | | | | | | |
|----|---------------|------|--------|------|---------|-------|
| 1. | Adhra Pradesh | | | | 24.9245 | 24.92 |
| 2. | Chhattisgarh | 0.27 | 6.2496 | 0.00 | | 6.52 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|----------------|------|--------|-------|---------|----------|
| 3. | Gujarat | 0.31 | 0.3088 | 0.00 | | 0.62 |
| 4. | Haryana | | | | 6.92 | 6.92 |
| 5. | Jharkhand | | 2.4800 | 0.00 | 1.7048 | 4.18 |
| 6. | Karnataka | 0.64 | 0.0000 | 5.42 | | 6.06 |
| 7. | Madhya Pradesh | | 7.7324 | 22.93 | | 30.66 |
| 8. | Maharashtra | | | 1.16 | | 1.16 |
| 9. | Punjab | 4.96 | 1.9064 | 3.43 | 4.0068 | 14.30 |
| 10. | Rajasthan | | | | 10.2654 | 10.27 |
| 11. | Tamil Nadu | 3.37 | 1.2323 | 2.06 | | 6.66 |
| 12. | Uttar Pradesh | | | | 22.8685 | 22.87 |
| | Total | 9.55 | 19.91 | 35.00 | 70.6888 | 135.1488 |

Statement-V

State-wise details of funds released under the Scheme for Providing Quality Education in Madarasas

(Rs. in crore)

| Sl. No. | States/UTs | 2009-10 | 2010-11 | 2011-12 | 2012-13 | 2013-14 Upto 31.12.2013 |
|---------|-------------------|---------|---------|---------|---------|-------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | | 260.00 | | | 24.48 |
| 2. | Assam | | 1039.00 | 459.53 | 349.85 | |
| 3. | Bihar | | | | 55.54 | |
| 4. | Chandigarh | 0.36 | | | | |
| 5. | Chhattisgarh | | 811.67 | 229.70 | 721.79 | 481.14 |
| 6. | Haryana | | 37.50 | | | 9.18 |
| 7. | Jammu and Kahsmir | | 347.87 | 538.60 | | |
| 8. | Jharkhand | 497.18 | | | | |
| 9. | Karnataka | | 490.17 | 210.58 | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|----------------------|---------|----------|----------|----------|----------|
| 10. | Kerala | | 1490.09 | | 776.88 | 7117.88 |
| 11. | Madhya Pradesh | 561.35 | 1343.24 | 1085.53 | 2104.42 | 314.94 |
| 12. | Maharashtra | | 36.59 | 147.52 | 168.44 | 190.21 |
| 13. | Odisha | | | | | |
| 14. | Rajasthan | | 547.46 | 71.95 | 392.66 | 335.21 |
| 15. | Tamil Nadu | | | | | |
| 16. | Tripura | 374.18 | | | 199.41 | 288.72 |
| 17. | Uttar Pradesh | 3190.47 | 3554.55 | 11173.35 | 12986.83 | 4773.31 |
| 18. | Uttarakhand | | 188.86 | 34.62 | 493.435 | 460.71 |
| 19. | Uttar Pradesh (NIOS) | | | 2.02 | | |
| Total | | 4623.54 | 10147.00 | 13953.40 | 18249.26 | 13995.78 |

*State-wise details of funds released under the Infrastructure Development of Private Aided/
Unaided Minority Institutes (IDMI)*

| Sl. No. | States/UTs | 2009-10 | 2010-11 | 2011-12 | 2012-13 | 2013-14 Upto 31.12.2013 |
|---------|-------------------|---------|---------|---------|---------|-------------------------------|
| 1. | Gujarat | Nil | 191.20 | 124.30 | | 124.3 |
| 2. | Haryana | Nil | 201.12 | 145.36 | | |
| 3. | Jammu and Kashmir | Nil | 25.00 | | | |
| 4. | Karnataka | Nil | 281.98 | 357.26 | 357.12 | 78.33 |
| 5. | Kerala | Nil | 337.73 | 2588.56 | 229.14 | 56.21 |
| 6. | Madhya Pradesh | Nil | 252.94 | | 227.94 | 25.54 |
| 7. | Maharashtra | Nil | 387.61 | 754.59 | 401.51 | 118.38 |
| 8. | Rajasthan | Nil | 102.83 | | 3.71 | 92.46 |
| 9. | Uttarakhand | Nil | 190.29 | 208.32 | 687.25 | 474.86 |
| 10. | Sikkim | Nil | | 345.6 | 55.79 | 343.44 |
| 11. | Mizoram | Nil | | 25.00 | 444.21 | 468.48 |
| 12. | Assam | Nil | | 94.22 | | |
| 13. | Uttar Pradesh | 448.00 | 277.05 | 200.39 | 431.33 | 7.76 |
| Total | | 448.00 | 2247.80 | 4843.60 | 2838.00 | 1789.76 |

Statement-VI

Girls' Hostels Scheme- Details of hostels sanctioned and Central share of grant released till 31.1.2014

(Rs. in Crore)

| Sl. No. | Name of State | No. of Hostels sanctioned | Non-rec. Grant released in | | Grant released in 2011-12 | | Grant released in 2012-13 | | Grant released in 2013-14 | | Total Non-Recur. Grant released | Total Recur. Grant released | Total Grant (NR+R) released |
|--|------------------------|---------------------------|----------------------------|---------|---------------------------|-------|---------------------------|-------|---------------------------|-------|---------------------------------|-----------------------------|-----------------------------|
| | | | 2009-10 | 2010-11 | NR | Rec. | NR | Rec. | NR | Rec. | | | |
| 1. | Andhra Pradesh | 355 | - | - | 96.99 | 0 | 113.93 | 0 | 0 | 0 | 210.92 | - | 210.92 |
| 2. | Assam | 80 | - | - | 17.12 | 0 | 18.44 | 0 | 22.70 | 0.49 | 58.26 | 0.49 | 58.75 |
| 3. | Arunachal Pradesh | 5 | 0.96 | 0 | 1.00 | 0 | 0 | 0 | 0 | 0 | 1.96 | - | 1.96 |
| 4. | Bihar | 115 | 11.56 | 6.03 | 41.76 | 0 | 15.65 | 0 | 0 | 0 | 75.00 | - | 75.00 |
| 5. | Chhattisgarh | 74 | 14.14 | 0 | 22.67 | 3.89 | 0 | 0.73 | 0 | 5.60 | 36.81 | 10.22 | 47.03 |
| 6. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0.03 | 0 | 0.03 | 0.03 |
| 7. | Gujarat | 85 | 0 | 0 | - | 0 | 0 | 0 | 75.42 | 0 | 75.42 | - | 75.42 |
| 8. | Haryana | 18 | 0 | 0 | 0 | 0 | 0 | 0 | 14.03 | 0.12 | 14.03 | 0.12 | 14.15 |
| 9. | Himachal Pradesh | 5 | 0.96 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0.96 | - | 0.96 |
| 10. | Jammu and Kashmir | 19 | 3.44 | 0.19 | 0 | 0 | 0 | 0 | 0 | 0 | 3.63 | - | 3.63 |
| 11. | Jharkhand | 81 | - | - | 0 | 0 | 20.01 | 0 | 32.28 | 0 | 52.29 | - | 52.29 |
| 12. | Karnataka | 62 | 10.56 | 0 | 0 | 0 | 36.57 | 0.58 | 11.44 | 6.38 | 58.57 | 6.96 | 65.53 |
| 13. | Madhya Pradesh | 201 | 5.74 | 0 | 8.79 | 0 | 0.38 | 13.34 | 78.56 | 16.61 | 84.68 | 38.74 | 123.42 |
| 14. | Maharashtra | 43 | - | - | 0 | 0 | 25.60 | 0 | 0 | 0 | 25.60 | - | 25.60 |
| 15. | Manipur | 5 | - | - | 0 | 0 | 0 | 0 | 1.53 | 0 | 1.53 | - | 1.53 |
| 16. | Meghalaya | 9 | - | - | 0 | 0 | 6.95 | 0 | 0 | 0 | 6.95 | - | 6.95 |
| 17. | Mizoram | 1 | 0.19 | 0 | 0.20 | 0 | 0 | 0 | 0.67 | 0.04 | 1.06 | 0.04 | 1.10 |
| 18. | Nagaland | 11 | - | - | 0 | 0 | 10.61 | 0 | 0 | 0 | 10.61 | - | 10.61 |
| 19. | Punjab | 21 | 4.02 | 4.01 | 0 | 0 | 0 | 0 | 0 | 0.37 | 8.03 | 0.37 | 8.40 |
| 20. | Rajasthan | 186 | 5.16 | 45.81 | 0 | 1.99 | 0 | 0 | 0 | 4.61 | 50.97 | 6.60 | 57.57 |
| 21. | Tamil Nadu | 44 | 8.42 | 0 | 0 | 0 | 19.76 | 0 | 0 | 2.66 | 28.18 | 2.66 | 30.84 |
| 22. | Uttarakhand | 19 | - | - | 0 | 0.28 | 16.99 | 0 | 0 | 1.14 | 16.99 | 1.42 | 18.41 |
| 23. | Uttar Pradesh | 141 | - | - | 0 | 0 | 19.04 | 0 | 67.35 | 0 | 86.39 | - | 86.39 |
| Total | | 1580 | 65.15 | 56.04 | 179.74 | 14.95 | 303.93 | 14.65 | 303.98 | 38.05 | 908.84 | 67.65 | 976.49 |
| Total grant released till 31.1.2014 (+) Rec. 2013-14 | | 38.05 | | | | | | | | | | | |
| Exp. till 31.1.2014 | | 342.03 | | | | | | | | | | | |

Reduction in Funds

2365. SHRI MANGANI LAL MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has been making a cut in the required amount of funds from grants and special financial assistance for the States despite being approved by the Planning Commission under the plan and non-plan head each year;

(b) if so, the State-wise and head-wise details in this regard during the last five years, till date;

(c) whether the special financial package/assistance announced by the Union Government for the State of Bihar at the time of passing Bihar Reorganisation Act has not been implemented till date; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA):
(a) and (b) The resources under Non-plan are released to States by the Ministry of Finance mainly on the basis of recommendations of the Finance Commission. The resources under Plan schemes are currently transferred to the States through two major routes, — Central Assistance to States and UTs and Centrally Sponsored Schemes (CSS). The actual releases under these schemes depend on several factors such as scheme guidelines, finalization of schemes by the States, availability of resources, absorption capacity, previous balances, submission of utilization certificates by States and other requirements. A Statement showing the State-wise releases of plan assistance (central assistance to States Plan and CSS) during last four years and current year is enclosed.

(c) No, Madam.

(d) Does not arise.

Statement*Central releases of Plan Assistance to States*

(Rs. in crores)

| Sl. No. | States/UTs | 2009-10 | | | 2010-11 | | | 2011-12 | | |
|--------------------------------------|-------------------|----------------------------------|-----------------------------|---------|----------------------------------|-----------------------------|----------|----------------------------------|-----------------------------|----------|
| | | Central Assistance to State Plan | Centrally Sponsored Schemes | Total | Central Assistance to State Plan | Centrally Sponsored Schemes | Total | Central Assistance to State Plan | Centrally Sponsored Schemes | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| Special Category States (SCS) | | | | | | | | | | |
| 1. | Arunachal Pradesh | 2211.70 | 814.66 | 3026.36 | 2420.22 | 1329.19 | 3749.41 | 2754.00 | 1219.86 | 3973.86 |
| 2. | Assam | 4144.89 | 5158.87 | 9303.76 | 4497.87 | 7112.67 | 11610.54 | 4841.71 | 7733.23 | 12574.94 |
| 3. | Himachal Pradesh | 2794.02 | 1242.47 | 4036.49 | 2534.28 | 1913.94 | 4448.22 | 3353.28 | 1858.26 | 5211.54 |
| 4. | Jammu and Kashmir | 7755.49 | 1690.86 | 9446.35 | 5425.59 | 2400.78 | 7826.37 | 9148.55 | 3392.57 | 12541.12 |
| 5. | Manipur | 1438.32 | 1007.63 | 2445.95 | 2098.37 | 1191.29 | 3289.66 | 2178.39 | 1375.65 | 3554.04 |
| 6. | Meghalaya | 1461.93 | 739.16 | 2201.09 | 1437.59 | 1070.45 | 2508.04 | 1859.72 | 981.78 | 2841.50 |
| 7. | Mizoram | 1401.34 | 759.71 | 2161.05 | 1257.48 | 925.14 | 2182.62 | 1751.51 | 1020.87 | 2772.38 |
| 8. | Nagaland | 1319.45 | 1107.66 | 2427.11 | 1607.99 | 1174.51 | 2782.50 | 2106.75 | 1437.46 | 3544.21 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|--------------------------------------|-----------------------------|----------|-----------|-----------|----------|-----------|-----------|----------|-----------|-----------|
| 9. | Sikkim | 926.99 | 306.17 | 1233.16 | 810.70 | 413.75 | 1224.45 | 1237.31 | 471.78 | 1709.09 |
| 10. | Tripura | 1424.31 | 1537.51 | 2961.82 | 1667.78 | 1509.88 | 3177.66 | 2457.75 | 2088.58 | 4546.33 |
| 11. | Uttarakhand | 2287.46 | 1138.39 | 3425.85 | 2280.00 | 1781.98 | 4061.98 | 2900.02 | 1933.72 | 4833.74 |
| | Sub-Total (11 SCS) | 27165.90 | 15503.09 | 42668.99 | 26037.87 | 20823.58 | 46861.45 | 34588.99 | 23513.76 | 58102.75 |
| General Category States (GCS) | | | | | | | | | | |
| 12. | Andhra Pradesh | 5214.40 | 9601.34 | 14815.74 | 5664.97 | 15424.26 | 21089.23 | 6851.33 | 11867.19 | 18718.52 |
| 13. | Bihar | 4579.96 | 7627.46 | 12207.42 | 6371.12 | 13698.96 | 20070.08 | 5942.93 | 12970.26 | 18913.19 |
| 14. | Chhattisgarh | 1714.24 | 3389.01 | 5103.25 | 2462.71 | 5147.90 | 7610.61 | 1997.14 | 6019.59 | 8016.73 |
| 15. | Goa | 103.93 | 74.25 | 178.18 | 343.87 | 106.15 | 450.02 | 299.58 | 90.48 | 390.06 |
| 16. | Gujarat | 1860.53 | 4014.09 | 5874.62 | 2249.16 | 5311.22 | 7560.38 | 2151.14 | 5614.47 | 7765.61 |
| 17. | Haryana | 1042.89 | 1965.86 | 3008.75 | 1015.31 | 2094.05 | 3109.36 | 913.47 | 2556.73 | 3470.20 |
| 18. | Jharkhand | 1020.51 | 3251.55 | 4272.06 | 1932.65 | 5123.87 | 7056.52 | 2465.91 | 5069.17 | 7535.08 |
| 19. | Karnataka | 3739.29 | 7199.85 | 10939.14 | 4133.95 | 7556.67 | 11690.62 | 4483.10 | 6033.94 | 10517.04 |
| 20. | Kerala | 1612.71 | 2095.67 | 3708.38 | 1371.19 | 2769.88 | 4141.07 | 1403.48 | 3570.49 | 4973.97 |
| 21. | Madhya Pradesh | 4786.60 | 9435.12 | 14221.72 | 6320.33 | 11213.40 | 17533.73 | 5941.12 | 11681.51 | 17622.63 |
| 22. | Maharashtra | 6377.19 | 6327.85 | 12705.04 | 6604.08 | 9161.49 | 15765.57 | 5650.85 | 11287.24 | 16938.09 |
| 23. | Odisha | 3052.98 | 4562.14 | 7615.12 | 3521.11 | 7962.32 | 11483.43 | 4105.58 | 7661.00 | 11766.58 |
| 24. | Punjab | 1390.65 | 1589.42 | 2980.07 | 1172.07 | 2082.07 | 3254.14 | 998.62 | 2214.31 | 3212.93 |
| 25. | Rajasthan | 1918.79 | 11539.07 | 13457.86 | 2922.85 | 10189.08 | 13111.93 | 2863.30 | 9351.19 | 12214.49 |
| 26. | Tamil Nadu | 3385.32 | 5277.90 | 8663.22 | 3702.68 | 6898.41 | 10601.09 | 3677.25 | 7702.13 | 11379.38 |
| 27. | Uttar Pradesh | 6105.01 | 18275.14 | 24380.15 | 7505.39 | 20449.21 | 27954.60 | 7490.16 | 18222.34 | 25712.50 |
| 28. | West Bengal | 3152.63 | 7021.69 | 10174.32 | 3561.33 | 9320.23 | 12881.56 | 7144.51 | 10519.88 | 17664.39 |
| | Sub-Total (17 GCS) | 51057.63 | 103247.41 | 154305.04 | 60854.77 | 134509.17 | 195363.94 | 64379.47 | 132431.92 | 196811.39 |
| | Total States (SCS + GCS) | 78223.53 | 118750.50 | 196974.03 | 86892.64 | 155332.75 | 242225.39 | 98968.46 | 155945.68 | 254914.14 |

Source: Central Plan Schemes Monitoring System, O/o the Controller General of Accounts, M/o Finance.

-Contd.

Central releases of Plan Assistance to States

(Rs. in crores)

| Sl. No. | States/UTs | 2012-13 | | | 2013-14 (as on 03.02.2014) | | |
|--------------------------------------|-------------------|----------------------------------|-----------------------------|----------|----------------------------------|-----------------------------|----------|
| | | Central Assistance to State Plan | Centrally Sponsored Schemes | Total | Central Assistance to State Plan | Centrally Sponsored Schemes | Total |
| 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 |
| Special Category States (SCS) | | | | | | | |
| 1. | Arunachal Pradesh | 2839.25 | 1675.09 | 4514.34 | 2159.00 | 939.65 | 3098.65 |
| 2. | Assam | 6157.46 | 6336.09 | 12493.54 | 4782.21 | 5800.21 | 10582.42 |
| 3. | Himachal Pradesh | 4386.18 | 1276.42 | 5662.60 | 3122.97 | 1373.91 | 4496.88 |
| 4. | Jammu and Kashmir | 9610.22 | 3069.31 | 12679.53 | 5805.68 | 3177.26 | 8982.94 |
| 5. | Manipur | 2738.16 | 1485.33 | 4223.49 | 1656.30 | 869.82 | 2526.12 |
| 6. | Meghalaya | 1910.61 | 1066.86 | 2977.47 | 1606.68 | 798.55 | 2405.23 |
| 7. | Mizoram | 1963.78 | 1000.10 | 2963.88 | 1589.53 | 810.92 | 2400.45 |
| 8. | Nagaland | 2344.61 | 1444.76 | 3789.37 | 1826.56 | 949.21 | 2775.77 |
| 9. | Sikkim | 1150.64 | 527.09 | 1677.72 | 1228.72 | 337.85 | 1566.57 |
| 10. | Tripura | 2756.24 | 1872.90 | 4629.15 | 2363.48 | 1726.33 | 4089.81 |
| 11. | Uttarakhand | 3118.92 | 1598.76 | 4717.68 | 2830.73 | 1371.86 | 4202.59 |
| Sub-Total (11 SCS) | | 38976.07 | 21352.71 | 60328.78 | 28971.86 | 18155.57 | 47127.43 |
| General Category States (GCS) | | | | | | | |
| 12. | Andhra Pradesh | 4707.35 | 10979.72 | 15687.07 | 3419.47 | 12497.69 | 15917.16 |
| 13. | Bihar | 5783.62 | 12209.09 | 17992.70 | 5884.56 | 9369.02 | 15253.58 |
| 14. | Chhattisgarh | 2218.65 | 5560.01 | 7778.67 | 1447.03 | 4376.53 | 5823.56 |
| 15. | Goa | 335.73 | 105.57 | 441.30 | 263.62 | 77.94 | 341.56 |
| 16. | Gujarat | 3492.94 | 5879.25 | 9372.19 | 1847.73 | 5076.51 | 6924.24 |
| 17. | Haryana | 988.94 | 2350.40 | 3339.34 | 932.35 | 2286.88 | 3219.23 |
| 18. | Jharkhand | 2711.04 | 3432.18 | 6143.22 | 1325.00 | 3150.79 | 4475.79 |
| 19. | Karnataka | 4075.96 | 7175.61 | 11251.57 | 3151.32 | 6640.39 | 9791.71 |

| 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 |
|-----------------------------|----------------|-----------|-----------|-----------|----------|-----------|-----------|
| 20. | Kerala | 1917.99 | 3485.37 | 5403.36 | 1327.29 | 2858.40 | 4185.69 |
| 21. | Madhya Pradesh | 7385.49 | 9512.81 | 16898.30 | 4879.49 | 10015.25 | 14894.74 |
| 22. | Maharashtra | 5940.60 | 11111.52 | 17052.12 | 4273.68 | 8780.68 | 13054.36 |
| 23. | Odisha | 4018.37 | 5506.51 | 9524.88 | 3264.86 | 5966.10 | 9230.96 |
| 24. | Punjab | 1070.30 | 2439.05 | 3509.36 | 1148.26 | 2061.00 | 3209.26 |
| 25. | Rajasthan | 2693.12 | 9584.52 | 12277.65 | 2967.74 | 9013.91 | 11981.65 |
| 26. | Tamil Nadu | 4402.60 | 9154.39 | 13556.99 | 3708.15 | 10118.55 | 13876.70 |
| 27. | Uttar Pradesh | 6375.63 | 16475.77 | 22851.39 | 5944.93 | 19269.00 | 25213.93 |
| 28. | West Bengal | 6771.93 | 11203.60 | 17975.53 | 3672.86 | 8708.61 | 12381.47 |
| Sub-Total (17 GCS) | | 64890.28 | 126165.36 | 191055.64 | 49458.34 | 120267.25 | 169725.59 |
| Total States (SCS + GCS) | | 103866.35 | 147518.07 | 251384.42 | 78430.20 | 138422.82 | 216853.02 |

Source: Central Plan Schemes Monitoring System, O/o the Controller General of Accounts, M/o Finance.

Identification of Poor

2366. PROF. SAUGATA ROY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether S.R. Hashim Committee has submitted its report on identification of poor living in the urban areas for various Government schemes;

(b) if so, the details thereof along with the thrust areas of the report;

(c) whether the Government has accepted/proposes to accept the suggestions made in the report;

(d) if so, whether the Government has fixed any time bound mechanism to implement the said recommendations; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) and (b) The Planning Commission constituted an Expert Group under the

Chairmanship of Professor S.R. Hashim to Poverty Line in urban areas. The Hashim Committee submitted its final report on 24th December, 2012 to the Planning Commission. In its report, the Hashim Committee recommended three stage identification process to identify the families living Below Poverty Line in urban areas which include automatic exclusion, automatic inclusion and scoring index of the remaining urban families in this order. The methodology recommended mainly emphasizes on capturing residential, social and occupational vulnerabilities.

(c) to (e) As per approach recommended in interim report of Expert Group, Government launched survey for identification of urban poor along with caste enumeration and rural survey, which is being carried out by respective State Government/UT Administration, as combined Socio-Economic Caste Census (SECC)-2011. In its final report, Expert Group, inter-alia, identified indicators for exclusion and inclusion to be applied to SECC data regarding urban households. SECC-2011 has not been completed and decision regarding recommendations made in the final report of Expert Group has not been finalized.

Gram Nyayalayas

2367. SHRI ASADUDDIN OWAISI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number and details of States which have set up Gram Nyayalayas and which have not felt the need to set them up;

(b) whether the Government proposes to provide additional funds to the States to set up these Nyayalayas;

(c) if so, the details of the States which have sought more funds; and

(d) the tentative details of the Gram Nyayalayas that are scheduled to be set up in the next three years?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (d) As per the information available, 172 Gram Nyayalayas have been notified by nine State Governments, of which 152 Gram Nyayalayas have become operational. The details are as under:—

| Sl. No. | State | Notified | Functional |
|---------|----------------|----------|------------|
| 1. | Madhya Pradesh | 89 | 89 |
| 2. | Rajasthan | 45 | 45 |
| 3. | Karnataka | 2 | 0 |
| 4. | Odisha | 14 | 8 |
| 5. | Maharashtra | 10 | 10 |
| 6. | Jharkhand | 6 | 0 |
| 7. | Goa | 2 | 0 |
| 8. | Punjab | 2 | 0 |
| 9. | Haryana | 2 | 0 |
| Total | | 172 | 152 |

The State Governments of Uttar Pradesh, Rajasthan and West Bengal have requested for enhanced financial

assistance for setting up of Gram Nyayalayas. In order to provide enhanced financial assistance for setting up Gram Nyayalayas, the Central Government has decided in-principle to merge the Gram Nyayalayas Scheme with Centrally Sponsored Scheme of Development of Infrastructure for the Judiciary.

Central Government has been making regular requests to the Chief Ministers of States and Chief Justices of High Courts for establishment of Gram Nyayalayas in the respective States. The issues affecting the implementation of Gram Nyayalayas Act were discussed in the Conference of Chief Justices of the High Courts and Chief Ministers of States on 7th April, 2013, It has inter-alia been decided by the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas, wherever feasible, taking into account their local problems.

Commemorative Postage Stamps

2368. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has received proposals from the various State Governments and public representatives for release of commemorative postage stamps on eminent personalities;

(b) if so, the details thereof along with the names of such personalities;

(c) the action taken by the Government thereon;

(d) whether the Government has released or proposes to release stamp on Saint Vir Megh Maya; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) Yes, Madam.

(b) and (c) The details are given in the enclosed Statement.

(d) and (e) No, Madam.

Statment

The following proposals for release of commemorative postage stamps on personalities have been received after Philatelic Advisory Committee (PAC) meeting held on 26.11.2012 from the State Governments/public representatives till date

| Sl.No | Name of Personality | Action taken by the Govt. |
|-----------------------|----------------------------------|---|
| 1 | 2 | 3 |
| Andhra Pradesh | | |
| 1. | Gurudev Veturi Prabhakara Sastry | To be placed before Sub-Committee of the PAC in its next meeting. |
| 2. | Nannaya | Suggested for Special Cover. |
| 3. | Sathya Sai Baba | Stamp has been released on 23.11.2013. |
| 4. | Raghupati Venkataratnam Naidu | To be placed before Sub-Committee of the PAC in its next meeting. |
| 5. | Gidugu Rammurty | To be placed before Sub-Committee of the PAC in its next meeting. |
| 6. | Mandali Venkata Krishna Rao | Not approved. |
| Assam | | |
| 7. | Sarat Chandra Sinha | To be placed before Sub-Committee of the PAC in its next meeting. |
| Bihar | | |
| 8. | Amar muniji Maharaj | To be placed before Sub-Committee of the PAC in its next meeting. |
| 9. | Kavi Kokil Vidhyapati | Material awaited for further consideration. |
| Delhi | | |
| 10. | Lala Sriram | To be placed before Sub-Committee of the PAC in its next meeting. |
| Goa | | |
| 11. | Olimpio Coletto Rodrigues | Material awaited for further consideration. |
| Gujarat | | |
| 12. | Shrimad Buddhisagar Maharaj | Material awaited for further consideration. |
| 13. | Haroobhai Mehta | Material awaited for further consideration. |
| Jharkhand | | |
| 14. | P.D. Himatsingka | To be placed before Sub-Committee of the PAC in its next meeting. |

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Karnataka

15. K.V. Puttappa To be placed before Sub-Committee of the PAC in its next meeting.
16. D. Devraj To be placed before Sub-Committee of the PAC in its next meeting.
17. P. Sunder Ram Reddy Material awaited for further consideration.

Kerala

18. T.P. Kelu Nambiar Not approved.
19. Stephen Padua Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
20. Acharya Thunjathu Ramanujan Ezhuthachan Material awaited for further consideration.
21. Muthoot Pappachan To be placed before Sub-Committee of the PAC in its next meeting.
22. C.H. Mohammad Koya Suggested for "Special Cover with Special Cancellation".
23. Dr. P. Palpu Material awaited for further consideration.
24. Sahodharan Ayyappan Material awaited for further consideration.
25. Deshabhimani T.K. Madhavan To be placed before Sub-Committee of the PAC in its next meeting.

Madhya Pradesh

26. Thakur Niranjan Singh Not Approved.
27. Col. Ajay Narain Mushran Placed. before Sub-Committee meeting held on 07.06.2013, but could not be approved.
28. Prakash Chand Sethi Material awaited for further consideration.
29. Ustad Amir Khan To be placed before Sub-Committee of the PAC in its next meeting.
30. Maharaja Satan Passi To be placed before Sub-Committee of the PAC in its next meeting.

Maharashtra

31. Balasaheb Thakarey Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
32. Tukdoji Maharaj Stamp already issued in the year 1995
33. Shreesant Sevalal Maharaj Material awaited for further consideration.
34. Acharya Anand Rishi Stamp already issued on 09.08.2002.

| 1 | 2 | 3 |
|------------------|--------------------------------------|--|
| 35. | Baba Joomdev | Stamp has been released on 30.09.2013. |
| 36. | Ganesh S. Khaparde | To be placed before Sub-Committee of the PAC in its next meeting. |
| 37. | Kumari Jethi T. Sipahimalani | Material awaited for further consideration. |
| 38. | Veer Wammanrao Joshi | Suggested for "Special Cover with Special Cancellation". |
| 39. | Vasantrao Fulsing Naik | Suggested for "Special Cover with Special Cancellation". |
| 40. | Parmanand Deepchand Hinduja | Material awaited for further consideration. |
| 41. | Ustad Azmal Hussain | To be placed before Sub-Committee of the PAC in its next meeting. |
| 42. | Vishwasrao Dattajirao Chowgule | Not approved. |
| 43. | Shri Chakradhar Swami | Not approved. |
| 44. | Radhashyam Roy | To be placed before Sub-Committee of the PAC in its next meeting. |
| 45. | Pranlal Bhogilal | Not approved. |
| 46. | Kisan Mahadeo Veer | To be placed before Sub-Committee of the PAC in its next meeting. |
| 47. | Eklavya (Proponent from Maharashtra) | Stamp has been released on 27.12.2013. |
| 48. | Sachin Tendulkar :200th Test Match | Stamp has been released on 14.11.2013. |
| Meghalaya | | |
| 49. | U Soso Tham | Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved. |
| Odisha | | |
| 50. | Nandini Satpathy | To be placed before Sub-Committee of the PAC in its next meeting. |
| Punjab | | |
| 51. | Ruchi Ram Sahani | Stamp has been released on 24.10.2013. |
| 52. | Amrita Shergill | Suggested for "Special Cover with Special Cancellation". |
| 53. | Harkishan Singh Surjeet | To be placed before Sub-Committee of the PAC in its next meeting. |
| 54. | Beant Singh | Stamp has been released on 17.12.2013. |
| 55. | Phool Chandji Maharaj | To be placed before Sub-Committee of the PAC in its next meeting. |
| 56. | Bhai Mardanaji | Material awaited for further consideration. |

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Rajasthan

57. Dr. Sitaram Lalas Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
58. Govind Guru Material awaited for further consideration.
59. Acharya Tulsi Stamp already issued on 20.10.1998.
60. Lajja Ram Mehta To be placed before Sub-Committee of the PAC in its next meeting.
61. Agarchand Nahata To be placed before Sub-Committee of the PAC in its next meeting.
62. Jagjit Singh Stamp likely to be released on 08.02.2014.
63. Anandilal Poddar To be placed before Sub-Committee of the PAC in its next meeting.

Tamil Nadu

64. Madurai Mani Iyer Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
65. Swami Satchidananda Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
66. Dr. Mathuram Santosham Placed before Sub-Committee meeting held on 07.06.2013, but could not be approved.
67. R.R. Dalavai Authentic material awaited for further consideration.
68. S.N.N. Sankaraliga Iyer Material awaited for further consideration.
69. Sriman Natanagopala Nayakiyar To be placed before Sub-Committee of the PAC in its next meeting.
70. Col. Penny Quick To be placed before Sub-Committee of the PAC in its next meeting.
71. C. Abdul Hakeem To be placed before Sub-Committee of the PAC in its next meeting.
72. Dr. P. Sivandhi Adityan Not approved
73. T. Mukta and T. Brinda Material awaited for further consideration.
74. G.R. Damodharan To be placed before Sub-Committee of the PAC in its next meeting.

Uttar Pradesh

75. Raja Jai Lal Singh Material awaited for further consideration.
76. Devi Prasad Rahi Not approved

| 1 | 2 | 3 |
|--------------------|----------------------------|---|
| 77. | Shafiq Ur Rahman Kidwai | Material awaited for further consideration. |
| 78. | Maulana Hassart Mohaani | Approved for release in the year 2014. |
| 79. | Shahid Rao Ram Baksh Singh | Material awaited for further consideration. |
| 80. | Gulab Singh Lodhi | Stamp released on 23.12.2013. |
| 81. | Babu Banarsi Das | Stamp released on 31.12.2013. |
| 82. | Madari Pasi | To be placed before Sub-Committee of the PAC in its next meeting. |
| Uttarakhand | | |
| 83. | Srideo Suman | Material awaited for further consideration. |
| 84. | Khwaja Ahmed Alias | Material awaited for further consideration. |
| West Bengal | | |
| 85. | Siddhartha Shankar Ray | Material awaited for further consideration. |
| 86. | Jyoti Basu | Likely to be released on 08.07.2014. |

Fishermen in Sri Lankan Jails

2369. SHRI R. THAMARAISELVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Sri Lanka has agreed to free all Indian fishermen languishing in Sri Lankan jails;
- (b) if so, the details thereof;
- (c) whether Sri Lanka has recently released some of the fishermen;
- (d) if so, the details thereof; and
- (e) the number of Indian fishermen still in Sri Lankan jails?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (e) Government attaches the highest priority to the safety, security and welfare of Indian fishermen. From time to time, there have been reports of apprehension of Indian fishermen by the Sri Lankan Navy for allegedly fishing in Sri Lankan waters. As soon as reports of apprehensions of Indian fishermen are received, Government has, through diplomatic channels, immediately and consistently taken up the matter with the Government of Sri Lanka to secure an early release and repatriation of apprehended Indian fishermen. As a result

of Government's efforts, 726 Indian fishermen in the custody of Sri Lanka were released in 2013 and 2014, and according to available information, there are 38 Indian fishermen in custody of Sri Lanka as on 31.1.2014.

Corrupt Activities by KB Managers

2370. SHRI SUSHIL KUMAR SINGH:
SHRI PURNMASI RAM:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has recently arrested Regional Managers of Kendriya Bhandars for accepting bribe from suppliers and if so, the details thereof;
- (b) the quantum of cash, jewellery, etc. seized by CBI in this regard;
- (c) whether CBI has also questioned the Chairman and Managing Director of Kendriya Bhandar in the matter;
- (d) if so, the outcome thereof; and
- (e) the steps taken by the Government to check corrupt activities in Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Yes, CBI has arrested a Regional Manager of Kendriya Bhandar while demanding and accepting a bribe of Rs. 2550/- from the complainant to release the payment of pending bills and registered a case RC 29(A)/2013-Mumbai on 07.10.2013. During the searches in the residential and office premises of the accused, cash of Rs. 18 lakhs and the incriminating documents were seized.

(c) The Managing Director of Kendriya Bhandar has been examined.

(d) The case is under investigation.

(e) The Government including the management of Kendriya Bhandar have taken several steps to check the corrupt activities. These inter-alia include:—

- (i) Creation of a vigilance set up headed by an Officer on deputation from the Government under overall supervision of CVC;
- (ii) Putting in place a purchase policy approved by the Board for procurement of items which broadly follows the Government/CVC guidelines on procurement;
- (iii) Surprise inspection of branch stores, periodical physical verification of stocks and internal audit, etc.
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting by the CVC; and
- (v) Introduction of e-governance and simplification of procedures and system.

Implementation of RTE Act

2371. SHRI PRADEEP MAJHI:

SHRI VIRENDER KASHYAP:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funding pattern between Centre and State under the Right to Education Act, 2009;

(b) whether the Government has any plan to give assistance to all the Hilly States at par with the North Eastern States;

(c) if so, the details thereof;

(d) whether the Government has done any assessment to find out the progress made so far in the implementation of RTE Act in various States;

(e) if so, the details thereof, State-wise; and

(f) the details of the areas of concern pointed out during such assessment and corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (f) The Centre-State funding pattern for the centrally sponsored scheme of the Sarva Shiksha Abhiyan (SSA) was to taper off from 65:35 at the beginning of the 11th Plan to 50:50 by the end of the 11th Plan. However, the Central Government revised the provision in the light of the funds which would be required to meet the objectives of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and decided to continue with a 65:35 Centre State sharing pattern (90:10 for North Eastern Region States), applicable from 2010-11 upto 2014-15. There is no proposal to alter the funding pattern at present.

Regular reviews are done on the progress made in RTE implementation through workshops and conferences with the States/UTs. The Ministry has also recently published "RTE: the 3rd year" to compile the progress made across the country in first three years of implementation of the RTE Act, 2009. This publication, with State-wise details of the various components of implementation of the Act, is available on the website <http://ssa.nic.in>.

Those states which have still to fully meet their infrastructure and teacher norms as laid down in the schedule to the RTE Act, 2009 have been advised to prioritise the gaps in their Annual Work Plan and Budget 2014-15.

Post Office Savings Banks

2372. SHRI BHISMA SHANKAR ALIAS KUSHAL

TIWARI:

SHRI RAJAJIAH SIRICILLA:

SHRI R. DHROVANARAYANA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government is restructuring the Small savings schemes in the country;

(b) if so, the details and the present status thereof;

(c) the details of the Post Office Savings Banks (POSB) functioning separately in the rural and the urban areas and the share of post office savings in total rural savings in the country, State-wise;

(d) the number of post offices provided with ATM facilities, State-wise;

(e) the number of agents for post office savings in the country and the details of cases of alleged financial irregularities/fraud by postal employees and agents in post office savings reported so far; and

(f) the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) The details of the Post office Savings Banks (POSB) functioning separately in the rural and urban areas and the share of post office savings in total rural savings in the country may be seen in the attached Statement-I and II.

(d) Facilities of ATM have not been provided in any Post Office so far.

(e) and (f) As on 31.03.2013, there were 3,04,259 agents working for mobilizing funds for Small Savings Schemes. The details of financial irregularities/fraud by postal employees and agents in post office savings reported so far in 2012-13 and the action taken by the Government against them may be seen in the attached Statement-III.

Statement-I

| Sl. No. | Name of State | No. of Post offices offering POSB facilities | |
|---------|----------------|--|-------|
| | | Rural | Urban |
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 14623 | 1517 |
| 2. | Assam | 3720 | 292 |

| 1 | 2 | 3 | 4 |
|-------|-------------------|--------|-------|
| 3. | Bihar | 7920 | 1013 |
| 4. | Chhattisgarh | 2912 | 232 |
| 5. | Delhi | 83 | 492 |
| 6. | Gujarat | 8155 | 820 |
| 7. | Haryana | 2321 | 340 |
| 8. | Himachal Pradesh | 2659 | 119 |
| 9. | Jammu and Kashmir | 1490 | 202 |
| 10. | Jharkhand | 2829 | 267 |
| 11. | Karnataka | 8577 | 1102 |
| 12. | Kerala | 4216 | 851 |
| 13. | Madhya Pradesh | 7478 | 843 |
| 14. | Maharashtra | 11339 | 1261 |
| 15. | Goa | 204 | 54 |
| 16. | Tripura | 533 | 175 |
| 17. | Nagaland | 287 | 41 |
| 18. | Mizoram | 350 | 39 |
| 19. | Arunachal Pradesh | 276 | 23 |
| 20. | Meghalaya | 463 | 27 |
| 21. | Manipur | 651 | 47 |
| 22. | Odisha | 7577 | 588 |
| 23. | Punjab | 3404 | 446 |
| 24. | Rajasthan | 9616 | 711 |
| 25. | Tamil Nadu | 10258 | 1630 |
| 26. | Uttar Pradesh | 15740 | 1931 |
| 27. | Uttarakhand | 2500 | 208 |
| 28. | West Bengal | 7946 | 907 |
| 29. | Sikkim | 197 | 13 |
| Total | | 138324 | 16191 |

Statement-II

| Sl. No. | Name of State | Amount deposited in Saving Bank accounts in rural Post office as on 31.03.2012 (Rs. in crore) |
|---------|-------------------|---|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 7435.66 |
| 2. | Assam | 2263.17 |
| 3. | Bihar | 4864.53 |
| 4. | Chhattisgarh | 236.24 |
| 5. | Delhi | 16.42 |
| 6. | Gujarat | 2263.61 |
| 7. | Haryana | 323.31 |
| 8. | Himachal Pradesh | 375.41 |
| 9. | Jammu and Kashmir | 1025.62 |
| 10. | Jharkhand | 1278.32 |
| 11. | Karnataka | 3903.52 |
| 12. | Kerala | 5170.79 |
| 13. | Madhya Pradesh | 3126.94 |
| 14. | Maharashtra | 6933.72 |
| 15. | Goa | 533.50 |
| 16. | Tripura | 280.51 |

| 1 | 2 | 3 |
|--|-------------------|-----------|
| 17. | Nagaland | 0.06 |
| 18. | Mizoram | 52.00 |
| 19. | Arunachal Pradesh | 101.20 |
| 20. | Meghalaya | 108.24 |
| 21. | Manipur | 2.00 |
| 22. | Odisha | 2423.91 |
| 23. | Punjab | 5558.03 |
| 24. | Rajas than | 3840.21 |
| 25. | Tamil Nadu | 6624.51 |
| 26. | Uttar Pradesh | 14140.15 |
| 27. | Uttarakhand | 459.32 |
| 28. | West Bengal | 42454.36 |
| 29. | Sikkim | 50.40 |
| Total | | 115855.66 |
| Total deposit in Rural area by all scheduled commercial banks including RRBs and cooperative Banks (Rs in Crore) | | 544624.78 |
| Percentage of DoP Share in rural area | | 21.27% |

Statement-III

| Sl. No. | Name of State | No. of fraud cases in post office savings reported during 2012-13 involving postal employees | | No. of fraud cases in post office savings reported during 2012-13 involving agents | |
|---------|----------------|--|---|--|--|
| | | No. of fraud cases | Action taken | No. of fraud cases | Action taken |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 129 | Disciplinary action against the employees has been initiated. | 15 | In one case license was got cancelled and in other cases inquiry has been initiated. |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|-------------------|----|--|---|--|
| 2. | Assam | 93 | Disciplinary action against the employees has been taken. | 0 | |
| 3. | Bihar | 9 | The employees are facing disciplinary action and in some cases FIR have also been lodged against them. | 4 | FIRs have been lodged against the agents and two agents are in Police custody. |
| 4. | Chhattisgarh | 13 | One employee has been compulsorily retired, 5 employees are under suspension, in three cases disciplinary action has been initiated and two cases are under investigation. | 1 | FIR has been lodged by the depositor. |
| 5. | Delhi | 3 | Disciplinary action against the employees has been initiated. | 1 | Inquiry has been initiated. |
| 6. | Gujarat | 22 | In 5 cases entire amount has been recovered, in two cases recovery has been initiated, three employees have expired. 4 employees are under suspension, one employee has been removed from service and in remaining cases disciplinary action has been initiated. | 3 | Agency of two agents has been cancelled and agency of one agent is suspended. |
| 7. | Haryana | 10 | One officer is under suspension, disciplinary action against one official has been taken and in remaining eight cases disciplinary action has been initiated. | 2 | Agency of three agents has been cancelled. |
| 8. | Himachal Pradesh | 4 | 2 employees have been removed from service and Police case as well as disciplinary case against the employees has been initiated in two cases. | 0 | |
| 9. | Jammu and Kashmir | 0 | | 0 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-------------------|----|--|----|--|
| 10. | Jharkhand | | 4 employees have been suspended and in 3 cases enquiry has been initiated. | 0 | |
| 11. | Karnataka | 66 | 23 cases official are under suspension and in remaining cases disciplinary action has been initiated. | 0 | |
| 12. | Kerala | 11 | In 3 cases, employees are under suspension and in remaining cases, inquiry has been initiated. | 2 | Agency of one agent has been cancelled and in another case inquiry has been initiated. |
| 13. | Madhya Pradesh | 31 | In 13 cases employees have been suspended, in 2 cases amount has been recovered and in remaining cases, inquiry has been initiated. | 0 | |
| 14. | Maharashtra | 42 | In 17 cases, employees are under suspension, 2 employees have been removed from service and in remaining cases disciplinary action has been initiated. | 72 | In 1 case, agency has been cancelled. For remaining cases State Govt. has been requested to cancel the agencies. |
| 15. | Goa | 0 | | 0 | |
| 16. | Tripura | 9 | 5 employees have been removed from service, 2 employees have been awarded imprisonment and in remaining cases disciplinary action has been initiated. | 1 | Amount has been recovered and matter reported to police. |
| 17. | Nagaland | 0 | | 0 | |
| 18. | Mizoram | 0 | | 0 | |
| 19. | Arunachal Pradesh | | Employee has been placed under suspension. | 0 | |
| 20. | Meghalaya | 0 | | 0 | |
| 21. | Manipur | 0 | | 0 | |
| 22. | Odisha | 30 | In 20 cases, employees are under suspension and in one case, employee has been removed from service and in other cases disciplinary action has been initiated. | 0 | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---------------|-----|---|---|---|
| 23. | Punjab | 14 | One employee has expired, in 2 cases, employees have been removed from service, in 3 cases employees are under suspension and in 8 cases, departmental enquiry has been initiated. | 1 | Agency of agent has been cancelled |
| 24. | Rajasthan | | Disciplinary action has been initiated under rules. | 2 | State Authority has terminated the agencies. |
| 25. | Tamil Nadu | 166 | Recovery of amount with penal interest has been made from the m Postal employees, disciplinary action under Rule 14/16 of CCS(CCA) Rule 1965 against the main offender and co-subsidiary offender, registering police complaints in cases where the amount of theft/fraud exceeds Rs. 5000/- and attaching properties under Public Accounts Default (PAD) Act and Revenue recovery Act. | 3 | The licenses of the agents were cancelled. |
| 26. | Uttar Pradesh | 20 | The action against the delinquent officials of the Post offices has been initiated as per the departmental procedures <i>vis-a-vis</i> the lapses on their part. | 6 | Cases have been referred to concerned authorities of national savings schemes for suitable action against them. |
| 27. | Uttarakhand | 5 | One employee has been removed from service and in remaining four cases disciplinary action has been initiated. | 0 | |
| 28. | West Bengal | 15 | In all fraud cases, investigation has been initiated and on the basis of assessment of loss sustained by the department recovery/adjustment of loss has been started from delinquent officials. | 6 | Agencies of all agents involved in six cases have been got cancelled. |
| 29. | Sikkim | 0 | | 0 | |

Hacking of BSNL Website

2373. SHRI SURESH KUMAR SHETKAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a Chinese telecom equipment company has reportedly hacked the website of Bharat Sanchar Nigam Limited (BSNL);
- (b) if so, the details thereof;
- (c) whether the Government has got the matter investigated;
- (d) if so, the outcome thereof; and
- (e) if not, the action taken by the Government to avoid recurrence of such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) to (e) An incident about the alleged hacking of Bharat Sanchar Nigam Limited (BSNL) network by M/s Huawei, a Chinese Telecom Company has come to notice. The Government has constituted an inter-ministerial team to investigate the matter.

[Translation]

Cheating by Matrimonial Websites

2374. SHRI P.L. PUNIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there has been a spurt in the incidents of cheating by matrimonial websites;
- (b) if so, the details thereof; and
- (c) the preventive measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) and (b) Police and Public Order are State subjects under the Constitution and as such the State Governments and Union Territory Administrations are primarily responsible for prevention, detection, registration and investigation of crimes including Cyber Crime and for prosecuting the criminals through Law Enforcement machinery within their jurisdictions.

Information on incidents of cheating by matrimonial

websites is not maintained by National Crime Records Bureau (NCRB). However, a total no. of 146, 118 and 282 cases were registered in the year 2010, 2011 and 2012 respectively under Criminal Breach of Trust/Fraud under sections 405, 406, 408 and 409 of Indian Penal Code (IPC) related to Cyber Crime.

(c) Government has taken the following actions to prevent frauds by social networking sites and matrimonial sites:—

- (i) Government has notified the Information Technology (Intermediary Guidelines) Rules 2011 under Section 79 of the Information Technology Act. These rules require that the Intermediaries, including national and international social networking sites and matrimonial sites, shall observe due diligence while discharging their duties and shall inform the users of Computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is harmful, objectionable, affect minors and unlawful in any way. The said rules also require the intermediaries to appoint Grievance Officers to address the grievances received from users and affected individuals/organizations as and when received by them.
- (ii) Government issued an advisory on 17th August 2012 to all the intermediaries, including national and international social networking sites, advising them to take necessary action to disable inflammatory and hateful content hosted on their web sites on priority basis.
- (iii) Government also conducts awareness campaign on the issue to educate users.
- (iv) The Government is in regular dialog with the intermediaries including social networking sites for effective and efficient disablement of such content.

[English]

Vacant Land under Postal Department

2375. SHRI A SAMPATH:
SHRI P.K. BIJU:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a large extent of vacant land remain unutilized under the Department of Posts;

(b) if so, the details thereof along with the total area of such land, State/UT-wise;

(c) whether the Government has any proposal or signed any agreements with other Ministries/State Governments/local bodies etc. for the proper utilisation of these vacant lands; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): Yes, Madam.

(b) The details of vacant land along with the total area of such land, State/UT-wise are enclosed as per Statement.

(c) No, Madam.

(d) Not applicable in view of (c) above.

Statement

Details of number and area of plots, State/UT-wise

| Sl. No. | Name of State | Total No. of plots | Total Area (in acre) |
|---------|---------------------------------|--------------------|----------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 218 | 52.99 |
| 2. | Assam | 28 | 21.90 |
| 3. | Bihar | 93 | 30.17 |
| 4. | Chhattisgarh | 5 | 1.38 |
| 5. | Delhi | 18 | 11.96 |
| 6. | Gujarat including Daman and Diu | 110 | 40.00 |
| 7. | Haryana | 13 | 2.02 |
| 8. | Himachal Pradesh | 22 | 1.94 |
| 9. | Jammu and Kashmir | 8 | 4.97 |
| 10. | Jharkhand | 64 | 24.72 |
| 11. | Karnataka | 350 | 108.78 |
| 12. | Kerala including Lakshadweep | 142 | 42.29 |
| 13. | Maharashtra including Goa | 80 | 44.87 |

| 1 | 2 | 3 | 4 |
|-------------|---|------|--------|
| 14. | Madhya Pradesh | 38 | 7.73 |
| 15. | North East including Arunachal Pradesh, Tripura, Meghalaya, Manipur, Nagaland and Mizoram | 24 | 16.10 |
| 16. | Odisha | 46 | 18.20 |
| 17. | Punjab including Chandigarh | 19 | 7.39 |
| 18. | Rajasthan | 194 | 40.87 |
| 19. | Tamil Nadu including Puducherry | 145 | 69.80 |
| 20. | Uttar Pradesh | 76 | 44.39 |
| 21. | Uttarakhand | 19 | 9.00 |
| 22. | West Bengal including Sikkim and Andaman and Nicobar Islands | 92 | 72.37 |
| Grand Total | | 1804 | 673.84 |

Mobile Number Portability

2376. SHRI ANTO ANTONY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has sought the views of the Telecom Regulatory Authority of India (TRAI) on nationwide Mobile Number Portability (MNP) rollout;

(b) if so, the details thereof and the present status in this regard;

(c) the details of subscribers ported-in and ported-out in the country under MNP so far, State and Operator-wise;

(d) whether the PSU telecom companies have lost the maximum number of customers on account of this; and

(e) if so, the details thereof and the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) and (b) The Government had

sought recommendations of Telecom Regulatory Authority of India (TRAI) on 27.12.2012 which have been submitted by TRAI on 25.09.2013. These recommendations are presently under consideration in Department of Telecommunication.

(c) The details of the subscriber ported -in and ported-out in the country under Mobile Number Portability (MNP) so far, Service area-wise and Operator-wise as on 31st December, 2013 since the launch of MNP are as given in the following tables:-

Service Area-wise MNP Status as on 31.12.2013

| Service Area | Actual Number of Portings |
|-------------------|---------------------------|
| 1 | 2 |
| Delhi | 3,000,634 |
| Gujarat | 7,824,547 |
| Himachal Pradesh | 318,374 |
| Haryana | 3,504,342 |
| Jammu and Kashmir | 11,931 |
| Maharashtra | 6,457,400 |

| 1 | 2 |
|----------------------|------------|
| Mumbai | 3,017,324 |
| Punjab | 3,130,041 |
| Rajasthan | 9,446,237 |
| Uttar Pradesh – East | 5,026,519 |
| Uttar Pradesh – West | 5,101,704 |
| Andhra Pradesh | 8,510,136 |
| Assam | 308,367 |
| Bihar | 2,175,651 |
| Karnataka | 10,545,309 |
| Kerala | 3,676,103 |
| Kolkata | 2,004,445 |
| Madhya Pradesh | 5,246,747 |
| North East | 146,526 |
| Odisha | 1,909,917 |
| Tamil Nadu | 5,129,634 |
| West Bengal | 3,476,441 |

Service Provider-wise MNP Status as on 31.12.2013

| Service providers | All India | | |
|---------------------|------------|------------|------------|
| | Port Out | Port In | Gain/Loss |
| 1 | 2 | 3 | 4 |
| Aircel (GSM) | 6,468,322 | 4,668,562 | -1,799,760 |
| Bharti Airtel (GSM) | 18,168,709 | 22,184,978 | 4,016,269 |
| BPL/Loop (GSM) | 244,048 | 141,155 | -102,893 |
| BSNL (CDMA) | 1,119 | 1,086 | -33 |
| BSNL (GSM) | 4,034,536 | 2,714,570 | -1,319,966 |
| Etisalat DB (GSM) | 1,157,685 | 7,147 | -1,150,538 |
| HFCL (CDMA) | 29,250 | 27 | -29,223 |
| HFCL (GSM) | 74,162 | 63,085 | -11,077 |
| Idea/Spice (GSM) | 13,087,889 | 21,176,667 | 8,088,778 |
| MTNL (GSM) | 249,247 | 61,318 | -187,929 |

| 1 | 2 | 3 | 4 |
|--------------------------|------------|------------|------------|
| MTS (CDMA) | 669,418 | 290,174 | -379,244 |
| Reliance Com (CDMA) | 3,143,539 | 426,711 | -2,716,828 |
| Reliance Com (GSM) | 7,142,221 | 3,845,257 | -3,296,964 |
| Reliance Tel (GSM) | 1,853,695 | 1,859,861 | 6,166 |
| S Tel (GSM) | 292,832 | 12,622 | -280,210 |
| TATA Teleservices (CDMA) | 2,353,272 | 262,517 | -2,090,755 |
| TATA Teleservices (GSM) | 8,468,607 | 6,761,987 | -1,706,620 |
| Uninor (GSM) | 4,509,994 | 1,218,832 | -3,291,162 |
| Videocon (GSM) | 613,045 | 145,715 | -467,330 |
| Vodafone (GSM) | 17,406,739 | 24,126,058 | 6,719,319 |

(d) and (e) As may be seen from above tables, Public Sector Undertaking (PSU) telecom companies have not lost the maximum number of customers on MNP account. The PSU telecom companies are taking, inter-alia, the following corrective measures for reducing porting out and increase porting in of the customers:—

- (i) BTSs are being augmented in the congested areas and network is being optimized for improving the quality of service.
- (ii) Porting fee has been waived from customers.
- (iii) Special cells have been formed in order to address the grievances of the customers.
- (iv) Competitive tariff plans are being offered to the customers.

Deadline on Accreditation

2377. SHRI PONNAM PRABHAKAR:
SHRI M. KRISHNASSWAMY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission (UGC) extends deadline on accreditation;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Madam.

(b) The University Grants Commission (UGC) in its 496th Meeting held on 29.11.2013, decided that all UGC funded institutions should be directed to apply to the recognized accreditation agency latest by 1st June, 2014. The UGC further decided that failure to apply for accreditation by 1st June, 2014 may lead to the discontinuation of financial assistance by UGC from 1st April, 2015 onwards.

(c) Does not arise.

[Translation]

Proposals for Grants

2378. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of requests/proposals received by the University Grants Commission (UGC) from various State Governments including Bihar for providing sufficient grants to Universities and Colleges in the States during the last three years, State-wise;
- (b) the number of proposals pending for approval and the number of proposals approved by UGC during the last three years, State-wise; and

(c) the funds allocated for this purpose during the above period; State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The University Grants Commission (UGC) has not received any proposal from any State Governments including Bihar, for providing grants to Universities and Colleges in the States. The UGC receives proposals for release of grants directly from the universities and colleges declared fit to receive grants as per Section 12(B) of the

UGC Act, 1956. The UGC has accordingly provided financial assistance to universities and colleges located in different States of the country for research and development under its General Development Assistance and Merged schemes.

(b) In view of above, does not arise.

(c) The details of grants released during the last three years to State Universities under General Development Assistance and Merged Schemes are given in the enclosed Statement.

Statement

Grants released under General Development Assistance Scheme to State Universities during the last three years

(Rs. in lakhs)

| Sl. No. | Name of the State | Grants released during last three years | | | |
|---------|-------------------|---|----------|---------|----------|
| | | 2010-11 | 2011-12 | 2012-13 | Total |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 206.348 | 2214.269 | 2759.42 | 5180.037 |
| 2. | Assam | — | — | 506.24 | 506.24 |
| 3. | Bihar | 151.25 | 643.08 | 1794.11 | 2588.44 |
| 4. | Chhattisgarh | 1857.50 | — | 250.32 | 2107.82 |
| 5. | Delhi | 322.50 | — | 245.63 | 568.13 |
| 6. | Goa | — | — | 253.12 | 253.12 |
| 7. | Gujarat | — | 1753.15 | 1921.61 | 3674.76 |
| 8. | Haryana | 407.25 | 470.53 | 1008.76 | 1886.54 |
| 9. | Himachal Pradesh | — | — | 253.13 | 253.13 |
| 10. | Jammu and Kashmir | — | 450.00 | 753.13 | 1203.13 |
| 11. | Jharkhand | 100.00 | — | 485.34 | 585.34 |
| 12. | Karnataka | 678.88 | 771.00 | 1910.73 | 3360.61 |
| 13. | Kerala | 50.00 | 883.65 | 1473.41 | 2407.06 |
| 14. | Madhya Pradesh | 918.20 | 478.00 | 1730.63 | 3126.83 |
| 15. | Maharashtra | 213.75 | 347.82 | 2378.64 | 2940.21 |
| 16. | Odisha | — | 435.25 | 1279.82 | 1715.07 |
| 17. | Punjab | — | 370.35 | 908.63 | 1278.98 |
| 18. | Rajasthan | — | 450.00 | 985.51 | 1435.51 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------------|---------------|----------|----------|----------|---------|
| 19. | Tamil Nadu | 692.05 | 878.25 | 2663.74 | 4234.04 |
| 20. | Uttar Pradesh | 50.37 | 733.37 | 2249.28 | 3033.02 |
| 21. | Uttarakhad | 250.00 | — | 356.56 | 606.56 |
| 22. | West Bengal | 279.00 | 1539.75 | 2694.87 | 4513.62 |
| Grand Total | | 6177.098 | 12418.47 | 28862.63 | 47458.2 |

Grants released under Merged Schemes to State Universities during last three years

(Rs. in lakhs)

| Sl. No. | Name of the State | Released the grant of last three years | | | |
|-------------|-------------------|--|---------|---------|----------|
| | | 2010-11 | 2011-12 | 2012-13 | Total |
| 1. | Andhra Pradesh | 2494.59 | 637.12 | 172.45 | 3304.16 |
| 2. | Assam | 471.05 | — | 50.00 | 521.05 |
| 3. | Bihar | 1358.50 | 547.93 | 113.25 | 2019.68 |
| 4. | Chhattisgarh | 311.85 | 284.23 | 34.25 | 630.33 |
| 5. | Delhi | 457.99 | — | 13.50 | 471.49 |
| 6. | Goa | 173.75 | — | — | 173.75 |
| 7. | Gujarat | 1302.14 | 414.63 | 153.75 | 1870.52 |
| 8. | Haryana | 1052.16 | 373.25 | 153.00 | 1578.41 |
| 9. | Himachal Pradesh | 137.75 | — | 20.00 | 157.75 |
| 10. | Jammu and Kashmir | 576.65 | 233.10 | 50.75 | 860.5 |
| 11. | Jharkhand | 804.56 | — | 67.00 | 871.56 |
| 12. | Karnataka | 1955.33 | 185.87 | 117.71 | 2258.91 |
| 13. | Kerala | 293.05 | 1097.29 | 62.50 | 1452.84 |
| 14. | Madhya Pradesh | 1358.50 | 547.93 | 113.25 | 2019.68 |
| 15. | Maharashtra | 1634.57 | 542.35 | 201.50 | 2378.42 |
| 16. | Odisha | 895.61 | 347.35 | 62.75 | 1305.71 |
| 17. | Punjab | 560.33 | 320.94 | 60.75 | 942.02 |
| 18. | Rajasthan | 821.36 | 135.90 | 83.50 | 1040.76 |
| 19. | Tamil Nadu | 2218.70 | 233.61 | 179.45 | 2631.76 |
| 20. | Uttar Pradesh | 1697.015 | 791.40 | 285.81 | 2774.225 |
| 21. | Uttarakhad | 191.00 | 21.93 | 32.50 | 245.43 |
| 22. | West Bengal | 1621.90 | 325.80 | 103.75 | 2051.45 |
| Grand Total | | 22388.36 | 7040.63 | 2131.42 | 31560.41 |

[English]

Growth of Cities

2379. SHRIMATI SHRUTI CHOUDHRY : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any policy to bring in uniformity in the development of towns and cities;

(b) if so, the details thereof along with the funds provided for the same during the 11th and 12th Plan Periods, State-wise;

(c) if not, the reasons therefor;

(d) whether a need has been felt to put a cap on the growth of cities; and

(e) if so, the details thereof and the steps taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (c) The Planned development of towns and cities comes under the purview of the State Governments. The Master Plan of cities and towns are prepared by the State Town and Country Planning Departments, Urban Development Authorities and Urban Local Bodies with an objective of providing infrastructure facilities to the projected population for a period of 21-31 years. However, Government of India supports states in their efforts through various schemes. The total Outlay for Urban Development during the 11th Five Year Plan period was Rs. 36,135 Crore and 12th Five Year Plan period was Rs. 65,800 Crore.

(d) and (e) No, Madam. There is no cap in the growth of cities. At the same time, given the high density of population in the Indian cities, the 12th Plan also emphasises on development of new cities along identified growth corridors.

[Translation]

Augmentation of Staff Strength of CBI

2380. DR. MAHENDRASINH P. CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) the present strength of employees in the Central Bureau of Investigation (CBI), category-wise and the number of cases entrusted to the CBI during the last three years and the current-year, year-wise;

(b) whether the Government proposes to increase

the number of employees in CBI in view of the increasing demand of CBI inquiry; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The strength of employees in CBI category-wise as on 01.01.2014 is as under:-

| Category | Sanctioned Strength | Actual Strength | Vacancy |
|---------------|---------------------|-----------------|------------|
| Executive | 4,544 | 4,017 | 527 |
| Legal | 340 | 271 | 69 |
| Technical | 160 | 106 | 54 |
| Ministerial | 1,560 | 1,354 | 206 |
| Canteen Staff | 70 | 48 | 22 |
| Total | 6,674 | 5796 | 878 |

The year-wise number of cases registered by CBI during the last three years i.e. 2011, 2012 and 2013 are as under:-

| Year | Number of Cases registered |
|------|----------------------------|
| 2011 | 1003 |
| 2012 | 1048 |
| 2013 | 1131 |

(b) and (c) Government has received a proposal from CBI to create 2063 posts in different ranks for strengthening of CBI in phases. A proposal for creation of 711 posts in various ranks in Phase-I is under examination.

[English]

Signing of Border CBMs

2381. SHRI RAJIAH SIRICILLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has signed any pact on border Confidence Building Measures (CBMs) with any country; and

(b) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) India has signed the following CBM Agreements:—

China

- (i) Agreement on CBMs in the military field along the Line of Actual Control signed on 29th November, 1996.
- (ii) Protocol on Modalities for Implementation of CBMs in the military field along the Line of Actual Control signed on 11th April, 2005.

Pakistan

Agreements on CBMs have been signed including Cross-LOC CBMs. These are aimed at strengthening and streamlining trade and travel arrangements across the LOC, based on the demands of people on both sides.

Bangladesh

Agreement on CBMs was signed in July, 2011 to control cross border illegal activities and crimes. Regular coordination and exchange takes place between nodal officers for better border management.

Growth Target

2382. DR. P.VENUGOPAL: Will the PRIME MINISTER be pleased to state:

- (a) whether Planning Commission has envisaged about 500 billion dollar private investment in infrastructure projects during the Twelfth Plan;
- (b) if so, the details thereof;
- (c) whether it is possible to achieve the targeted annual average growth of 8% without private sector investment; and
- (d) if so, the details thereof and if not, the measures proposed to be taken to achieve growth targets?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) The Twelfth Five Year Plan has recognised that adequate investment in the development of infrastructure is a pre-requisite for higher growth. The Plan has, therefore, projected an investment of Rs. 55,74,663 crore in infrastructure during the Plan period (2012-17) of which Rs. 26,83,840 crore is expected from private sector. Sector-wise shares of private investment projected for the Twelfth Plan are tabulated below:—

Projected Investment in Infrastructure in the Twelfth Plan

| Sector | Public | Private | Total | Share of Private Investment (%) |
|-----------------------------|------------------|------------------|------------------|---------------------------------|
| Electricity | 7,87,839 | 7,13,826 | 15,01,666 | 47.5 |
| Renewable Energy | 38,428 | 2,80,198 | 3,18,626 | 87.9 |
| Roads and Bridges | 6,10,527 | 3,04,010 | 9,14,536 | 33.2 |
| Telecommunications | 72,110 | 8,71,789 | 9,43,899 | 92.4 |
| Railways | 4,19,221 | 1,00,000 | 5,19,221 | 19.3 |
| MRTS | 71,601 | 52,557 | 1,24,158 | 42.3 |
| Irrigation (inch Watershed) | 5,04,371 | — | 5,04,371 | — |
| Water Supply and Sanitation | 2,48,964 | 6,355 | 2,55,319 | 2.5 |
| Ports (+ILW) | 26,232 | 1,71,548 | 1,97,781 | 86.7 |
| Airports | 17,490 | 70,224 | 87,714 | 80.1 |
| Oil and Gas pipelines | 77,563 | 71,370 | 1,48,933 | 47.9 |
| Storage | 16,478 | 41,963 | 58,441 | 71.8 |
| Total | 28,90,823 | 26,83,840 | 55,74,663 | 48.1 |

(c) No, Madam.

(d) The Government has taken following steps to increase investment in infrastructure:—

Cabinet Committee on Investment (CCI)

The Government has constituted a Cabinet Committee on Investment on January 2, 2013 under the chairmanship of the Prime Minister. The key objective of the Committee is to fast track approvals and clearances of key projects involving investments of Rs. 1000 crore or more or any other critical projects required to be implemented on a time-bound basis in infrastructure, manufacturing etc.

High Level Committee on Financing Infrastructure

In order to review the existing framework for financing infrastructure and to make recommendations in this regard, a High Level Committee on Financing Infrastructure has been constituted. The Committee will make a range of recommendations to enable the requisite flow of investment in infrastructure during the Twelfth Plan.

Public Private Partnership Appraisal Committee (PPPAC)

For streamlining and simplifying the appraisal and approval process for Public Private Partnership (PPP) projects, the PPPAC has been constituted under the chairmanship of Secretary, Department of Economic Affairs.

Empowered Committee/Institution (EC/EI)

An institutional framework has been established for appraising and approving states sector PPP projects for availing the Viability Gap Funding (VGF) grant of up to 20 per cent of the cost of infrastructure projects.

Viability Gap Funding (VGF) Scheme

To enhance the financial viability of competitively bid PPP infrastructure projects which do not pass the standard thresholds of financial returns, VGF grant up to 20 per cent of capital costs is provided by the Central Government to projects undertaken by any Central Ministry, State Government, statutory entity or local body. An additional grant of up to 20 per cent of the project

costs can be provided by the project sponsoring authority.

India Infrastructure Finance Company Limited (IIFCL)

The IIFCL was set up as a non-banking company for providing long-term loans for financing infrastructure projects that typically involve long gestation periods. The IIFCL lends up to 20 per cent of the project costs.

Model Documents

Model documents that incorporate key principles and best practices relating to the contract terms and the bid process for PPP projects have also been developed. Guidelines for the pre-qualification of bidders along with a Model Request for Qualification (RFQ) document have been issued by the Ministry of Finance.

Infrastructure Debt Funds (IDF)

Infrastructure Development Funds (IDFs) are being set up for channelizing long-term debt from domestic and foreign pension and insurance funds, as well as from other sources. These IDFs will also carry adequate credit enhancement in terms of implicit government guarantees for repayment of debt. These funds will raise resources and through take-out finance, credit enhancement and other innovative means, provide long-term low-cost debt for infrastructure projects.

Tax-free Bonds

Union Budget 2011-12 allowed National Highways Authority of India (NHAI), India Railway Finance Corporation Ltd. (IRFC), IIFCL, Housing and Urban Development Corporation Ltd. (HUDCO), National Housing Bank (NHB) and Small Industries Development Bank of India (SIDBI) to issue tax-free bonds for Rs. 30,000 crore. The sizes of tax-free bonds were raised to Rs. 60,000 crore in Union Budget 2012-13 and Rs. 50,000 crore in Union Budget 2013-14.

Rural Infrastructure Development Fund (RIDF)

The National Bank for Agriculture and Rural Development (NABARD) operates the Rural Infrastructure Development Fund (RIDF). RIDF has successfully utilised 18 tranches so far. The Government has raised the corpus of RIDF-XIX in Union Budget 2013-14 to Rs. 20,000 crore.

Financing Construction of Storage for Agriculture Produce

Union Budget 2013-14 has announced that a sum of Rs. 5000 crore will be made available to NABARD to finance construction of warehouses, godowns, silos and cold storage units to store agricultural produce, both in the public and the private sectors. This window will also finance, through the State Governments, construction of godowns by panchayats to enable farmers to store their produce.

[Translation]

Vacant Posts of Teachers in KVs

2383. SHRI ANURAG SINGH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that thousands of posts of teachers are lying vacant in Kendriya Vidyalayas;
- (b) if so, the total number of posts lying vacant at present along with the dates since when these posts have been lying vacant;
- (c) whether the Government proposes to fill up these vacant posts; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) As on 01.01.2014, out of 42374 sanctioned posts, only 8948 posts of teachers are lying vacant in the Kendriya Vidyalayas all over the country. These are being filled expeditiously. Some positions of teachers are always vacant due to the time-lag between the occurrence of vacancy and recruitment. The recruitment process for the vacancies of the year 2011-12 has been completed and Post Graduate Teachers and Trained Graduate Teachers (Misc) have already been posted. However, 838 vacancies of the year 2011-12 of Primary Teachers and Trained Graduate Teachers could not be filled up, as the process of the operation of the selection panel is sub-judice. The process for recruitment against vacancies of different categories of teachers for the year 2012-13 and 2013-14 had already begun and the examination for all

teaching posts was conducted from 14th December, 2013 to 16th December, 2013 all over the country.

[English]

GoM and EGoMs

2384. SHRI HARIBHAU JAWALE: Will the PRIME MINISTER be pleased to state:

- (a) whether a number of Group of Ministers (GoMs) and Empowered Group of Ministers (EGoMs) are working on various important subjects;
- (b) if so, the composition along with the names of Chairmen and terms of reference of each GoM and EGoM;
- (c) the details of the subjects pending for consideration before them;
- (d) the subjects on which decisions were taken during the last three years and the current year by each GoM and EGoM; and
- (e) the action taken by the Government on those decisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Presently, 27 Groups of Ministers (GoMs) and Empowered Groups of Ministers (EGoMs) are functioning.

(b) The composition and the terms of reference of each of the 27 GoMs/EGoMs are indicated in the enclosed Statement. The Minister whose name figures at the top in each GoM/EGoM, acts as the Chairperson of that GoM/EGoM.

(c) The subjects have been indicated in the enclosed Statement.

(d) 76 GoMs and 16 EGoMs have been constituted since 22.05.2009 on a diverse range of subjects. GoMs/EGoMs other than 27 referred to in reply to part (a) above have considered the issue(s) placed before them.

(e) Keeping in view the fact that the GoMs/EGoMs are appointed for investigating and reporting on a diverse range of issues, appropriate action on their recommendations is taken by the Ministry/Department concerned with the approval of the competent authority in accordance with the provisions of the Government of India (Transaction of Business) Rules, 1961.

Statement

| Sl.No. | Subject |
|--------|--|
| 1. | Group of Ministers for evolving an integrated strategy for Water Management. |

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Shri Bharatsinh Solanki, Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation.

Shri Namo Narain Meena, Minister of State in the Ministry of Finance.

Terms of Reference

- (i) To evolve an integrated strategy for water management in the context of rising population, rapid urbanization, industrialization, the need for increasing agricultural productivity and ensuring environmental sustainability; and
- (ii) To bring about convergence in the policy and programmes aimed at water augmentation, conservation, preservation and optimal use.

| Sl.No. | Subject |
|--------|---|
| 2. | GoM to consider the Reports of the Administrative Reforms Commission. |

Composition

Shri A.K.Antony, Minister of Defence.

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Jairam Ramesh, Minister of Rural Development.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

Terms of Reference

To consider the Reports of the Administrative Reforms Commission.

| Sl.No. | Subject |
|--------|-------------------------------|
| 3. | GoM on Civil Aviation Sector. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Ajit Singh, Minister of Civil Aviation.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

GoM to consider issues relating to civil aviation sector, including the financial situation of the airlines, and the Airport Authority of India and possible remedial measures.

The issue of commercial activities that can be undertaken on Airports Authority of India (AAI) land and other issues related to private participation in the airport land may also be considered by the GoM.

| Sl.No. | Subject |
|--------|---|
| 4. | Group of Ministers (GoM) to examine various issues pertaining to the functioning of the Prasar Bharati. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Sachin Pilot, Minister of State (Independent Charge) of the Ministry of Corporate Affairs.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

Terms of Reference

To examine various issues pertaining to the functioning of the Prasar Bharati. The GoM will also:

- (i) look into the issue of relationship between the Government and the Prasar Bharati as also between the Chief Executive Officer, Prasar Bharati and the Board of the Prasar Bharati; and
- (ii) examine the existing governance structure, in particular, the oversight mechanism put in place by the Ministry of Information and Broadcasting for host broadcasting arrangements, and recommend measures that could be put in place for appropriately strengthening the governance structure.

| Sl.No. | Subject |
|--------|--|
| 5. | Group of Ministers (GoM) regarding Bhopal Gas Leak Disaster. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.

Permanent Invitee

Minister-in-Charge of the Department of Bhopal Gas Tragedy, Relief and Rehabilitation, Government of Madhya Pradesh.

Terms of Reference

The Group of Ministers will examine all the issues relating to Bhopal gas leak including remediation measures and make appropriate recommendations regarding relief and rehabilitation of the Bhopal Gas victims and their families.

| Sl.No. | Subject |
|--------|------------------------------------|
| 6. | Group of Ministers (GoM) on Media. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Salman Khurshid, Minister of External Affairs.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

Terms of Reference

The Group of Ministers will meet every day at a fixed hour, analyze the events of the day, and issue suitable directions to a Nodal officer to prepare appropriate material for briefing the media.

| Sl.No. | Subject |
|--------|--|
| 7. | Group of Ministers to consider, and make recommendations with regard to Reports of the High Level Committee on Commonwealth Games, 2010. |

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Anand Sharma, Minister of Commerce and Industry.

Dr. Girija Vyas, Minister of Housing and Urban Poverty Alleviation.

Shri Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports, and Minister of State in the Ministry of Defence.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Prime Minister's Office.

Terms of Reference

The terms of reference of the GoM will be as under:-

- (a) to consider the views expressed by the concerned Ministries of the Government of India, the Government of the National Capital Territory of Delhi and their agencies on the findings and recommendations contained in the reports of the HLC constituted to look into issues relating to organizing and conduct of the Commonwealth Games, 2010, and upon such consideration, arrive at a considered view on the various recommendations of the HLC;
 - (b) to recommend the future course of action on each of the recommendations of the HLC, which would include disciplinary, criminal and civil action against persons/agencies/contractors indicated in the reports; and
 - (c) to recommend policies and guidelines for future conduct of similar events.
-

| Sl.No. | Subject |
|--------|--|
| 8. | Group of Ministers (GoM) to look into the issue of inclusion of erosion as an eligible calamity for relief under National Disaster Response Fund (NDRF)/State Disaster Response Fund (SDRF). |

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri S. Jaipal Reddy, Minister of Science and Technology, and Minister of Earth Sciences.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Special Invitees

Shri M. Shashidhar Reddy, Vice-Chairman, National Disaster Management Authority.

Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of

North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs.

Shri Tarun Gogoi, Chief Minister, Government of Assam.

Terms of Reference

To look into the issue of inclusion of erosion as an eligible calamity for relief under National Disaster Response Fund (NDRF)/State Disaster Response Fund (SDRF). GoM will also consider inclusion of Heat Wave under National Calamity in the list of eligible calamities for grant of assistance from NDRF/SDRF.

| Sl.No. | Subject |
|--------|--|
| 9. | Group of Ministers (GoM) to formulate policy for existing urea units beyond stage-III of New Pricing Scheme (NPS). |

Composition

Shri Sharad Pawar, Minister of Agriculture and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge), Ministry of Consumer Affairs, Food and Public Distribution.

Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.

Terms of Reference

The GoM will look into all aspects relating to formulation of policy for the existing urea units beyond Stage-III of New Pricing Scheme (NPS) and finalise its recommendations at an early date.

| Sl.No. | Subject |
|--------|---|
| 10. | Group of Ministers (GoM) regarding Issue of Resident Identity Cards to all usual residents of the country of age 18 years and above under the scheme of National Population Register (NPR). |

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri Ajit Singh, Minister of Civil Aviation.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Praful Patel, Minister of Heavy Industries and Public Enterprises.

Shri V. Kishore Chandra Deo, Minister of Tribal Affairs, and Minister of Panchayati Raj.

Shri Jairam Ramesh, Minister of Rural Development.

Special Invitees

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Nandan Nilekani, Chairman, Unique Identification Authority of India.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, and Minister of State in the Ministry of Parliamentary Affairs.

Terms of Reference

The GoM will examine all aspects relating to the proposal for issuing Resident Identity Cards to the usual residents of the country keeping in view all relevant issues and finalize its recommendations at an early date.

| Sl.No. | Subject |
|--------|--|
| 11. | Group of Ministers (GoM) to consider prescribing uniform Terms and Conditions of Service of Chairpersons and Members of quasi-judicial Tribunals/Commissions/Regulatory Bodies, etc. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs.

Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri M.M. Pallam Raju, Minister of Human Resource Development.

Special Invitees

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Shri Sachin Pilot, Minister of State (Independent Charge) of the Ministry of Corporate Affairs.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The GoM will consider and examine all issues relating to uniformity of retirement age, conditions relating to the tenure of appointment/re-appointment and provisions concerning residential and office accommodation for quasi-judicial/regulatory bodies/tribunals, etc. manned by the sitting/retired Judges of the Supreme Court/High Courts keeping in view all related aspects including the issues that have arisen in different cases before the Supreme Court and functions entrusted to such bodies.

The GoM will also consider matters relating to allotment of residential and office accommodation to all quasi-judicial/regulatory bodies/Tribunals, etc. including the ones manned by persons who are not the sitting/retired judges of the Supreme Court/High Courts.

| Sl.No. | Subject |
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|-----|---|
| 12. | Group of Ministers to look into the matter of reviving and revitalizing Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL). |
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Composition

Shri P. Chidambaram, Minister of Finance.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The GoM will, keeping inter alia in view national and strategic interests, consider and recommend measures that could be taken in the short, medium and long term for revival and revitalization of BSNL and MTNL.

| Sl.No. | Subject |
|--------|---------|
|--------|---------|

- | | |
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| 13. | Group of Ministers (GoM) to consider issues relating to construction of Carrier Lined Channel (CLC) from Munak to Haiderpur. |
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Composition

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Special Invitees

Chief Minister, Haryana.

Chief Minister, N.C.T. of Delhi.

Terms of Reference

The GoM will consider all issues relating to 80 MGD of raw water out of savings arising from the construction of Concrete Lined Channel (CLC) from Munak in Haryana to Haiderpur in Delhi.

| Sl.No. | Subject |
|--------|--|
| 14. | Group of Ministers to consider matters relating Haj. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri Salman Khurshid, Minister of External Affairs.

Shri K. Rahman Khan, Minister of Minority Affairs.

Terms of Reference

The GoM will consider suggestions for (i) transferring Haj related matters to the Ministry of Minority Affairs; and (ii) evolving a new scheme of financing Haj pilgrimage.

| Sl.No. | Subject |
|--------|---|
| 15. | Group of Ministers (GoM) to look into the bifurcation of the State of Andhra Pradesh and formation of a new State of Telangana. |

Composition

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri Ghulam Nabi Azad, Minister of Health and Family Welfare, and Minister of Water Resources.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Jairam Ramesh, Minister of Rural Development.

Special Invitee

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, and Minister of State in the Prime Minister's Office.

Terms of Reference

The terms of reference of the GoM will be as below:—

- (i) Determine the boundaries of the new State of Telangana and the residuary State of Andhra Pradesh with reference to the electoral constituencies, judicial and statutory bodies, and other administrative units;
- (ii) look into the legal and administrative measures required to ensure that both the State;

Governments can function efficiently from Hyderabad as the common capital for 10 years;

- (iii) take into account the legal, financial and administrative measures that may be required for transition to a new capital of the residuary State of Andhra Pradesh;
- (iv) look into the special needs of the backward regions and districts of both the States and recommend measures;

- (v) look into the issues relating to law and order, safety and security of all residents and to ensure peace and harmony in all regions and districts consequent to the formation of the State of Telangana and the residuary State of Andhra Pradesh, and the long term internal security implications arising out of the creation of the two States and make suitable recommendations;

- (vi) look into the sharing of river water, irrigation resources and other natural resources (especially coal, water, oil and gas) between the two States and also inter-se with other States, including the declaration of Polavaram Irrigation Project as a National Project;

- (vii) look into the issues related to power generation, transmission and distribution between the two States;

- (viii) look into the issues arising on account of distribution of assets, public finance, public corporations and liabilities thereof between the two States;

- (ix) look into the issues relating to the distribution of the employees in the subordinate as well as All India Services between the two States;

- (x) look into the issues arising out of the Presidential Order issued under Article 371D of the Constitution consequent to the bifurcation; and

- (xi) examine any other matter that may arise on account of the bifurcation of the State of Andhra Pradesh and make suitable recommendations.

| Sl.No. | Subject |
|--------|--|
| 16. | Group of Ministers (GoM) regarding Progress of Sale of Wheat in 2013-14 under Open Market Sale Scheme-Domestic (OMSS-D). |

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing industries.

Shri P. Chidambaram, Minister of Finance.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Terms of Reference

The Group of Ministers (GoM) will provide suitable guidance and directions, if any required, to the Inter-Ministerial Group (IMG) set up in the matter.

| Sl.No. | Subject |
|--------|--|
| 17. | Group of Ministers regarding revision of buffer norms of foodgrains in the Central Pool. |

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V. Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Terms of Reference

Revision of buffer norms of foodgrains in the Central Pool.

| Sl.No. | Subject |
|--------|---|
| 18. | Group of Ministers regarding "Status-cum-Progress Report and constitution of "Special Committee for Inter-Linking of Rivers" in compliance of Hon'ble Supreme Court judgment dated 27.02.2012 in the matter of Writ Petition (Civil)-512 of 2002: Networking of Rivers along with Writ Petition No. 668 of 2002". |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Terms of Reference

Regarding "Status-cum-Progress Report and constitution of "Special Committee for Inter-Linking of Rivers" in compliance of Hon'ble Supreme Court judgment dated 27.02.2012 in the matter of Writ Petition (Civil)-512 of 2002: Networking of Rivers along with Writ Petition No. 668 of 2002".

| Sl.No. | Subject |
|--------|--|
| 19. | Constitution of a Group of Ministers (GoM) regarding setting up Amritsar-Kolkata Industrial Corridor (AKIC) and formation of AKIC Development Corporation. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

To consider the precise modalities and instrumentalities of Setting up Amritsar-Kolkata Industrial Corridor (AKIC) and formation of AKIC Development Corporation.

Part-II: Empowered Groups of Ministers (EGoMs)

| Sl.No. | Subject |
|--------|--|
| 1. | Empowered Group of Ministers (EGoM) to decide the price band and final price of sale of shares held by Government of India in all Central Public Sector Enterprises. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Anand Sharma, Minister of Commerce and Industry.

Shri Praful Patel, Minister of Heavy Industries and Public Enterprises.

Minister of Administrative Ministry.

(concerned with the public sector enterprise whose proposals come up for consideration)

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Terms of Reference

To decide the price band and final price of sale of shares held by Government of India in all Central Public Sector Enterprises.

In addition to the above, EGoM has also been mandated the following:—

- (i) to consider and approve the number of shares to be tendered as well as the price in case a Central Public Sector Enterprise (CPSE) decides to buyback its shares; and
- (ii) to consider and approve the price of the shares in case of sale of shares of a CPSE held by the Government to another CPSE through Department of Disinvestment.

| Sl.No. | Subject |
|--------|--|
| 2. | EGoM on Gas Pricing and Commercial Utilization of Gas. |

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Srikant Jena, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge) of the Ministry of Chemicals and Fertilizers.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Terms of Reference

The Empowered Group of Ministers (EGoM) will consider and decide issue of commercial utilization of gas under NELP and other related matters.

| SL.No. | Subject |
|--------|---|
| 3. | Empowered Group of Ministers (EGoM) on Ultra Mega Power Projects. |

Composition

Shri A.K. Antony, Minister of Defence.

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Shriprakash Jaiswal, Minister of Coal.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Terms of Reference

EGoM will facilitate expeditious decisions in all matters concerning Ultra Mega Power Projects.

| Sl.No. | Subject |
|---|--|
| 4. | Empowered Group of Ministers (EGoM) on Mass Rapid Transit System (MRTS). |
| Composition | |
| Shri A.K. Antony, Minister of Defence. | |
| Shri P. Chidambaram, Minister of Finance. | |
| Shri Kamal Nath, Minister of Urban Development, and Minister of Parliamentary Affairs. | |
| Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment. | |
| Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment. | |
| Shri Praful Patel, Minister of Heavy Industries and Public Enterprises. | |
| Special Invitee | |
| Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission. | |
| Permanent Invitees | |
| Lt. Governor, Government of NCT of Delhi.] In case of Delhi Metro. | |
| Chief Minister, Government of NCT of Delhi.] In case of Delhi Metro. | |
| Chief Minister, Government of Karnataka.] In case of Bangalore Metro. | |
| Chief Minister, Government of Tamil Nadu.] In case of Chennai Metro. | |
| Chief Minister, Government of Kerala.] In case of Metro Projects in Kerala. | |
| Chief Minister, Government of Uttar Pradesh.] In case of Metro Projects in Uttar Pradesh. | |
| Chief Minister, Government of Haryana.] In case of Metro Projects in Haryana. | |
| Chief Minister, Government of Maharashtra.] In case of Metro Projects in Maharashtra. | |
| Chief Minister, Government of Andhra Pradesh.] In case of Metro Projects in Andhra Pradesh. | |
| Chief Minister, Government of Rajasthan.] In case of Metro Projects in Rajasthan. | |

Terms of Reference

The EGoM will take all policy decisions at the Central Government level and also review the progress of the projects from time to time including all projects concerning MRTS for Delhi, Bangalore, Kolkata and Chennai.

| Sl.No. | Subject |
|--------|--|
| 5. | Empowered Group of Ministers (EGoM) on vacation of spectrum and Auction of 3G Spectrum, and to look into the grant of licence and allocation of spectrum in 2G band in 22 Service Areas. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri A.K. Antony, Minister of Defence.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Salman Khurshid, Minister of External Affairs.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting.

Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

Terms of Reference

- (a) Quantum of 3G spectrum to be auctioned;
- (b) Annual spectrum charge and additional administrative charge;
- (c) Setting the reserve price for auction in the relevant bands;
- (d) Setting the reserve price for BWA spectrum in the relevant bands;
- (e) Setting the reserve price for spectrum in the relevant band for EVDO services;
- (f) Fee payable to the auctioneer;
- (g) To recommend measures for vacation of adequate additional spectrum by the existing large users such as Defence, Space, Paramilitary, etc., in a time bound manner for the growth of mobile telephony and

broadband sectors in the country, in the overall national interest;

- (h) To recommend alternate frequency bands/media for migration of such existing users, keeping in the mind the nature of technology upgradation;
- (i) To estimate and identify the resources required by the concerned Ministries and their phasing, for putting in place necessary alternate systems by such users to enable migration; and
- (j) To suggest measures for early introduction of spectrum efficient digital terrestrial broadcasting for vacation of spectrum for other services in line with international practices.
2. EGoM will also look into the following issues pertaining to the grant of licence and allocation of spectrum in 2G band in 22 Service Areas:—
- (a) quantum of spectrum to be auctioned;
- (b) number of blocks and size of blocks of spectrum to be auctioned;
- (c) eligibility criteria;
- (d) reserve price for the auction in the relevant bands;
- (e) spectrum usage charges;
- (f) fee payable to the auctioneer; and
- (g) any other issues that may arise out of the TRAI recommendations or are considered relevant for the purposes of conduct of the auction.

EGoM will also consider the matter relating to E-auction of FM Radio broadcasting services. Accordingly, the following will be the additional Terms of Reference of the EGoM:

- (i) to reconsider the total number of channels for auction in the light of the TRAI recommendations dated 19th April, 2012 to reduce inter-channel spacing to 400 KHz from the existing 800 KHz;
- (ii) to consider and approve specific changes, as necessary, in the 'Request for Proposal' (RFP) for selection of an E-auctioneer for carrying out of the ascending E-auction;
- (iii) to decide on the fee chargeable, if any, for migration of Phase-II FM licensees to Phase-III; and
- (iv) any other issue(s) that may have a bearing

on auctioning/licensing process under FM Phase-expansion.

| Sl.No. | Subject |
|--------|---|
| 6. | Empowered Group of Ministers (EGoM) on Drought. |

Composition

Shri Sharad Pawar, Minister of Agriculture, and Minister of Food Processing Industries.

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Jairam Ramesh, Minister of Rural Development.

Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Prof. K.V.Thomas, Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution.

Shri Bharatsinh Solanki, Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation.

Terms of Reference

The Terms of Reference of the EGoM will be as follows:—

- (i) to assess and monitor the situation arising out of drought/deficit rainfall on a regular basis;
- (ii) to take decisions on policy issues and approve new and innovative schemes for effective management of drought/deficit rainfall and related issues; and
- (iii) to examine the existing schemes of the Government of India and take decisions on any suitable modifications/relaxations that may be required for effective management of drought/deficit rainfall and related issues.

| Sl.No. | Subject |
|--------|---|
| 7. | Empowered Group of Ministers (EGoM) to consider the issues relating to development of North Eastern Region. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri Sushilkumar Shinde, Minister of Home Affairs.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Mallikarjun Kharge, Minister of Railways and Minister of Social Justice and Empowerment.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Kapil Sibal, Minister of Communications and Information Technology, and Minister of Law and Justice.

Shri Paban Singh Ghatowar, Minister of State (Independent Charge) of the Ministry of Development of

North Eastern Region, and Minister of State in the Ministry of Parliamentary Affairs.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power.

Terms of Reference

The EGoM may review and expedite implementation of key infrastructure projects and other projects and issues in the North Eastern States except the strategic and electricity generation projects in the State of Arunachal Pradesh, and where required, provide guidance/give directions to the Ministries/Departments concerned.

| Sl.No. | Subject |
|--------|--|
| 8. | Empowered Group of Ministers (EGoM) to look into the progress in taking up strategic and electricity generation projects in Arunachal Pradesh. |

Composition

Shri P. Chidambaram, Minister of Finance.

Shri M. Veerappa Moily, Minister of Petroleum and Natural Gas, and Minister of Environment and Forests.

Shri Oscar Fernandes, Minister of Road Transport and Highways, and Minister of Labour and Employment.

Shri Jyotiraditya Madhavrao Scindia, Minister of State (Independent Charge) of the Ministry of Power. Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission.

Special Invitee

Chief Ministers of the States concerned.

Terms of Reference

To consider the progress in taking up strategic and electricity generation projects in Arunachal Pradesh.

Promotion of State Civil Servants to All India Services

2385. SHRI EKNATH MAHADEO GAIKWAD:
SHRI SADASHIVRAO DADOBHA MANDLIK:
SHRI N.S.V. CHITTHAN:
SHRI A. GANESHAMURTHI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has introduced new norms which require State Civil Servants to clear a Union Public Service Commission (UPSC) examination and interview to earn a promotion to the three all India services (IAS, IPS and IFS) as reported in the media;

(b) if so, the details thereof and the reasons therefor;

(c) whether any State Governments have raised any objection to this move; and

(d) if so, the details thereof and the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) In accordance with the recommendations of 2nd Administrative Reforms Commission, it has been approved in principle, to consider changes in the scheme of selection process for recruitment to the promotion quota of various cadres of All India Services. As per the revised scheme, it is proposed to assess the candidate on the basis of four components i.e. 'Written Examination', 'Length of Service', 'Assessment of Performance Appraisal Reports' and 'Interview'.

(c) and (d) To arrive at the above in principle decision, the concerned authorities including the State Governments

were consulted. The Central Government has however subsequently received certain objections from different quarters, such as that the new scheme will be detrimental to the interests of senior state services officers, the officers belonging to the categories of Scheduled Castes and Scheduled Tribes; etc.

The inputs received in this regard from the State Governments and other quarters will be kept in view at the time of firming up the regulations to implement the scheme.

ASER Report on Education

2386. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the key findings of Annual Status of Education Report (ASER) facilitated by Pratham, a Non-Governmental Organisation (NGO) and the action taken by the Government thereon;

(b) whether as per the latest ASER report, there have been more enrolments in private schools in the rural areas as compared to the Government schools and if so, the details thereof;

(c) whether the decline in the enrolment of students in the rural areas in Government schools is attributed to lower standards of education in Government schools;

(d) if so, the details thereof; and

(e) the corrective measures taken/being taken by the Government to improve the standard of elementary education in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Annual Status of Education Report (ASER) is brought out annually by PRATHAM, a non-governmental organization. The ASER – 2013 presents certain positive findings, such that more than 96% of children in the 6 to 14 age group are enrolled in schools in rural areas and that the percentage of out-of-school girls in the 11-14 age group has dropped from 6% in 2012 to 5.5% in 2013. The Right of Children to Free and Compulsory Education indicators reported in the ASER reveal that 84.8% of all visited schools had drinking water facilities. The percentage of schools with usable toilets has increased from 47.2% in 2010 to 62.6% in 2013. The percentage of usable toilets for girls has increased from 32.9% in 2010 to 53.3% in 2013. The proportion of schools that comply with RTE norms on the Pupil-Teacher Ratio has increased from 38.9% in 2010 to 45.3% in 2013. The proportion of schools with an

office/store, a play ground and a boundary wall have increased slightly over 2012 levels. The number of schools having libraries have increased from 62.6% in 2010 to 77.1% in 2013.

On Children's ability to read:—

(i) For standard III, the proportion of children able to read at least a standard I level paragraph has risen slightly from 38.8% in 2012 to 40.2% in 2013.

(ii) For Class V, the proportion of children who can read Standard II level text remains the same as in 2012 at 47%.

On Children's Arithmetic ability:—

(i) At standard III no change is observed since the last year in the proportion of children who are able to solve a 2-digit subtraction with borrowing.

(ii) The proportion of all children in standard V who could solve a 3 digit by one digit division problem increased slightly from 24.9% in 2012 to 25.6% in 2013.

Teacher attendance at primary and upper primary level remains at 85%, so there is no change over the year 2012. However, student attendance showed a slight decline, especially in Upper Primary School from 73.1% in 2012 to 71.8% in 2013.

(b) to (e) The ASER indicates that the increase in private school enrollment has been very small from 28.3% in 2012 to 29% in 2013. The National Council of Educational Research and Training (NCERT), which uses a rigorous research methodology, conducts very detailed periodic national surveys of learning achievement of children in classes – III, V and VIII. Three rounds of these National Learners' Achievement Surveys have been completed by NCERT for class V which have revealed improvements in the overall learning levels, even though achievements remain low.

RTE Act, 2009, which became operative with effect from 1st April, 2010, is applicable to rural and urban areas in the country. The Act provides that every child in the 6-14 age group shall have a right to free and compulsory education till the completion of elementary education. It prescribes norms and standards for the Pupil Teacher Ratio (PTR), school infrastructure and facilities. It lays down that the curriculum and evaluation process shall be in accordance

with the values enshrined in the Constitution of India and shall take into account the all-round development of the child, build on the child's knowledge, potentiality and talent, provide for learning through activities, discovery and exploration, and shall make the child free of fear, trauma and anxiety. The Sarva Shiksha Abhiyan (SSA) Framework of Implementation has been revised to correspond with the provisions of the RTE Act, 2009 in terms of provisioning for additional teachers, classrooms and facilities in schools as well as quality interventions.

Under the SSA, the State Governments and Union Territory (UT) Administrations are supported on several interventions to improve the quality of elementary education, including a 20-day in-service teacher training, the distribution of free and improved textbooks, the recruitment of additional teachers for better pupil-teacher ratios, academic support for schools and teachers through block and cluster resource centres, a continuous and comprehensive evaluation system, teacher and school grants for the development of appropriate teaching-learning materials, etc.

[Translation]

Appointments in PSUs

2387. DR. HARSH VARDHAN: Will the PRIME MINISTER be pleased to state:

(a) whether cases of bypassing the decisions of select Committee in the selection to various higher posts in several Public Sector Undertakings (PSUs) have come to the notice of the Government during the last three years;

(b) if so, the details thereof, PSU-wise;

(c) whether regular appointment has not been made for Chairman-cum-Managing Director of National Mineral Development Corporation (NMDC);

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Appointment to the post of Chairman-cum-Managing Director in Central Public Sector Enterprises is made by following PESB procedure. In special circumstances such appointments may be made other than through PESB procedure with prior and specific approval of the Competent Authority. In a few cases, the Competent

Authority had approved selection by constitution of Search-cum-Selection Committee (SCSC). As per available records, in the last three years, only in the case of CMD, MMTC, the recommendation of Search-cum-Selection Committee was not approved and it was decided to constitute a fresh Search-cum-Selection Committee.

(c) to (e) As regards the post of CMD, NMDC, the Competent Authority had scrapped panel recommended by PESB and had directed that fresh selection be carried out by a Search-cum-Selection Committee (SCSC) under the Chairmanship of Member, Planning Commission. The Search-cum-Selection Committee recommended two candidates in alphabetical order. Appropriate decision would be taken after completion of necessary formalities including CVC clearance.

Central Funds for SSA

2388. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funding pattern between the Union Government and the States under the Sarva Shiksha Abhiyan (SSA) during the Twelfth Five Year Plan period including the norms laid down for the purpose;

(b) whether the Union Government has given its share of funds to the States under SSA;

(c) if so, the funds allocated/released to Madhya Pradesh and other States during the last three years, State-wise and year-wise; and

(d) the ratio of this funding in GDP terms, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Centre-State funding pattern for the centrally sponsored scheme of the Sarva Shiksha Abhiyan (SSA) was to taper off from 65:35 at the beginning of the 11th Plan to 50:50 by the end of the 11th Plan. However, the Central Government revised the provision in the light of the funds which would be required to meet the objectives of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and decided to continue with a 65:35 Centre-State sharing pattern (90:10 for North Eastern Region States), applicable from 2010-11 upto 2014-15. There is no proposal to alter the funding pattern at present.

(b) to (d) Yes, Madam. A statement giving the details of Central funds released to the States/UTs including the State of Madhya Pradesh, year-wise during the last years, and the percentage of these funds in relation to the Gross Domestic Product (GDP) is enclosed.

Statement

(Rs. in lakhs)

| Sl. No. | Name of the States/UTs | 2010-11 | | 2011-12 | | 2012-13 | |
|---------|------------------------|-----------------|--|-----------------|---|-----------------|---|
| | | Amount Released | Central releases as % of GDP value of Rs.779531300 | Amount Released | Central releases as % of GDP value of Rs. 897494700 | Amount Released | Central releases as % of GDP value of Rs.1002811800 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 81000.00 | 0.0104 | 183551.72 | 0.0204 | 141049.46 | 0.0141 |
| 2. | Arunachal Pradesh | 20401.77 | 0.0026 | 23880.1 | 0.0027 | 43764.67 | 0.0044 |
| 3. | Assam | 76854.35 | 0.0098 | 106921.15 | 0.0119 | 130881.60 | 0.013 |
| 4. | Bihar | 204789.63 | 0.0263 | 185108.2 | 0.0206 | 275462.25 | 0.0275 |
| 5. | Chhattisgarh | 87863.00 | 0.0113 | 69870.22 | 0.0078 | 85015.73 | 0.0085 |
| 6. | Goa | 671.27 | 0.00008 | 1079.14 | 0.0001 | 1013.04 | 0.0001 |
| 7. | Gujarat | 44065.01 | 0.0056 | 88027.79 | 0.0098 | 113918.08 | 0.0114 |
| 8. | Haryana | 32786.11 | 0.0042 | 40461.41 | 0.0045 | 33810.35 | 0.0034 |
| 9. | Himachal Pradesh | 13786.66 | 0.0018 | 14192.78 | 0.0016 | 10737.30 | 0.0011 |
| 10. | Jammu and Kashmir | 40348.79 | 0.0052 | 30070.5 | 0.0033 | 50805.85 | 0.0051 |
| 11. | Jharkhand | 89562.26 | 0.0115 | 57903.46 | 0.0064 | 56183.87 | 0.0056 |
| 12. | Karnataka | 66903.00 | 0.0086 | 62788.35 | 0.0069 | 68450.58 | 0.0068 |
| 13. | Kerala | 19660.73 | 0.0025 | 17021.85 | 0.0019 | 13449.14 | 0.0013 |
| 14. | Madhya Pradesh | 176783.00 | 0.0227 | 190427.12 | 0.0212 | 135343.30 | 0.0135 |
| 15. | Maharashtra | 85537.00 | 0.0109 | 117962.58 | 0.0131 | 106854.62 | 0.0106 |
| 16. | Manipur | 13253.77 | 0.0017 | 3940.55 | 0.0004 | 17362.44 | 0.0017 |
| 17. | Meghalaya | 18540.90 | 0.0024 | 14410.6 | 0.0016 | 18670.78 | 0.0019 |
| 18. | Mizoram | 10115.31 | 0.0013 | 10814.05 | 0.0012 | 15317.60 | 0.0015 |
| 19. | Nagaland | 8636.83 | 0.0011 | 9798.33 | 0.0011 | 11231.95 | 0.0011 |
| 20. | Odisha | 73177.85 | 0.0094 | 92719.98 | 0.0103 | 104307.62 | 0.0104 |
| 21. | Punjab | 39612.74 | 0.0051 | 48112.44 | 0.0054 | 49472.68 | 0.0049 |
| 22. | Rajasthan | 146182.29 | 0.0187 | 148580.86 | 0.0165 | 153520.11 | 0.0153 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|--------------------------------|-----------|---------|-----------|---------|-----------|----------|
| 23. | Sikkim | 4469.19 | 0.0006 | 4022.84 | 0.0004 | 2693.85 | 0.0003 |
| 24. | Tamil Nadu | 69068.57 | 0.0089 | 68141.96 | 0.0076 | 71637.13 | 0.0071 |
| 25. | Tripura | 17121.48 | 0.0022 | 17493.76 | 0.0019 | 12010.11 | 0.0012 |
| 26. | Uttar Pradesh | 310462.88 | 0.0398 | 263682.61 | 0.0293 | 375476.26 | 0.0374 |
| 27. | Uttarakhand | 25793.94 | 0.0033 | 20892.49 | 0.0023 | 17941.10 | 0.0018 |
| 28. | West Bengal | 174703.17 | 0.0224 | 177652.74 | 0.0198 | 258056.58 | 0.0257 |
| 29. | Andaman and Nicobar Islands | 357.78 | 0.00004 | 907.36 | 0.0001 | 1089.28 | 0.0001 |
| 30. | Chandigarh | 2155.89 | 0.0003 | 1611.21 | 0.0002 | 1772.64 | 0.0002 |
| 31. | Dadra and Nagar Haveli | 413.78 | 0.00005 | 56435 | 0.00006 | 652.76 | 0.00006 |
| 32. | Daman and Diu | 162.99 | 0.00002 | 257.06 | 0.00002 | 433.12 | 0.00004 |
| 33. | Delhi | 3552.71 | 0.0005 | 3783.29 | 0.0004 | 4293.24 | 0.0004 |
| 34. | Lakshadweep | 127.39 | 0.00001 | 127.86 | 0.00001 | 57.62 | 0.000005 |
| 35. | Puducherry | 485.38 | 0.00006 | 757.62 | 0.00008 | 918.91 | 0.00009 |

[English]

World Bank Study on Urban Local Bodies

2389. SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank in its study had revealed that most of the urban local bodies are not people centric in their approach on delivery of municipal services and suffer from improper staffing and lack standardisation;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps taken by the Government to address the issues?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) The World Bank in its Study 'Synthesis Study of Public

Financial Management and Accountability (PFMA) in Urban Local Bodies (ULBs)' of March 2007 has mentioned that most ULBs and State Legislations in the country need to be more people centric and need to evolve to focus on compliance, and that issues relating staffing pattern and standardisation in most ULBs is required to be addressed adequately. The Government of India is already seized of these issues and is addressing these through various initiatives and schemes like the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), Capacity Building Scheme for Urban Local Bodies, Service Level Benchmarks for the Water and Sanitation Sector and e-governance, National Urban Sanitation Policy etc. Community participation is one of the critical components of the JNNURM. The matter with respect to establishment of a municipal cadre at State level and taking up capacity building initiatives by States has been stressed upon by Government from time to time.

(c) Taking into consideration the report of the High Powered Expert Committee under the chairpersonship of Dr. Isher Judge Ahluwalia for estimating investment requirement for urban Infrastructure Services, and that of

Report of the Committee on JNNURM-II under the chairmanship of Shri Arun Maira, Member, Planning Commission, contours of formulation of next phase of JNNURM is under consideration. Meanwhile to ensure that there is no hiatus and the momentum : gathered over the last few years is maintained, Government has approved the proposal of Ministry of Urban Development to mandate continuation of JNNURM to sanction new projects and capacity building activities till 31st March 2014. The HPEC Report was submitted to the Government in March, 2011 and the Report of the Committee on JBNURM-II was submitted in January 2012. Final decision on the strategy and initiatives for the next phase of JNNURM has not been taken.

Quality of Mid-Day-Meals

2390. SHRI NISHIKANT DUBEY:
SHRI S.R. JEYADURAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the quality of mid-day-meals and the number of days the meals are being served to the children under the Mid-Day-Meal Scheme (MDMS) are reportedly not as per the norms laid down in this regard;

(b) if so, the details thereof and the action taken by the Government in this regard;

(c) the mechanism put in place to monitor the scheme and ensure its effective implementation;

(d) whether any suggestions have been received by the Government from various quarters including States for grant of cash in lieu of mid-day-meals to the children; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Madam. Some States are not adhering fully to the norms laid down in this regard. The Right of Children to Free and Compulsory Education Act, 2009 provides for 200 working days for primary and 220 working days annually for upper primary schools. The Mid-Day-Meal (MDM) is to be provided on all working days; the State plans are approved accordingly. During the year 2012-13, five States, namely Assam, Bihar, Kerala, Meghalaya and Mizoram served MDM for a lower number of days, both at the primary and upper primary levels. Eight States and

UTs, namely Arunachal Pradesh, Maharashtra, Manipur, Sikkim, Uttar Pradesh, Dadra and Nagar Haveli, Daman and Diu and Delhi, served MDM for a lower number of days at the upper primary level. The issue of coverage of an inadequate number of working days is taken up with the States/UTs during the State visits and Programme Approval Board meetings.

During the year 2013, a total of 20 complaints were received regarding the poor quality of the MDM, which were referred to the concerned States/UTs for taking corrective measures and the submission of Action Taken Notes to this Ministry. In these 20 cases, Departmental action was undertaken (including warning, transfer, suspension) in respect of 3 complaints; general corrective action, including issue of instructions to the concerned officials has been initiated in respect of 10 complaints; replies are awaited in 4 cases of complaints while State level enquiry/investigations are underway in respect of 3 complaints.

(c) This Ministry has issued detailed guidelines for the strengthening of the MDMS and strict compliance with quality, safety and hygiene norms under MDMS through the setting up of management structures at various levels viz. State, District, Block etc with clear roles and responsibilities. The States/UTs have been asked to ensure the procurement of pulses and ingredients of branded and Agmark quality and their safe storage as well as the mandatory tasting of meals by at least one teacher before it is served to the children. To strengthen monitoring, social audit of the MDM scheme has been introduced and the States have been asked to convene District level Vigilance and Monitoring Committee meetings under the Chairpersonship of the Member of Parliament from the district. The capacity of the cook-cum-helpers, as well as district and block resource persons for managing safety and quality of food-grains and hygienic cooking is being enhanced in collaboration with Ministry of Tourism, schools of home science in selected universities as well as NGOs. The States/UTs have also been asked to ensure the testing of food samples by Food Safety and Standards Authority of India (FSSAI)/CSIR institutes/ National Accreditation Board for Laboratories approved Laboratories. The compliance with these guidelines is assessed through the Joint Review Missions (JRM)s, which visit the States/UTs at regular intervals.

In addition to this, the State Governments also visit 25% of the schools in each quarter; Independent Monitoring Institutes engaged by the Ministry of HRD also carry out field visits in all the districts, in the States allocated to them,

within a period of 2 years and submit their findings to the States/UTs for taking corrective measures. Surprise visits are also carried out from time to time; four such visits

(d) and (e) There is no proposal for granting cash in lieu of Mid-Day-Meals to the children. As per the orders of the Hon'ble Supreme Court, only hot cooked meals are to be served under the Mid-Day-Meal Scheme.

[Translation]

Reimbursement of Expenditure

2391. SHRI A.T. NANA PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government reimburse the expenditure so incurred by the schools on enrolment of children from disadvantageous groups and weaker sections under the Right to Education Act;

(b) if so, the details thereof including names of the States which have been reimbursed the said expenditure during the last three years and the current year, State-wise;

(c) whether the proposals for reimbursement have not been sent by several States till date;

(d) if so, the names of such States; and

(e) the steps taken by the Government to ensure that the study of these children is not affected as a result of non-reimbursement of expenditure incurred by the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (e) Section 12(l)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for 25% admissions in Class I or pre primary as the case may be, in private unaided schools, to children belonging to weaker sections and disadvantaged groups. Section 12(2) of the RTE Act, 2009 provides for the reimbursement of per child expenditure so incurred by the school, as per the norms notified by the concerned State/UT. Each State/UT will notify the reimbursement norms on basis of per child expenditure incurred by that State. The State/UT will reimburse the actual amount charged from the child or reimbursement norms notified by the State/UT, whichever is less as per prescribed procedure. The reimbursement norms, therefore, vary from State to State. The reimbursements are done at the State/district level after the verification of the enrolment of children from disadvantaged groups and weaker sections, as per

the State/UT's prescribed procedure. This data is not maintained centrally.

[English]

Tainted Candidates

2392. SHRI RUDRAMADHAB RAY:
SHRI C. RAJENDRAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has directed the Election Commission to reject the nomination papers of those candidates who file false affidavits or provide incomplete information in the affidavit;

(b) if so, the details thereof;

(c) the response of the Government thereto; and

(d) the current status of implementing the Supreme Court's directive?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (d) The Election Commission has intimated that there is no such judgment passed by the Hon'ble Supreme Court to reject nomination paper of the candidate on the ground of false affidavit. However, the Hon'ble Supreme Court in its Judgment dated 13.09.13 in W.P. (C) No. 121 of 2008 (Resurgence India vs. Election Commission of India and other) has held that in the affidavits filed by candidates along with their nomination paper, the candidates are required to fill up all columns therein and no column can be left blank. Therefore, at the time of filing of affidavit, Returning Officer (RO) has to check whether all columns of the affidavit filed with the nomination paper are filled up. If not, the RO shall give a reminder to the candidate to furnish information against blank columns. The Hon'ble Court has held that if there is no information to be furnished against any item, appropriate remarks such as 'NIL' or 'Not Applicable' or 'Not Known' as may be applicable shall be indicated in such column. They should not leave any column blank. If a candidate fails to fill the blanks even after reminder, the nomination paper will be liable to be rejected by the RO at the time of scrutiny of nomination papers. In view of the aforesaid Judgment, the Election Commission has already issued necessary instructions to the Chief Electoral Officers of all States/Union territories vide their letter No. 576/3/2013-SDR date 30th September, 2013.

Remuneration to Teachers

2393. SHRI C. SIVASAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the teachers under Sarva Shiksha Abhiyan are paid a remuneration less than chowkidars;
- (b) if so, the details thereof and the reaction of the Central Administrative Tribunal (CAT) in this regard;
- (c) whether the CAT has asked the Government to immediately formulate a new policy to raise remuneration of teachers under the scheme; and
- (d) if so, the details thereof and the follow up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Under the Sarva Shiksha Abhiyan (SSA), the MHRD provides funding to the States/UTs in a prescribed pattern towards the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, which includes the recruitment of teachers in compliance with the RTE Act, 2009. The remuneration of teachers is as per norms fixed by State/UT Governments.

(b) to (d) Do not arise.

[Translation]

Opening of Post Offices

2394. SHRIMATI KAMLA DEVI PATLE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of post offices in the rural and urban areas in the country, circle/ category-wise;
- (b) the number of post offices opened in villages during each of the last three years and the current year, circle-wise;
- (c) whether the Government has received proposals for opening of post offices and branch post offices in the country separately in urban areas and villages from various States including Chhattisgarh;
- (d) if so, the details thereof and the reaction of the Government thereon; and

(e) whether there is a shortage of postal employees and dak sevaks in post offices and if so, the details thereof along with the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) The Circle-wise and category-wise number of post offices in rural and urban areas in the country as on 31.03.2013 is given in the enclosed Statement-I.

(b) The Circle-wise number of post offices opened in villages during each of the last three years and current year is given in the enclosed Statement-II.

(c) and (d) Yes, Madam. The Circle-wise number of proposals received for opening of post offices including branch post offices and status of action taken on the proposals is given in the enclosed Statement-III.

(e) No, Madam. Vacancies, whenever arises, is due to reasons like promotion, retirement, death or leave. Vacant positions are managed through ad-hoc appointments by redistribution and combination of duties and paid substitutes in post offices for delivery of postal services. Filling up of such vacancies is an on-going process. Departmental Promotion Committees are held at regular intervals to fill up promotional posts and Departmental examinations are held wherever prescribed and action is taken regularly for holding examinations to fill up posts through direct recruitment according to the provisions of the Recruitment Rules.

Shortage of Grameen Dak Sevaks in post offices does occur from time to time on attaining the age of superannuation, absorption to regular departmental posts, resignation, death, etc. The shortage is met through on going process of engagement, combination of duties or alternatively by allowing the Grameen Dak Sevaks of the neighbouring offices to function as part of stop gap arrangement.

As on 01.01.2013, there had been a shortfall of 12.40% of the sanctioned posts of approved categories of Grameen Dak Sevaks in the country and instructions have already been issued to concerned Postal Circles for filling up of all vacant posts of different categories of Grameen Dak Sevaks within a set time frame after following provisions of the recruitment rules and policy guidelines on the subjects.

Statement-I

Circle-wise and Category-wise Number of Post Offices functional in the country (as on 31.3.2013)

| Sl. No. | Name of the Circle | HOs | | SOs | | EDSOs | | EDBOs | | Total | | Total No. of Post Offices |
|---------|--------------------|-------|-------|-------|-------|-------|-------|-------|--------|-------|--------|---------------------------|
| | | Urban | Rural | Urban | Rural | Urban | Rural | Urban | Rural | Urban | Rural | |
| 1. | Andhra Pradesh | 90 | 5 | 970 | 1373 | 0 | 0 | 275 | 13429 | 1335 | 14807 | 16142 |
| 2. | Assam | 19 | 0 | 217 | 390 | 0 | 0 | 136 | 3250 | 372 | 3640 | 4012 |
| 3. | Bihar | 30 | 1 | 398 | 617 | 0 | 0 | 45 | 7969 | 473 | 8587 | 9060 |
| 4. | Chhattisgarh | 10 | 0 | 213 | 120 | 0 | 0 | 11 | 2790 | 234 | 2910 | 3144 |
| 5. | Delhi | 12 | 0 | 409 | 4 | 0 | 0 | 73 | 79 | 494 | 83 | 577 |
| 6. | Gujarat | 34 | 0 | 658 | 643 | 0 | 0 | 99 | 7545 | 791 | 8188 | 8979 |
| 7. | Haryana | 16 | 0 | 300 | 177 | 0 | 0 | 30 | 2146 | 346 | 2323 | 2669 |
| 8. | Himachal Pradesh | 15 | 3 | 98 | 348 | 0 | 0 | 6 | 2308 | 119 | 2659 | 2778 |
| 9. | Jammu and Kashmir | 9 | 0 | 164 | 90 | 0 | 0 | 28 | 1405 | 201 | 1495 | 1696 |
| 10. | Jharkhand | 13 | 0 | 216 | 226 | 0 | 0 | 34 | 2608 | 263 | 2834 | 3097 |
| 11. | Karnataka | 58 | 0 | 830 | 827 | 0 | 0 | 206 | 7775 | 1094 | 8602 | 9696 |
| 12. | Kerala | 45 | 6 | 473 | 982 | 0 | 0 | 338 | 3220 | 856 | 4208 | 5064 |
| 13. | Madhya Pradesh | 43 | 0 | 694 | 325 | 0 | 0 | 107 | 7148 | 844 | 7473 | 8317 |
| 14. | Maharashtra | 61 | 0 | 1135 | 1016 | 0 | 0 | 107 | 10534 | 1303 | 11550 | 12853 |
| 15. | North East | 9 | 0 | 139 | 181 | 0 | 0 | 82 | 2503 | 230 | 2684 | 2914 |
| 16. | Odisha | 35 | 0 | 500 | 660 | 0 | 1 | 49 | 6920 | 584 | 7581 | 8165 |
| 17. | Punjab | 22 | 0 | 410 | 326 | 0 | 0 | 14 | 3078 | 446 | 3404 | 3850 |
| 18. | Rajasthan | 47 | 1 | 586 | 711 | 0 | 0 | 34 | 8948 | 667 | 9660 | 10327 |
| 19. | Tamil Nadu | 94 | 0 | 1348 | 1317 | 0 | 0 | 356 | 8946 | 1798 | 10263 | 12061 |
| 20. | Uttarakhand | 13 | 0 | 177 | 198 | 0 | 0 | 14 | 2317 | 204 | 2515 | 2719 |
| 21. | Uttar Pradesh | 71 | 0 | 1607 | 875 | 0 | 0 | 249 | 14869 | 1927 | 15744 | 17671 |
| 22. | West Bengal | 47 | 0 | 945 | 766 | 0 | 0 | 119 | 7188 | 1111 | 7954 | 9065 |
| Total | | 793 | 16 | 12487 | 12172 | 0 | 1 | 2412 | 126975 | 15692 | 139164 | 154856 |

HO-Head Post Office

SO-Sub-Post Office

EDSO-Extra Departmental Sub-Post Office, EDBO-Extra Departmental Branch Post Office

Statement-II

Circle-wise number of Branch Post Offices opened during each of last three years 2010-11, 2011-12, 2012-13 and 2013-14 (upto 31.12.2013)

| Sl. No. | Name of the Circles | 2010-11 | 2011-12 | 2012-13 | 2013-14 (upto 31.12.2013) |
|--------------|---------------------|------------|-----------|-----------|------------------------------|
| 1. | Andhra Pradesh | 11 | 5 | 5 | 6 |
| 2. | Assam | 8 | 3 | 4 | 0 |
| 3. | Bihar | 8 | 3 | 3 | 1 |
| 4. | Chhattisgarh | 1 | 3 | 15 | 2 |
| 5. | Delhi | 2 | 1 | 0 | 0 |
| 6. | Gujarat | 9 | 1 | 4 | 3 |
| 7. | Haryana | 8 | 3 | 4 | 2 |
| 8. | Himachal Pradesh | 6 | 3 | 3 | 2 |
| 9. | Jammu and Kashmir | 6 | 0 | 1 | 1 |
| 10. | Jharkhand | 10 | 3 | 5 | 2 |
| 11. | Karnataka | 3 | 3 | 6 | 2 |
| 12. | Kerala | 4 | 3 | 2 | 0 |
| 13. | Madhya Pradesh | 2 | 5 | 4 | 1 |
| 14. | Maharashtra | 4 | 7 | 4 | 1 |
| 15. | North East | 8 | 3 | 6 | 0 |
| 16. | Odisha | 10 | 3 | 4 | 0 |
| 17. | Punjab | 8 | 4 | 4 | 3 |
| 18. | Rajasthan | 14 | 6 | 4 | 0 |
| 19. | Tamil Nadu | 14 | 7 | 4 | 3 |
| 20. | Uttarakhand | 6 | 3 | 4 | 3 |
| 21. | Uttar Pradesh | 9 | 6 | 3 | 2 |
| 22. | West Bengal | 8 | 4 | 3 | 0 |
| Total | | 159 | 79 | 92 | 34 |

Statement-III

Circle-wise number of proposals received for opening of post offices including branch post offices and status of action on the proposals

| Sl. No. | Name of the Circles | No. of proposals received | Status of the proposals |
|---------|---------------------|---------------------------|--|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 54 | 54 - Justified and post offices opened |
| 2. | Assam | 0 | 0 |
| 3. | Bihar | 0 | 0 |
| 4. | Chhattisgarh | 14 | 6-Justified and post offices opened 8-Under examination |
| 5. | Delhi | 98 | 19-Justified and post offices opened 4-Under examination 75-Not justified |
| 6. | Gujarat | 9 | 9- Under examination |
| 7. | Haryana | 0 | 0 |
| 8. | Himachal Pradesh | 10 | 10-Justified and post offices opened |
| 9. | Jammu and Kashmir | 33 | 33-Under examination |
| 10. | Jharkhand | 6 | 6-Under examination |
| 11. | Karnataka | 20 | 2-Justified and post offices opened 6-Not justified 3-Justified and opening of post offices are under process 9-Under examination |
| 12. | Kerala | 4 | 2-Justified and post offices opened 2-Justified and opening of post offices are under process |
| 13. | Madhya Pradesh | 1 | 1-Under examination |
| 14. | Maharashtra | 15 | 3-Justified and opening of post offices are under process 5-Under examination 7-Not justified |
| 15. | North East | 6 | 6-Under examination |
| 16. | Odisha | 13 | 13-Under examination |
| 17. | Punjab | 4 | 2-Not justified 2-Under examination |

| 1 | 2 | 3 | 4 |
|-----|---------------|----|--|
| 18. | Rajasthan | 33 | 1-Justified and post office opened 20-Under examination 12-Not justified |
| 19. | Tamil Nadu | 33 | 5-Justified and post offices opened 24-Not justified 4-Under examination |
| 20. | Uttarakhand | 0 | 0 |
| 21. | Uttar Pradesh | 18 | 3-Justified and post offices opened 6-Under examination 9-Not justified |
| 22. | West Bengal | 10 | 10-Under examination |

Suicide by Students

2395. SHRI FRANCISCO COSME SARDINHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there has been a spurt in the incidents of suicide by students in the country;

(b) if so, the details thereof, State-wise and the reasons therefor; and

(c) the corrective steps taken/being taken by the Government to curb the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No such data is maintained by the Ministry of Human Resource Development. The Kendriya Vidyalaya Sangathan (KVS) and the Navodaya Vidyalaya Samiti (NVS), the autonomous bodies under Ministry of Human Resource Development are running the Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) in the country. There has been no incident of suicide in KVs in the year 2013. However, during this period, the NVS has reported a total of 8 suicide cases, one each in Andhra Pradesh, Haryana, Karnataka, Maharashtra, Uttar Pradesh, Rajasthan and 2 in Uttarakhand which are stated to be due to home sickness, adolescence-related issues, family problems, depression etc.

(c) The CBSE and School Managements have undertaken a wide range of measures to check the incidence of suicides by students. Some of these are:-

- (i) Engagement of services of professional counsellors/psychiatrists to provide guidance and support to students identified as suffering from depression, abnormal behavior or any such symptom which may compel them to take any extreme step.
- (ii) Introduction of the Adolescence Education Programme (AEP) at the Vidyalayas through a United Nation Population Fund (UNFPA)-sponsored scheme.
- (iii) Providing constant care to the students through the House Masters and Teachers, proper observations of their behaviour.
- (iv) Introduction of grading system at Secondary School Examination
- (v) Implementation of a continuous and comprehensive evaluation scheme for class IX and X.
- (vi) Introduction of web-based instructions throughout the year and subjects like dance, music, painting, theatre etc. to develop a harmonious personality in the students.

[English]

JNNURM Projects

2396. SHRI M. VENUGOPALA REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Detailed Project Reports (DPRs) received from the State Governments and Union Territories by the Union Government under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during each of the last three years, State/UT-wise;

(b) the present status thereof and the action taken so far by the Government thereon;

(c) whether some proposals are pending for consideration;

(d) if so, the reasons therefor, State/UT-wise along with the time by which the pending proposals are likely to be cleared; and

(e) the names of the States which could not utilise their sanctioned amount during the stipulated period along with the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

Sanskrit Universities/Institutions

2397. SHRI MANGANI LAL MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Sanskrit Universities/Institutions functioning in the country, State-wise and the annual financial expenditure incurred thereon;

(b) whether the salaries of a large number of the employees of above Universities/Institutions in various States including Bihar have been needlessly kept pending at the level of the Rashtriya Sanskrit Sansthan in New Delhi;

(c) if so, the details thereof and the reasons therefor; and

(d) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The information is being collected and will be placed on the Table of the House.

[English]

Quality Education in Madrasas

2398. SHRI ASADUDDIN OWAISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has any Scheme for Providing Quality Education in Madrasas (SPQEM) to enable muslim children attain standards of national education system in formal education subjects;

(b) if so, the salient features of the scheme;

(c) whether the Government provides fund to State Madrasa Boards (MB) for monitoring popularisation of the scheme;

(d) if so, the total amount provided by the Union Government to State Governments for this purpose and objectives achieved so far;

(e) whether the scheme require continuous evaluation system of the time; and

(f) if so, the steps taken or being taken by Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The Ministry of Human Resource Development has a Scheme for Providing Quality Education in Madrasas (SPQEM) which gives assistance to traditional institutions like Madrasas and Maktabas.

The scheme encourages traditional institutions like Madrasas and Maktabas by giving them financial assistance to introduce modern subjects as Science, Mathematics, Social Studies, Hindi and English in their curriculum. Funds are also given for in-service training of teachers for teaching modern subjects. The scheme also provides for vocational training for children above 14 years of age studying in Madrasas.

Funds are also provided for strengthening the State Madrasa Boards that opt for assistance by enabling them to monitor the madrasas modernization programme and the popularization of the scheme. A total amount of Rs.52.5 lakh has been provided to the Madrasa Boards till date.

(e) and (f) The scheme has a provision of Rs.50 lakh per year for the publicity, monitoring and evaluation of the scheme at the Ministry level. An evaluation of the scheme has been conducted in 2013-14 by Dr. K.R. Narayanan

Centre for Dalit and Minorities Studies, Jamia Millia Islamia, New Delhi. The major recommendations have been incorporated in the proposal for the continuation of the scheme into the XII Plan.

Judicial Appointments Commission

2399. DR. KIRIT PREMJI BHAI SOLANKI:
SHRI P. KUMAR:
SHRI M. KRISHNASSWAMY:
SHRI K. SUGUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has cleared the proposal to confer constitutional status to the proposed Judicial Appointments Commission (JAC) for appointment and transfer of judges of the higher judiciary;

(b) if so, the details thereof; and

(c) the present status of JAC Bill, 2013 and the time frame within which the commission is likely to be set up?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (c) The Government proposes to change the existing system for appointment and transfer of Judges in the Supreme Court and High Courts by establishing a Judicial Appointments Commission (JAC) with a view to broaden the process of appointment. The JAC would be headed by the Chief Justice of India (CJI) and would consist of two other Judges of the Supreme Court next to the CJI in seniority, Union Minister in charge of Law and Justice and two eminent persons to be nominated by Collegium consisting of the Prime Minister, CJI and the Leader of Opposition in the House of People.

For establishment of JAC, two Bills titled 'The Constitution (One Hundred and Twentieth Amendment) Bill, 2013' and 'The Judicial Appointments Commission Bill, 2013' were introduced in the Rajya Sabha. 'The Constitution (One Hundred and Twentieth Amendment) Bill, 2013', which is an enabling legislation for JAC, was passed by the Rajya Sabha on 5th September, 2013 as the 'Constitution (Ninety Ninth Amendment) Bill, 2013'. However, 'The Judicial Appointments Commission Bill, 2013' was referred to the Department-Related Parliamentary Standing Committee (PSC) on Personnel, Public Grievances, Law and Justice for examination.

The Committee presented its report on the Judicial Appointments Commission, Bill, 2013 on 9th December, 2013 to Parliament. After examining the report, the recommendations of the PSC that the composition and functions of the Judicial Appointments Commission should be mentioned in the Constitution itself and that the JAC should initiate process for appointment of Judges well in advance for timely filling up of vacancies has been accepted by the Government.

Accordingly, the composition and functions of JAC is proposed to be omitted from the JAC Bill, 2013 and included in the Constitution (One Hundred Twentieth Amendment) Bill, 2013. The two Bills are proposed to be placed before the Parliament for consideration and passing in the current session.

US Immigration Bill

2400. SHRI R. THAMARASELVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the major concerns raised by the Indian IT firms about the US immigration bill;

(b) whether the Government has taken up the issue with the US authorities;

(c) if so, the details thereof; and

(d) the response of the US Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) On 27 June, 2013, the United States Senate passed Bill No. S.744, "The Border Security, Economic Opportunity, and Immigration Modernization Act, 2013." Indian IT industry has raised concerns over some measures in the Bill that relate to skilled non-immigrant visas, which, if brought into force, after the completion of US Congressional processes in both Houses, is likely to place more onerous requirements on H1-B/L-1 visa dependent firms including higher wages; enhanced audit by U.S. agencies; non-displacement guarantee/ additional recruitment notice requirements; and higher visa fees.

(b) and (c) The Government has conveyed the concerns of Indian IT companies to the U.S. side at Ministerial levels during the meetings of Strategic Dialogue in June, 2013, CEOs Forum in July 2013, and the Economic and Financial Partnership in October 2013. Prime Minister also raised these concerns with the U.S. President in their meeting on

27 September, 2013 in Washington DC. The Indian Embassy in Washington is working with IT industry to create more awareness in the US Congress on concerns of Indian IT companies regarding the Senate Bill.

(d) U.S. officials have acknowledged the contribution of our IT industry to the two economies and our bilateral trade relations and have been sympathetic towards their concerns. U.S. Secretary of State John Kerry assured External Affairs Minister that the U.S. Administration would work with the U.S. Congress to address these concerns. U.S. President also assured Prime Minister that the concerns of Indian IT industry will be looked into.

Real Estate Projects

2401. SHRI P. KUMAR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government proposes to streamline the process of seeking clearances for the real estate projects;

(b) if so, the details thereof;

(c) whether the Government is also considering to introduce single window clearance for housing projects; and

(d) if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): (a) and (b) Yes, Madam. Ministry of Housing and Urban Poverty Alleviation has taken initiatives to streamline the process of seeking clearances for the real estate projects. A committee on Streamlining Approval Procedure for Real Estate Projects (SAPREP) was constituted by this Ministry which submitted its report with various recommendations for streamlining plan approval process of real estate projects. One of the recommendations of ensuring time bound approval has been included in the guidelines for 'Affordable Housing in Partnership' Scheme under 'Rajiv Awas Yojana (RAY)'.
(c) and (d) Yes, Madam. Though 'Land' and 'Colonisation' are State subjects, however Ministry of Housing and Urban Poverty Alleviation has decided to assist the State Governments in introducing 'single window clearance' mechanism for housing projects. Following steps have been taken by this Ministry in this regard are as under:-

- Ministry has proposed some reforms for incorporation in the State Affordable Housing

Policy of States like establishment of a Single Window Clearance Cell; Issuing simplified set of regulations and procedures for issue of permits; Development of an online/e-enabled and transparent single window approval system; Setting up a Nodal Agency for smooth implementation of the system; Setting up an Empowered Committee headed by the Chief Secretary, to meet regularly to monitor progress in streamlining building approvals etc.

- A National workshop was also organized by this Ministry with representatives of State Governments, institutions and consultants in December, 2013 to deliberate through interactive session on single window approval system.

Nuclear Power Plant in Fatehabad

2402. SHRI PRADEEP MAJHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to set up a nuclear power plant in Fatehabad, Haryana;

(b) if so, the details thereof;

(c) the capacity of electricity generation of the plant;

(d) the expenditure likely to be incurred and the funds allocated for setting up the said plant; and

(e) the tentative schedule of completion of the plant?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) and (c) It is proposed to establish four reactors, having 700 MW each in two phases at Gorakhpur in Fatehabad district in Haryana. The Hon'ble Prime Minister laid the foundation stone for the first phase of the Gorakhpur Haryana Anu Vidyut Pariyojana Units-1 and 2 (GHAVP Units-1 and 2 – 2 × 700 MW) on January 13, 2014.

(d) The completion cost of GHAVP Units-1 and 2 is ₹ 20594 crore. The allocation for the project in the current year (RE 2013-14) is ₹ 80 crore.

(e) GHAVP Unit-1 and 2 is scheduled to be completed in 2020-21.

Generation of Power

2403. SHRI C. RAJENDRAN: Will the PRIME MINISTER be pleased to state:

(a) the installed capacity of power generation of Kudankulam Atomic Power Plant (KAPP);

(b) whether the plant is generating power according to its installed capacity;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the steps taken/being taken by the Government to produce the power according to installed capacity;

(e) whether the plant is being shut down intermittently due to safety reasons; and

(f) if so, the details thereof and the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The installed capacity of the Kudankulam Nuclear Power Project (KKNPP) Units-1 and 2 will be 2000 MW comprising two units of 1000 MW each.

(b) to (d) KKNPP Unit-1 was connected to the Southern grid on October 22, 2013. The Unit has since been under advanced stage of commissioning at progressively increasing power levels reaching 75% power level recently. The power will be raised further to 90% and full power after completion of prescribed tests and accord of the stage-wise clearances by the Atomic Energy Regulatory Board (AERB). KKNPP Unit-2 is presently under commissioning. Nuclear Power Corporation of India Limited (NPCIL) is following all aspects of the prescribed commissioning tests and procedures, under the oversight of AERB, to achieve successful commercial operation at full installed capacity, in both these units.

(e) No, Madam.

(f) Does not arise.

[Translation]

Agriculture as an Industry

2404. SHRI ARJUN RAM MEGHWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission proposes to accord the status of industry to agriculture sector;

(b) if so, the details thereof;

(c) whether some States have taken initiatives in this regard;

(d) if so, the details thereof, State-wise; and

(e) the plan of action proposed by the Government in view of the constant decline in the agriculture sector?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) No such proposal is under consideration in Planning Commission at present.

(c) and (d) Information furnished by States, namely, Bihar, Chhattisgarh, Karnataka, Maharashtra and Uttar Pradesh is given in the enclosed Statement. The information from remaining States is being collected.

(e) The agriculture sector achieved on an average 3.7% annual growth in the Gross Domestic Product (GDP) of Agriculture and Allied Sectors during the Eleventh Five Year Plan as presented below:—

| Year | GDP from Agriculture and Allied (Rs. crore) | Percent growth over previous year |
|--------------------------|---|-----------------------------------|
| 11th Plan | | |
| 2007-08 | 655080 | 5.8 |
| 2008-09 | 655689 | 0.1 |
| 2009-10 | 660987 | 0.8 |
| 2010-11 | 713477 | 7.9 |
| 2011-12 | 739495 | 3.6 |
| Average 11th Plan | | 3.7 |

Source: Press Release dated 31st May, 2013 NAS, 2013 of Central Statistics Office, New Delhi.

In order to make the agriculture sector more vibrant and dynamic Government is providing several facilities to the Agriculture Sector such as tax exemption on Agricultural income, interest subvention on Agricultural credit, ensuring higher Agricultural credit through priority sector lending and input subsidization etc. For the 12th Plan a growth target of 4% has been set for the agriculture sector. For the overall

development of the agriculture sector Planning Commission has identified the following as key drivers of growth:-

- viability of farm enterprise and returns to investment that depend on scale, market access, prices and risk;
- availability and dissemination of appropriate technologies that depend on quality of research and extent of skill development;
- plan expenditure on agriculture and in infrastructure which together with policy must aim to improve functioning of markets and more efficient use of natural resources; and

- governance in terms of institutions that make possible better delivery of services like credit, animal health and of quality inputs like seeds, fertilizers, pesticides and farm machinery.

As a follow up on the above strategy the Centre has more than doubled its plan expenditure on agriculture and allied sectors during XII Plan. The allocation for RKVY has been increased to Rs. 63,246 crore for XII Plan from actual expenditure of Rs 22,426 crore during XI Plan. The XII Plan Gross Budgetary Support (GBS) for all other schemes of the Ministry of Agriculture is Rs. 1,11,232 crore against actual expenditure of Rs 53,171 crore during XI Plan.

Statement

| Sl. No. | State | Initiatives (Status of industry to agriculture sector) |
|---------|--------------|--|
| 1 | 2 | 3 |
| 1. | Bihar | Agriculture is promoted in a big way. Several initiatives have been taken for holistic development of Agriculture. |
| 2. | Chhattisgarh | No. |
| 3. | Karnataka | The Government of Karnataka though not given the status of industry to agriculture, has given thrust for its robust growth by initiating number measures in this regard. These are:- <ol style="list-style-type: none"> (i) Unveiling of an exclusive policy titled, "Integrated Agribusiness Development Policy-2011", wherein numbers of incentives have been announced for the growth and development of agriculture and allied sectors. (ii) Conducting an exclusive investor meet "Global Agribusiness investor Meet 2011 during December 1 and 2, 2011", where, number of MOUs were signed for investment in agriculture and allied sectors such as horticulture, sericulture, animal husbandry, fisheries, Agriculture infrastructure etc. (iii) The other policies of the State like, Industrial Policy, Tourism Policy, Land Reforms Acts etc, are being suitably tuned to given fillip to agriculture and allied sectors. |
| 4. | Maharashtra | No. The State has adopted following Agriculture Policy:- <ol style="list-style-type: none"> (i) Development of the sector on a sustainable basis by using the available resources economically, efficiently, effectively and in an environmentally sound manner with a view to increase farmers income and production. (ii) To envelope the needs of vulnerable sections, generate both skilled and unskilled employment and make a positive intervention towards poverty alleviation. (iii) To promote agriculture development on commercial and industrial lines. |

1 2

3

- (iv) To prepare plan of action for full exploitation of the limited water resources.
- (v) To improve the working of Agricultural Universities.
- (vi) Promote farm and infrastructural facilities for post harvest management, storage, transport, marketing and export to ensure that farmers will get due price for their produce.
- (vii) To improve the systems relating to Agricultural Produce Market Committees.

5. Uttar Pradesh

Uttar Pradesh had formulated new Agriculture Policy 2013, to promote Agro based industry in the State. The policy aims to encourage private sector participation in the field of Agricultural Research, Development, Extension, Input Management and Distribution and Agricultural Marketing

[English]

Migration Guidelines and Sharing of Spectrum

2405. SHRI SURESH KUMAR SHETKAR:
SHRI R. THAMARASELVAN:
SHRI PONNAM PRABHAKAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has allowed telecom companies to share 2G spectrum with each other as long as their combined holding is not more than 50% of the total airwaves allotted in that region;

(b) if so, the details and the present status thereof;

(c) whether the Government has issued the long awaited migration guidelines to offer mobile telephony service by paying an extra fee;

(d) if so, the details thereof;

(e) whether the Government has put or proposes to put in place new Unified Licensing Regime to free players from limitations on use of technology for services and allow them to take benefits under the new sectoral policy; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) and (b) Government has

announced, among others, board guidelines for sharing of 2G spectrum (800/900/1800 MHz bands), through a Press statement dated 15.02.2012. The details guidelines on sharing of spectrum are under consideration.

(c) to (f) Guidelines for grant of Unified License were issued in August 2013 which inter alia include migration guidelines to offer mobile telephony service by paying extra fee. Further, under Unified License regime, any technology can be used by deploying spectrum assigned through auctions.

Dropout Rate

2406. SHRI P.L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a decline in the dropout rate at school level;

(b) if so, the total number and the rate of school dropouts from primary, upper primary, secondary and senior secondary schools in various States of the country as on date, State/UT-wise and gender-wise; and

(c) the steps taken by the Government to reduce the school dropouts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Madam. The Dropout rate for the Classes I-V, Classes I-VIII, and Classes I-X during 2009-10 (Provisional) and 2010-11 (Provisional) is given below:—

| Classes | Dropout rate at All India Level | | | | | |
|---------|---------------------------------|-------|-------|-----------------------|-------|-------|
| | 2009-10 (Provisional) | | | 2010-11 (Provisional) | | |
| | Boys | Girls | Total | Boys | Girls | Total |
| I-V | 30.3 | 27.3 | 28.9 | 28.7 | 25.1 | 27.0 |
| I-VIII | 40.6 | 44.4 | 42.4 | 40.3 | 41.0 | 40.6 |
| I-X | 53.4 | 52.0 | 52.8 | 50.4 | 47.9 | 49.3 |

The State-wise and gender-wise details of dropout rates are given in the enclosed Statement-I, II and III respectively.

(c) The Government has been making consistent progress in meeting the goals of Universal Elementary Education through the implementation of the Sarva Shiksha Abhiyan (SSA) Programme. The Right of Children to Free and Compulsory Education (RTE) Act 2009, which became operational with effect from 1st April, 2010, provides that every child in the 6 to 14 age-group shall have a right to free and compulsory education till completion of elementary education. The SSA Framework of Implementation has been revised to correspond with the provisions of the RTE Act, 2009 and the SSA programme is being implemented in accordance with the norms and standards of the RTE Act to

enhance the enrolment and retention of children and to bridge the gender gap in elementary education. A multi-pronged approach has been adopted for reducing dropout rates. This includes inter-alia, the strengthening of school infrastructure and facilities, residential hostel buildings for children in habitations un-served by regular schools, provision for additional teachers, regular training of teachers, and the provision for text books and uniforms to children. The Mid Day Meal Scheme is also being implemented with a view to enhance the enrolment and retention of children in school. Further, the Rashtriya Madhyamik Shiksha Abhiyan which has been launched for universal access to secondary education, aims at removing gender and socio-economic barriers.

Statement-I

Dropout at Primary Stage (Classes I-V)

| Sl. No. | States/UTs | 2009-10 (P) | | | 2010-11 (P) | | |
|---------|-------------------|-------------|-------|-------|-------------|-------|-------|
| | | Boys | Girls | Total | Boys | Girls | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 16.3 | 15.2 | 15.8 | 18.1 | 16.7 | 17.4 |
| 2. | Arunachal Pradesh | 43.1 | 39.2 | 41.4 | 43.8 | 42.1 | 43.0 |
| 3. | Assam | 39.0 | 32.7 | 35.9 | 33.2 | 26.4 | 29.9 |
| 4. | Bihar | 43.5 | 41.0 | 42.5 | 39.2 | 30.7 | 35.7 |
| 5. | Chhattisgarh | 40.9 | 24.9 | 34.1 | 29.7 | 32.2 | 31.0 |
| 6. | Goa | -12.4 | -4.3 | -8.5 | — | 2.4 | — |
| 7. | Gujarat | 36.9 | 6.5 | 25.7 | 36.9 | 6.6 | 25.7 |
| 8. | Haryana | -1.1 | -2.2 | -1.6 | 9.8 | 8.9 | 9.4 |
| 9. | Himachal Pradesh | 0.4 | 1.2 | 0.7 | 3.9 | 3.6 | 3.8 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|--------------------------------|-------|-------|-------|------|------|------|
| 10. | Jammu and Kashmir | 9.8 | 6.8 | 8.4 | 9.8 | 6.8 | 8.4 |
| 11. | Jharkhand | 27.6 | 26.4 | 27.1 | 31.0 | 25.6 | 28.4 |
| 12. | Karnataka | 11.6 | 10.6 | 11.1 | 9.2 | 8.5 | 8.9 |
| 13. | Kerala | -14.0 | -11.0 | -12.5 | – | – | – |
| 14. | Madhya Pradesh | 21.8 | 20.5 | 21.2 | 33.5 | 25.0 | 29.5 |
| 15. | Maharashtra | 20.2 | 22.5 | 21.3 | 21.4 | 19.0 | 20.3 |
| 16. | Manipur | 33.1 | 40.1 | 36.5 | 46.1 | 45.3 | 45.7 |
| 17. | Meghalaya | 60.5 | 54.5 | 57.6 | 61.0 | 55.7 | 58.4 |
| 18. | Mizoram | 44.7 | 47.5 | 46.0 | 37.1 | 38.7 | 37.9 |
| 19. | Nagaland | 40.1 | 39.8 | 40.0 | 40.1 | 39.8 | 39.9 |
| 20. | Odisha | 26.7 | 26.2 | 26.5 | 11.0 | 2.4 | 7.0 |
| 21. | Punjab | -24.6 | -10.7 | -18.0 | – | – | – |
| 22. | Rajasthan | 49.1 | 52.1 | 50.5 | 49.9 | 51.5 | 50.6 |
| 23. | Sikkim | 24.6 | 12.0 | 18.6 | 24.9 | 11.0 | 18.4 |
| 24. | Tamil Nadu | 0.3 | 0.4 | 0.4 | – | – | – |
| 25. | Tripura | 26.0 | 25.0 | 25.5 | 31.9 | 30.3 | 31.1 |
| 26. | Uttar Pradesh | 42.4 | 41.7 | 42.1 | 33.5 | 34.8 | 34.1 |
| 27. | Uttarakhand | 33.8 | 31.3 | 32.6 | 33.5 | 32.2 | 32.9 |
| 28. | West Bengal | 24.6 | 16.2 | 20.5 | 29.8 | 27.0 | 28.4 |
| 29. | Andaman and Nicobar Islands | 6.9 | 3.0 | 5.0 | 8.4 | 7.1 | 7.8 |
| 30. | Chandigarh | -27.1 | -18.1 | -22.8 | – | – | – |
| 31. | Dadra and Nagar Haveli | 15.2 | 20.0 | 17.5 | 9.1 | 16.5 | 12.7 |
| 32. | Daman and Diu | 1.7 | 4.3 | 2.9 | 8.5 | 8.0 | 8.3 |
| 33. | Delhi | 9.8 | 17.1 | 13.3 | 3.7 | 8.5 | 5.9 |
| 34. | Lakshadweep | 14.3 | 8.1 | 11.1 | 10.8 | 3.1 | 7.1 |
| 35. | Puducherry | -4.0 | -3.1 | -3.6 | – | – | – |
| | India | 30.3 | 27.3 | 28.9 | 28.7 | 25.1 | 27.0 |

(P): stands for Provisional.

Negative dropout is due to lateral entry or repeaters in school.

– means there is no dropout for 2010-11.

Statement-II*Dropout at Elementary Stage (Classes I-VIII)*

| Sl. No. | States/UTs | 2009-10 (P) | | | 2010-11 (P) | | |
|---------|-------------------|-------------|--------|--------|-------------|-------|-------|
| | | Boys | Girls | Total | Boys | Girls | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 40.90 | 41.68 | 41.29 | 33.0 | 32.7 | 32.9 |
| 2. | Arunachal Pradesh | 48.49 | 45.13 | 46.96 | 51.7 | 49.1 | 50.5 |
| 3. | Assam | 59.94 | 62.55 | 61.21 | 49.8 | 58.2 | 54.0 |
| 4. | Bihar | 64.98 | 67.33 | 66.02 | 58.5 | 58.0 | 58.3 |
| 5. | Chhattisgarh | 38.98 | 42.43 | 40.67 | 47.7 | 49.0 | 48.3 |
| 6. | Goa | -25.08 | -10.07 | -17.86 | — | — | — |
| 7. | Gujarat | 32.24 | 48.08 | 39.70 | 44.6 | 49.4 | 46.7 |
| 8. | Haryana | 19.59 | 8.10 | 14.37 | 5.3 | 3.9 | 4.6 |
| 9. | Himachal Pradesh | 1.42 | 3.41 | 2.38 | — | — | — |
| 10. | Jammu and Kashmir | 23.75 | 19.79 | 21.95 | 7.8 | 4.0 | 6.1 |
| 11. | Jharkhand | 56.26 | 68.44 | 61.87 | 48.4 | 41.2 | 45.1 |
| 12. | Karnataka | 25.05 | 26.73 | 25.86 | 20.1 | 21.5 | 20.8 |
| 13. | Kerala | -16.71 | -11.51 | -14.14 | — | — | — |
| 14. | Madhya Pradesh | 19.71 | 23.36 | 21.44 | 34.0 | 27.0 | 30.7 |
| 15. | Maharashtra | 24.36 | 27.55 | 25.88 | 24.5 | 27.4 | 25.9 |
| 16. | Manipur | 57.65 | 56.59 | 57.13 | 51.7 | 53.9 | 52.8 |
| 17. | Meghalaya | 74.25 | 70.33 | 72.29 | 72.5 | 68.3 | 70.4 |
| 18. | Mizoram | 56.37 | 53.70 | 55.10 | 37.5 | 35.7 | 36.7 |
| 19. | Nagaland | 32.55 | 30.52 | 31.58 | 45.2 | 45.6 | 45.4 |
| 20. | Odisha | 53.13 | 55.56 | 54.30 | 54.4 | 55.6 | 55.0 |
| 21. | Punjab | -24.04 | -13.43 | -19.12 | — | — | — |
| 22. | Rajasthan | 41.19 | 59.68 | 50.32 | 49.2 | 58.1 | 53.3 |
| 23. | Sikkim | 50.98 | 38.15 | 44.67 | 50.6 | 34.3 | 42.8 |
| 24. | Tamil Nadu | 9.09 | 8.22 | 8.67 | 7.8 | 8.2 | 8.0 |
| 25. | Tripura | 45.42 | 41.77 | 43.66 | 50.2 | 45.9 | 48.2 |
| 26. | Uttar Pradesh | 50.66 | 55.23 | 52.78 | 49.3 | 50.2 | 49.7 |
| 27. | Uttarakhand | 32.69 | 28.72 | 30.77 | 33.7 | 29.3 | 31.6 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|--------------------------------|--------|--------|--------|------|------|------|
| 28. | West Bengal | 52.85 | 47.98 | 50.46 | 50.4 | 47.7 | 49.1 |
| 29. | Andaman and Nicobar Islands | 10.38 | 12.89 | 11.61 | 13.2 | 17.1 | 15.1 |
| 30. | Chandigarh | -23.28 | -24.46 | -23.81 | – | – | – |
| 31. | Dadra and Nagar Haveli | 33.44 | 53.42 | 43.31 | 27.4 | 40.2 | 33.7 |
| 32. | Daman and Diu | 9.31 | 12.28 | 10.70 | 13.1 | 8.3 | 10.8 |
| 33. | Delhi | -32.61 | -21.13 | -27.10 | – | – | – |
| 34. | Lakshadweep | 13.32 | 3.81 | 9.01 | 15.5 | 9.7 | 12.7 |
| 35. | Puducherry | -13.95 | -15.95 | -14.93 | – | – | – |
| | India | 40.59 | 44.39 | 42.39 | 40.3 | 41.0 | 40.6 |

(P): stands for Provisional.

Negative dropout is due to lateral entry or repeaters in school.

– means there is no dropout for 2010-11.

Statement-III

Dropout at Secondary Stage (Classes I-X)

| Sl. No. | States/UTs | 2009-10 (P) | | | 2010-11 (P) | | |
|---------|---------------------------|-------------|-------|-------|-------------|-------|-------|
| | | Boys | Girls | Total | Boys | Girls | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 52.7 | 54.0 | 53.4 | 45.8 | 46.6 | 46.2 |
| 2. | Arunachal Pradesh | 65.0 | 64.7 | 64.9 | 62.3 | 61.0 | 61.7 |
| 3. | Assam | 77.4 | 77.8 | 77.6 | 76.8 | 78.1 | 77.4 |
| 4. | Bihar | 78.5 | 76.1 | 77.6 | 64.4 | 58.9 | 62.2 |
| 5. | Chhattisgarh ¹ | – | – | – | 58.4 | 57.5 | 58.0 |
| 6. | Goa | 35.9 | 32.6 | 34.3 | 29.3 | 26.9 | 28.1 |
| 7. | Gujarat | 60.4 | 64.4 | 62.1 | 61.1 | 52.4 | 57.9 |
| 8. | Haryana | 20.2 | 19.5 | 19.8 | 21.2 | 16.0. | 18.9 |
| 9. | Himachal Pradesh | 22.3 | 18.9 | 20.7 | 15.2 | 17.0 | 16.0 |
| 10. | Jammu and Kashmir | 47.2 | 40.6 | 44.3 | 47.1 | 38.9 | 43.6 |
| 11. | Jharkhand ² | – | – | – | 70.6 | 68.1 | 69.5 |
| 12. | Karnataka | 46.9 | 46.3 | 46.6 | 44.5 | 42.1 | 43.3 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|--------------------------------|------|------|------|------|------|------|
| 13. | Kerala | -2.9 | -5.2 | -4.1 | – | – | – |
| 14. | Madhya Pradesh | 61.0 | 71.3 | 65.7 | 44.3 | 59.3 | 51.1 |
| 15. | Maharashtra | 38.6 | 42.6 | 40.5 | 36.5 | 40.0 | 38.2 |
| 16. | Manipur | 57.8 | 55.7 | 56.8 | 45.7 | 44.8 | 45.3 |
| 17. | Meghalaya | 79.3 | 76.5 | 77.9 | 78.0 | 76.7 | 77.4 |
| 18. | Mizoram | 64.8 | 60.7 | 62.9 | 55.0 | 52.3 | 53.7 |
| 19. | Nagaland | 75.7 | 74.0 | 74.9 | 75.8 | 74.4 | 75.1 |
| 20. | Odisha | 70.0 | 65.9 | 68.2 | 67.2 | 59.7 | 64.0 |
| 21. | Punjab | 41.2 | 39.5 | 40.4 | 30.2 | 30.7 | 30.5 |
| 22. | Rajasthan | 70.5 | 73.4 | 71.6 | 68.2 | 69.0 | 68.5 |
| 23. | Sikkim | 82.1 | 79.4 | 80.7 | 72.4 | 67.1 | 69.9 |
| 24. | Tamil Nadu | 37.6 | 30.3 | 34.1 | 28.2 | 23.6 | 25.9 |
| 25. | Tripura | 63.4 | 62.3 | 62.9 | 59.1 | 57.5 | 58.4 |
| 26. | Uttar Pradesh | 29.2 | 15.1 | 23.8 | 29.8 | 14.4 | 24.0 |
| 27. | Uttarakhand ³ | – | – | – | 31.8 | 41.3 | 36.6 |
| 28. | West Bengal | 72.9 | 70.7 | 71.8 | 64.9 | 63.5 | 64.2 |
| 29. | Andaman and Nicobar Islands | 32.7 | 27.1 | 30.1 | 19.0 | 23.3 | 21.1 |
| 30. | Chandigarh | 0.3 | 7.9 | 3.8 | – | – | – |
| 31. | Dadra and Nagar Haveli | 54.8 | 63.5 | 58.8 | 51.7 | 58.3 | 54.7 |
| 32. | Daman and Diu | 41.2 | 29.8 | 35.9 | 26.7 | 30.2 | 28.3 |
| 33. | Delhi | -5.2 | 9.2 | 2.0 | 19.7 | 26.3 | 22.9 |
| 34. | Lakshadweep | 27.6 | 22.7 | 25.1 | 41.1 | 20.3 | 31.3 |
| 35. | Puducherry | 12.8 | 1.4 | 7.3 | 10.9 | 1.4 | 6.4 |
| | India | 53.4 | 52.0 | 52.8 | 50.4 | 47.9 | 49.3 |

(P): stands for Provisional.

1-Included in Madhya Pradesh.

2-Included in Bihar.

3-Included in Uttar Pradesh.

Negative dropout is due to lateral entry or repeaters in school.

– means there is no dropout for 2010-11.

Quality of Telephone Devices

2407. SHRI ANTO ANTONY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a large number of telephone devices installed by Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Ltd. (MTNL) are of sub-standard quality and are not functioning properly;

(b) if so, the details thereof;

(c) the details of complaints received in this regard during the last three years and the current year, State and year-wise; and

(d) the steps taken by the Government to replace the faulty/sub-standard telephone devices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) and (d) Bharat Sanchar Nigam Limited and Mahanagar Telephone Nigam Limited (MTNL) have reported that faults/complaints that come to notice are attended to on day to day basis and within the stipulated time frame, as far as possible.

[Translation]

Hindi Vishwavidyalayas

2408. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any proposals from various State Governments including Bihar for setting up of new Hindi Vishwavidyalayas in their States during the last three years;

(b) if so, the details thereof, State-wise and the present status of these proposals; and

(c) the funds released for the development of these Hindi Vishwavidyalayas?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Madam.

(b) and (c) In view of (a) above, do not arise.

[English]

Lengthy Syllabus upto Fifth Class

2409. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that there is lengthy syllabus for classes upto 5th standard; and

(b) if so, the details thereof and the steps taken/to be taken in this direction to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) No, Madam. The syllabus for classes upto the 5th Standard, prepared by NCERT, is age-appropriate and takes into account the need for children to have a stress-free childhood. The Right of Children to Free and Compulsory Education (RTE) Act, 2009, which became operative with effect from 1st April, 2010, provides that every child in the 6-14 age groups shall have a right to free and compulsory education till the completion of elementary education. It lays down that the curriculum and evaluation process shall be in accordance with the values enshrined in the Constitution of India, and shall take into account the all-round development of the child, build on the child's knowledge, potentiality and talent, provide for learning through activities, discovery and exploration, and shall make the child free of fear, trauma and anxiety. The State governments/UT administrations have been requested to revise the syllabi for classes I to V in accordance with the provisions of the National Curriculum Framework (NCF-2005) and a number of State/UTs have already revised the curriculum.

[Translation]

Sarva Shiksha Abhiyan

2410. DR. MAHENDRASINH P. CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has invited applications from NGOs for implementation of various activities under the Sarva Shiksha Abhiyan for the year 2013-14;

(b) if so, the total number of applications received so far, State-wise and location-wise, particularly from Gujarat; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Under the Sarva Shiksha Abhiyan (SSA) programme, assistance to Non-Governmental Organisations (NGOs) is sanctioned by the national level Grant-in-Aid Committee (GIAC) of the SSA. Proposals are not invited on an annual basis under this component. However, the applications received from Government agencies,

educational institutions, panchayati raj institutions, registered societies, public trusts and NGOs from time to time are considered for the grant of financial assistance.

(b) and (c) The applications received in 2013-14, State-wise and location-wise, including the State of Gujarat, and the action taken thereon are given in the enclosed Statement.

Statement

(A) Proposals sent to State Project Director, SSA of the respective State for consideration under State level GIAC.

| Sl.No. | State | Name of Voluntary Agency | Location |
|--------|----------------|--|------------------|
| 1 | 2 | 3 | 4 |
| 1. | Maharashtra | (i) Marwadi Rajasthan Shikshan Sanstha, Latur, Maharashtra | Latur District |
| | | (ii) Chaithanya Kala Bharathi, A.P. | Kurnool District |
| | | (iii) Shahu Phule Ambedkar Bahuuddeshiya Seva Sanstha, Maharashtra | Solapur District |
| | | (iv) Gramin Vikas Bahuuddeshiya Seva Bhavi Sanstha, Maharashtra | Latur District |
| | | (v) Ganapati Naik Bahuuddeshiya Sanstha, Maharashtra | Solapur District |
| | | (vi) Shivnirmal Shaikshanik Sanstha, Maharashtra | Nasik District |
| 2. | Chhattisgarh | (i) S.A.K. Memorial Educational and Cultural, Chhattisgarh | Surguja District |
| | | (ii) Late Chhadammilal Smriti Shiksha Samiti, Chhattisgarh | Surguja District |
| | | (iii) Ambikapur Vikas Samiti, Chhattisgarh | Raipur District |
| | | (iv) Asian School of English Language, Chhattisgarh | Raipur District |
| | | (v) Development of Humanity Association, Chhattisgarh | Raipur District |
| 3. | Rajasthan | (i) Isar Das Memorial Samiti, Rajasthan | Jaipur |
| | | (ii) Bal Kalyan Sikshan Samiti, Rajasthan | Jaipur |
| 4. | Madhya Pradesh | (i) Maa Nirakar Vikas Yojana Samiti, Madhya Pradesh | Panna District |

(B) Proposals returned to applicants as the same could not be covered under the guidelines.

| | | | |
|----|----------------|--|-------------------------|
| 1. | Madhya Pradesh | (i) Dr. Ambedkar Chhatra Sangh Samiti, Madhya Pradesh | Gwalior |
| | | (ii) Ghayasiban Education and Welfare Society, Lucknow | Lucknow |
| 2. | Tamil Nadu | (i) New Education for Liberation, Chennai | Chennai |
| 3. | Uttar Pradesh | (i) Tiwari Gramodyog Seva Samiti, Uttar Pradesh | Ambedkar Nagar District |

| 1 | 2 | 3 | 4 |
|----|---------|--|-----------------------|
| | | (ii) Sankar Gramodyog Seva Samiti, Uttar Pradesh | Faizabad District |
| | | (iii) Gram Vikas Sansthan, Uttar Pradesh | Pratapgarh District |
| | | (iv) Hastship Kala Kendra, Uttar Pradesh | Kanpur |
| | | (v) Hari Om Seva Samiti, Uttar Pradesh | Kanpur |
| | | (vi) Luck Purvi Foundation, Uttar Pradesh | Kanpur |
| | | (vii) Dr. Jakir Hussain Seva Sansthan, Uttar Pradesh | Hardoi District |
| | | (viii) Navjyoti Seva Sanstha, Uttar Pradesh | Sitapur District |
| | | (ix) Amar Shaheed Param Veer Chakra Nayak Jadunath Singh Jan Kalyan Seva Sansthan, Uttar Pradesh | Shahjahanpur District |
| 4. | Gujarat | (i) Nachiketa Kelvani Mandal, Gujarat | Bhavnagar District |
| 5. | Bihar | (i) Kusum Foundation Trust, Bihar | Chhapra District |

[English]

Training of Sri Lankan Forces

2411. DR. P. VENUGOPAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- whether the Government has offered to train Sri Lankan Navy Officers;
- if so, the details thereof; and
- the details of ongoing training programmes, if any, catering to the needs of Sri Lankan armed forces?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) Training exchanges are conducted regularly between defence personnel of India and various neighbouring countries, including Sri Lanka. Training assistance to Sri Lankan Navy officers is being undertaken by Government with a view towards further enhancing maritime security in the region. Short-term and long-term training programmes, in technical and non-technical streams, are conducted for Armed Forces personnel of foreign countries, including Sri Lanka.

Access to Higher Education

2412. SHRI EKNATH MAHADEO GAIKWAD:

SHRI NALIN KUMAR KATEEL:

SHRI SADASHIVRAO DADOBA MANDLIK:

SHRI N.S.V. CHITTHAN:

SHRI A. GANESHAMURTHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the percentage of students which have access to education beyond higher secondary schooling in the country, rural and urban area-wise, State/UT-wise;
- whether a huge disparity exists as far as access to higher education in the country is concerned;
- if so, the details thereof indicating the share of various religious groups and geographical regions to higher education; and
- the corrective measures taken or being taken by the Government to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) As per the provisional report of the All India Survey on Higher Education, the Gross Enrolment Ratio (GER) in Higher education (total enrolment in Higher education as percentage of the population of age group 18-23 years) is 20.4 during 2011-12. The State-wise and gender-wise details of the Gross Enrolment Ratio are given in the enclosed Statement.

- The percentage of Muslims and Other Minority Communities in total enrolment in Higher education during 2011-12(Provisional) is given below:—

| Category | % to total Enrolment in Higher education | | |
|----------------------------|--|--------|---------|
| | Male | Female | Overall |
| Muslim | 4.35 | 4.61 | 4.47 |
| Other Minority Communities | 1.76 | 2.51 | 2.09 |

(d) During the Twelfth Five Year Plan, a new scheme called the Rashtriya Uchcharat Shiksha Abhiyan (RUSA) has been approved which aims to achieve equity, access and excellence in higher education.

Statement

Gross Enrolment Ratio in Higher Education

| Sl. No. | States/UTs | Male | Female | Total |
|---------|-----------------------------|------|--------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Islands | 11.6 | 14.9 | 13.1 |
| 2. | Andhra Pradesh | 31.8 | 23.4 | 27.6 |
| 3. | Arunachal Pradesh | 36.9 | 24.9 | 30.9 |
| 4. | Assam | 14.5 | 14.2 | 14.4 |
| 5. | Bihar | 14.7 | 11.2 | 13.1 |
| 6. | Chandigarh | 52.4 | 53.8 | 53.0 |
| 7. | Chhattisgarh | 12.1 | 9.9 | 11.0 |
| 8. | Dadra and Nagar Haveli | 6.2 | 7.1 | 6.5 |
| 9. | Daman and Diu | 3.0 | 7.6 | 4.2 |
| 10. | Delhi | 35.7 | 33.6 | 34.8 |
| 11. | Goa | 34.9 | 40.4 | 37.4 |
| 12. | Gujarat | 19.3 | 15.7 | 17.6 |
| 13. | Haryana | 28.4 | 27.3 | 27.9 |
| 14. | Himachal Pradesh | 25.7 | 24.2 | 25.0 |
| 15. | Jammu and Kashmir | 22.6 | 24.9 | 23.7 |
| 16. | Jharkhand | 9.1 | 7.6 | 8.4 |
| 17. | Karnataka | 25.2 | 22.8 | 24.0 |

| 1 | 2 | 3 | 4 | 5 |
|-----------|----------------|------|------|------|
| 18. | Kerala | 19.3 | 26.9 | 23.1 |
| 19. | Lakshadweep | — | — | — |
| 20. | Madhya Pradesh | 19.8 | 14.6 | 17.4 |
| 21. | Maharashtra | 29.7 | 24.8 | 27.4 |
| 22. | Manipur | 32.3 | 34.4 | 33.4 |
| 23. | Meghalaya | 14.3 | 18.3 | 16.4 |
| 24. | Mizoram | 21.6 | 19.6 | 20.6 |
| 25. | Nagaland | 22.0 | 13.7 | 17.9 |
| 26. | Odisha | 18.4 | 14.3 | 16.3 |
| 27. | Puducherry | 39.1 | 35.1 | 37.1 |
| 28. | Punjab | 22.6 | 17.1 | 20.0 |
| 29. | Rajasthan | 21.4 | 15.6 | 18.7 |
| 30. | Sikkim | 31.2 | 24.4 | 27.9 |
| 31. | Tamil Nadu | 38.7 | 32.5 | 35.6 |
| 32. | Tripura | 14.2 | 9.1 | 11.6 |
| 33. | Uttar Pradesh | 16.1 | 18.8 | 17.4 |
| 34. | Uttarakhand | 26.5 | 27.9 | 27.2 |
| 35. | West Bengal | 14.7 | 10.7 | 12.8 |
| All India | | 21.6 | 18.9 | 20.4 |

Fixed Tenure for Civil Servants

2413. SHRI JOSE K. MANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has been striving for the creation of a fixed tenure of posting for civil servants in order to provide a more productive and accountable system of public governance and if so, the details thereof;

(b) whether the Apex Court has issued any directives to fix minimum tenure of posting to the civil servants to promote professionalism, efficiency and good governance;

(c) if so, the details thereof and the action taken by the Government thereon;

(d) whether a number of States are yet to respond favourably to the proposal for creation of a fixed tenure of posting to their bureaucrats; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (e): With a view to bringing in a degree of stability and transparency in the matter of appointment and transfer of All India Service officers, Rule 7 of the IAS, IPS and IFS (Cadre) Rules was amended by notification dated 24 August, 2006 and notifications prescribing minimum tenure of two years for cadre posts were issued in respect of thirteen cadres for the Indian Administrative Service.

Subsequently, vide Judgment dated 31.10.2013 in WP (c) No. 82/2011 filed by Shri T.S.R. Subramanian and Ors. Vs Uoi and Ors, the Supreme Court directed "the Union State Governments and Union Territories to issue appropriate directions to secure providing of minimum tenure of service to various civil servants, within a period of three months". In compliance of the Apex Court's directions, amendments in Rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out vide notification dated 28.01.2014, thereby fixing minimum tenure of two years for all cadre posts in all state/joint cadres. For the other Central Services, respective Cadre Controlling Authorities have been directed to implement the Apex Court's directions. The direction of the Supreme Court is also for compliance of the State Governments.

[Translation]

JNNURM Projects

2414. SHRIMATI SUMITRA MAHAJAN:
SHRI DEVJI M. PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of proposals/projects received by the Government from various States under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during the last three years and the current year, State and project-wise;

(b) the number, out of them, cleared along with the funds sanctioned and released, State, year and project-wise;

(c) the number of proposals still pending, Project and State-wise and the reasons for such pendency along with

the time by which these pending proposals are likely to be cleared;

(d) whether the Government has achieved the targets set under JNNURM and if so, the details thereof including the details of works undertaken under JNNURM, State and project-wise; and

(e) if not, the reasons therefor and the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Details of projects and fund sanctioned/released during the last three years and the current year under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM), State and project-wise is given in the enclosed Statement-I and under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) is given in the enclosed Statement-II.

(c) The projects under JNNURM are considered for approval subject to their conformity with the guidelines of the Mission, technical appraisal/compliance and availability of funds.

(d) and (e) The Jawaharlal Nehru National Urban Renewal Mission (JNNURM) was launched on 3rd December, 2005 with the objective of reforms driven and fast track development of cities across the country, with focus on bringing about efficiency in urban infrastructure, service delivery mechanisms, community participation and accountability of Urban Local Bodies (ULBs) and Parastatal agencies towards citizens. The Mission seeks to ensure sustainable development by securing effective linkages between asset creation and asset management so that the infrastructural services created in the cities are not only maintained efficiently but also become self-sustainable over time. Under UIG Sub-Mission of JNNURM 539 projects on various admissible components have been sanctioned during the mission period, out of which 219 projects have been reported physically completed and remaining are at various stages of implementation. Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of JNNURM, 806 projects on various admissible components have been sanctioned during the mission period, out of which 438 projects have been reported physically completed and remaining are various stages of implementation.

Statement-I

List of project approved under UIG of JNNURM and funds released during last three years and current years, State-wise and Project-wise

(Rs. in lakhs)
(as on 31-2014)

FY 2010-11

| Sl. No. | Name of State | Name of City | Project Name | Approved cost | Total ACA Committed | ACA Released for Utilization |
|---------|----------------|--------------|--|---------------|---------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Delhi | New Delhi | Laying Interceptor Sewers along the 3 major drains viz. Najafgarh supplementary and Shahdha for abatement of pollution in Yamuna River | 1,35,771.00 | 47,520.00 | 11,880.00 |
| 2. | Gujarat | Porbandar | Augmentation of water supply at Porbandar | 2,631.04 | 2,104.84 | 52.6.21 |
| 3. | Jharkhand | Jamshedpur | Integrated Solid Waste Management Project for Jamshedpur Urban Agglomeration | 3,336.24 | 1,668.12 | 417.03 |
| 4. | Madhya Pradesh | Indore | Reverside corridor of Indore BRTS Phase-I | 18,000.00 | 9,000.00 | 0.00 |
| 5. | Tamil Nadu | Chennai | Construction and Commissioning of additional 120 MLD sewage treatment plant at Koyambedu (Phase-II) in Chennai | 11,610.00 | 4,063.50 | 0.00 |
| 6. | Uttarakhand | Nainital | Integrated Solid Waste Management in Nainital | 800.00 | 640.00 | 186.20 |
| 7. | Uttarakhand | Haridwar | Sewerage System in Zone D (Kankhal) and Zone D1 (Arya Nagar-New Haridwar) | 2,109.28 | 1,687.40 | 00.00 |
| 8. | Uttarakhand | Haridwar | Sewerage System in Zone C-2 of Haridwar | 696.89 | 557.51 | 00.00 |
| 9. | West Bengal | Kolkata | Storm Water Drainage Scheme for Kaniarhati Municipality, Kolkata | 6,733.87 | 2,356.85 | 591.24 |
| 10. | West Bengal | Kolkata | BRTS from Ultadanga to Gorla in Kolkata Metropolitan Area | 25,291.00 | 8,851.85 | 2,212.96 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------------------|------------------|----------------|--|------------|-----------|-----------|
| 11. | West Bengal | Kolkata | 24x7 Water Supply Scheme for Panihati Municipality, Kolkata UA | 24,602.30 | 8,610.81 | 2,152.70 |
| 12. | West Bengal | Kolkata | Construction of Flyover Eastern Railway Main Line along with Approach Road Chandannagar | 3,257.00 | 1,139.95 | 284.99 |
| 13. | West Bengal | Kolkata | Barrack pore Kalyani-Dum Dum Expressway Road Project within kMA | 31,457.00 | 11,009.95 | ? .752.49 |
| 14. | West Bengal | Kolkata | Elevated Corridor from Kestoput to Jora Mandir on Kazi Narul Islam Avenue | 20,658.85 | 7,230.60 | 1,807.65 |
| 15. | West Bengal | Kolkata | Improvement of Upper Bagjola Canal within Kolkata UA | 5,131.12 | 1,795.89 | 00.00 |
| 16. | West Bengal | Kolkata | Storm Water Drainage for Baranagar Municipal area within Kolkata UA | 3,587.39 | 1,255.59 | 00.00 |
| Total | | | | 295,672.98 | 109,49286 | 22,811.47 |
| FY 2011-12 | | | | | | |
| 1. | Andhra Pradesh | Tirupati | Solid Waste Management in Tirupati Municipal Corporation | 2,329.00 | 1,863.20 | 00.00 |
| 2. | Andhra Pradesh | Vishakhapatnam | Implementation of 24x7 water supply in left out areas of south west sectors of central region of Greater Viskhapatnam Municipal Corporation (GVMC) | 8,349.00 | 4,174.50 | 00.00 |
| 3. | Gujarat | Porbandar | Underground Drainage (Sewerage) project for Porbandar mission City | 11,180.65 | 8,944.52 | 00.00 |
| 4. | Goa | Panaji | Heritage Conservation for the City of Panaji | 362.25 | 289.80 | 72.45 |
| 5. | Goa | Panaji | Water Supply for Panaji City and Surrounding areas under the jurisdiction of Corporation of the City of Panaji at Goa | 7,121.83 | 5,697.46 | 00.00 |
| 6. | Himachal Pradesh | Shimla | Sanitary Landfill site for Solid Waste Management plant at Village Bhariyal, Tehsil Dist. Shimla | 1,050.62 | 840.50 | 00.00 |

| | | | | | | |
|-----|-------------------|----------------|--|-----------|-----------|----------|
| 7. | Jammu and Kashmir | Jammu | Comprehensive Sewerage Scheme for left out area Phase-II of Division A of Greater Jammu City | 2,032.03 | 1,828.83 | 00.00 |
| 8. | Karnataka | Mysore | Water Management through Surface and Rainwater harvesting at Sri Chamaraajendra Zoological gardens | 330.00 | 264.00 | 00.00 |
| 9. | Maharashtra | Greater Mumbai | Sewerage System for Ambernath Municipal Council | 10,941.57 | 3,829.55 | 00.00 |
| 10. | Mizoram | Aizawl | Improvement and Widening of City Road Phase-I | 2,887.01 | 2,598.31 | 00.00 |
| 11. | Mizoram | Aizawl | Widening and Improvement of Vaivakawn to Mizoram University | 1,610.72 | 1,449.65 | 00.00 |
| 12. | Mizoram | Aizawl | Sihmui to Mizoram University as spur of Aizawl City Ring Road | 5,309.32 | 4,778.38 | 00.00 |
| 13. | Nagaland | Kohima | Storm Water Drainage Development Scheme for Kohima City Phase-I | 4,026.10 | 3,623.49 | 905.87 |
| 14. | Uttarakhand | Nainital | Restoration and Conservation of Raj Bhawan | 1,182.27 | 945.82 | 236.45 |
| 15. | West Bengal | Kolkata | Water Supply Project (Phase-II) for Uluberia Municipality in Kolkata | 12,478.23 | 4,367.38 | 1,091.85 |
| 16. | West Bengal | Kolkata | Rail Over Bridge (ROB) on A.P. Banerjee Road connecting Ghosh Para Road, Kalyani Highway in Ward No. 5, 6, 7, 8 of Bhatpara Municipality within Kolkata Metropolitan | 1,293.00 | 452.55 | 00.00 |
| 17. | West Bengal | Kolkata | Bus terminus Near Kalyani Railway Station | 650.69 | 227.74 | 00.00 |
| 18. | West Bengal | Kolkata | Four Lane Fly Over at Kamalgazi Intersection on EM Bypass connector at the Starting point of Adi Ganga Kolkata | 10,016.62 | 3,505.81 | 00.00 |
| 19. | West Bengal | Asansol | Improvement Upgradation strengthening of road from Gammon Bridge to Gandhi More (NH-2) Via Maya Bazar in Durgapur | 7,781.79 | 3,890.89 | 00.00 |
| 20. | West Bengal | Kolkata | Trans-municipal Water Supply project for Municipal Towns of Madhya gram, New Barrack pore and Barasat | 44,547.77 | 15,591.72 | 00.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|--|----------------|-----------|--|------------|-----------|----------|
| 21. | West Bengal | Kolkata | Trans-municipal Water Supply project for Municipal Towns of Titagarh and Khardan | 19,484.00 | 6,819.40 | 00.00 |
| 22. | West Bengal | Asansol | Improvement Widening to 4 Lane and Strengthening of road from Jubilee Dhabato SCOB gate at Asansol | 4,316.61 | 2,158.30 | 00.00 |
| 23. | West Bengal | Kolkata | Construction of elevated road between Jinzira Bazar and Batanagar on Budge Trunk Road | 25,573.00 | 8,950.55 | 00.00 |
| 24. | West Bengal | Kolkata | Barrack pore kalyani Dum Dum Express Road Project from Sodepur to MB Road (Phase-II) | 4,433.49 | 1,551.72 | 00.00 |
| 25. | West Bengal | Kolkata | Storm Water Drainage System for Madhya gram Municipality, Kolkata | 7,204.37 | 2,521.53 | 00.00 |
| 26. | West Bengal | Kolkata | Integrated Storm Water Drainage System for Barasat Municipality, Kolkata | 8,548.33 | 2,991.92 | 00.00 |
| Total | | | | 205,040.27 | 94,157.52 | 2,306.62 |
| FY 2012-13 | | | | | | |
| 1. | Madhya Pradesh | Ujjain | Solid Waste Management in Ujjain Municipal Corporation | 3,588.88 | 2,871.10 | 00.00 |
| 2. | Maharashtra | Nanded | Sewerage Collection in CIDCO, HUDCO Area South Nanded | 3,126.94 | 2,501.55 | 00.00 |
| 3. | Maharashtra | Nanded | Water Supply Distribution System, HUDCO Area south Nanded | 2,198.37 | 1,758.70 | 00.00 |
| Total | | | | 8,914.19 | 7,131.35 | 00.00 |
| FY 2013-14 (Transitional Phase) | | | | | | |
| 1. | Gujarat | Ahmedabad | Automation (SCADA) based of the Water Supply System | 3,336.48 | 1,167.77 | 291.94 |
| 2. | Gujarat | Surat | WTP, Transmission line and storage reservoir for Water Supply System of East Zone of Surat | 4,913.74 | 2,456.87 | 614.22 |

| | | | | | | |
|-----|----------------|-----------|--|-----------|----------|--------|
| 3. | Gujarat | Surat | Augmentation of Karanj Sewerage Treatment Plant under East Drainage Zone of Surat | 5,723.00 | 2,861.50 | 715.38 |
| 4. | Gujarat | Rajkot | Automation of water Supply for Rajkot | 7,296.66 | 3,648.33 | 912.08 |
| 5. | Gujarat | Rajkot | Strengthening of Solid Waste Management of Rajkot | 4,172.54 | 2,086.27 | 521.57 |
| 6. | Gujarat | Ahmedabad | Automation (SCADA based) of the Sewerage System | 2,773.69 | 970.79 | 242.70 |
| 7. | Gujarat | Ahmedabad | Water Supply System for Jodhpur Ward in Ahmedabad City | 3,552.37 | 1,243.33 | 310.83 |
| 8. | Gujarat | Ahmedabad | Water Supply System for Navrangpura, Stadium and Juna Vadaj Wards in Ahmedabad City | 1,137.35 | 398.07 | 99.52 |
| 9. | Gujarat | Ahmedabad | Water recycling and reuse project for Ahmedabad City – Providing 60 MLD tertiary treatment plant for Narol Industries | 9,637.67 | 3,373.18 | 843.30 |
| 10. | Gujarat | Vadodara | Augmentation of Water Supply for Vadodara City | 12,385.32 | 6,192.66 | 00.00 |
| 11. | Karnataka | Bangalore | Construction of New Water Treatment Plant in lieu of existing for Cauvery Water Supply Scheme (CWSS) at T.K. Halli | 10,270.55 | 3,594.68 | 00.00 |
| 12. | Karnataka | Bangalore | Providing Bulk Flow Metering and Monitoring Systems for Auditing of Bengaluru Water Supply System | 3,479.54 | 1,217.84 | 00.00 |
| 13. | Madhya Pradesh | Bhopal | BRTS supplementary DPR, Bhopal | 8,276.00 | 4,138.00 | 00.00 |
| 14. | Madhya Pradesh | Bhopal | Cable stay-bridge at Kamla Park | 2,734.00 | 1,367.00 | 00.00 |
| 15. | Madhya Pradesh | Bhopal | Development of Walkway, Cycle track, Sit-out, Parking and food zone at VIP road along the Bada Talab from koh-e-fiza crossing to Khaungaon | 1,647.12 | 823.56 | 00.00 |
| 16. | Madhya Pradesh | Indore | ITS development for AB Road Pilot BRT Corridor in Indore | 5,717.00 | 2,858.50 | 00.00 |
| 17. | Maharashtra | Nanded | Water Supply in additional Municipal Corporation area in Nanded | 1,847.50 | 1,478.00 | 369.50 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|-------------|------------|--|-----------|-----------|----------|
| 18. | Maharashtra | Nanded | Sewerage Scheme for additional Municipal Corporation in Nanded | 7,642.96 | 6,114.37 | 1,528.59 |
| 19. | Maharashtra | Pune | Augmentation of Water supply System for area along pune nagar road under PMC | 38,016.88 | 19,008.44 | 4,752.11 |
| 20. | Maharashtra | Pune | Water Treatment Plant and Raw Water Pumping Station at Wadgaon (Budruk), Pune under PMC | 1,807.01 | 5,903.50 | 1,475.87 |
| 21. | Maharashtra | Pune | Construction of 500 MLD Water Treatment Plant and clear water pumping station and recycling plant | 17,108.27 | 8,554.13 | 00.00 |
| 22. | Maharashtra | Nashik | Nashik Water Supply Scheme (Phase-II) | 22,037.87 | 11,018.94 | 00.00 |
| 23. | Maharashtra | Pune | Continuous (24x7), Pressurized Water Supply System for Pimpri-Chinchwad City | 14,317.27 | 7,158.64 | 00.00 |
| 24. | Maharashtra | Pune | Providing Sewerage System for Newly Developed Area of PCMC | 4,149.72 | 2,074.86 | 00.00 |
| 25. | Maharashtra | Pune | Providing Water Supply Scheme for Tathwade Area of PCMC | 4,058.24 | 2,029.12 | 00.00 |
| 26. | Nagaland | Kohima | Construction of retaining wall along road from NH-61 to North Field School | 152.34 | 137.11 | 34.28 |
| 27. | Rajasthan | Jaipur | BRTS (Package-IV), Multi modal connectivity for Jaipur BRTS projects | 17,413.00 | 8,706.50 | 00.00 |
| 28. | Tamil Nadu | Coimbatore | Improvement and Revamping of Water Supply Scheme to Coimbatore Municipal Corporation | 45,166.24 | 22,583.12 | 00.00 |
| 29. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme for Pallikarani in Chennai City | 3,678.13 | 1,287.35 | 00.00 |
| 30. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme for Chinnasekkadu in Chennai City | 1,019.96 | 356.99 | 00.00 |
| 31. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme for Puzhal, Surapattu, Puthagaram and Kathirvedu in Chennai city | 6,959.90 | 2,435.97 | 00.00 |

| | | | | | | |
|--------------|-------------|---------|---|-------------------|-------------------|------------------|
| 32. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme for Vadaperumabakkam and Theyyarnbakkam in Chennai city | 1,535.65 | 537.48 | 00.00 |
| 33. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme for Edayanchavadi, Sadayankuppam and Kadapakkam in Chennai city | 2,284.33 | 799.52 | 00.00 |
| 34. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme in Palavakkam | 2,299.29 | 804.75 | 00.00 |
| 35. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme in Mugalivakkam | 2,903.73 | 1,036.31 | 00.00 |
| 36. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme in Manali, Chennai | 1,946.94 | 681.43 | 00.00 |
| 37. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme in Kottivakkam | 1,996.25 | 698.69 | 00.00 |
| 38. | Tamil Nadu | Chennai | Providing Comprehensive Water Supply Scheme in Perungudi | 2,489.93 | 871.48 | 00.00 |
| 39. | West Bengal | Kolkata | Storm Water Drainage Projects for Baruipur Municipality | 6,401.74 | 2,240.61 | 560.15 |
| 40. | West Bengal | Kolkata | Storm Water Drainage Project for Rishra Municipality | 5,107.31 | 1,787.56 | 446.89 |
| 41. | West Bengal | Kolkata | Water Supply Scheme for Bhadreswar Municipality, Kolkata | 8,877.28 | 3,107.05 | 00.00 |
| 42. | West Bengal | Kolkata | Storm Water Drainage in South Dum Dum Municipality, Kolkata | 6,616.98 | 2,315.94 | 00.00 |
| Total | | | | 324,887.75 | 152,106.18 | 13,718.93 |

Statement-II

List of project approved under UIDSSMT of JNNURM and funds released during last three years and current years, State-wise and Project-wise

(Rs. in lakhs)
(as on 31.01.2014)

FY 2010-11

| Sl. No. | Name of State | Name of City | Name of Project | Approved Cost | ACA Committed | ACA Released |
|---------|-------------------|--------------|------------------------|---------------|---------------|--------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Goa | Bicholim | Road | 843.00 | 687.04 | 337.20 |
| 2. | Himachal Pradesh | Sarkaghat | Road | 184.63 | 147.70 | 50.51 |
| 3. | Jammu and Kashmir | Anatnag | Water Supply | 3,689.23 | 3,320.31 | 1,660.15 |
| 4. | Jammu and Kashmir | Anatnag | Solid Waste Management | 488.00 | 439.20 | 219.60 |
| 5. | Jammu and Kashmir | Baramula | Solid Waste Management | 242.00 | 217.80 | 108.90 |
| 6. | Jammu and Kashmir | Baramula | Road | 378.00 | 340.20 | 170.10 |
| 7. | Jammu and Kashmir | Ganderbal | Road | 2,418.00 | 2,176.20 | 1,088.10 |
| 8. | Jammu and Kashmir | Ganderbal | Solid Waste Management | 143.00 | 128.70 | 64.35 |
| 9. | Jammu and Kashmir | Kupwara | Solid Waste Management | 385.00 | 346.50 | 173.25 |
| 10. | Jammu and Kashmir | Kupwara | Road | 627.00 | 564.30 | 282.15 |
| 11. | Jammu and Kashmir | So pore | Solid Waste Management | 242.00 | 217.80 | 108.90 |
| 12. | Jammu and Kashmir | Sopore | Road | 323.00 | 290.70 | 145.35 |
| 13. | Odisha | Jajpur | Water Body | 225.92 | 180.74 | 90.37 |
| Total | | | | 10,188.78 | 9,057.19 | 4,498.93 |

FY 2011-12

| | | | | | | |
|----|------------------|------------|--------------|----------|----------|----------|
| 1. | Goa | Sankhali | Road | 1,447.00 | 1,179.31 | 578.80 |
| 2. | Goa | Sanguem | Road | 585.00 | 387.78 | 189.50 |
| 3. | Himachal Pradesh | Sarkaghat | Water Supply | 3,964.36 | 3,171.49 | 1,585.74 |
| 4. | Madhya Pradesh | Betul | Water Supply | 3,262.07 | 2,609.66 | 1,304.83 |
| 5. | Madhya Pradesh | Chhindwara | Water Supply | 5,732.87 | 4,586.30 | 2,293.15 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------------------|-------------------|----------------|----------------------|-----------|-----------|-----------|
| 6. | Madhya Pradesh | Chourai | Water Supply | 886.38 | 709.10 | 354.55 |
| 7. | Madhya Pradesh | Dewas Phase-II | Water Supply | 3,975.00 | 3,180.00 | 1,590.00 |
| 8. | Madhya Pradesh | Dongar Parasia | Water Supply | 3,013.33 | 2,410.66 | 1,205.33 |
| 9. | Madhya Pradesh | Khurai | Water Supply | 3,662.82 | 2,930.26 | 1,465.13 |
| 10. | Madhya Pradesh | Multai | Water Supply | 1,929.60 | 1,543.68 | 771.84 |
| 11. | Madhya Pradesh | Pandhurna | Water Supply | 4,611.62 | 3,689.30 | 2,577.52 |
| 12. | Madhya Pradesh | Pipariya | Water Supply | 2,408.11 | 1,926.49 | 963.24 |
| 13. | Madhya Pradesh | Piplanaraynwar | Water Supply | 81.20 | 64.96 | 32.48 |
| 14. | Madhya Pradesh | Sausar | Water Supply | 1,930.22 | 1,544.18 | 772.09 |
| 15. | West Bengal | Balurghat | Water Supply | 4,160.24 | 3,328.19 | 1,664.10 |
| 16. | West Bengal | Birnagar | Water Supply | 977.25 | 781.80 | 390.90 |
| 17. | West Bengal | Chandrakona | Water Supply | 1,557.29 | 1,245.83 | 622.92 |
| 18. | West Bengal | Coochbehar | Water Supply | 3,634.84 | 2,907.87 | 1,453.94 |
| 19. | West Bengal | Egra | Water Supply | 1,496.78 | 1,197.42 | 598.71 |
| 20. | West Bengal | Engiishbazar | Water Supply | 4,140.00 | 3,312.00 | 1,656.00 |
| 21. | West Bengal | Ramjibanpur | Water Supply | 1,101.03 | 880.82 | 440.41 |
| 22. | West Bengal | Sainthia | Water Supply | 1,299.62 | 1,039.70 | 519.85 |
| Total | | | | 55,856.63 | 44,626.79 | 23,031.02 |
| FY 2012-13 | | | | | | |
| 1. | Haryana | Ambala | Sewerage | 3,728.00 | 2,982.40 | 1,491.20 |
| 2. | Himachal Pradesh | Hamirpur | Water Supply | 6,485.19 | 5,188.15 | 2,594.07 |
| 3. | Jharkhand | Chaibasa | Water Supply | 3,217.80 | 2,574.24 | 1,287.12 |
| 4. | Jammu and Kashmir | Ganderbal | Storm Water Drainage | 1,827.24 | 1,644.52 | 822.26 |
| 5. | Jammu and Kashmir | Kupwara | Storm Water Drainage | 746.79 | 672.11 | 336.06 |
| 6. | Maharashtra | Gondia | Sewerage | 8,233.70 | 6,586.96 | 3,293.48 |
| 7. | Maharashtra | Katol | Road | 2,468.30 | 1,974.64 | 685.32 |
| 8. | Maharashtra | Saoner | Road | 2,646.06 | 2,116.85 | 924.03 |
| 9. | Maharashtra | Umred | Road | 1,527.92 | 1,222.34 | 170.25 |
| 10. | Madhya Pradesh | Aastha | Road | 541.28 | 433.02 | 216.51 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|----------------|----------------|--------------|----------|----------|----------|
| 11. | Madhya Pradesh | Amarwara | Road | 424.16 | 339.33 | 169.66 |
| 12. | Madhya Pradesh | Amarwara | Water Supply | 1,609.30 | 1,287.44 | 643.72 |
| 13. | Madhya Pradesh | Amla | Road | 477.66 | 382.13 | 191.06 |
| 14. | Madhya Pradesh | Anuppur | Water Supply | 1,521.22 | 1,216.98 | 608.49 |
| 15. | Madhya Pradesh | Athner | Road | 217.90 | 174.32 | 87.16 |
| 16. | Madhya Pradesh | Baikunthpur | Water Supply | 732.75 | 586.20 | 293.10 |
| 17. | Madhya Pradesh | Barkuhi | Water Supply | 1,211.82 | 969.46 | 484.73 |
| 18. | Madhya Pradesh | Begamganj | Water Supply | 1,392.22 | 1,113.78 | 556.89 |
| 19. | Madhya Pradesh | Bina | Water Supply | 3,875.50 | 3,100.40 | 1,550.20 |
| 20. | Madhya Pradesh | Budni | Road | 504.20 | 403.36 | 201.68 |
| 21. | Madhya Pradesh | Chandameta | Road | 321.30 | 257.04 | 128.52 |
| 22. | Madhya Pradesh | Chitrakoot | Water Supply | 1,319.68 | 1,055.74 | 527.87 |
| 23. | Madhya Pradesh | Chourai | Road | 189.17 | 151.34 | 75.67 |
| 24. | Madhya Pradesh | Churhat | Road | 232.10 | 185.68 | 92.84 |
| 25. | Madhya Pradesh | Damua | Road | 652.52 | 522.02 | 261.01 |
| 26. | Madhya Pradesh | Dongar Parasia | Road | 1,098.03 | 878.42 | 439.21 |
| 27. | Madhya Pradesh | Harrai | Road | 177.27 | 141.82 | 70.91 |
| 28. | Madhya Pradesh | Hindoria | Water Supply | 1,138.34 | 910.67 | 455.34 |
| 29. | Madhya Pradesh | Junardeo | Road | 345.96 | 276.77 | 138.38 |
| 30. | Madhya Pradesh | Kareli | Road | 444.47 | 355.58 | 177.79 |
| 31. | Madhya Pradesh | Khirkiya | Water Supply | 1,225.70 | 980.56 | 490.28 |
| 32. | Madhya Pradesh | Khurai | Road | 457.60 | 366.08 | 183.04 |
| 33. | Madhya Pradesh | Mahidpur | Water Supply | 1,683.75 | 1,347.00 | 673.50 |
| 34. | Madhya Pradesh | Manawar | Road | 475.15 | 380.12 | 190.06 |
| 35. | Madhya Pradesh | Manawar | Water Supply | 1,125.60 | 900.48 | 450.24 |
| 36. | Madhya Pradesh | Multai | Road | 723.34 | 578.67 | 189.33 |
| 37. | Madhya Pradesh | Narsulalaganj | Road | 365.39 | 292.31 | 146.16 |
| 38. | Madhya Pradesh | Pandhurna | Road | 2,054.76 | 1,643.81 | 821.90 |
| 39. | Madhya Pradesh | Pipariya | Road | 385.46 | 308.37 | 154.18 |
| 40. | Madhya Pradesh | Piplanaraynwar | Road | 408.09 | 326.47 | 163.23 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|--|---------------------|---------------|--------------|------------|-----------|-----------|
| 41. | Madhya Pradesh | Rehti | Road | 211.60 | 169.28 | 84.64 |
| 42. | Madhya Pradesh | Sabalgarh | Road | 459.10 | 367.28 | 183.64 |
| 43. | Madhya Pradesh | Satna | Water Supply | 8,087.57 | 6,470.06 | 3,235.03 |
| 44. | Madhya Pradesh | Sausar | Road | 2,332.73 | 1,866.18 | 933.09 |
| 45. | Madhya Pradesh | Shahganj | Water Supply | 436.45 | 349.16 | 174.58 |
| 46. | Madhya Pradesh | Shamgarh | Water Supply | 2,374.00 | 1,899.20 | 949.60 |
| 47. | Madhya Pradesh | Shamshahbad | Water Supply | 882.47 | 705.98 | 352.99 |
| 48. | Madhya Pradesh | Shujalpur | Road | 499.00 | 399.20 | 199.60 |
| 49. | Madhya Pradesh | Sidhi | Water Supply | 2,118.55 | 1,694.84 | 847.42 |
| 50. | Madhya Pradesh | Tendukheda | Water Supply | 1,028.64 | 822.91 | 411.46 |
| 51. | Madhya Pradesh | Waraseoni | Road | 810.96 | 648.77 | 324.38 |
| 52. | Madhya Pradesh | Waraseoni | Water Supply | 2,232.00 | 1,785.60 | 892.80 |
| 53. | Nagaland | Mon | Road | 1,901.93 | 1,711.74 | 855.87 |
| 54. | Odisha | Jharsuguda | Water Supply | 3,196.11 | 2,556.89 | 1,278.44 |
| 55. | Tamil Nadu | Attur | Water Supply | 458.97 | 367.18 | 183.59 |
| 56. | Tamil Nadu | Cumburn | Water Supply | 1,852.65 | 1,482.12 | 741.06 |
| 57. | Tamil Nadu | Dharapuram | Water Supply | 918.29 | 734.63 | 367.31 |
| 58. | Tamil Nadu | Karaikudi | Water Supply | 1,391.83 | 1,113.46 | 556.73 |
| 59. | Tamil Nadu | Kayalpattinam | Water Supply | 2,967.00 | 2,373.60 | 1,186.80 |
| 60. | Tamil Nadu | Kovilpatti | Water Supply | 7,060.14 | 5,648.11 | 2,824.05 |
| 61. | Tamil Nadu | Nagercoil | Sewerage | 6,556.47 | 5,245.18 | 2,622.59 |
| 62. | Tamil Nadu | Thiruchengode | Water Supply | 603.55 | 482.84 | 241.42 |
| 63. | Tamil Nadu | Vandavasi | Water Supply | 930.62 | 744.50 | 372.25 |
| 64. | Uttar Pradesh | Bareilly | Water Supply | 7,800.04 | 6,374.40 | 3,717.57 |
| 65. | West Bengal | Raiganj | Water Supply | 4,401.23 | 3,520.98 | 1,760.00 |
| 66. | Andaman and Nicobar | Jungleeghat | Road | 558.13 | 446.50 | 223.25 |
| Total | | | | 120,282.72 | 96,808.16 | 48,056.61 |
| FY 2013-14 (Transitional Phase) | | | | | | |
| 1. | Arunachal Pradesh | Yingkiong | Soil Erosion | 963.00 | 866.70 | 433.35 |
| 2. | Arunachal Pradesh | Koloriang | Road | 1,349.00 | 1,214.10 | 607.05 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|-------------------|-----------------|------------------------|----------|----------|----------|
| 3. | Arunachal Pradesh | Roing | Road | 1,616.00 | 1,454.40 | 727.20 |
| 4. | Arunachal Pradesh | Dirang | Road | 2,143.00 | 1,928.70 | 964.35 |
| 5. | Arunachal Pradesh | Aalo | Soil Erosion | 880.22 | 792.20 | 396.10 |
| 6. | Arunachal Pradesh | Seppa | Soil Erosion | 615.52 | 553.97 | 276.98 |
| 7. | Arunachal Pradesh | Basar | Solid Waste Management | 719.85 | 64787 | 323.93 |
| 8. | Arunachal Pradesh | Bomdila | Solid Waste Management | 799.84 | 719.86 | 359.93 |
| 9. | Arunachal Pradesh | Doimukh | Road | 906.97 | 816.27 | 408.14 |
| 10. | Chhattisgarh | Bhilai- Caroda | Water Supply | 9,962.11 | 7,969.69 | 3,984.84 |
| 11. | Himachal Pradesh | Dharamshala | Water Supply | 2,973.89 | 2,379.11 | 1,189.56 |
| 12. | Himachal Pradesh | Rewalsar | Road | 475.00 | 380.00 | 190.00 |
| 13. | Himachal Pradesh | Dharamshala | Road | 2,094.54 | 1,675.63 | 837.82 |
| 14. | Jammu and Kashmir | leh | Water Supply | 7,048.83 | 6,343.95 | 3,171.98 |
| 15. | Jammu and Kashmir | leh | Road | 7,653.16 | 6,887.84 | 3,443.92 |
| 16. | Jammu and Kashmir | leh | Solid Waste Management | 1,094.27 | 984.84 | 492.42 |
| 17. | Jammu and Kashmir | leh | Sewerage | 5,939.00 | 5,345.10 | 2,672.55 |
| 18. | Karnataka | Hukkeri | Water Supply | 2,301.73 | 1,841.38 | 920.69 |
| 19. | Karnataka | Chikodi | Water Supply | 3,303.85 | 2,643.08 | 1,321.54 |
| 20. | Karnataka | Bannur | Water Supply | 1,736.12 | 1,388.90 | 694.45 |
| 21. | Karnataka | Bentwal | Water Supply | 4,204.35 | 3,363.48 | 1,681.74 |
| 22. | Karnataka | Ramdurga | Water Supply | 3,471.30 | 2,777.04 | 1,388.52 |
| 23. | Karnataka | Curumitkal | Sewerage | 1,842.75 | 1,474.20 | 737.10 |
| 24. | Karnataka | Sadalga | Water Supply | 2,457.77 | 1,966.22 | 983.11 |
| 25. | Karnataka | Sedam | Water Supply | 2,464.19 | 1,971.35 | 985.67 |
| 26. | Karnataka | Doddaballapura | Water Supply | 3,315.45 | 2,652.36 | 1,326.18 |
| 27. | Karnataka | Srirangapatna | Water Supply | 2,071.09 | 1,656.87 | 828.43 |
| 28. | Karnataka | Birur | Storm Water Drainage | 2,131.82 | 1,705.46 | 852.73 |
| 29. | Karnataka | Sankeshwar | Water Supply | 3,765.86 | 3,012.69 | 1,506.34 |
| 30. | Maharashtra | Shirpur Warvade | Water Supply | 3,077.77 | 2,462.22 | 1,231.11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|----------------|------------------|------------------------|----------|----------|----------|
| 31. | Maharashtra | Shirampur | Sewerage | 4,936.29 | 3,949.03 | 1,974.52 |
| 32. | Maharashtra | Kopergaon | Water Supply | 3,989.92 | 3,191.94 | 1,595.97 |
| 33. | Maharashtra | Gangapur | Water Supply | 1,790.79 | 1,432.63 | 716.32 |
| 34. | Maharashtra | Malkapur (Karad) | Sewerage | 4,091.47 | 3,273.18 | 1,636.59 |
| 35. | Maharashtra | Baramati | Sewerage | 2,504.33 | 2,003.46 | 1,001.73 |
| 36. | Maharashtra | Kalmeshwar | Sewerage | 2,076.74 | 1,661.39 | 830.69 |
| 37. | Madhya Pradesh | Guna | Water Supply | 7,140.42 | 5,712.34 | 2,856.17 |
| 38. | Madhya Pradesh | Rajgarh | Water Supply | 1,907.76 | 1,526.21 | 763.11 |
| 39. | Madhya Pradesh | Amarwara | Solid Waste Management | 128.80 | 103.04 | 51.52 |
| 40. | Madhya Pradesh | Porsa | Solid Waste Management | 236.47 | 189.18 | 94.59 |
| 41. | Madhya Pradesh | Shivpuri | Solid Waste Management | 649.76 | 519.81 | 259.91 |
| 42. | Madhya Pradesh | Barkuhi | Road | 476.42 | 381.14 | 190.57 |
| 43. | Madhya Pradesh | Rajpur | Road | 489.00 | 391.20 | 195.60 |
| 44. | Madhya Pradesh | Kareli | Water Supply | 3,550.77 | 2,840.62 | 1,420.31 |
| 45. | Madhya Pradesh | Mandleshwar | Water Supply | 799.29 | 639.43 | 319.72 |
| 46. | Madhya Pradesh | Seoni | Water Supply | 4,735.80 | 3,788.64 | 1,894.32 |
| 47. | Madhya Pradesh | Jiran | Water Supply- | 549.92 | 439.94 | 219.97 |
| 48. | Madhya Pradesh | Malhargarh | Water Supply | 548.92 | 439.14 | 219.57 |
| 49. | Madhya Pradesh | PiPLYa mandi | Water Supply | 968.72 | 774.98 | 387.49 |
| 50. | Madhya Pradesh | Jnuuardeo/Jamai | Water Supply | 2,432.07 | 1,945.66 | 972.83 |
| 51. | Madhya Pradesh | Rampura | Water Supply | 1,956.37 | 1,565.10 | 782.55 |
| 52. | Madhya Pradesh | Suwasara | Water Supply | 1,764.30 | 1,411.44 | 705.72 |
| 53. | Madhya Pradesh | Bhedaghat | Road | 603.40 | 482.72 | 241.36 |
| 54. | Madhya Pradesh | Singoli | Road | 264.71 | 211.77 | 105.88 |
| 55. | Madhya Pradesh | Lodhikhera | Road | 417.33 | 333.86 | 166.93 |
| 56. | Madhya Pradesh | Sonkutch | Road | 499.00 | 399.20 | 199.60 |
| 57. | Madhya Pradesh | Mohgaon | Road | 462.18 | 369.74 | 184.87 |
| 58. | Madhya Pradesh | Piplarawa | Road | 364.70 | 291.76 | 145.88 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|----------------|------------------------------|----------------------|----------|----------|----------|
| 59. | Madhya Pradesh | Newtonchikli | Road | 604.25 | 483.40 | 241.70 |
| 60. | Madhya Pradesh | Chanderi | Road | 614.85 | 491.88 | 245.94 |
| 61. | Madhya Pradesh | Chhindwara | Road | 5,352.70 | 4,282.16 | 2,141.08 |
| 62. | Madhya Pradesh | Dewas | Road | 1,254.50 | 1,003.60 | 501.80 |
| 63. | Madhya Pradesh | Mandleshwar | Road | 659.08 | 527.26 | 263.63 |
| 64. | Madhya Pradesh | Ktni | Road | 4,567.00 | 3,653.60 | 1,826.80 |
| 65. | Madhya Pradesh | Mungaoli | Road | 550.00 | 440.00 | 220.00 |
| 66. | Madhya Pradesh | Kolaras | Road | 1,234.03 | 987.22 | 493.61 |
| 67. | Madhya Pradesh | Prithvipur | Road | 504.80 | 403.84 | 201.92 |
| 68. | Madhya Pradesh | Piplya mandi | Road | 487.50 | 390.00 | 195.00 |
| 69. | Madhya Pradesh | Chandameta | Water Supply | 1,432.20 | 1,145.76 | 572.88 |
| 70. | Madhya Pradesh | Damna | Water Supply | 1,479.19 | 1,183.35 | 591.68 |
| 71. | Madhya Pradesh | Lodhikeda | Water Supply | 611.76 | 489.41 | 244.70 |
| 72. | Madhya Pradesh | Newtonchikli | Water Supply | 1,055.90 | 844.72 | 422.36 |
| 73. | Madhya Pradesh | Harrai | Water Supply | 873.87 | 699.10 | 349.55 |
| 74. | Madhya Pradesh | Mohgaon | Water Supply | 848.87 | 679.10 | 339.72 |
| 75. | Madhya Pradesh | Damoh Phase-II | Water Supply | 3,715.95 | 2,972.76 | 1,486.38 |
| 76. | Madhya Pradesh | Sabalgarh | Storm Water Drainage | 980.94 | 784.75 | 392.38 |
| 77. | Madhya Pradesh | Singrauli | Water Supply | 7,795.24 | 6,236.19 | 3,110 |
| 78. | Madhya Pradesh | Kolar | Water Supply | 5,210.42 | 4,168.34 | 2,084.17 |
| 79. | Nagaland | Dimapur (Tenyiphe-I area) | Road | 310.00 | 279.00 | 139.50 |
| 80. | Rajasthan | Chirawa Phase-I | Sewerage | 6,314.32 | 5,051.46 | 2,525.73 |
| 81. | Rajasthan | Laxmangarh | Sewerage | 6,963.55 | 5,570.84 | 2,785.42 |
| 82. | Rajasthan | Nawalgarh Phase-I | Sewerage | 8,211.28 | 6,569.02 | 3,284.51 |
| 83. | Rajasthan | Suratgarh Phase-I | Sewerage | 7,547.64 | 6,038.11 | 3,019.06 |
| 84. | Rajasthan | Nimbaheda | Sewerage | 7,773.21 | 6,218.57 | 3,109.28 |
| 85. | Rajasthan | Jaitaran | Sewerage | 3,471.06 | 2,776.85 | 1,388.42 |
| 86. | Rajasthan | Bhadra phase-I | Sewerage | 8,932.70 | 7,146.16 | 3,573.08 |
| 87. | Tamil Nadu | Mettur | Sewerage | 5,651.66 | 4,521.33 | 2,260.67 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|------|---------------|-------------------|------------------------|-----------|----------|----------|
| 88. | Tamil Nadu | Thirupathur | Sewerage | 7,682.91 | 6,146.33 | 3,073.17 |
| 89. | Tamil Nadu | Arakkonam | Sewerage | 7,745.16 | 6,196.13 | 3,098.07 |
| 90. | Tamil Nadu | Jolarpet | Sewerage | 3,399.48 | 2,719.58 | 1,359.79 |
| 91. | Tamil Nadu | Chidambaram | Sewerage | 5,738.37 | 4,590.70 | 2,295.35 |
| 92. | Tamil Nadu | Sattur | Sewerage | 2,957.53 | 2,366.02 | 1,183.01 |
| 93. | Tamil Nadu | Periakulam | Sewerage | 1,712.92 | 1,370.34 | 685.17 |
| 94. | Tamil Nadu | kangeyam | Water Supply | 1,423.71 | 1,138.97 | 569.49 |
| 95. | Tamil Nadu | Arani | Water Supply | 3,228.05 | 2,582.44 | 1,291.22 |
| 96. | Tamil Nadu | Periakulam | Water Supply | 1,349.68 | 1,079.74 | 539.87 |
| 97. | Tamil Nadu | Thiruvathipuram | Water Supply | 1,121.41 | 897.13 | 448.57 |
| 98. | Tamil Nadu | Tindivanam | Water Supply | 4,506.91 | 3,605.53 | 1,802.77 |
| 99. | Uttar Pradesh | Amethi | Water Supply | 999.68 | 799.74 | 399.87 |
| 100. | Uttar Pradesh | Auraiya | Water Supply | 4,120.87 | 3,296.70 | 1,648.35 |
| 101. | Uttar Pradesh | Kasaya | Water Supply | 1,045.23 | 836.18 | 418.09 |
| 102. | Uttar Pradesh | Rae Bareily | Water Supply | 10,618.46 | 8,494.77 | 4,247.39 |
| 103. | Uttar Pradesh | Sultanpur | Water Supply | 3,369.29 | 2,695.43 | 1,347.72 |
| 104. | Uttar Pradesh | Ghaziabad | Water Supply | 7,383.14 | 5,906.51 | 2,953.26 |
| 105. | Uttar Pradesh | Gorakhpur Part-II | Water Supply | 4,830.90 | 3,864.72 | 1,932.36 |
| 106. | Uttarakhand | Haldwani | Solid Waste Management | 3,488.00 | 2,790.40 | 1,395.20 |
| 107. | Uttarakhand | Rishikesh | Heritage | 1,765.60 | 1,412.48 | 706.24 |
| 108. | Uttarakhand | Nandprayag | Road | 95.55 | 76.44 | 38.22 |
| 109. | Uttarakhand | Karnaprayag | Road | 220.77 | 176.62 | 88.31 |
| 110. | Uttarakhand | Rudraprayag | Road | 506.25 | 405.00 | 202.50 |
| 111. | Uttarakhand | Muni ki reti | Storm Water Drainage | 94.01 | 75.21 | 37.60 |
| 112. | Uttarakhand | Narendranagar | Road | 485.04 | 388.03 | 194.02 |
| 113. | Uttarakhand | Purola | Road | 420.02 | 336.02 | 168.00 |
| 114. | Uttarakhand | Joshimath | Road | 730.88 | 584.70 | 292.35 |
| 115. | Uttarakhand | Barkot | Road | 510.76 | 408.61 | 204.30 |
| 116. | Uttarakhand | Uttarkashi | Road | 454.30 | 363.44 | 181.72 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|-------------|-------------------|--------------|------------|------------|------------|
| 117. | West Bengal | Joynagar-Mazlipur | Water Supply | 1,866.28 | 1,493.02 | 746.51 |
| 118. | West Bengal | Dubrajpur | Water Supply | 2,316.75 | 1,853.40 | 926.70 |
| 119. | West Bengal | Panskura | Water Supply | 3,525.10 | 2,820.08 | 1,410.04 |
| 120. | West Bengal | Kalna | Water Supply | 2,793.66 | 2,234.93 | 1,117.47 |
| 121. | West Bengal | Ranaghat | Water Supply | 6,402.91 | 5,122.33 | 2,561.17 |
| 122. | West Bengal | Nabadwip | Water Supply | 7,851.68 | 6,281.34 | 3,140.67 |
| Total | | | | 335,483.63 | 271,590.78 | 135,795.62 |

[English]

Biometric Data for Visas

2415. SHRI NISHIKANT DUBEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has launched a pilot project in the Indian Consulates to collect the biometric data of all foreign nationals applying for visas to India;

(b) if so, the details thereof;

(c) the number of missions in which the said system has been made operational and the time by which the remaining missions will be covered; and

(d) the advantages of the biometric identification system in terms of preventing fake passports and identifying suspicious travellers?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Yes.

(b) Biometric procedures have been started in a phased manner in Indian Missions and Posts abroad.

(c) Presently enrolment of biometric data for visas

has been introduced in 32 Indian Missions and Posts abroad. Remaining Missions and Posts are expected to be covered in the course of the current year.

(d) The biometric identification system will eliminate the possibility of fake visas and strengthen security aspects of visa issuing system,

Illegal Possession of Government Bungalows

2416. SHRI RUDRAMADHAB RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of Government flats/bungalows being misused or in illegal possession in Delhi, location-wise along with the names of persons/parties who have occupied these flats/bungalows;

(b) the time since when these flats/bungalows are being misused or are in illegal possession; and

(c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (c) The details are given below:—

| Sl. No. | Name S/Sh./Smt./Ms. | Address | Since when unauthorised | Action Taken |
|---------|------------------------|-----------------|----------------------------|---------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Shiv Naresh | 4/13/C/DIZ Area | 19.10.2006 | Allotment Cancelled |
| 2. | K.C. Chatela | 4/68/C/DIZ Area | 01.12.2010 | -do- |
| 3. | Ravinder Sharma | 4/8/A/DIZ Area | 01.07.2011 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|-----|-------------------------|--------------------------|------------|------------------------|
| 4. | Tilak Raj | 4/8/C/DIZ Area | 02.06.2006 | Allotment Cancelled |
| 5. | Chand Kaiiash | 3/JBN | 07.09.2010 | -do- |
| 6. | Ph. Jamini Kanta Sharma | G/326/Kasturba Nagar | 25.02.2011 | -do- |
| 7. | Sukh Dev | H/213/Kasturba Nagar | 08.08.2008 | -do- |
| 8. | Suresh | L/413/Kasturba Nagar | 29.09.2009 | -do- |
| 9. | Veer Singh | L/513/Kasturba Nagar | 07.03.2002 | -do- |
| 10. | Raju Singh | M/534/Kasturba Nagar | 10.11.2007 | -do- |
| 11. | Purushottom | N/313/Kasturba Nagar | 20.01.2010 | -do- |
| 12. | Shanfi Swaroop | N/647/Kasturba Nagar | 21.09.2009 | -do- |
| 13. | Hira Lal | 36/423/Panchkuian Road | 01.04.2006 | -do- |
| 14. | Ram Avtar | SEC-1/1158 R.K. Puram | 30.06.2008 | -do- |
| 15. | Hari Om | SEC-3, DS/307 M.B. Road | 01.06.2006 | -do- |
| 16. | Shanti Devi | SEC-3, DS/337 M.B. Road | 20.07.2008 | -do- |
| 17. | Raj Kumar | SEC-3, DS/414 M.B. Road | 31.08.2008 | -do- |
| 18. | Ganga Devi | 3/DS/512, M.B. Road | 01.05.2010 | -do- |
| 19. | Ran Bharose Lal | SEC-3, DS/975 MB. Road | 20.02.2010 | -do- |
| 20. | Ram Kumar | SEC-3, DS/1215 M.B. Road | 27.12.2008 | -do- |
| 21. | Ram Kishan | 3/DS/1284 M.B. Road | 02.08.2007 | -do- |
| 22. | Ram Singh | 3/MS/1864 M.B. Road | 01.05.2005 | -do- |
| 23. | Bandhu Lal | SEC-7, 0005 M.B. Road | 01.06.2009 | -do- |
| 24. | Raghubir Singh Negi | SEC-7, 0745 M.B. Road | 20.01.2007 | -do- |
| 25. | Bhaneshwar | SEC-7, 1131 M.B. Road | 19.08.2006 | -do- |
| 26. | Manoj Kumar-I | SEC-7, 1145 M.B. Road | 20.10.2005 | -do- |
| 27. | Biresk Kumar | SEC-7, 1216 M.B. Road | 15.12.2005 | -do- |
| 28. | Ram Avtar | SEC-1/1158/ R.K. Puram | 30.06.2008 | -do- |
| 29. | Manphool Singh | SEC-2/0654/ R.K. Puram | 01.10.2002 | -do- |
| 30. | Miraj | 7/877/ R.K. Puram | 22.06.2005 | -do- |
| 31. | Sojan M Thottil | H/040/Shriniwasपुरी | 26.10.2005 | -do- |
| 32. | Mukesh | H/078/Shriniwasपुरी | 27.11.2003 | -do- |
| 33. | Manjhi Sri Ram | H/080/Shriniwasपुरी | 13.06.2004 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------|-----------------------|------------|------------------------|
| 34. | Ram Sakal | H/093/Shriniwasपुरी | 29.06.2005 | Allotment Cancelled |
| 35. | Madan Kumar | H/133/Shriniwasपुरी | 12.02.2008 | -do- |
| 36. | Tarun Chakraborty | H/171/Shriniwasपुरी | 22.03.2006 | -do- |
| 37. | Prakash Chand | H/243/Shriniwasपुरी | 02.07.2008 | -do- |
| 38. | Ram Lagan | H/275/Shriniwasपुरी | 25.05.2003 | -do- |
| 39. | Gautam Surender Kumar | H/536/Shriniwasपुरी | 01.05.2007 | -do- |
| 40. | Ladhu Ram | H/162/Shriniwasपुरी | 01.10.2011 | -do- |
| 41. | Anguri Devi | H/179/Shriniwasपुरी | 01.02.2013 | -do- |
| 42. | Kripal Singh | H/213/Shriniwasपुरी | 01.04.2013 | -do- |
| 43. | Girish Chand | H/317/Shriniwasपुरी | 01.05.2013 | -do- |
| 44. | Inderjit | 1/1058/ R.K. Puram | 01.09.2012 | -do- |
| 45. | Vimal | 2/649/ R.K. Puram | 01.08.2011 | -do- |
| 46. | Madan Singh | 2/838/ R.K. Puram | 01.11.2012 | -do- |
| 47. | Shamti Prasad | 2/919/ R.K. Puram | 01.12.2012 | -do- |
| 48. | Narender Pal | 2/1089/ R.K. Puram | 01.05.2011 | -do- |
| 49. | Bisan Dev | 2/1142/ R.K. Puram | 01.11.2011 | -do- |
| 50. | Khazan Singh | Y/1575/Timarpur | 01.06.2012 | -do- |
| 51. | Om Prakash | Y/1576/ Timarpur | 01.06.2011 | -do- |
| 52. | Gopal Prasad | A/77/Minto Road Area | 01.04.2013 | -do- |
| 53. | Inder Singh | A/138/Minto Road Area | 01.09.2011 | -do- |
| 54. | Chander Bhan | A/290/Minto Road Area | 01.10.2012 | -do- |
| 55. | Ranjana Arora | A/363/Minto Road Area | 01.01.2012 | -do- |
| 56. | M.M. Kanade | A/374/Minto Road Area | 01.10.2010 | -do- |
| 57. | M. Swaminathan | D/289/Moti Bagh | 01.12.2011 | -do- |
| 58. | Nand Kishore | C/1051/Netaji Nagar | 01.06.2011 | -do- |
| 59. | Mahak Singh | F/1909/Netaji Nagar | 01.03.2011 | -do- |
| 60. | Nanoo Lal | F/2088/Netaji Nagar | 31.10.2012 | -do- |
| 61. | Shyam Sunder | B/318/Kasturba Nagar | 01.10.2012 | -do- |
| 62. | Jagjit Singh | C/427/Kasturba Nagar | 01.01.2013 | -do- |
| 63. | V. Mehto | D/403/Kasturba Nagar | 01.07.2012 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|----------------|----------------------|----------------------|------------|------------------------|
| 64. | Satya Dev | 1/205/Kasturba Nagar | 01.07.2011 | Allotment Cancelled |
| 65. | Kameshwar Singh | 245/Mohammadpur | 01.01.2004 | -do- |
| Type-II | | | | |
| 66. | Jai Prakash | 130/5/S-I/MBR | 01.06.2012 | -do- |
| 67. | Vinod Joseph | MS/1572/3/MBR | 01.03.2013 | -do- |
| 68. | M. Ram Mohan | 128/14/S-1/MBR | 05.10.2013 | -do- |
| 69. | Ponnamma V.N. | 87/C/4/MBR | 01.02.2013 | -do- |
| 70. | Gyan Chand | 446/5/MBR | 01.01.2013 | -do- |
| 71. | Deroghy P. Budha | 1317/4/RKP | 01.06.2012 | -do- |
| 72. | Narinder Kumar | 975/3/RKP | 01.09.2012 | -do- |
| 73. | Chaman Singh | 920/4/RKP | 01.07.2013 | -do- |
| 74. | Dinesh Chandra Dabra | 954/12/RKP | 01.04.2013 | -do- |
| 75. | Rajesh Kumar | 1021/5/RKP | 01.08.2013 | -do- |
| 76. | N. Thulasi | 629/1/RKP | 01.09.2013 | -do- |
| 77. | M.S. Lakra | 869/12/RKP | 01.01.2012 | -do- |
| 78. | Subhash Chand | 658/1/RKP | 11.03.2013 | -do- |
| 79. | Vishwashwar Dayal | 5/4/RKP | 10.11.2012 | -do- |
| 80. | Munni Lal | 443/7/RKP | 15.04.2013 | -do- |
| 81. | Swamber Gupta | 190/7/RKP | 22.12.2012 | -do- |
| 82. | Bala Devi | 231/4/RKP | 10.10.2013 | -do- |
| 83. | H.S. Rawat | 42/12/RKP | 27.10.2013 | -do- |
| 84. | Brij Pal | 537/5/RKP | 30.09.2013 | -do- |
| 85. | Bhola Ram | 979/4/RKP | 30.11.2013 | -do- |
| 86. | Bharat Singh Negi | 559/12/RKP | 01.11.2013 | -do- |
| 87. | Chandrama Ram | 1680/5/RKP | 30.09.2013 | -do- |
| 88. | H.K. Bhattacharya | 305/7/RKP | 30.11.2013 | -do- |
| 89. | J.N. Sharma | 82/5/RKP | 31.10.2013 | -do- |
| 90. | Jai Narayan | 156/12/RKP | 18.09.2013 | -do- |
| 91. | M.S. Sharma | 44/7/RKP | 31.10.2013 | -do- |
| 92. | Navin Chandra | 577/12/RKP | 31.08.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|-------------------------|-----------------------|------------|------------------------|
| 93. | Rikta Sarkar | 822/1/RKP | 31.10.2013 | Allotment Cancelled |
| 94. | Ram Prakash | 51/4/RKP | 30.11.2013 | -do- |
| 95. | Ravinder Mohan | 931/4/RKP | 30.11.2013 | -do- |
| 96. | Sukhbir Singh Asthanian | 697/5/RKP | 31.10.2013 | -do- |
| 97. | Sucha Singh | 170/12/RKP | 30.11.2013 | -do- |
| 98. | V.P. Singh | 520/8/RKP | 01.07.2013 | -do- |
| 99. | Keshar Singh | 1148/7/RKP | 01.01.2014 | -do- |
| 100. | H. Chinlian Thang | N-627/8/RKP | 04.12.2013 | -do- |
| 101. | Arjun Singh | G-118/NRN | 22.10.2012 | -do- |
| 102. | Krishna Devi | G-324/NRN | 01.10.2013 | -do- |
| 103. | Sultan Singh Bist | C-162, Albert Square | 01.07.2013 | -do- |
| 104. | S.Husain | 1/01, Aliganj | 01.12.2013 | -do- |
| 105. | Ram Babu | 1/04, Aliganj | 01.12.2013 | -do- |
| 106. | Late Shri Madan Mohan | B-176, Aram Bagh | 11.06.2012 | -do- |
| 107. | Om Prakash | C-160, Aram Bagh | 01.12.2011 | -do- |
| 108. | Dharam Pal Singh | A-12, Aram Bagh | 01.04.2013 | -do- |
| 109. | Jain Jaini Mal | E-186, Aram Bagh | 01.05.2009 | -do- |
| 110. | Shri Diwan Singh | F-163, Aram Bagh | 01.08.2013 | -do- |
| 111. | Shri Ratan Singh | R-190, Aram Bagh | 01.05.2013 | -do- |
| 112. | Late Shri Pratap Singh | B-175, Aram Bagh | 29.07.2013 | -do- |
| 113. | Ohirendra Kumar Singh | L-151, Aram Bagh | 02.06.2013 | -do- |
| 114. | Arun Kumar Jain | B-153, Aram Bagh | 01.12.2013 | -do- |
| 115. | Late Shri Chandan Singh | J-740, Kali Bari Marg | 09.06.2012 | -do- |
| 116. | Late Shri Pooran Mal | J-822, Kali Bari Marg | 13.03.2013 | -do- |
| 117. | Puran Chand | J-777, Kali Bari Marg | 01.09.2013 | -do- |
| 118. | Rajvir Singh Nagar | J-864, Kali Bari Marg | 01.07.2013 | -do- |
| 119. | Ashok Kumar Rehian, | J-898, Kali Bari Marg | 01.01.2013 | -do- |
| 120. | Mohan Lal Majhi | J-766, Kali Bari Marg | 01.08.2013 | -do- |
| 121. | Ram Prasad | H-280, Kali Bari Marg | 01.10.2013 | -do- |
| 122. | Prabha Sharma | H-425, Kali Bari Marg | 01.10.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|------------------------|--------------------------|------------|------------------------|
| 123. | Bindu Rawat | H-343, Kali Bari Marg | 01.11.2013 | Allotment Cancelled |
| 124. | Shyam Mohan Singh | H-294, Kali Bari Marg | 24.11.2013 | -do- |
| 125. | Dayalu Ram | H-462, Kali Bari Marg | 01.08.2013 | -do- |
| 126. | Narender Singh | B-26, Minto Road | 19.01.2009 | -do- |
| 127. | Virender Singh | B-18, Minto Road | 01.05.2013 | -do- |
| 128. | Ratan Lal | 17/F, Sec.-4, DIZ Area | 01.12.2012 | -do- |
| 129. | Kaul Virender Kumar | 38/1A, Sec.-2, DIZ Area | 01.11.2012 | -do- |
| 130. | Harihar Prasad | 86/C, Sec. IV, DIZ Area | 31.08.2012 | -do- |
| 131. | Hoshiar Singh Koshyari | 83/347/S-I, DIZ Area | 01.11.2012 | -do- |
| 132. | Rishi Raj Sahrawat | 65/E/S-IV, DIZ Area | 02.06.2013 | -do- |
| 133. | Beni Ram Sharma | 78/277/S-I, DIZ Area | 01.10.2013 | -do- |
| 134. | Brham Prakash | 83/356/S-I, DIZ Area | 02.08.2013 | -do- |
| 135. | Dalip Singh | 89/448/S-I, DIZ Area | 02.08.2013 | -do- |
| 136. | Satish Kumar | 92/R/S-IV, DIZ Area | 01.12.2013 | -do- |
| 137. | Rama Murthy | 71/167/S-3, DIZ Area | 02.01.2014 | -do- |
| 138. | Mokhtar Mehto | 43/A/S-4, DIZ Area | 02.01.2014 | -do- |
| 139. | Mukhtiar | 81/322/S-1, DIZ Area | 02.01.2014 | -do- |
| 140. | Harish Chander | 97/C/S-4, DIZ Area | 02.01.2014 | -do- |
| 141. | Mukesh Gupta | F-141, Moti Bagh | 01.01.2012 | -do- |
| 142. | Sant Kumar Sharma | A-44, Moti Bagh | 04.11.2013 | -do- |
| 143. | H.R. Sharma | A-357, Moti Bagh | 02.01.2014 | -do- |
| 144. | Shri Ved Prakash | D-351, Moti Bagh | 01.01.2014 | -do- |
| 145. | Chander Kala | 91, New West Moti Bagh | 31.08.2012 | -do- |
| 146. | Shasho Mudgal | A-349, Kidwai Nagar East | 01.12.2011 | -do- |
| 147. | Ram Kumar Nokwal | A-151, kidwai Nagar East | 01.05.2011 | -do- |
| 148. | Basava Raj | B-153, Kidwai Nagar East | 01.01.2012 | -do- |
| 149. | Jeevan Ram | A-206, Kidwai Nagar East | 01.12.2012 | -do- |
| 150. | Rajinder Prasad | C-127, Kidwai Nagar East | 01.12.2012 | -do- |
| 151. | Kartar Singh | B-154, Kidwai Nagar East | 01.09.2013 | -do- |
| 152. | Dharampal | C-89, Kidwai Nagar East | 01.09.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|-----------------------|-----------------------------------|------------|------------------------|
| 153. | Jagdish | A-208, Kidwai Nagar East | 31.07.2013 | Allotment Cancelled |
| 154. | Raghubir Singh | B-118, Kidwai Nagar East | 01.10.2013 | -do- |
| 155. | J.S. Prasad | C-296, Kidwai Nagar East | 02.01.2014 | -do- |
| 156. | Govind Pant | C-467, Kidwai Nagar East | 02.01.2014 | -do- |
| 157. | Rajender Kumar | C-198, Kidwai Nagar East | 02.08.2013 | -do- |
| 158. | Ram Kishan | C-59, Kidwai Nagar East | 02.08.2013 | -do- |
| 159. | Chander Pal | MS-1143, Timarpur | 08.09.2012 | -do- |
| 160. | Gurdial Singh | Sec.4/531, Timarpur | 01.10.2003 | -do- |
| 161. | Shrimati Tommy Kanta | Z-496, Timarpur | 01.04.2013 | -do- |
| 162. | Shrimati Joginder Dey | 2-895, Timarpur | 01.09.2013 | -do- |
| 163. | Dori Lal | 267/S-IV, Timarpur | 01.02.2013 | -do- |
| 164. | Hukam Chand Rana | 249/S-IV, Timarpur | 01.04.2013 | -do- |
| 165. | S.K. Shah | MS-1117, Timarpur | 01.10.2013 | -do- |
| 166. | Ved Pal Singh | MS-1392, Timarpur | 01.06.2013 | -do- |
| 167. | Nirmal Kumar Gupta | 265/S-IV, Timarpur | 01.11.2013 | -do- |
| 168. | Mohan Singh | 451/S-IV, Timarpur | 01.12.2013 | -do- |
| 169. | Om Prakash | 601/S-IV, Timarpur | 02.08.2013 | -do- |
| 170. | Kewal Krishan | Z-489, Timarpur | 02.08.2013 | -do- |
| 171. | Bali Ram | Z-593, Timarpur | 01.12.2013 | -do- |
| 172. | B.K. Bharadwaj | Z-686, Timarpur | 01.11.2013 | -do- |
| 173. | Balwant Singh | Z-691, Timarpur | 01.01.2014 | -do- |
| 174. | Babu Lal | 293, Lancer Road | 01.05.2012 | -do- |
| 175. | Kanwar Singh | 367, Lancer Road | 01.02.2013 | -do- |
| 176. | Pati Ram | 120, Lancer Road | 01.08.2013 | -do- |
| 177. | Jai Pal Singh | 309, Lancer Road | 01.09.2013 | -do- |
| 178. | Narain Singh | 316, Lancer Road | 01.12.2013 | -do- |
| 179. | Anand Singh | SecC, BI-4, Qr. 57, Hanuman Road | 01.08.2011 | -do- |
| 180. | Velu, C.P.W.D. | Sec.C, BI-6, Qr. 83, Hanuman Road | 10.01.2013 | -do- |
| 181. | Yadubir Singh | 691-D, Mandir Marg | 01.09.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|-----------------------|--------------------------|------------|------------------------|
| 182. | Yad Ram Kashyap | 275, Lodhi Road Complex | 25.11.2011 | Allotment Cancelled |
| 183. | Samar Pal | 691, Lodhi Road Complex | 01.06.2011 | -do- |
| 184. | Nand Kishore Jaishwal | 1047, Lodhi Road Complex | 28.09.2011 | -do- |
| 185. | Dular Chand | 1054, Lodhi Road Complex | 01.08.2011 | -do- |
| 186. | Jagdish Prasad | 1243, Lodhi Road Complex | 19.02.2010 | -do- |
| 187. | Ram Naresh Mahto | 1245, Lodhi Road Complex | 01.07.2012 | -do- |
| 188. | U. Sumamma | 1433, Lodhi Road Complex | 24.04.2012 | -do- |
| 189. | Budh Parakash | 1884, Lodhi Road Complex | 01.03.2003 | -do- |
| 190. | Pawan Kumar | 1951, Lodhi Road Complex | 01.10.2006 | -do- |
| 191. | Suresh Chand | 1955, Lodhi Road Complex | 01.09.2011 | -do- |
| 192. | Dharm Nath Manjhi | 1059, Lodhi Road Complex | 01.04.2012 | -do- |
| 193. | Jagdish Prasad | 1243, Lodhi Road Complex | 01.04.2012 | -do- |
| 194. | Kanchi Lal | 078, Lodhi Road Complex | 01.09.2012 | -do- |
| 195. | Jagdish | 787, Lodhi Road Complex | 01.11.2012 | -do- |
| 196. | Prem Singh | 1425, Lodhi Road Complex | 01.11.2012 | -do- |
| 197. | Raj Pal | 1102, Lodhi Road Complex | 01.12.2012 | -do- |
| 198. | J.P. Sharma | 2235, Lodhi Road Complex | 01.11.2012 | -do- |
| 199. | Raghubir Singh | 0311, Lodhi Road Complex | 01.12.2012 | -do- |
| 200. | Chander Dev Pandey | 1894, Lodhi Road Complex | 01.12.2012 | -do- |
| 201. | Radhey Shyam | 1809, Lodhi Road Complex | 01.03.2013 | -do- |
| 202. | Radhey Shyam | 2144, Lodhi Road Complex | 01.03.2013 | -do- |
| 203. | Dhan Singh | 365, Lodhi Road Complex | 01.04.2013 | -do- |
| 204. | Ram Snehi | 688, Lodhi Road Complex | 01.04.2013 | -do- |
| 205. | Jitender Kumar | 1759, Lodhi Road Complex | 01.05.2013 | -do- |
| 206. | Rajinder Prakash | 1134, Lodhi Road Complex | 01.08.2013 | -do- |
| 207. | R. Rama Devi | 1472, Lodhi Road Complex | 01.11.2013 | -do- |
| 208. | Mukesh Ranjan | 189, Lodhi Road Complex | 01.12.2013 | -do- |
| 209. | Jagdish Kumar Mauriya | 1141, Lodhi Road Complex | 01.12.2013 | -do- |
| 210. | Johnson | 1248, Lodhi Road Complex | 01.12.2013 | -do- |
| 211. | Raj Kumar Yadav | 076, Lodhi Road Complex | 01.01.2014 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|-------------------------|--------------------------|------------|------------------------|
| 212. | Parma Ram | 215, Lodhi Road Complex | 01.01.2014 | Allotment Cancelled |
| 213. | Rajpal | 287, Lodhi Road Complex | 01.01.2014 | -do- |
| 214. | Virbhan | 532, Lodhi Road Complex | 01.01.2014 | -do- |
| 215. | Raghu Ram | 1121, Lodhi Road Complex | 01.01.2014 | -do- |
| 216. | Jagdish-III | 1602, Lodhi Road Complex | 01.01.2014 | -do- |
| 217. | Puran | 2281, Lodhi Road Complex | 01.01.2014 | -do- |
| 218. | Harish Chandra Nautiyal | C-2/F-24, Lodhi Colony | 01.12.2010 | -do- |
| 219. | Harish Sharma | C-3/193, Lodhi Colony | 31.12.2006 | -do- |
| 220. | Sunil Kumar Sinha | C-3/341, Lodhi Colony | 16.12.2010 | -do- |
| 221. | Nand Kishore Mehto | C-3/322, Lodhi Colony | 01.03.2013 | -do- |
| 222. | Rekha Lala | C-2/138, Lodhi Colony | 01.06.2013 | -do- |
| 223. | Anand Singh | C-3/247, Lodhi Colony | 01.06.2013 | -do- |
| 224. | Shashi Srivastava | DI/027, Lodhi Colony | 01.12.2013 | - do- |
| 225. | Shri Goverdhan Mahtoo | 523, Laxmibai Nagaar | 01.07.2012 | do- |
| 226. | Suman Anand | 1104, Laxmibai Nagaar | 01.12.2012 | do- |
| 227. | Ms. Sushma | 1234, Laxmibai Nagaar | 10.03.2009 | -do- |
| 228. | Anthony | 1476, Laxmibai Nagaar | 27.06.2012 | -do- |
| 229. | G.B. Joshi | 1495, Laxmibai Nagaar | 01.08.2011 | -do- |
| 230. | Rajo | 1562, Laxmibai Nagaar | 16.07.2011 | -do- |
| 231. | Cyprian Samad | 1294, Laxmibai Nagar | 01.02.2012 | -do- |
| 232. | Bhag Wall Singh Gularia | 1219, Laxmibai Nagar | 01.03.2013 | -do- |
| 233. | Bahadur Singh | 1531, Laxmibai Nagar | 01.03.2013 | -do- |
| 234. | Ram Chander | 1125, Laxmibai Nagar | 01.03.2013 | -do- |
| 235. | Kamal Kant Saxena | 1839, Laxmibai Nagar | 01.08.2012 | -do- |
| 236. | Nand Kishore Verma | 1761, Laxmibai Nagar | 01.11.2013 | -do- |
| 237. | Naresh Kumar Bhalla | 1660, Laxmibai Nagar | 01.11.2013 | -do- |
| 238. | Kamlesh Sharma | 1836, Laxmibai Nagar | 01.12.2013 | -do- |
| 239. | Ramesh Chand | 1904, Laxmibai Nagar | 01.12.2013 | -do- |
| 240. | Khilanand Joshi | D-811, Netaji Nagar | 01.12.2006 | -do- |
| 241. | D.S. Rawat | E-1451, Netaji Nagar | 01.07.2005 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|---------------------|----------------------|------------|------------------------|
| 242. | Anju Sharma | E-1456, Netaji Nagar | 01.11.2012 | Allotment Cancelled |
| 243. | Sunder Lal | E-1737, Netaji Nagar | 01.11.2012 | -do- |
| 244. | Kuldeep Chand | B-2822, Netaji Nagar | 01.01.2013 | -do- |
| 245. | Neelam Raisada | B-2663, Netaji Nagar | 01.07.2005 | -do- |
| 246. | Ami Chand Prasad | B-2698, Netaji Nagar | 29.01.2007 | -do- |
| 247. | Shyam Das | E-1658, Netaji Nagar | 01.08.2013 | -do- |
| 248. | Jakir Hussain | F-2919 Netaji Nagar | 01.08.2013 | -do- |
| 249. | J.S. Parmar | E-1593, Netaji Nagar | 01.09.2013 | -do- |
| 250. | Kamla Prasad Tiwari | D-888, Netaji Nagar | 01.10.2013 | -do- |
| 251. | Alam Singh | F-1677, Netaji Nagar | 01.12.2013 | -do- |
| 252. | Deep Narain Manjhi | H-004, Nanak Pura | 01.09.2012 | -do- |
| 253. | Gurnam Singh | F-29, Nanak Pura | 01.08.2011 | -do- |
| 254. | P.S. Gurang | I-52, Nanak Pura | 01.03.2011 | -do- |
| 255. | Anand Sagar | H-82, Nanak Pura | 24.12.2011 | -do- |
| 256. | Ramesh Chand Tiwari | F-90, Nanak Pura | 25.08.2010 | -do- |
| 257. | Jagbir Singh | F-95, Nanak Pura | 01.03.2013 | -do- |
| 258. | Harish Dhanda | F-177, Nanak Pura | 01.01.2008 | -do- |
| 259. | Madan Lal | H-202, Nanak Pura | 27.12.2010 | -do- |
| 260. | Chetmani Sharma | F-267, Nanak Pura | 21.09.2004 | -do- |
| 261. | K.L. Peer | H-291 Nanak Pura | 01.09.2007 | -do- |
| 262. | Madhaba Nand | H-377, Nanak Pura | 01.01.2012 | -do- |
| 263. | Vibha Kaltiyal | H-415, Nanak Pura | 01.03.2012 | -do- |
| 264. | Gautam Sah | H-153, Nanak Pura | 01.11.2013 | -do- |
| 265. | Rudal Prasad | H-395, Nanak Pura | 01.11.2013 | -do- |
| 266. | Govind Singh | 1-17, Nanak Pura | 01.11.2013 | -do- |
| 267. | Ram Chander | I-57, Nanak Pura | 01.12.2013 | -do- |
| 268. | Satya Praksah | F-275, Nanak Pura | 01.05.2013 | -do- |
| 269. | Onkar | G-54, Srinivaspuri | 01.12.2012 | -do- |
| 270. | Prakash | G-55, Srinivaspuri | 16.10.2010 | -do- |
| 271. | Banwari Lal | G-63, Srinivaspuri | 01.02.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|-----------------|------------------------|------------------------|------------|------------------------|
| 272. | Ram Pal | G-85, Srinivaspuri | 20.12.2010 | Allotment Cancelled |
| 273. | Om Prakash | G-96, Srinivaspuri | 12.07.2012 | -do- |
| 274. | Son Pal | G-108, Srinivaspuri | 09.01.2012 | -do- |
| 275. | Satish Kumar | G-382, Srinivaspuri | 01.01.2012 | -do- |
| 276. | Ram Singh | G-457, Srinivaspuri | 01.03.2013 | -do- |
| 277. | Lila Ram | G-514, Srinivaspuri | 23.06.2006 | -do- |
| 278. | Raghubir | G-449, Srinivaspuri | 01.09.2013 | -do- |
| 279. | R.R. Dhawaria | G-550, Srinivaspuri | 01.09.2013 | -do- |
| 280. | Laxmi Mahto | G-289, Srinivaspuri | 01.11.2013 | -do- |
| 281. | Ravinder Kumar | G-298, Srinivaspuri | 01.07.2013 | -do- |
| 282. | Shri N.S. Solanki | G-513, Srinivaspuri | 01.01.2014 | -do- |
| 283. | Fauzdar Singh | G-666, Srinivaspuri | 01.01.2014 | -do- |
| Type-III | | | | |
| 284. | Raj Kumari Sharma | 156/S-1, Sadiq Nagar | 01.09.2013 | -do- |
| 285. | Chander Bhushan Sharma | 208/S-1, Sadiq Nagar | 01.09.2013 | -do- |
| 286. | Babu Lal | 13/66, Dev Nagar | 01.03.2013 | -do- |
| 287. | Satish Chander Joshi | G-272, Nanak pura | 01.10.2013 | -do- |
| 288. | Madan Mohan Joshi | F-364, Nanak Pura | 01.10.2013 | -do- |
| 289. | Anil Kumar | F-310, Nanak Pura | 01.10.2013 | -do- |
| 290. | Chander Kanta Sharma | E-79, Nanak Pura | 01.09.2013 | -do- |
| 291. | K.K. Pandey | 11/213, Dev Nagar | 01.01.2013 | -do- |
| 292. | Ram Swaroop | 13/98 Dev Nagar | 01.05.2013 | -do- |
| 293. | P. Pandita | 79 N.W.M.B | 01.10.2013 | -do- |
| 294. | Babu Singh | 129/S-1 Sadiq Nagar | 01.04.2013 | -do- |
| 295. | Mohd. Ishaque | 11/178, Dev Nagar | 01.05.2013 | -do- |
| 296. | M.P. Baloani | 313/S-3, Sadiq Nagar | 01.05.2013 | -do- |
| 297. | Rani | 1099/S-3, R.K. Puram | 01.06.2012 | -do- |
| 298. | Mithilesh Swami | C-251, Minto Road Area | 01.01.2012 | -do- |
| 299. | Sushma Devi | C-26, Minto Road Area | 01.09.2012 | -do- |
| 300. | A.K. Aghwaria | C-76, Minto Road Area | 29.11.2012 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|--------------------|------------------------|------------|------------------------|
| 301. | Bhavani Shanker | 2-Y/Chitra, Gupta Road | 01.05.2013 | Allotment Cancelled |
| 302. | Baldev Raj | 851/5-8, R.K. Puram | 01.09.2012 | -do- |
| 303. | Dharam Nath Prasad | 12/4/S-1, M.B. Road | 10.01.2012 | -do- |
| 304. | R.S. Pandey | G-2283, Netaji Nagar | 01.06.2013 | -do- |
| 305. | U.C. Palta | H-136, Sarojini Nagar | 01.05.2010 | -do- |
| 306. | K.D. Patiyal | G-74, Saronjini Nagar | 01.03.2012 | -do- |
| 307. | R. Ravinder Kumar | GI-848, Sarojini Nagar | 25.07.2012 | -do- |
| 308. | M.K. Goal | I-253, Sarojini Nagar | 01.12.2012 | -do- |
| 309. | S.K.Saggi | D-79, Sarojini Nagar | 01.02.2013 | -do- |
| 310. | Susja Sahib | B-715, Sarojini Nagar | 01.04.2013 | -do- |
| 311. | M.M. Sharma | A-738, Sarojini Nagar | 01.10.2012 | -do- |
| 312. | A.K. Sharma | 76/1C, Sec-2, DIZ Area | 24.09.2010 | -do- |
| 313. | T.N. Kaul | 60/15, Sec-3, DIZ Area | 01.01.2010 | -do- |
| 314. | K.R. Bansod | 2/39, Andrews Ganj | 01.11.2011 | -do- |
| 315. | R.P.S. Pathania | 3/143, Andrews Ganj | 01.01.2012 | -do- |
| 316. | H.M. Sonkusare | 3/226, Andrews Ganj | 01.07.2007 | -do- |
| 317. | A.K. Chaturvedi | 101-J, Aram Bagh | 01.09.2011 | -do- |
| 318. | V.S.Verma | 3/007, Andrews Ganj | 01.04.2008 | -do- |
| 319. | S.B. Arora | 15/312, Lodhi Colony | 01.06.2008 | -do- |
| 320. | Desraj Singh | 5/626, Lodhi Colony | 01.08.2009 | -do- |
| 321. | Sushail M. Ansari | B2/43, UDP Nehru Nagar | 01.01.2008 | -do- |
| 322. | J.N. Prasad | 37, Probyn Road | 01.07.1997 | -do- |
| 323. | S.P. Singh | 931, Laxmibai Nagar | 25.11.2006 | -do- |
| 324. | Hari Kishan | C/631, Timarpur | 01.07.2007 | -do- |
| 325. | Hoshiar Singh | C/708, Timarpur | 01.03.2010 | -do- |
| 328. | Bhushan Lal Kaul | 28/H, Vasant Vihar | 01.12.2011 | -do- |
| 327. | Virender Singh | 14/C, Vasant Vihar | 01.05.2012 | -do- |
| 328. | Mohan Lal Sharma | 3/L, Vasant Vihar | 01.08.2010 | -do- |
| 329. | S.P. Nautiyal | 30/G, Vasant Vihar | 01.12.2008 | -do- |
| 330. | Vinod Behari Lal | MS/88 Timarpur | 02.03.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|----------------|-------------------|---------------------|----------|------------------------|
| Type-IV | | | | |
| 331. | Mriduai Jain | A/120, Pandara Road | 01.12.13 | Allotment Cancelled |
| 332. | Mohd. Islam Elahi | A/224, Pandara Road | 01.01.14 | -do- |
| 333. | Anita Sinha | A/28, Pandara Road | 01.01.14 | -do- |
| 334. | P.S. Chaggan | A/57, Pandara Road | 01.07.13 | -do- |
| 335. | B. Bhatnagar | S9/646, R.K. Puram | 01.10.13 | -do- |
| 336. | Neera Kapoor | B/145, Nanakpura | 01.12.13 | -do- |
| 337. | M.C. Sahni | B/69, Pandara Road | 01.12.13 | -do- |
| 338. | V.K. Sharma | S8/1008, R.K. Puram | 01.11.13 | -do- |
| 339. | A.K. Sinha | S8/891, R.K. Puram | 01.05.13 | -do- |
| 340. | R.C. Gupta | 8, Nanakpura | 02.02.12 | -do- |
| 341. | Darwan Singh | S9/566, R.K. Puram | 01.03.13 | -do- |
| 342. | B.K. Saproo | B/212, Nanakpura | 01.11.12 | -do- |
| 343. | O.P. Khajuria | B/23, Nanakpura | 01.09.12 | -do- |
| 344. | R.D. Sahay | A/249, Pandara Road | 01.10.13 | -do- |
| 345. | A.K. Anand | S8/22, R.K. Puram | 01.10.13 | -do- |
| 346. | R.L. Razdan | S9/477, R.K. Puram | 01.12.12 | -do- |
| 347. | G.H. Khanday | A/53, Pandara Road | 01.03.13 | -do- |
| 348. | Satnam Kaur | B/36, Pandara Road | 01.05.12 | -do- |
| 349. | R.S. Agarwal | A/54, Pandara Road | 01.10.13 | -do- |
| 350. | S. Qureshi | B/36, Pandara Road | 01.10.08 | -do- |
| 351. | K. Bhaskran | 20/01, Lodi Colony | 02.09.10 | -do- |
| 352. | Raj Mal | S4/471, R.K. Puram | 01.04.14 | -do- |
| 353. | Baljit Singh | S4/625, R.K. Puram | 01.01.14 | -do- |
| 354. | P. Srivastava | S4/719, R.K. Puram | 01.01.14 | -do- |
| 355. | Rajvir Singh | S4/718, R.K. Puram | 15.04.13 | -do- |
| 356. | S.B. Mandiritta | S3/377, R.K. Puram | 01.12.13 | -do- |
| 357. | Saroj Agarwal | S3/157, R.K. Puram | 01.12.13 | -do- |
| 358. | Diwan Chand | 23/176, Lodi Colony | 01.12.13 | -do- |
| 359. | N.K. Bar | 20/67, Lodi Colony | 01.12.13 | -do- |
| 360. | A.K.B. Ram | S3/290, R.K. Puram | 01.11.13 | -do- |
| 361. | Pankaj Tyagi | S3/509C, R.K. Puram | 27.10.13 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------|-------------------|---------------------|------------|------------------------|
| 362. | A.K. Razdan | S3/519A, R.K. Puram | 04.10.13 | Allotment Cancelled |
| 363. | Dharam Pal | S4/381, R.K. Puram | 01.07.11 | -do- |
| 364. | S.P. Choudhary | S4/646, R.K. Puram | 01.10.12 | -do- |
| 365. | V.K. Aima | S4/265, R.K. Puram | 01.09.12 | -do- |
| 366. | B.Z. Khan | S4/717, R.K. Puram | 01.09.12 | -do- |
| 367. | A.K. Bahl | 23/212, Lodi Colony | 01.10.13 | -do- |
| 368. | A.K. Raina | S3/571, R.K. Puram | 01.10.13 | -do- |
| 369. | Ashutosh Kumar | S3/601, R.K. Puram | 01.10.13 | -do- |
| 370. | U.K. Kaul | S3/520A, R.K. Puram | 01.10.13 | -do- |
| 371. | Rajesh Sharma | D/4D, Mayapuri | 01.08.13 | -do- |
| 372. | M. Kapanipathaiah | D/02B, Mayapuri | 02.07.13 | -do- |
| 373. | A. Vimla | S4/812, R.K. Puram | 01.08.13 | -do- |
| 374. | Satish Salwan | S4/733, R.K. Puram | 01.07.13 | -do- |
| 375. | Braj Kishore | S4/598, R.K. Puram | 01.07.13 | -do- |
| 376. | K.L. Kaul | S3/367, R.K. Puram | 01.01.13 | -do- |
| 377. | M. Sasidhran | S3/504A, R.K. Puram | 01.02.13 | -do- |
| 378. | L. Lal | S3/753, R.K. Puram | 01.02.13 | -do- |
| 379. | T.K. Kaw | S4/1105, R.K. Puram | 01.11.11 | -do- |
| 380. | S.S. Kumar | S4/642, R.K. Puram | 01.10.12 | -do- |
| 381. | O.N. Kaul | S4/594, R.K. Puram | 01.07.11 | -do- |
| 382. | J.L. Raina | S3/356, R.K. Puram | 02.03.12 | -do- |
| 383. | Suneel Khushru | S3/173, R.K. Puram | 19.05.12 | -do- |
| 384. | A.K. Pashin | S4/1047, R.K. Puram | 01.01.12 | -do- |
| 385. | Usha Anand | S12/921, R.K. Puram | 01.01.14 | -do- |
| 386. | Neeru Mehresh | C165, Nanakpura | 01.01.14 | -do- |
| 387. | V.S. Baswani | 29 NW, Moti Bagh | 02.12.13 | -do- |
| 388. | Bimla Verka | 5C, Minto Road | 01.12.13 | -do- |
| 389. | A.K. Huja | A4/1, Peshwa Road | 20.05.13 | -do- |
| 390. | D.M. Chand | B2/2, Peshwa Road | 01.12.2013 | -do- |
| 391. | M.D. Srivastava | B/G6 Peshwa Road | 01.12.2013 | -do- |
| 392. | N.K. Jain | 11UF Babar Place | 01.11.2013 | -do- |
| 393. | R.S. Nagar | 11UF College Road | 01.11.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|-----------------------|----------------------------------|---------------------------|------------|------------------------|
| 394. | Karam Chand | B 1/1 Pehwa Road | 12.11.2009 | Allotment Cancelled |
| 395. | K.P. Sethy | 97 NW Moti Bagh | 01.10.2013 | -do- |
| 396. | D.R. Saini | 4 B Minto Road | 01.10.2013 | -do- |
| 397. | R.S. Dabas | S12/1343 R K Puram | 01.10.2013 | -do- |
| 398. | R.K. sahi | C 33 Nanakpura | 01.07.2013 | -do- |
| 399. | S.B. Dhingra | 12UF Babar Place | 01.05.2013 | -do- |
| 400. | S.K. Kaul | 19 NW Moti Bagh | 01.12.2012 | -do- |
| 401. | H.G. Syal | C 236 Nanakpura | 01.05.2011 | -do- |
| 402. | S.K. Kotru | C 137 Nanakpura | 01.02.2012 | -do- |
| 403. | V.K. Khurana | A56 Pandara Road | 01.09.2013 | -do- |
| Type-IV (Spl.) | | | | |
| 404. | V.K. Kaul | T-18, Hudco Place Ext. | 01.10.2010 | -do- |
| 405. | Birendra Singh Negi | T-32, Hudco Place Ext. | 01.10.2013 | -do- |
| 406. | Sudhir Mittal | D-3, Andrews Ganj Ext. | 2.11.2012 | -do- |
| 407. | A. Banerjee | Q-9, Andrews Ganj Ext. | 01.08.2013 | -do- |
| 408. | Ram Lal | 206/3, M.B. Road | 01.05.2013 | -do- |
| 409. | Maj. Gen. S.R. Kumar, Journalist | C-11, Andrews Ganj Ext. | 16.10.2001 | -do- |
| 410. | Ramesh Chand, Journalist | Z-9, Hudco Place Ext. | 01.04.2009 | -do- |
| 411. | Saneev Acharya, Journalist | U-39, Hudco Place Ext. | 01.04.2009 | -do- |
| 412. | Neelima Mathur, Journalist | E-4, Andrews Ganj Ext. | 01.04.2009 | -do- |
| 413. | K. Sunil Thomas, Journalist | Q-4, Andrews Ganj Ext. | 01.04.2009 | -do- |
| 414. | Ajay Tiwari, Journalist | U-35, Hudco Place Ext. | 01.04.2009 | -do- |
| 415. | V.V. Binu, Journalist | K-5, Andrews Ganj Ext. | 01.04.2009 | -do- |
| 416. | S.C. Joshi, Journalist | X-27, Hudco Place Ext. | 01.04.2009 | -do- |
| 417. | U. Anand Kumar, Journalist | U-8, Hudco Place Ext. | 01.04.2009 | -do- |
| 418. | Kamal Sekhri, Journalist | S-35, Hudco Place Ext. | 30.08.2009 | -do- |
| 419. | P.O. Ramakrishnan, Journalist | C-12, Andrews Ganj Ext. | 01.09.2009 | -do- |
| 420. | Manjeet Singh Negi, Journalist | C-14, Andrews Ganj Ext. | 09.09.2009 | -do- |
| 421. | George Abraham, Journalist | 1204, Sec. 12, R.K. Puram | 01.09.2009 | -do- |
| 422. | Jagdish Nandan Singh, Journalist | 1201, Sec. 12, R.K. Puram | 09.09.2009 | -do- |
| 423. | Mohd. Siraj Sahil Journalist | T-4, Hudco Place Ext. | 13.09.2009 | -do- |
| 424. | Saroj Ganpat Journalist | D-7, Andrews Ganj Ext. | 13.09.2009 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|-----------------------|----------------------------------|-----------------------------|------------|------------------------|
| 425. | Sanjay Kumar Mishra, Journalist | 5-9, Hudco Place Ext. | 13.09.2009 | Allotment Cancelled |
| 426. | Ravi Kumar Garikpati, Journalist | T-2, Hudco Place Ext. | 17.10.2009 | -do- |
| 427. | Usha Srivastava, Journalist | P-4, Andrews Ganj Ext. | 11.01.2010 | -do- |
| 428. | Ramesh Bhan, Journalist | W-13, Hudco Place Ext. | 01.04.2009 | -do- |
| Type-VA (D-II) | | | | |
| 429. | Suchitra Goswami | DII/233, Kidwai Nagar West | 01.04.2012 | -do- |
| 430. | Baljit Singh | DII/175, Kidwai Nagar West | 01.04.2012 | -do- |
| 431. | A.K. Kidwai, Journalist | DII/317, Pandara Road | 16.10.2001 | -do- |
| 432. | R.C. Pandit, Journalist | DII/D-6, Tilak Lane | 16.10.2001 | -do- |
| 433. | Shipra Biswas | DII/81, Pandara Road | 01.07.2012 | -do- |
| 434. | Amrit Lal Meena | DII/71, Pandara Road | 01.12.2012 | -do- |
| 435. | Navneet Kumar Sehgal | DII/145, Kaka Nagar | 01.05.2013 | -do- |
| 436. | Ravendra Singh | DII/73, Kidwai Nagar West | 24.07.2013 | do- |
| 437. | Bimbadhar Pradhan | DII/319, Pandara Road | 01.08.2013 | -do- |
| 438. | Usha Bhasin | DII/26, Shahjahan Road | 01.03.2013 | -do- |
| 439. | Avinash Mishra | A-2724, Netaji Nagar | 04.08.2013 | -do- |
| 440. | Hemant Madhukar Kulkarni | DII/A-2507, Netaji Nagar | 01.04.2013 | -do- |
| 441. | Devendra Mishra | DII/271, Vinay Marg | 13.05.2013 | -do- |
| 442. | Anjani Kumar Choubey | A-74, Nanak Pura | 23.09.2013 | -do- |
| 443. | Khan Tasheen Ahmad | DI1/239, Vinay Marg | 01.02.2013 | -do- |
| 444. | Sanjay Chander | DII/21, Kidwai Nagar West | 01.12.2013 | -do- |
| 445. | C. Arasakumar | DII/50, Kidwai Nagar West | 17.12.2013 | -do- |
| 446. | Sidharth Ramji | DII/322, Pandara Road | 01.06.2013 | -do- |
| 447. | Mohammad Nehai Asghar | DEI/323, Pandara Raod | 01.10.2013 | -do- |
| Type-VB (D-I) | | | | |
| 448. | R.K. Mahajan | D-33, R.K. Puram | 24.05.2012 | -do- |
| 449. | R.K. Vats | DI/B-7/3, Bhagwan Dass Road | 02.07.2012 | -do- |
| 450. | Subhash Chander | DI/99, Rabindra Nagar | 16.10.2001 | -do- |
| 451. | Gurjot Singh Narang | DI/115, Rabindra Nagar | 01.11.2012 | -do- |
| 452. | Prashanna Kumar Misra | DI/71, Chanakyapuri | 24.05.2013 | -do- |
| 453. | Dharmendra Singh Gangwar | DI/R-42, R.K. Puram | 15.06.2013 | -do- |
| 454. | Rakesh Misra | DI/K-51, R.K. Puram | 01.09.2013 | -do- |

| 1 | 2 | 3 | 4 | 5 |
|------------------------|----------------------------|-------------------------|------------|------|
| 455. | Arun Singhai | DI/A-12, R.K. Puram | 01.12.2013 | -do- |
| 456. | Umesh Chandra Mishra | DI/F-71, R.K. Puram | 31.08.2012 | -do- |
| Type-VIA (C-II) | | | | |
| 457. | Abdul Ali Azizi | D-1.2, R.K. Puram | 13.05.2011 | -do- |
| 458. | Ashok Chawla | 69, Chanakyapuri | 16.10.2012 | -do- |
| 459. | Birendra Prabhakar | 32, Bapa Nagar | 15.10.2001 | -do- |
| 460. | V.K. Pipersenia | 2.2, Shahjahan Road | 18.03.2012 | -do- |
| 461. | A.K. Manchanda | A-8.1, R.K. Puram | 31.08.2012 | -do- |
| 462. | C.L. Sethi | 5.3(MS), Shahjahan Road | 01.01.2014 | -do- |
| 463. | V.K. Gupta | 8-A, HPL | 01.09.2013 | -do- |
| 464. | S.K. Tripathi | D-7, T-9, New Moti Bagh | 01.09.2013 | -do- |
| 465. | M. Shivanna | B-102, BKS Marg | 05.12.2013 | -do- |
| Type-VIB (C-I) | | | | |
| 466. | A.B. Mathur | C-I/3, Pandara Park | 01.02.2013 | -do- |
| Type-VII | | | | |
| 467. | Prof. Purushottam Aggarwal | 99, New Moti Bagh | 03.08.2013 | -do- |
| 468. | Md. Haleem Khan | 35, New Moti Bagh | 31.07.2013 | -do- |

**Amendments in Prevention of
Corruption Act**

2417. SHRI HARIBHAU JAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government is considering to amend the Prevention of Corruption Act (PCA) 1988, so as to ensure adequate punishment to bribe givers too;

(b) if so, the details thereof;

(c) whether semi-autonomous bodies like Indian Farmers Fertilizer Co-operative Limited (IFFCO), Krishak Bharati Co-operative Limited (KRIBHCO), etc. are not covered under the ambit of PCA; and

(d) if so, the reasons therefor and the steps being taken to include such organisations in PCA?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Government has introduced the Prevention of Corruption (Amendment) Bill, 2013 in the Rajya Sabha on 19.08.2013. The proposed

amendments, inter-alia, provide for punishment of any person who offers, promises or gives a bribe to another person to induce a public servant to perform improperly a public function.

(c) and (d) The definition of "public servant" under section 2(c) of the Prevention of Corruption Act covers, inter-alia:—

"(iii) any person in the service or pay of a corporation established by or under a Central, Provincial or State Act, or an authority or a body owned or controlled or aided by the Government or a Government company as defined in section 617 of the Companies Act, 1956;

(viii) any person who holds an office by virtue of which he is authorized or required to perform any public duty;

(ix) any person who is the president, secretary or other office-bearer of a registered co-operative society engaged in agriculture, industry, trade or banking, receiving or having received any financial aid from the Central Government or a

State Government or from any corporation established by or under a Central, Provincial or State Act, or any authority or body owned or controlled or aided by the Government or a Government company as defined in section 617 of the Companies Act, 1956;

- (xii) any person who is an office-bearer, or an employee of an educational, scientific, social, cultural or other institution, in whatever manner established, receiving or having received any financial assistance from the Central Government or any State Government, or local or other public authority.”

Accordingly, members, office bearers and employees of bodies like Indian Farmers Fertilizers Cooperative Ltd. (IFFCO), Krishak Bharti Co-operative Ltd. (KRIBHCO) etc. fall within the purview of Section 2(c) of the Prevention of Corruption Act.

Guidelines for State Universities

2418. SHRI C. SIVASAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission's guidelines are not binding on State Universities;
- (b) if so, the details thereof;
- (c) whether the professors and other staff of the State Universities are governed by the rules of the State Government; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The University Grants Commission (UGC) Act, 1956, enacted by the Central Government, by virtue of Entry 66 of list-I (Union List) of the VIth Schedule of the Constitution of India, for the coordination and determination of standards in universities, stipulates that the UGC shall make regulations consistent with the Act on matters listed in section 26(1) of the Act. These regulations specify the higher educational institutions to which they are applicable. The UGC Regulations are binding on even the State Universities if it is so specified. In addition, guidelines are also issued by the UGC to implement schemes and matters of subsidiary importance related to the mandate of the UGC. List of the Regulations and Guidelines of the UGC and their scope is available at www.ugc.ac.in.

(c) and (d) The UGC (Minimum. Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards) in Higher Education Regulations, 2010 specify the minimum qualifications that are required for the appointment of teaching staff to universities and colleges including State Universities. However, the pay scales of teaching staff in State Universities are governed by the rules of the State Government only. Other personnel matters are governed by the respective Act/Statute/ Ordinance governing the State University.

Performance Evaluation of Planning Commission

2419. SHRI M. VENUGOPALA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has reviewed the success achieved by the Planning Commission in its objective of raising the living standard of the people;
- (b) if so, the details and the outcome thereof;
- (c) whether the Government proposes to constitute an expert group to evaluate the performance of the Planning Commission and redefine its role and objectives so as to relate the planning process to the life of the common man;
- (d) if so, the details thereof and the time by which it is likely to be constituted; and
- (e) if not, the reasons therefor and the steps taken to revamp and reform the planning process in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) The Planning Commission was set up by a Resolution of the Government of India in March 1950 in pursuance of declared objectives of the Government to promote a rapid rise in the standard of living of the people by efficient exploitation of the resources of the country, increasing production and offering opportunities to all for employment in the service of the community. The Planning Commission was charged with the responsibility of making an assessment of resources of the country, augmenting deficient resources, formulating plans for the most effective and balanced utilization of resources and determining priorities. This involves allocating Plan funds to various Ministries / Departments and to the States every year, based on discussions with them on their Annual Plan proposals

for various schemes. It also includes reviews of policy approaches which are a critical part of Plan formulation. The progress made towards Plan objectives is reviewed periodically in Five Year Plans and also at the time of Mid-Term Appraisal of the Five Year Plans, and corrective measures suggested are incorporated in the next Five Year Plan.

The impact of all these activities and of the various schemes implemented by the Central Government and the States is reflected over time. The table given below indicates the year-wise per capita income and the growth rate. The average rate of growth in per capita income measured in terms of Net National Income (NNI) at factor cost at constant prices (2004-05), is 5.6% per year during 2000-01 to 2012-13. The decline in percentage of persons below poverty line at all India level, as per the Tendulkar Methodology, is from 37.2% in 2004-05 to 21.9% in 2011-12.

Table

Per Capita Net National Income (NNI) at factor cost at 2004-05 Constant Prices

(All India)

| Year | Per Capita NNI (in Rupees) | Annual Growth rate (%) |
|----------------------------|-------------------------------|---------------------------|
| 2000-2001 | 20,362 | 1.8 |
| 2001-02 | 21,065 | 3.5 |
| 2002-03 | 21,575 | 2.4 |
| 2003-04 | 23,005 | 6.6 |
| 2004-05 | 24,143 | 4.9 |
| 2005-06 | 26,015 | 7.8 |
| 2006-07 | 28,067 | 7.9 |
| 2007-08 | 30,332 | 8.1 |
| 2008-09 | 31,754 | 4.7 |
| 2009-10 [^] | 33,901 | 6.8 |
| 2010-11 [@] | 36,342 | 7.2 |
| 2011-12 [*] | 38,037 | 4.7 |
| 2012-13 [#] | 39,168 | 3.0 |
| Annual Average Growth Rate | | 5.6 |

Source: Central Statistics Office (CSO).

Provisional Estimate; *1st Revised Estimates (RE); @2nd RE; [^]3rd RE.

(c) to (e) Planning Commission has been evolving its strategies by way of continuous internal assessment of its working. It has sought to keep itself abreast with the latest developments and aligned its policies in such a manner that keeps the interests of the common man in mind. There is presently no proposal of the Government to constitute an Expert Group for evaluating the performance of the Planning Commission and redefining its role. However, the Commission regularly sets up groups of experts on several aspects of the economy to improve its work on policy. The agenda for change in Planning Commission's role and organization is pro-actively being pursued by the Planning Commission and is effectively being led by fresh initiatives in bringing about changes in the process of Planning, communicating with external stakeholders through an active engagement and implementing the agenda in the 12th Five Year Plan. It is felt that there is not only an awareness for the need for change in the role of Planning Commission, but also an effective ownership of the agenda for change by the Commission and its Members. The 12th Five Year Plan reflects in adequate measure these changes, which has been prepared on the basis of extensive stakeholders consultations. Besides analysing the current status of different sectors of the economy, it has recommended policies, processes and schemes to achieve its objective of faster, more inclusive and sustainable growth, which is a testimony of the Planning Commission's resolve to change itself with time and fulfil its role, envisaged in the Resolution of 1950, referred in answer to part (a) of the question above. In view of this, it is felt that setting up another Expert group may not be required at this stage.

Infrastructure Projects

2420. SHRI ASADUDDIN OWAISI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether displacement on account of infrastructure projects in urban areas affect children the most;

(b) if so, the details of visible impact of such projects on the children of migrant labourers in terms of schooling, security, health etc.;

(c) whether the Government proposes to come out with a special rehabilitation policy focused on children in urban cities; and

(d) if so, the details thereof and the action taken or being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (d) The information is being collected and will be laid on the table of the House.

Decline in Telephone Subscribers

2421. SHRI P. KUMAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the telephone subscribers have declined in the country during the last three years particularly in the last quarter of 2012;

(b) if so, the details thereof, separately in urban and rural areas, State-wise;

(c) whether the telecom industry is reeling under the pressures of debt and negative growth;

(d) if so, the details thereof and the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING

(SHRI MILIND DEORA): (a) and (b) The number of telephone connections continued to increase till June, 2012. It increased from 846.33 million at the end of March, 2011 to 951.35 million by the end of March, 2012 and further to 965.52 million by the end of June, 2012. Thereafter, the number of telephone connections declined to 892.01 million by February, 2013 and then increased to 915.20 million by the end of December, 2013. The decline in telephone connections during June, 2012 and February, 2013 was primarily due to the removal of inactive mobile telephone connections by the telecom service providers. During the last quarter of 2012 (i.e. October to December, 2012), the number of telephone connections declined from 937.70 million to 895.51 million. The service area-wise details of number of telephone connections for the last three years and current year, separately for urban and rural areas, are given in the enclosed Statement.

(c) and (d) There are positive growth trends in the revenue of telecom service sector in the last three years. The details of debt position and revenue of telecom service sector for the last three years are given below:—

(Rs. in crore)

| Item | F.Y. 2010-11 | F.Y. 2011-12 | F.Y. 2012-13 | % Growth in F.Y. 2011-12 over F.Y. 2010-11 | % Growth in F.Y. 2012-13 over F.Y. 2011-12 |
|---------|--------------|--------------|--------------|--|--|
| Debt | 1,82,090 | 2,01,419 | 2,07,982 | 10.62% | 3.26% |
| Revenue | 1,66,752 | 1,85,930 | 2,02,074 | 11.50% | 8.68% |

(c) The following steps have been taken to increase the number of telephone subscribers:—

(i) Government approved National Telecom Policy-2012 (NTP-2012) on 31st May 2012 which addresses the Vision, Strategic direction and the various medium term and long term issues related to telecom sector. The primary objective of NTP-2012 is maximizing public good by making available affordable, reliable and secure telecommunication and broadband services across the entire country. The NTP-2012, inter-alia, envisages to increase rural tele-density to 70% by the year 2017 and 100% by the year 2020.

(ii) Various schemes have been implemented in rural and remote areas with the financial support from Universal Service Obligation Fund (USOF) to improve the telecom growth, details of some of which are given as under:

1. A scheme was launched to provide subsidy support for setting up and managing 7353 number of infrastructure sites (towers) in 500 districts spread over 27 states, for provision of

mobile services in the specified rural and remote areas, where there is no existing fixed wireless or mobile coverage. 7317 towers have been set up under the scheme -as on 30.11.2013, when the scheme ended.

2. Government has approved a scheme to install mobile towers in 2199 locations in areas affected by the Left Wing Extremism (LWE) at an estimated cost of Rs.3046 crore. The project will be funded from USOF and will be executed by Bharat Sanchar Nigam Limited (BSNL).
3. As on 30.11.2013, 5,82,336 villages i.e. 98.10% of the Census 2001 inhabited revenue villages have been covered with Village Public Telephones (VPTs).
4. Government has approved a project, at an estimated cost of Rs.20,000 crore, for creating National Optical Fibre Network (NOFN) to connect all the Gram Panchayats (approx. 2.5 lakh) in the country through optical fibre to bridge the connectivity gap between Gram Panchayats and Blocks, for providing broadband connectivity.

Statement

Service area-wise number of telephone connections separately for rural and urban areas

(in million)

| Sl. No. | Name of the Service area | As on 31.03.2011 | | | As on 31.03.2012 | | | As on 31.03.2013 | | | As on 31.12.2013 | | |
|---------|--------------------------|------------------|--------|--------|------------------|--------|--------|------------------|--------|--------|------------------|--------|--------|
| | | Rural | Urban | Total | Rural | Urban | Total | Rural | Urban | Total | Rural | Urban | Total |
| 1. | Andhra Pradesh | 20.66 | 42.39 | 63.05 | 24.23 | 44.95 | 69.19 | 26.06 | 40.55 | 66.60 | 27.66 | 40.06 | 67.72 |
| 2. | Assam | 6.23 | 5.70 | 11.93 | 7.45 | 6.99 | 14.44 | 8.25 | 6.33 | 14.58 | 8.87 | 6.36 | 15.23 |
| 3. | Bihar | 24.41 | 30.32 | 54.74 | 28.95 | 35.15 | 64.09 | 31.55 | 29.15 | 60.70 | 32.56 | 26.99 | 59.55 |
| 4. | Gujarat | 16.63 | 32.28 | 48.90 | 19.35 | 35.80 | 55.15 | 19.23 | 34.26 | 53.49 | 20.39 | 34.65 | 55.05 |
| 5. | Haryana | 8.67 | 12.37 | 21.04 | 9.53 | 13.62 | 23.15 | 9.76 | 10.35 | 20.10 | 10.18 | 10.83 | 21.01 |
| 6. | Himachal Pradesh | 4.25 | 3.31 | 7.55 | 4.68 | 3.60 | 8.28 | 4.57 | 2.72 | 7.30 | 4.70 | 2.68 | 7.39 |
| 7. | Jammu and Kashmir | 2.58 | 3.40 | 5.97 | 2.67 | 3.84 | 6.51 | 3.21 | 3.83 | 7.04 | 3.60 | 4.19 | 7.78 |
| 8. | Karnataka | 13.11 | 39.09 | 52.19 | 16.54 | 41.87 | 58.41 | 16.21 | 39.15 | 55.36 | 17.30 | 39.39 | 56.69 |
| 9. | Kerala | 13.74 | 20.92 | 34.66 | 16.10 | 21.10 | 37.21 | 16.22 | 17.54 | 33.76 | 16.90 | 17.36 | 34.26 |
| 10. | Madhya Pradesh | 16.26 | 30.95 | 47.21 | 18.61 | 34.15 | 52.76 | 22.49 | 30.80 | 53.28 | 24.08 | 31.78 | 55.86 |
| 11. | Maharashtra | 28.25 | 36.32 | 64.57 | 32.10 | 41.01 | 73.12 | 32.54 | 38.32 | 70.87 | 33.63 | 39.19 | 72.82 |
| 12. | North East | 3.24 | 4.21 | 7.45 | 3.77 | 5.00 | 8.77 | 4.13 | 5.02 | 9.15 | 4.35 | 5.38 | 9.73 |
| 13. | Odisha | 9.64 | 13.34 | 22.99 | 11.99 | 15.09 | 27.08 | 13.30 | 11.67 | 24.98 | 13.30 | 11.72 | 25.01 |
| 14. | Punjab | 9.81 | 20.53 | 30.34 | 11.17 | 22.23 | 33.40 | 11.59 | 19.19 | 30.78 | 12.01 | 19.62 | 31.63 |
| 15. | Rajasthan | 20.05 | 24.34 | 44.39 | 23.00 | 27.32 | 50.32 | 23.75 | 25.87 | 49.61 | 25.24 | 26.70 | 51.94 |
| 16. | Tamil Nadu | 15.23 | 57.86 | 73.09 | 17.21 | 63.66 | 80.87 | 19.98 | 55.54 | 75.52 | 21.13 | 56.08 | 77.22 |
| 17. | Uttar Pradesh (East) | 28.10 | 37.04 | 65.15 | 34.25 | 42.10 | 76.35 | 34.94 | 39.93 | 74.87 | 36.43 | 38.99 | 75.42 |
| 18. | Uttar Pradesh (West) | 15.49 | 31.13 | 46.62 | 19.03 | 35.41 | 54.43 | 21.45 | 27.72 | 49.17 | 21.70 | 26.32 | 48.02 |
| 19. | West Bengal | 23.93 | 16.49 | 40.42 | 27.51 | 19.44 | 46.95 | 26.77 | 14.94 | 41.71 | 27.39 | 14.10 | 41.49 |
| 20. | Kolkata | 0.92 | 23.70 | 24.61 | 0.90 | 25.27 | 26.17 | 0.95 | 21.46 | 22.40 | 1.66 | 21.30 | 22.96 |
| 21. | Delhi | 1.10 | 40.56 | 41.66 | 1.78 | 43.63 | 45.40 | 2.13 | 41.25 | 43.39 | 2.43 | 42.82 | 45.25 |
| 22. | Mumbai | 0.00 | 37.79 | 37.79 | 0.00 | 39.29 | 39.29 | 0.13 | 33.23 | 33.36 | 0.33 | 32.84 | 33.17 |
| | All-India | 282.29 | 564.04 | 846.33 | 330.83 | 620.52 | 951.35 | 349.21 | 548.80 | 898.02 | 365.84 | 549.36 | 915.20 |

Digital Signature Certificate

2422. SHRI PRADEEP MAJHI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether India has signed any Memorandum of Understanding (MoU) on Digital Signatures for effective and efficient paperless bilateral trade and commerce with some foreign countries including South Korea in the recent past;

(b) if so, the details thereof;

(c) the salient features of the said MoU; and

(d) the extent to which trade with these countries will be benefited after the recognition of Digital Signatures?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) Yes, Madam. India has signed a Memorandum of Understanding (MoU) for facilitating effective and efficient paperless Bilateral Trade and Commerce. The MoU envisages Cooperation and Information Exchange for development of an Arrangement for Mutual Recognition of Certifying Authorities (CA) and thereby recognition of Digital Signature Certificates issued by these CAs.

(b) The Memorandum of Understanding (MoU) was signed with the Republic of Korea on 17th January 2014 for cooperation between the two countries and is expected to lead to mutual recognition of digitally signed electronic documents. It was signed between the Controller of Certifying Authorities (CCA), Ministry of Communications and IT, Government of India and the Korea Internet and Security Agency, Ministry of Science, ICT and Future Planning, Republic of Korea.

(c) The MoU was signed with the Republic of Korea to facilitate exchange of information and cooperation for reaching an arrangement for mutual recognition of each other's Public Key Infrastructure (PKI) and Certifying Authorities in accordance with the relevant laws and regulations of the respective countries. The scope of

cooperation includes information exchange and sharing, collaboration towards evolving common, legal and other standards, encouraging use of Digital signatures in bilateral trade and commerce and study of application areas for mutual recognition of PKI Human resource exchange in this regard and development of legal recognition of specific service areas on a reciprocal basis are also included.

Under Section 19 of the Information Technology (IT) Act, two sets of regulations for recognition of Foreign Certifying Authorities were issued in April 2013. One set of Regulations relates to recognition of Foreign Certifying Authorities in countries where there is a regulator similar to the CCA in India. These Regulations will form the basis for India to address aspects related to such cooperation with the Republic of Korea.

(d) Digital Signature Certificates (DSCs) issued by licensed CAs in India are currently not legally valid in South Korea and vice-versa. Procuring DSCs legally valid in one country from the other country causes constraints to users. Thus, trade and other documents requiring authentication are generally paper-based causing delays in processing and transmission.

The Arrangement for Mutual Recognition, if and when implemented, is expected to help in mitigating such inconveniences by according legal validity to digitally signed trade documents and thereby facilitate achieving the Bilateral Trade Target of US \$ 40 Billion by 2015.

[Translation]

Repatriation of Dead Bodies

2423. SHRI ARJUN RAM MEGHWAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the procedure to bring back the mortal remains of persons of Indian origin, who die abroad, is cumbersome;

(b) if so, the details thereof;

(c) the average number of days taken for completion of procedures in case of natural and unnatural death;

(d) whether the Government, in consultation with various countries, proposes to simplify the said procedure and if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) No, Madam.

(c) It varies between 1-3 working days in case of natural death and 1-7 working days in case of unnatural death, if documentation is complete, except in Jordan and Lebanon where it varies between 10-21 working days. In Saudi Arabia, despatch of mortal remains takes 4-6 weeks in cases of natural death, and 16 weeks, or even more, if the death occurs due to unnatural reason, like road traffic accident, industrial mishap and murder.

(d) and (e) The procedure is as per local laws of the host countries.

[English]

Foreign Allowances for Diplomats

2424. SHRI SURESH KUMAR SHETKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his Ministry has withdrawn its proposal for higher foreign allowance for diplomats;

(b) if so, the details thereof and the reasons therefor;

(c) the details of foreign allowance being paid at present for the different scales of IFS officers, grade-wise; and

(d) the total expenses incurred by the Government on account of the same during the last three years and the current year year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) There is no proposal by the Ministry for higher foreign allowance for India-based officials in Indian Missions and Posts abroad. The Ministry has been in correspondence with the Ministry of Finance to address some technical

issues raised by the latter related to annual review of indexation of foreign allowance.

(c) Under the Indexation Scheme being implemented since January 1, 1998, foreign allowance of India-based officials in our Missions and Posts abroad is determined as per a prescribed basket of goods and services extrapolated on the basis of the United Nations Retail Price Index (UNRPI) for different stations. This is reviewed annually by a joint team from the Ministry of External Affairs and the Ministry of Finance.

(d) The Ministry does not maintain a separate head of account for booking expenditure solely on account of foreign allowance as allowances are drawn along with basic pay including grade pay of the officials concerned. Expenditure on account of salary, including foreign allowance, for the last three financial years and the current year, in rupees crore, are as under:—

| | | |
|-----------------------|---|--------|
| 2010-2011 | : | 669.37 |
| 2011-2012 | : | 742.57 |
| 2012-2013 | : | 884.05 |
| 2013-2014 | : | 822.16 |
| (Upto December, 2013) | | |

[Translation]

Centrally Sponsored Schemes

2425. DR. MAHENDRASINH P. CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the State-wise details of the centrally sponsored schemes related to human resource development running in the country; and

(b) the details of the central assistance provided to the States for running these schemes during the last three years, State-wise/year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The details are given in the enclosed Statement.

Statement

Releases to States/UTs/NGOs under Centrally Sponsored Schemes During 2010-11

(Rs. in lakhs)

| Sl. No. | States | Sarva Shiksha Abliyan | Mahila Samakhya | Teacher Education | Appointment of Language Teachers | Adult Education and Skill Development (TLC/PLP/ CRI/CEP) renamed as Language "Saakshar Bharat" | Support to NGOs/ Institutions/ SRCs for Adult Education and Skill Development | Access and Equity | Incentives to Girls for Secondary Education | RMSA |
|---------|-------------------|-----------------------|-----------------|-------------------|----------------------------------|--|---|-------------------|---|----------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 81000 | 641.71 | 243 | - | 8466.69 | - | - | - | 31157.00 |
| 2. | Arunachal Pradesh | 20401.77 | - | 508.86 | - | 487.03 | - | - | - | 2698.00 |
| 3. | Assam | 76854.35 | 393.67 | 1702.35 | 248.90 | 858.08 | - | - | - | 1935.00 |
| 4. | Bihar | 204789.63 | 541.41 | - | - | 8518.93 | - | - | - | 7727.00 |
| 5. | Chhattisgarh | 87863 | 93.25 | 831.94 | - | 1961.53 | - | - | - | 1525.00 |
| 6. | Goa | 671.27 | - | 96.15 | - | - | - | - | 14.22 | 54.00 |
| 7. | Gujarat | 44065.01 | 222.47 | 1188 | - | - | - | - | 1237.51 | 1069 |
| 8. | Haryana | 32786.11 | - | 845.75 | - | 727.56 | - | - | - | 2300 |
| 9. | Himachal Pradesh | 13786.66 | - | 746.41 | - | 146.34 | - | - | 186.99 | 3850 |
| 10. | Jammu and Kashmir | 40348.79 | - | 652.17 | - | - | - | - | - | 2640 |
| 11. | Jharkhand | 89562.26 | 576.43 | - | - | 2576.09 | - | - | 93.03 | 6943 |
| 12. | Karnataka | 66903 | 631.95 | 2490.64 | - | 4562.93 | - | - | - | 1947 |
| 13. | Kerala | 19660.73 | 293.10 | 1392.47 | 24.96 | - | - | - | 35.17 | 1513 |
| 14. | Madhya Pradesh | 176783 | - | 2012.52 | - | 2070.01 | - | - | 1440.66 | 19619 |
| 15. | Maharashtra | 85537 | - | 1235.11 | - | 479.54 | - | - | - | 1347 |
| 16. | Manipur | 13253.77 | - | 382.68 | - | - | - | - | - | 2526 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------|--|------------|--------|----------|--------|----------|---------|-------|---------|--------|
| 17. | Meghalaya | 18540.90 | - | 459.61 | - | 362.02 | - | - | - | 0 |
| 18. | Mizoram | 10115.31 | - | 618.04 | - | - | - | - | 119.28 | 1908 |
| 19. | Nagaland | 8636.83 | - | 699.09 | 334.04 | 196.26 | - | - | - | 524 |
| 20. | Odisha | 73177.85 | - | 2475.07 | 5.08 | - | - | - | - | 8983 |
| 21. | Punjab | 39612.74 | - | 1434.74 | - | 1561.33 | - | - | - | 18825 |
| 22. | Rajasthan | 146182.29 | - | 2155.45 | - | - | - | - | 455.34 | 5296 |
| 23. | Sikkim | 4469.19 | - | 275.62 | - | - | - | - | - | 426 |
| 24. | Tamil Nadu | 69068.57 | - | 3379.03 | - | 1139.63 | - | - | 3275.10 | 7705 |
| 25. | Tripura | 17121.48 | - | - | - | - | - | - | - | 2526 |
| 26. | Uttar Pradesh | 310462.88 | 760.20 | 5657.09 | - | - | - | - | - | 4943 |
| 27. | Uttarakhand | 25793.94 | 418.81 | 632.99 | - | 190.93 | - | - | 211.98 | 7601 |
| 28. | West Bengal | 174703.17 | - | 241.27 | - | - | - | - | - | 0 |
| 29. | Andaman and Nicobar Islands | 357.78 | - | - | - | - | - | - | 5.13 | 64 |
| 30. | Chandigarh | 2155.89 | - | - | - | - | - | - | 16.65 | 45 |
| 31. | Dadra and Nagar Haveli | 413.78 | - | - | - | 17.95 | - | - | - | 20 |
| 32. | Daman and Diu | 162.99 | - | - | - | - | - | - | 4.8 | 31 |
| 33. | Delhi | 3552.71 | - | 1519.25 | - | - | - | - | 115.8 | 71 |
| 34. | Lakshadweep | 127.39 | - | 68.44 | - | - | - | - | - | 5 |
| 35. | Puducherry | 485.38 | - | 80.75 | - | - | - | - | 34.2 | 187 |
| 36. | NGOs/Societies/Other Agencies/National Component | 4245.81 | - | - | - | 2978.91 | 9284.28 | 56.69 | - | 185 |
| Total | | 1963653.23 | 4573 | 34024.49 | 612.98 | 37301.76 | 9284.28 | 56.69 | 7245.86 | 148195 |

-Contd.

Releases to States/UTs/NGOs under Centrally Sponsored Schemes During 2010-11

(Rs. in lakhs)

| Sl. No. | States | Model School | IEDSS | ICT | EHV | MDM | IDMI | SPOEM | Sett up of Poly-technics | National Means cum Merit Scholarship Scheme | Total |
|---------|-------------------|--------------|--------|---------|-----|-----------|--------|---------|--------------------------|---|-----------|
| 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 |
| 1. | Andhra Pradesh | - | 146.76 | 6600 | - | 48302.38 | - | 260 | - | 1176.66 | 177994.2 |
| 2. | Arunachal Pradesh | - | - | 645.59 | - | 2043.18 | - | - | - | 12.48 | 26796.91 |
| 3. | Assam | 3909 | - | 641 | - | 34408.21 | - | 1039 | - | 11.10 | 122000.66 |
| 4. | Bihar | 10006 | 353.80 | - | - | 80506.41 | - | - | 6100 | 108.96 | 324752.14 |
| 5. | Chhattisgarh | 5916 | - | - | - | 36187.74 | - | 811.67 | - | 16.62 | 135206.75 |
| 6. | Goa | - | - | 432 | - | 1168.28 | - | - | - | 14.82 | 2450.74 |
| 7. | Gujarat | 6961 | 3444 | 6915.57 | - | 28851.62 | 191.20 | - | - | 51.42 | 94196.8 |
| 8. | Haryana | 1255 | 320.63 | - | - | 15325.13 | 201.12 | 37.50 | - | 79.80 | 53878.6 |
| 9. | Himachal Pradesh | - | - | 753.60 | - | 6487.67 | - | - | - | 32.94 | 25990.61 |
| 10. | Jammu and Kashmir | - | - | - | - | 7990.60 | 25 | 347.87 | - | 9.00 | 52013.43 |
| 11. | Jharkhand | - | - | - | - | 32595.49 | - | - | - | 117.60 | 132463.9 |
| 12. | Karnataka | 64 | 21.52 | - | - | 45368.30 | 281.98 | 490.17 | - | 325.38 | 123086.87 |
| 13. | Kerala | - | 617.45 | 2600 | - | 18511.34 | 337.73 | 1490.09 | - | 625.14 | 47101.18 |
| 14. | Madhya Pradesh | - | 428.72 | - | - | 65781.84 | 252.94 | 1343.24 | 5700 | 220.86 | 348730.81 |
| 15. | Maharashtra | - | - | - | - | 107492.09 | 387.61 | 36.59 | 1000 | 965.94 | 307397.17 |
| 16. | Manipur | - | - | 65.65 | - | 5658.11 | - | - | - | 18.72 | 21904.93 |
| 17. | Meghalaya | 0 | 33.74 | 386.59 | - | 13831.77 | - | - | - | 23.82 | 33638.45 |
| 18. | Mizoram | - | 51.42 | 408.06 | - | 1902.29 | - | - | - | 18.54 | 15140.94 |
| 19. | Nagaland | - | 548.46 | 486.82 | - | 4026.97 | - | - | 9000 | 3.42 | 15455.89 |
| 20. | Odisha | - | 70.80 | - | - | 38959.13 | - | - | - | 242.70 | 141913.63 |

| 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 |
|--|--------------|----------------|-----------------|--------------|------------------|----------------|--------------|----------------|------------------|----|----|
| 21. Punjab | 2874 | 1399.78 | 4603 | - | 16605.10 | - | 3500 | 166.62 | 94082.31 | | |
| 22. Rajasthan | 9171 | 113.36 | 4500 | - | 46225.76 | 102.83 | 7000 | 118.80 | 275744.54 | | |
| 23. Sikkim | - | 1.99 | 418.97 | - | 899.60 | - | 500 | 10.08 | 7501.45 | | |
| 24. Tamil Nadu | 337 | - | - | - | 44250.57 | - | 3500 | 693.90 | 136848.8 | | |
| 25. Tripura | - | - | 946.32 | - | 4856.76 | - | 500 | 15.90 | 26466.46 | | |
| 26. Uttar Pradesh | 5613 | 199.57 | 3984.83 | - | 102715.36 | 327.73 | 13500 | 735.72 | 572551.57 | | |
| 27. Uttarakhand | - | 139.92 | 500 | - | 10963.29 | 190.29 | 500 | 129.42 | 59303.87 | | |
| 28. West Bengal | 1907 | - | 3500 | - | 79480.04 | - | - | 250.26 | 260081.74 | | |
| 29. Andaman and Nicobar Islands | - | 2.00 | 67.20 | - | 247.07 | - | - | 2.22 | 745.4 | | |
| 30. Chandigarh | - | - | - | - | 525.54 | - | - | 13.14 | 2756.22 | | |
| 31. Dadra and Nagar Haveli | - | - | 31.20 | - | 290.45 | - | - | 3.96 | 777.34 | | |
| 32. Daman and Diu | - | 0.36 | 14.40 | - | 147.79 | - | 200 | 2.82 | 764.16 | | |
| 33. Delhi | - | 140.00 | 399 | - | 9072.32 | - | - | 47.88 | 14917.96 | | |
| 34. Lakshadweep | - | - | - | - | 80.54 | - | - | - | 281.37 | | |
| 35. Puducherry | - | - | - | - | 693.24 | - | - | 18.84 | 1499.41 | | |
| 36. NGOs/Societies/Other Agencies/National Component | - | - | - | 92.27 | - | - | - | - | 16842.96 | | |
| Total | 48013 | 8034.48 | 38899.80 | 92.27 | 912451.98 | 2298.43 | 51000 | 6285.48 | 373488.25 | | |

Legend: RMSA : Rashtriya Madhyamik Shiksha Abhiyan

ICT : Information Communication Technology

IEDC : Integrated Education for Disabled Children

BHV : Education in Human Values

MDM : Mid-Day-Meal

AJMP : Area Intensive and Madrasa Programme

IDMI : Infrastructure Development of Minority Institutes

SPQEM : Scheme for Providing Quality Education in Madarasa

Note: No releases were made in National Mission in Education through ICT (Department of Higher Education).

State-wise releases to under Centrally Sponsored/NGOs Schemes During 2011-12

Department of School Education and Literacy

(Rs. in lakhs)

| Sl. No. | States | RMSA | Model School | Girls Hostel | IEDSS | ICT in Schools | VE | National Means cum Merit Scholarship Scheme | Adult Education and Skill Development (TLC/PLP/CRI/CEP) renamed as Language "Saakshar Bharat" | Support to Voluntary Agency for Adult Education and Skill Development * | Total |
|---------|-------------------|----------|--------------|--------------|---------|----------------|---------|---|---|---|-----------|
| 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 |
| 1. | Andhra Pradesh | 32832.00 | 41209.00 | 9699.00 | 227.50 | 6923.50 | - | 2032.8 | 6454.92 | 608.55 | 370216.54 |
| 2. | Arunachal Pradesh | 2024.00 | - | 100.00 | - | 584.37 | - | 29.46 | 2260.53 | 124.93 | 31358.17 |
| 3. | Assam | 8346.00 | 6345.00 | 1712.00 | - | 2182.40 | 30.71 | 85.56 | - | 271.69 | 183075.41 |
| 4. | Bihar | 2350.00 | - | 4176.00 | - | - | - | 487.92 | 37.53 | 576.58 | 275155.99 |
| 5. | Chhattisgarh | 34469.00 | 859.00 | 2656.00 | - | - | - | 41.58 | 2867.51 | 270.92 | 160335.49 |
| 6. | Goa | 312.00 | - | - | - | - | - | 7.44 | - | 26.50 | 2395.87 |
| 7. | Gujarat | 1525.00 | 30.00 | - | 1235.57 | 5107.64 | - | 586.32 | 1440.13 | 364.79 | 139830.19 |
| 8. | Haryana | 17556.00 | - | - | 161.64 | - | 1165.19 | 47.64 | 511.12 | 226.76 | 78251.23 |
| 9. | Himachal Pradesh | 5766.00 | - | - | 162.33 | 2205.68 | - | 25.98 | 71.62 | 101.56 | 30738.69 |
| 10. | Jammu and Kashmir | 9636.00 | - | - | - | - | - | 21.72 | 887.24 | 120.03 | 55231.75 |
| 11. | Jharkhand | 1794.00 | 4891.00 | - | - | - | - | - | 46.41 | 268.42 | 118481.90 |
| 12. | Karnataka | 4890.00 | - | - | - | 6229.48 | - | 370.86 | - | 367.01 | 136972.38 |
| 13. | Kerala | 1910.00 | - | - | 2290.21 | 5562.00 | - | 1099.08 | - | 335.95 | 46736.46 |
| 14. | Madhya Pradesh | 24239.00 | 20274.00 | 879.00 | 898.621 | - | - | 140.58 | 2817.61 | 1130.75 | 321716.31 |
| 15. | Maharashtra | 7399.00 | 2927.00 | - | - | - | - | - | - | 759.83 | 201194.90 |

| | 1 | 2 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 |
|------------------------------------|---|-----------|-----------|----------|---------|----------|---------|---------|----------|----------|------------|-----------|
| 16. Manipur | | 3813.00 | | | | | | | | 474.84 | 89.39 | 10592.31 |
| 17. Meghalaya | | 1239.00 | 1503.00 | | | 20.00 | 20.00 | | 7.98 | | 67.50 | 21596.25 |
| 18. Mizoram | | 3623.00 | | 20.00 | 141.78 | 672.84 | | | 24.54 | | | 21331.59 |
| 19. Nagaland | | 2826.00 | | | 731.04 | 542.67 | | | 4.08 | 119.81 | 29.99 | 17076.47 |
| 20. Odisha | | 12887.00 | 12885.00 | | 1128.11 | 400.00 | | | 471.36 | 964.37 | 604.01 | 162194.96 |
| 21. Punjab | | 8940.00 | 190.00 | | | 2890.00 | | | 121.8 | | 59.78 | 80411.50 |
| 22. Rajasthan | | 14689.00 | 4992.00 | 199.00 | 39.43 | | | | 95.82 | 8111.11 | 376.37 | 233048.39 |
| 23. Sikkim | | 692.00 | | | | | | | 13.56 | | | 6314.77 |
| 24. Tamil Nadu | | 19719.00 | 1167.00 | | 128.12 | 4360.00 | | | 139.68 | 155.74 | 332.74 | 139434.17 |
| 25. Tripura | | 723.00 | | | 127.18 | 927.72 | | | 7.8 | | 51.72 | 27910.26 |
| 26. Uttar Pradesh | | 20448.00 | 11567.00 | | | 6268.17 | | | 198.18 | 15542.09 | 1611.00 | 446081.18 |
| 27. Uttarakhnd | | 3407.00 | | 28.00 | | | | | 25.14 | 2841.73 | 252.74 | 43447.88 |
| 28. West Bengal | | 274.00 | | | 903.94 | 3646.83 | 453.76 | | | | 343.23 | 260579.44 |
| 29. Andaman and Nicobar Islands | | 105.00 | | | | 67.20 | | | 2.28 | | | 1595.39 |
| 30. Chandigarh | | 235.00 | | | | | | | 10.56 | | 34.91 | 2664.48 |
| 31. Dadra and Nagar Haveli | | 126.00 | | | | 31.20 | | | 5.52 | | 27.63 | 1133.50 |
| 32. Daman and Diu | | 129.00 | | | | 18.75 | | | 3.54 | | | 550.39 |
| 33. Delhi | | 397.00 | | | 140.68 | 639.98 | | | 52.26 | | 146.31 | 13772.74 |
| 34. Lakshadweep | | 74.00 | | | | | | | | | | 319.34 |
| 35. Puducherry | | 196.00 | | | | | | | 2094 | | | 1840.59 |
| Total | | 249590.00 | 108839.00 | 19469.00 | 8316.15 | 49280.43 | 1649.66 | 6181.98 | 45604.31 | 9681.59 | 3643506.88 | |

Legend: RMSA : Rashtriya Madhyamik Shiksha Abhiyan
 ICT : Information Communication Technology
 VE : Vocationalisation of Higher Secondary Education
 IEDSS : Inclusive Education for Disabled at Secondary Stage

*Grant is released to NGO.

State-wise releases to under Centrally Sponsored/NGOs Schemes During 2011-12

Department of School Education and Literacy

(Rs. in lakhs)

| Sl. No. | States/UTs | Sarva Shiksha Abliyan | Mahila Samakhya | Teacher Education | Appointment of Language Teachers | MDM | IDMI | SP-QEM | Access and Equity | Incentives to Girls for Secondary Education |
|---------|-------------------|-----------------------|-----------------|-------------------|----------------------------------|----------|---------|---------|-------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 183551.72 | 736.14 | 749.96 | - | 85191.45 | - | - | - | - |
| 2. | Arunachal Pradesh | 23880.10 | - | 263.03 | - | 2091.75 | - | - | - | - |
| 3. | Assam | 106921.15 | 427.52 | 2979.03 | - | 53220.90 | 94.22 | 459.23 | - | - |
| 4. | Bihar | 165108.20 | 599.45 | - | - | 81820.31 | - | - | - | - |
| 5. | Chhattisgarh | 69870.22 | 73.63 | 589.95 | - | 47462.95 | - | 229.7 | - | 945.03 |
| 6. | Goa | 1079.14 | - | 123.09 | - | 825.41 | - | - | - | 22.29 |
| 7. | Gujarat | 88027.79 | 368.25 | 3796.51 | - | 35301.58 | 124.30 | - | 10.00 | 1912.31 |
| 8. | Haryana | 40461.41 | - | 1262.68 | - | 16713.43 | 145.36 | - | - | - |
| 9. | Himachal Pradesh | 14192.78 | - | 401.12 | - | 7351.60 | - | - | - | 460.02 |
| 10. | Jammu and Kashmir | 30070.50 | - | 251.52 | - | 13430.59 | - | 538.60 | - | 275.55 |
| 11. | Jharkhand | 57903.46 | 519.68 | - | - | 52252.17 | - | - | - | 806.76 |
| 12. | Karnataka | 62788.35 | 762.05 | 2112.14 | - | 56525.78 | 357.26 | 210.50 | - | 2358.87 |
| 13. | Kerala | 17021.85 | 317.11 | 1334.61 | - | 14277.09 | 2588.56 | - | - | - |
| 14. | Madhya Pradesh | 190427.12 | - | 1464.36 | - | 76704.43 | - | 1085.53 | - | 165531 |
| 15. | Maharashtra | 117962.58 | - | 1988.61 | - | 69255.77 | 754.59 | 147.52 | - | - |
| 16. | Manipur | 3940.55 | - | 375.34 | - | 1894.19 | - | - | 5.00 | - |
| 17. | Meghalaya | 14410.60 | - | 625.71 | - | 3528.12 | - | - | - | 194.34 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------|--------------------------------|------------|---------|----------|---------|-----------|---------|----------|-------|----------|
| 18. | Mizoram | 10814.05 | - | 929.81 | 1774.00 | 3306.57 | 25.00 | - | - | - |
| 19. | Nagaland | 9798.33 | - | 434.90 | - | 2464.37 | - | - | - | 125.28 |
| 20. | Odisha | 92719.88 | - | 1227.68 | - | 37124.38 | - | - | - | 1783.17 |
| 21. | Punjab | 48112.44 | - | 1176.91 | - | 17561.54 | - | - | - | 1359.03 |
| 22. | Rajasthan | 148580.86 | - | 2556.90 | - | 52901.22 | - | 71.96 | - | 434.73 |
| 23. | Sikkim | 4022.84 | - | 193.21 | - | 1035.65 | 345.60 | - | - | 11.91 |
| 24. | Tamil Nadu | 68141.96 | - | 3109.48 | - | 40333.68 | - | - | - | 1846.77 |
| 25. | Tripura | 17493.76 | - | 33.38 | - | 8408.41 | - | - | - | 137.29 |
| 26. | Uttar Pradesh | 263682.61 | 735.19 | 6245.31 | - | 107638.85 | 200.39 | 11175.37 | - | 769.02 |
| 27. | Uttarakhand | 20892.49 | 433.98 | 772.25 | - | 14255.51 | 208.32 | 34.62 | - | 296.10 |
| 28. | West Bengal | 177652.74 | - | 53.92 | - | 77251.02 | - | - | - | - |
| 29. | Andaman and Nicobar Islands | 907.36 | - | - | - | 509.14 | - | - | - | 4.41 |
| 30. | Chandigarh | 1611.21 | - | - | - | 680.77 | - | - | - | 12.03 |
| 31. | Dadra and Nagar Haveli | 564.35 | - | - | - | 342.71 | - | - | - | 36.09 |
| 32. | Daman and Diu | 257.06 | - | - | - | 136.58 | - | - | - | 5.46 |
| 33. | Delhi | 3783.29 | - | 1310.90 | - | 6562.19 | - | - | - | 740.13 |
| 34. | Lakshadweep | 127.86 | - | 26.34 | - | 76.32 | - | - | - | 14.82 |
| 35. | Puducherry | 757.62 | - | 130.83 | - | 635.99 | - | - | - | 99.21 |
| Total | | 2077538.23 | 4973.00 | 36519.48 | 1774.00 | 989072.42 | 4843.60 | 13953.10 | 15.00 | 16305.93 |

Legend: MDM : Mid-Day-Meal

IDMI : Infrastructure Development of Minority Institutes

SPQEM : Scheme for Providing Quality Education in Madarasa

*Grant is released to NGO.

State-wise releases under Centrally Sponsored/NGOs Schemes During 2011-12

Department of Higher Education

(Rs. in lakhs)

| Sl No. | States/UTs | Setting up of Poly-technics | National Mission in Education through ICT@ | Total Department of Higher Education | Grand Total of both the Departments |
|--------------|-----------------------------|-----------------------------|--|--------------------------------------|-------------------------------------|
| 1. | Andhra Pradesh | 600.00 | — | 600.00 | 370816.54 |
| 2. | Arunachal Pradesh | 3900.00 | — | 3900.00 | 35258.17 |
| 3. | Assam | 4200.00 | — | 4200.00 | 187275.41 |
| 4. | Bihar | 8000.00 | — | 8000.00 | 283155.99 |
| 5. | Chhattisgarh | — | — | — | 160335.49 |
| 6. | Goa | — | — | — | 2395.87 |
| 7. | Gujarat | 500.00 | 80.13 | 580.13 | 140410.32 |
| 8. | Haryana | 700.00 | 15.00 | 715.00 | 78966.23 |
| 9. | Himachal Pradesh | 2500.00 | 10.00 | 2510.00 | 33248.69 |
| 10. | Jammu and Kashmir | 5400.00 | — | 5400.00 | 60631.75 |
| 11. | Jharkhand | 8500.00 | 10.00 | 8510.00 | 126991.90 |
| 12. | Karnataka | — | — | — | 136972.38 |
| 13. | Kerala | — | — | — | 46736.46 |
| 14. | Madhya Pradesh | 4200.00 | 17.00 | 4217.00 | 325933.31 |
| 15. | Maharashtra | 800.00 | 3486.90 | 4286.90 | 205481.80 |
| 16. | Manipur | — | 5.00 | 5.00 | 10597.31 |
| 17. | Meghalaya | — | — | — | 21596.25 |
| 18. | Mizoram | 2800.00 | — | 2800.00 | 24131.59 |
| 19. | Nagaland | — | — | — | 17076.47 |
| 20. | Odisha | 1600.00 | — | 1600.00 | 163794.96 |
| 21. | Punjab | 2100.00 | 10.00 | 2110.00 | 82521.50 |
| 22. | Rajasthan | 4500.00 | 100.00 | 4600.00 | 237648.39 |
| 23. | Sikkim | — | — | — | 6314.77 |
| 24. | Tamil Nadu | 2800.00 | 2481.55 | 5281.55 | 144715.72 |
| 25. | Tripura | 1300.00 | 5.00 | 1305.00 | 29215.26 |
| 26. | Uttar Pradesh | 7000.00 | 002.00 | 7002.00 | 453883.18 |
| 27. | Uttarakhand | — | 10.00 | 10.00 | 43457.88 |
| 28. | West Bengal | 1500.00 | 260.00 | 1760.00 | 262339.44 |
| 29. | Andaman and Nicobar Islands | — | — | — | 1595.39 |
| 30. | Chandigarh | — | — | — | 2584.48 |
| 31. | Dadra and Nagar Haveli | — | — | — | 1133.50 |
| 32. | Daman and Diu | — | — | — | 550.39 |
| 33. | Delhi | — | 30701.26 | 30701.26 | 44474.00 |
| 34. | Lakshadweep | — | — | — | 319.34 |
| 35. | Puducherry | — | — | — | 1840.59 |
| Total | | 62900.00 | 37993.84 | 100893.84 | 3744400.72 |

@Grants released to Institutions only.

Releases to States/UTs under Centrally Sponsored Schemes During 2012-13

(Department of School Education and Literacy)

(Rs. in lakhs)

| Sl. No. | States/UTs | Sarva Shiksha Abliyan | Mahila Samakhya | Teacher Education | Appointment of Language Teachers | Adult Education and Skill Development renamed as "Saakshar Bharat" | Grants to SRCs/JSS for Adult Education and Skill Development@ | Incentives to Girls for Secondary Education |
|---------|-------------------|-----------------------|-----------------|-------------------|----------------------------------|--|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 141049.46 | 903.70 | 400.72 | - | 11605.83 | 456.76 | - |
| 2. | Arunachal Pradesh | 43764.67 | - | 340.06 | - | - | 97.99 | 62.49 |
| 3. | Assam | 130881.60 | 1448.58 | 266054 | - | - | 261.73 | 17.70 |
| 4. | Bihar | 275462.25 | 2143.02 | 172.06 | - | 703.88 | 475.46 | - |
| 5. | Chhattisgarh | 85015.73 | 2321.18 | 98476 | - | 9347.20 | 182.67 | - |
| 6. | Goa | 1013.04 | - | 46.38 | - | - | 12.17 | - |
| 7. | Gujarat | 113918.08 | 2777.97 | 1544.76 | - | 925.12 | 191.86 | - |
| 8. | Han/ana | 33810.35 | - | 2994.26 | - | - | 225.91 | 130.41 |
| 9. | Himachal Pradesh | 10737.30 | - | 661.69 | - | 269.84 | 116.85 | - |
| 10. | Jammu and Kashmir | 50805.85 | - | 1764.37 | - | - | 133.55 | 307.41 |
| 11. | Jharkhand | 56183.87 | 3430.97 | - | - | 2581.46 | 199.07 | - |
| 12. | Karnataka | 68450.58 | 4204.52 | 1907.01 | - | 4011.44 | 291.59 | - |
| 13. | Kerala | 13449.14 | 4607.99 | 930.53 | - | - | 294.19 | 788.10 |
| 14. | Madhya Pradesh | 135343.30 | - | 3651.26 | - | - | 1096.86 | 3411.51 |
| 15. | Muharashtra | 106854.62 | - | 1511.22 | - | - | 453.68 | - |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------|-----------------------------|------------|----------|----------|--------|----------|---------|---------|
| 16. | Manipur | 17362.44 | - | 678.44 | - | - | 89.40 | 25.89 |
| 17. | Meghalaya | 18670.78 | - | 749.13 | - | - | 79.68 | 158.10 |
| 18. | Mizoram | 15317.60 | - | 2116.60 | 430.00 | - | - | - |
| 19. | Nagaland | 11231.95 | - | 1537.49 | - | 327.10 | 28.89 | - |
| 20. | Odisha | 104307.62 | - | 1252.27 | - | 1512.12 | 541.09 | - |
| 21. | Punjab | 49472.68 | - | 1512.70 | 138.00 | - | 59.74 | 1258.68 |
| 22. | Rajasthan | 153520.11 | - | 1572.01 | - | - | 185.16 | 469.83 |
| 23. | Sikkim | 2693.85 | - | 175.03 | - | - | - | 19.02 |
| 24. | Tamil Nadu | 71637.13 | - | 1004.97 | - | 1375.04 | 239.16 | 1577.82 |
| 25. | Tripura | 12010.11 | - | - | - | 123.82 | 54.92 | 117.26 |
| 26. | Uttar Pradesh | 375476.26 | 5463.15 | 5549.30 | - | - | 1543.24 | - |
| 27. | Uttarakhand | 17941.10 | 5973.00 | 2128.13 | - | 547.53 | 183.29 | 346.92 |
| 28. | West Bengal | 258056.50 | - | 274.51 | - | 2952.05 | 169.92 | 571.11 |
| 29. | Andaman and Nicobar Islands | 1089.28 | - | 15.45 | - | - | - | 5.64 |
| 30. | Chandigarh | 1772.64 | - | - | - | - | 34.76 | 26.46 |
| 31. | Dadra and Nagar Haveli | 652.76 | - | - | - | - | 14.60 | 46.77 |
| 32. | Daman and Diu | 433.12 | - | - | - | - | - | 5.58 |
| 33. | Delhi | 4293.24 | - | 1206.90 | - | - | 148.47 | - |
| 34. | Lakshadweep | 57.62 | - | - | - | - | - | - |
| 35. | Puducherry | 918.91 | - | 38.10 | - | - | - | - |
| Total | | 2383655.62 | 33374.23 | 39450.12 | 568.00 | 36282.43 | 7862.66 | 9373.70 |

@Central Sector Scheme.
 SRC - State Resource Centre
 JSS - Jan Shikshan Sansthan

Releases to States/UTs under Centrally Sponsored Schemes During 2012-13

(Department of School Education and Literacy)

(Rs. in lakhs)

| Sl. No. | States/UTs | RMSA | Model School | Girls Hostel | IEDSS | ICT in Schools | VE | MDM | IDMI | SP-QEM | National Means cum Merit Scholarship Scheme |
|---------|-------------------|----------|--------------|--------------|---------|----------------|---------|-----------|--------|---------|---|
| 1 | 2 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 |
| 1. | Andhra Pradesh | 35485.00 | 1128.00 | 11393.00 | - | 3927.50 | 662.17 | 61232.52 | - | - | 727.32 |
| 2. | Arunachal Pradesh | 2437.00 | - | - | - | 69.12 | - | 3133.42 | - | - | 3.96 |
| 3. | Assam | 12832.00 | 835.00 | 1843.57 | - | 2483.44 | 1000.87 | 47451.53 | - | 349.85 | 1.62 |
| 4. | Bihar | 13766.00 | 30530.00 | 1565.30 | - | - | - | 99889.68 | - | 55.54 | 84.28 |
| 5. | Chhattisgarh | 30898.00 | - | 73.02 | - | - | - | 40486.19 | - | 721.79 | - |
| 6. | Goa | - | - | - | - | - | - | 1365.00 | - | - | 44.04 |
| 7. | Gujarat | 8205.00 | 2672.00 | - | 387.45 | 675.92 | - | 39609.53 | - | - | - |
| 8. | Haryana | 10112.00 | 560.00 | - | 21.83 | - | 721.85 | 17852.49 | - | - | 197.28 |
| 9. | Himachal Pradesh | 2036.00 | - | - | - | 753.60 | 1025.00 | 7932.04 | - | - | 74.46 |
| 10. | Jammu and Kashmir | 10936.00 | - | - | 89.90 | - | - | 6660.10 | - | - | 4.02 |
| 11. | Jharkhand | - | - | 2000.85 | - | - | - | 25035.45 | - | - | - |
| 12. | Karnataka | 5642.00 | 542.00 | 3714.75 | - | 330.00 | 3679.34 | 73785.12 | 357.12 | - | 340.10 |
| 13. | Kerala | 1527.00 | - | - | 1124.17 | 3075.00 | - | 19740.25 | 229.14 | 776.88 | 359.88 |
| 14. | Madhya Pradesh | 46123.00 | 2293.00 | 1372.37 | 7.69 | - | - | 79048.11 | 227.94 | 2104.42 | 233.10 |
| 15. | Maharashtra | 985.00 | 2181.00 | 2559.58 | 28.10 | - | - | 105629.60 | 401.51 | 168.44 | 1718.39 |
| 16. | Manipur | 4301.00 | - | - | 171.27 | - | - | 1192.88 | - | - | 24.60 |
| 17. | Meghalaya | 160.00 | - | 695.33 | - | - | - | 5884.50 | - | - | 42.66 |
| 18. | Mizoram | 6392.00 | 173.00 | - | 56.27 | 248.45 | - | 1948.06 | 444.21 | - | 5.70 |

| 1 | 2 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 |
|-----|--------------------------------|-----------|----------|----------|---------|----------|---------|------------|--------|----------|---------|
| 19. | Megaland | 1662.00 | 2289.00 | 1061.10 | - | 770.43 | - | 2818.23 | - | - | 5.26 |
| 20. | Odisha | 21543.00 | - | - | 232.88 | 4000.00 | - | 49162.77 | - | - | 598.68 |
| 21. | Punjab | 25844.00 | 343.00 | - | - | 7291.36 | - | 18916.89 | - | - | 306.60 |
| 22. | Rajas than | 8704.00 | - | - | - | 6000.00 | - | 49727.50 | 3.71 | 392.66 | 2.34 |
| 23. | Sikkun | 25.00 | - | - | 52.42 | - | 26.13 | 1077.87 | 55.79 | - | 6.90 |
| 24. | Tamil Nadu | 27614.00 | 4256.00 | 1976.02 | 425.58 | - | - | 70054.38 | - | - | - |
| 25. | Tripura | 7018.00 | 22059.76 | 1904.22 | - | 534.26 | - | 5235.75 | - | 199.41 | 2.70 |
| 26. | Uttar Pradesh | - | - | - | 81.80 | 4302.73 | 500.00 | 132113.69 | 431.33 | 12986.83 | 551.89 |
| 27. | Uttarakhand | - | - | 1699.22 | - | - | - | 15759.24 | 687.25 | 493.43 | 85.44 |
| 28. | West Bengal | - | 1857.00 | - | - | - | 314.55 | 91666.15 | - | - | 660.06 |
| 29. | Andaman and Nicobar Islands | 67.00 | - | - | - | 67.20 | - | 1328.79 | - | - | 3.96 |
| 30. | Chandigarh | 70.00 | - | - | - | - | - | 501.68 | - | - | 9.66 |
| 31. | Dadra and Nagar Haveli | 45.00 | - | - | - | - | - | 349.10 | - | - | .36 |
| 32. | Daman and Diu | 55.00 | - | - | - | - | - | 120.93 | - | - | 1.80 |
| 33. | Delhi | - | - | - | 78.78 | - | - | 8524.26 | - | - | 55.32 |
| 34. | Lakshadweep | - | - | - | - | - | - | 76.45 | - | - | - |
| 35. | Puducherry | 72.00 | - | - | - | - | - | 506.17 | - | - | 16.98 |
| | | 315285.00 | 71717.00 | 31858.13 | 2686.84 | 34529.00 | 7929.91 | 1085816.29 | 2838 | 18249.25 | 6169.37 |

Legend: RMSA : Rashtriya Madhyamik Shiksha Abhiyan
 ICT : Information Communication Technology
 IDMI : Infrastructure Development of Minority Institutes
 SQEM : Scheme for Providing Quality Education in Madarasa
 VE : Vocationalisation of Higher Secondary Education
 IEDSS : Inclusive Education for Disabled at Secondary Stage
 MDM : Mid-Day-Meal

State-wise releases under Centrally Sponsored Schemes During 2012-13

(Department of Higher Education)

(Rs. in lakhs)

| Sl. No. | States/UTs | Submission of Polytechnics | | | | | 374 Model Degree College |
|---------|-------------------|----------------------------|--------------------------------------|----------------|--------|---------------------------|--------------------------|
| | | Setting up of Polytechnics | Upgradation of Existing Polytechnics | Women's Hostel | CDTP | Persons with Disabilities | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | – | 110.00 | 990.00 | 368.00 | – | – |
| 2. | Arunachal Pradesh | 1510.00 | – | – | – | – | 300.00 |
| 3. | Assam | – | – | – | 48.00 | – | 600.00 |
| 4. | Bihar | 4700.00 | – | 140.00 | 64.00 | – | – |
| 5. | Chhattisgarh | – | – | – | 72.00 | 8.00 | – |
| 6. | Goa | – | – | – | 40.00 | – | – |
| 7. | Gujarat | 1200.00 | 2010.00 | 650.00 | 144.00 | 28.00 | – |
| 8. | Haryana | – | – | – | 128.00 | – | – |
| 9. | Himachal Pradesh | – | 630.00 | 140.00 | 48.00 | – | – |
| 10. | Jammu and Kashmir | 4500 | 90.00 | 140.00 | 80.00 | – | – |
| 11. | Jharkhand | – | 690.00 | – | 64.00 | – | – |
| 12. | Karnataka | – | 680.00 | 1440.00 | 424.00 | – | – |
| 13. | Kerala | – | 830.00 | 515.00 | 248.00 | – | – |
| 14. | Madhya Pradesh | 4400.00 | 80.00 | – | 152.00 | – | – |
| 15. | Maharashtra | – | 1200.00 | 70.00 | 312.00 | – | – |
| 16. | Manipur | 1200.00 | – | – | – | – | – |
| 17. | Meghalaya | – | – | – | 8.00 | – | – |
| 18. | Mizoram | – | – | – | 8.00 | – | – |
| 19. | Nagaland | 2700.00 | 100.00 | – | 8.00 | – | – |
| 20. | Odisha | 800.00 | – | 560.00 | 96.00 | – | – |
| 21. | Punjab | – | – | 140.00 | 144.00 | – | – |
| 22. | Rajasthan | – | – | 700.00 | 136.00 | – | – |
| 23. | Sikkim | – | 120.00 | – | – | – | – |
| 24. | Tamil Nadu | – | 1120.00 | 370.00 | 416.00 | – | – |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|--------------|-----------------------------|-----------------|----------------|----------------|----------------|--------------|---------------|
| 25. | Tripura | - | - | - | 8.00 | - | - |
| 26. | Uttar Pradesh | 9400.00 | 160.00 | 160.00 | 480.00 | 10.00 | - |
| 27. | Uttarakhand | - | 1320.00 | - | 88.00 | - | - |
| 28. | West Bengal | 1850.00 | 340.00 | 270.00 | 224.00 | - | - |
| 29. | Andaman and Nicobar Islands | - | - | - | 8.00 | - | - |
| 30. | Chandigarh | - | - | - | 19.00 | - | - |
| 31. | Dadra and Nagar Haveli | - | 130.00 | - | - | - | - |
| 32. | Daman and Diu | - | - | - | - | - | - |
| 33. | Delhi | - | - | - | 32.00 | 3.00 | - |
| 34. | Lakshadweep | - | - | - | - | - | - |
| 35. | Puducherry | - | - | - | - | 8.00 | - |
| Total | | 32260.00 | 9610.00 | 6285.00 | 3875.00 | 49.00 | 900.00 |

CDTP-Community Development through Polytechnics

[English]

Cyber Attacks and Terrorism

2426. DR. P. VENUGOPAL:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Indian cyber space is becoming more vulnerable to cyber attacks and terrorism;

(b) if so, the details thereof and the number of incidents of cyber attacks particularly from hostile nations reported during the last three years and the current year;

(c) whether the Government proposes to create National Cyber Coordination Centre, a multi-agency body, to check cyber attacks and terrorism;

(d) if so, the details thereof and whether there is shortage of cyber professionals/experts in the country; and

(e) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) and (b) There have been continuous attempts to penetrate Indian cyber networks and systems from the cyber space of a number of countries. It has been observed that the attackers compromise computer systems located in different parts of the world and use masquerading techniques to hide the identity of actual systems from which the attacks are being launched. Cyber space is virtual, borderless and anonymous due to which it becomes difficult to actually trace the origin of a cyber attack.

During the years 2011, 2012 and 2013 a total no. of 17306, 23014 and 24216 Indian websites were defaced by various hacker groups spread across worldwide. In addition, a total no. of 13301, 22060 and 71780 security incidents including phishing, scanning, spam, malicious code, website intrusions etc. were reported to the Indian Computer Emergency Response Team (CERT-In) during the year 2011, 2012 and 2013 respectively.

(c) to (e) The Government has initiated action to set up Cyber Coordination Centre to coordinate with multiple

agencies and stakeholders for preventing cyber attacks, reducing vulnerability to cyber attacks and minimizing damage and recovery time from such attacks when they occur.

With the growth in Information Technology infrastructure and related applications, the scale and sophistication of cyber security incidents are on the rise. To address the needs emerging from such incidents on a continuous basis, adequate cyber security professionals with necessary skills and training are required. The National Cyber Security Policy 2013 announced by the Government envisages creation of a workforce of 500000 professionals in Cyber Security in the next five years through capacity building, skill development and training. The strategy aims to incubate skills and competencies in an ongoing manner in a public private partnership model to cover formal education, non formal education and awareness creation amongst citizens.

Government has implemented Information Security Education Awareness (ISEA) programme to develop skilled cyber security professionals across the country through formal and non formal education as well as awareness creation on cyber security.

Salary to Teachers

2427. SHRI P.L. PUNIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has notified the salary and allowances payable to teachers in Government schools and specified category schools under the Central Government;

(b) if so, the details thereof;

(c) whether the States have also notified the salary and allowances payable to teachers in schools managed by the respective State Governments;

(d) if so, the details thereof; and

(e) whether any State Government has specified salary and allowances payable to teachers in unaided schools and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Madam. The salary structure i.e. the pay scales and all other allowances, particularly Dearness Allowance, House Rent Allowance and Compensatory City Allowance of all the employees including teachers in the KV and JNV schools, is identical to the corresponding categories of the Central Government

employees. The Government has extended the revised pay scales as incorporated in part A (Section-I and II) of the First Schedule to the Central Civil Services (Revised Pay) Rules 2008 notified vide Government of India, Ministry of Finance Notification F. No. 1/1/2008-IC, dated the 29th August, 2008 based on the recommendations of 6th Central Pay Commission to the teaching staff of the Kendriya Vidyalaya Sangathan and the Navodaya Vidyalaya Samiti.

(c) to (e) The salary and allowances of the State Government employees, including the teachers of the schools, are decided by the respective State Government themselves through their own decision making mechanism and the Government of India has no role in the matter.

IEDSS Scheme

2428. SHRI RUDRA MADHAB RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the aims and objectives of Inclusive Education for Disabled Students at Secondary Stage (IEDSS) Scheme including the target group and its components;

(b) whether the scheme has been able to achieve its objectives since its inception;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the details of funds released from 2009-10 to 2013-14 and the reasons for not releasing any funds for the year 2012-13 including the action taken against the officials accountable for the lapse; and

(e) the mechanism put in place for effective implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) **The Centrally Sponsored IEDSS Scheme aims to:-**

The Scheme of Inclusive Education for the Disabled at Secondary Stage (IEDSS) was launched in 2009-10 replacing the earlier scheme of Integrated Education for Disabled Children (IEDC). It provides assistance for the inclusive education of disabled children in classes IX-XII. The aim of the Scheme is to enable all students with disabilities, after completing eight years of elementary schooling, to pursue further four years of secondary schooling (class IX to XII) in an inclusive and enabling environment. The scheme covers all

children passing out of elementary schools and studying at secondary and higher secondary stage in Government, local body and Government-aided schools, with one or more disabilities as defined under the Persons with Disabilities Act (1995) and the National Trust Act (1999), namely, (i) Blindness, (ii) Low vision, (iii) Leprosy cured, (iv) Hearing impairment, (v) Locomotory disabilities, (vi) Mental retardation, (vii) Mental illness, (viii) Autism, and (ix) Cerebral Palsy.

The components of the scheme include:(i) Assessment of medical/educational needs, (ii) Provision of students specific facilities, (iii) Development of learning material, (iv) Support services like special educators, (v) Construction and equipping of resource rooms, (vi) Training of general school teachers to build their capacity to fulfill the needs of children with special needs, (vii) Make schools barrier free. Girls with disabilities receive special focus and efforts are made under the scheme to help them gain access to secondary schools, as also to information and guidance for developing their potential. There is a provision of a monthly stipend of Rs. 200/- for disabled girls.

(b) and (c) Yes, Madam. Under the IEDSS Scheme, the total number of Children with Special Needs (CWSN) approved to be covered since the inception of the Scheme till now is 5,65,683.

(d) The year-wise release of grants under the scheme including 2012-13 are as under:-

| Year | Funds released (Rs. In lakhs) |
|------------------------------|-------------------------------|
| 2009-10 | 5513.13 |
| 2010-11 | 8034.48 |
| 2011-12 | 8316.15 |
| 2012-13 | 2698.44 |
| 2013-14 (Till 30.01.2014) | 3485.07 |

(e) The School Education Department of the State Governments/Union Territory (UT) Administrations are the implementing agencies. They may involve NGOs having experience in the field of education of the disabled, in the implementation of the scheme. To ensure further effective implementation by the States/UTs, regular review of the progress is undertaken in the Project Approval Board

meetings and the Conference of State Secretaries chaired by the Secretary (SE&L).

Compliance of Cabinet Decisions

2429. SHRI HARIBHAU JAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether it is mandatory for all departments of Government of India to comply with the decisions of the Cabinet and Cabinet Committees;

(b) if so, the manner in which the cabinet ensures that its decisions are being complied with and the action taken against the department, if any, which acts to the contrary;

(c) whether the reasons cited in a cabinet note for arriving at such a decision also forms a part of the decision; and

(d) if so, the details thereof and if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The decisions taken by the Cabinet/Cabinet Committees are to be implemented by the Ministries/Departments concerned, and in cases where a change in any such decision is considered necessary, the matter is required to be placed for consideration of the Cabinet, or the Cabinet Committee concerned.

(b) In terms of the Government of India (Transaction of Business) Rules, 1961, the primary responsibility for disposal of the business is that of the Ministry/Department to whom the business has been allocated. The matters are brought up before the Cabinet by the Ministries/Departments concerned for seeking decisions/directions. However, as stated above, the Ministries/Departments are required to place for consideration of the Cabinet, if any change in any such decision is considered necessary.

(c) No, Madam. The material/information contained in the note(s) for the Cabinet forms part of the background, in the context of which decisions are taken by the Cabinet. Such background/information including reasons, if any, included in the note(s) do not form part of the decision taken by the Cabinet.

(d) The Cabinet takes a decision after due consideration of all the material/information contained in

the note(s) placed for its consideration along with any other information that becomes available during such consideration.

Harassment of IAS Officers

2430. SHRI ANTO ANTONY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has received complaints from IAS officers regarding their undue harassment;

(b) if so, the details thereof including the number of cases received during the last three years, year-wise and State-wise; and

(c) the steps taken by the Government to safeguard IAS officers from undue harassment?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) Representations have been received from various Associations of All India Services (AIS) Officers raising the issue of their unjustified suspensions of AIS Officers by State Governments. The provisions of AIS (D&A) Rules, 1969, provide a robust institutional framework against arbitrary suspension. However, an advisory dated 21.01.2014 has been issued by this Department to the Chief Secretaries of all the State Governments to ensure that the provisions relating to suspension laid down under the rules are scrupulously followed in their letter and spirit.

Talks with Pakistan

2431. SHRI C. SIVASAMI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal to resume the dialogue process between India and Pakistan;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the current status of granting Most Favoured Nation Status to India by Pakistan and removing non-trade barriers?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) India is committed to resolve all outstanding issues with Pakistan, through a peaceful bilateral dialogue in an environment free from violence and terror. It has also been conveyed to Pakistan that an expeditious and successful

conclusion of the investigation and trial relating to those involved in the Mumbai attacks would be a major confidence building measure.

(c) In the recent meeting of the Commerce Minister of India and the Commerce and Textile Industry Minister of Pakistan on January 18, 2014 in New Delhi on the sidelines of the 5th SAARC Business Leaders Conclave, both Ministers reaffirmed the commitment to expeditiously establish normal trading relations and in this context to provide Non-Discriminatory Market Access (NDMA), on a reciprocal basis. They decided to intensify and accelerate the process of trade normalization, liberalization and facilitation and to implement the agreed measures before the end of February, 2014.

[Translation]

Criteria for BPL Families

2432. SHRI SYED SHAHNAWAZ HUSSAIN: Will the PRIME MINISTER be pleased to state:

(a) the criteria laid down by various authorities to determine the number of people living Below Poverty Line (BPL);

(b) whether the criteria of various authorities vary widely and are causing confusion while determining the poverty line and if so, the details thereof;

(c) the name of the authority which can be relied upon in this regard;

(d) whether the number of persons living below BPL has been increasing or decreasing as per the updated Government figures; and

(e) if so, the details thereof, State-wise/ UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) to (c) Planning Commission is the nodal agency in the Government of India for estimation of poverty at the national and state level and hence, other Ministries and Departments of Government does not estimate this. The Planning Commission estimates the extent of poverty from the Large Sample Surveys on Household Consumer Expenditure carried out by the National Sample Survey Office (NSSO) of the Ministry of Statistics and Programme Implementation. These surveys are normally conducted on quinquennial

basis. The Planning Commission estimates the extent of poverty using a poverty line defined in terms of the Monthly Per Capita Consumption Expenditure (MPCE). The methodology for estimation of poverty followed by the Planning Commission has been based on the recommendations made by the experts in the field from time to time. The Planning Commission constituted an Expert Group under the chairmanship of Prof. Suresh D. Tendulkar in 2005 to review the methodology for estimation of poverty. The Tendulkar Committee recommended MPCE of Rs. 447 for rural areas and Rs 579 for urban areas as the poverty line for the year 2004-05, which was accepted by the Planning commission. Since January 2011, the Planning Commission has been using Tendulkar Committee methodology to estimate the poverty line and the poverty ratio at national and state level. For the year 2011-12, the Planning Commission, using the poverty line recommended by the Tendulkar Committee for 2004-05 and updating it to 2011-12 has estimated the poverty lines as monthly per capita consumption expenditure (MPCE) of Rs. 816 in rural areas and Rs. 1000 in urban areas.

In conformity of its practice of reviewing the methodology for estimation of poverty, Planning Commission, in June 2012, has constituted an Expert Group under the Chairmanship of Dr. C. Rangarajan to Review the Methodology for Measurement of Poverty.

(d) and (e) The latest data of Large Sample Survey on household consumer expenditure has been collected by NSSO in its 68th round conducted in 2011-12. As per the estimates of Planning Commission, the number of persons living below the poverty line in the country has declined from 40.74 crore in 2004-05 to 27.0 crore in 2011-12. The state-wise details on the number of persons living below poverty line in 2004-05 and 2011-12 are given in the enclosed Statement.

Statement

*State-wise number of persons living
below poverty line*

(Lakhs)

| Sl.No. | States | 2004-05 | 2011-12 |
|--------|----------------|---------|---------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 235.08 | 78.78 |

| 1 | 2 | 3 | 4 |
|-----|-------------------|--------|--------|
| 2. | Arunachal Pradesh | 3.78 | 4.91 |
| 3. | Assam | 97.68 | 101.27 |
| 4. | Bihar | 493.85 | 358.15 |
| 5. | Chhattisgarh | 111.52 | 104.11 |
| 6. | Delhi | 19.32 | 16.96 |
| 7. | Goa | 3.43 | 0.75 |
| 8. | Gujarat | 171.44 | 102.23 |
| 9. | Haryana | 54.61 | 28.83 |
| 10. | Himachal Pradesh | 14.64 | 5.59 |
| 11. | Jammu and Kashmir | 14.50 | 13.27 |
| 12. | Jharkhand | 132.15 | 124.33 |
| 13. | Karnataka | 186.55 | 129.76 |
| 14. | Kerala | 61.97 | 23.95 |
| 15. | Madhya Pradesh | 315.74 | 234.06 |
| 16. | Maharashtra | 392.45 | 197.92 |
| 17. | Manipur | 9.00 | 10.22 |
| 18. | Meghalaya | 4.12 | 3.61 |
| 19. | Mizoram | 1.49 | 2.27 |
| 20. | Nagaland | 1.73 | 3.76 |
| 21. | Odisha | 221.58 | 138.53 |
| 22. | Punjab | 53.61 | 23.18 |
| 23. | Rajasthan | 209.83 | 102.92 |
| 24. | Sikkim | 1.72 | 0.51 |
| 25. | Tamil Nadu | 194.15 | 82.63 |
| 26. | Tripura | 13.43 | 5.24 |
| 27. | Uttarakhand | 29.71 | 11.60 |
| 28. | Uttar Pradesh | 730.68 | 598.19 |
| 29. | West Bengal | 288.29 | 184.98 |
| 30. | Puducherry | 1.52 | 1.24 |
| | All India | 4070 | 2694 |

Setting up of High Court Benches

2433. SHRI ARJUN RAM MEGHWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has recommended setting up of benches of certain High Courts in other important cities of the States, where the number of cases are quite high and if so, the details thereof;

(b) whether the Government is aware of the agitations held and still continuing in various parts of the country for setting up of High Court benches;

(c) if so, the details thereof and the reaction of the Government thereon, State-wise, location-wise;

(d) whether the Judicial system of the country has been adversely affected due to the said agitations and if so, the details thereof; and

(e) the corrective steps taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (e) While there is an observation in the 230th Report of the Law Commission of India on the creation of new High Court Benches, there is no specific recommendation on this issue. There have been demands from various quarters for the establishment of High Court Benches in various States, including inter-alia in the States of Kerala, Himachal Pradesh, Uttar Pradesh, Odisha, West Bengal.

Considering the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government which is to provide infrastructure and meet expenditure and should also have the consent of the Chief Justice of the concerned High Court which is required to look after the day to day administration of the High Court and its Bench.

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

11.09 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha re-assembled at
Twelve of the Clock.*

[MADAM SPEAKER *in the Chair*]

12.0¼ hrs.

At this stage, Dr. Baliram, Shri O.S. Manian, Shri M. Venugopala Reddy, Shri S.P.Y. Reddy, Shri Y.S. Jagan Mohan Reddy, Shri Ponnambhakkar and some other hon. Members came and stood on the floor near the Table.

12.0½ hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013.

[Placed in Library, See No. LT 10459/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013.

[Placed in Library, See No. LT 10460/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10461/15/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013.

[Placed in Library, See No. LT 10462/15/14]

- (5) A copy of the Andaman and Nicobar Khadi and Village Industries Board (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 196/2013/No. 166/2003/F. No. 50-560/2000-Dev.I in Andaman and Nicobar Extraordinary Gazette dated 27th August, 2013 issued under Section 38 of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988.

[Placed in Library, See No. LT 10463/15/14]

- (6) A copy of the Khadi Mark Regulations, 2013 (Hindi and English versions) published in Notification No. G.S.R. 498(E) in Gazette of India dated 22nd July, 2013 under Section 28 of the Khadi and Village Industries Commission Act, 1956.

[Placed in Library, See No. LT 10464/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2012-2013 under sub-section (4) of Section 25 of the Right to Information Act, 2005.

[Placed in Library, See No. LT 10465/15/14]

- (2) A copy of the Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated 2nd January, 2013 under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library, See No. LT 10466/15/14]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2013 published in Notification No. G.S.R. 601(E) in Gazette of India dated 6th September, 2013.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 602(E) in Gazette of India dated 6th September, 2013.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2013 published in Notification No. G.S.R. 603(E) in Gazette of India dated 6th September, 2013.
- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2013 published in Notification No. G.S.R. 604(E) in Gazette of India dated 6th September, 2013.
- (v) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 605(E)

- in Gazette of India dated 6th September, 2013.
- (vi) The Indian Police Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 606(E) in Gazette of India dated 6th September, 2013.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 607(E) in Gazette of India dated 6th September, 2013.
- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 608(E) in Gazette of India dated 6th September, 2013.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 609(E) in Gazette of India dated 6th September, 2013.
- (x) The Indian Forest Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 610(E) in Gazette of India dated 6th September, 2013.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 611(E) in Gazette of India dated 6th September, 2013.
- (xii) The Indian Forest Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 612(E) in Gazette of India dated 6th September, 2013.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2013 published in Notification No. G.S.R. 651(E) in Gazette of India dated 24th September, 2013.
- (xiv) The Indian Forest Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 652(E) in Gazette of India dated 24th September, 2013.

(xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Rules, 2013 published in Notification No. G.S.R. 653(E) in Gazette of India dated 24th September, 2013.

(xvi) The Indian Police Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 654(E) in Gazette of India dated 24th September, 2013.

[Placed in Library, See No. LT 10467/15/14]

(4) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution of India:—

(i) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2013 published in Notification No. G.S.R. 773(E) in Gazette of India dated 11th December, 2013.

(ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2013 published in Notification No. G.S.R. 11(E) in Gazette of India dated 10th January, 2014.

[Placed in Library, See No. LT 10468/15/14]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10469/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): Madam, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva

- Shiksha Abhiyan), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library, See No. LT 10470/15/14]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Delhi, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission Delhi, Delhi, for the year 2012-2013.
- [Placed in Library, See No. LT 10471/15/14]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- [Placed in Library, See No. LT 10472/15/14]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- [Placed in Library, See No. LT 10473/15/14]
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013.
- [Placed in Library, See No. LT 10474/15/14]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013.
- [Placed in Library, See No. LT 10475/15/14]
- THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): Madam, on behalf of my colleague, Dr. Shashi Tharoor, I beg to lay on the Table:—
- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.
- [Placed in Library, See No. LT 10476/15/14]

12.02 hrs.

RESIGNATION BY MEMBERS

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House that the following Members have resigned from the membership of Lok Sabha:—

- (i) Shrimati Yashodhara Raje Scindia, elected Member from the Gwalior Parliamentary Constituency of Madhya Pradesh *vide* her letter dated 19 December, 2013. I have accepted her resignation with effect from 19 December, 2013.
- (ii) Shri Kirodi Lal Meena, elected Member from the Dausa Parliamentary Constituency of Rajasthan *vide* his letter dated 19 December, 2013. I have accepted his resignation with effect from 19 December, 2013.

12.02½ hrs.

BUSINESS ADVISORY COMMITTEE

54th Report

[English]

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I beg to present the Fifty-fourth Report of the Business Advisory Committee.

12.03 hrs.

COMMITTEE ON ESTIMATES

30th to 34th Reports

[English]

SHRI FRANCISCO COSME SARDINHA (South Goa): Madam, I beg to present the following Reports (Hindi and English Versions) of the Committee on Estimates:—

- (1) 30th Report* on 'National Film Archive of India' pertaining to the Ministry of Information and Broadcasting.

*30th to 33rd Reports were presented to the Hon'ble Speaker on 4 January, 2014 under Direction 71A as the House was adjourned *sine-die* on 18 December, 2013 and the Speaker ordered the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (2) 31st Report* on the Action Taken by the Government on the Recommendations contained in the 21st Report of the Committee on Estimates (2012-13) on 'Tribal Welfare Schemes' pertaining to the Ministry of Tribal Affairs.
- (3) 32nd Report* on the Action Taken by the Government on the Recommendations contained in the 22nd Report of the Committee on Estimates (2012-13) on 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).
- (4) 33rd Report* on the Action Taken by the Government on the Recommendations contained in the 23rd Report of the Committee on Estimates (2012-13) on 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (5) 34th Report on 'National Social Assistance Programme' pertaining to the Ministry of Rural Development (Department of Rural Development).

12.04 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

27th and 28th Reports

[English]

SHRI JAGDAMBIKA PAL (Domariyaganj): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) 27th Report on Joint Venture Operations of ONGC Videsh Limited based on Audit Report No. 28 of 2010-11 (Performance Audit).
- (2) 28th Report on purchase of condensate at crude oil price by Oil and Natural Gas Corporation Limited based on Audit Para No. 13.5.1 of C&AG's Report No. 9 of 2009-10.

*30th to 33rd Reports were presented to the Hon'ble Speaker on 4 January, 2014 under Direction 71A as the House was adjourned *sine-die* on 18 December, 2013 and the Speaker ordered the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.05 hrs.

COMMITTEE ON PETITIONS

30th to 32nd Reports

[Translation]

SHRI KHILADI LAL BAIRWA (Karauli Dholpur): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:—

- (1) 30th Report on the representation received from Shri Dilip Gandhi, MP, Lok Sabha on the issue of right to passage to villagers of Nagardeole-Bhingar through the Defence land occupied by Basic Training Regiment (BTR), Armoured Corps Centre, Ahmednagar.
- (2) 31st Report on the representation received from Shri Anandrao Adsul, MP, Lok Sabha regarding 'Appointment of candidates who have passed Medical Test for Group-D posts in the Central Railways'.
- (3) 32nd Report on the representation received from Shri Anandrao Adsul, MP, Lok Sabha regarding 'Conversion of Narrow Gauge Yawatmal-Murtizapur-Achalpur-Pulgaon Railway Line into Broad Gauge and other related issues'.

12.06 hrs.

STANDING COMMITTEE ON AGRICULTURE

56th Report

[Translation]

SHRI BASU DEB ACHARIA (Bankura): Madam Speaker, I beg to present the 56th Report* (Hindi and English versions) of the Standing Committee on Agriculture on 'The Agricultural Biosecurity Bill, 2013' pertaining to Ministry of Agriculture (Department of Agriculture and Co-operation).

*This Report was presented to Hon'ble Speaker on 04 January, 2014 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.08 hrs.

ELECTION TO COMMITTEE

National Khadi and Village Industries Board

[English]

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): Madam, I beg to move:

"That in pursuance of Section 10 of Khadi and Village Industries Committee Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of National Khadi and Village Industries Board subject to other provisions of the said Act and the rules made thereunder."... *(Interruptions)*

MADAM SPEAKER: The question is:

"That in pursuance of Section 10 of Khadi and Village Industries Committee Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of National Khadi and Village Industries Board subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

...*(Interruptions)*

12.09 hrs.

ANNOUNCEMENT BY THE SPEAKER

Motion of No-Confidence in Council of Ministers

[English]

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri V. Aruna Kumar, Shri Modugula Venugopala Reddy and Shri Konakalla Narayan Rao and others. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned

places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats.

...(Interruptions)

MADAM SPEAKER: Please go back to your seats.

...(Interruptions)

MADAM SPEAKER: Please go back to your seats.

...(Interruptions)

MADAM SPEAKER: Please go back to your seats.

...(Interruptions)

MADAM SPEAKER: Please go back to your seats.

...(Interruptions)

MADAM SPEAKER: Since the House is not in order I will not be able to bring the notices before the House.

...(Interruptions)

12.10 hrs.

SUBMISSION BY MEMBERS

Re: Incidents of misbehaviour and killing of students of North-Eastern region in Delhi

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, I want to raise an issue in this House with much pain. I wish there was complete silence in the House because the people from North East always feel sad about the fact that the incidents faced by them or the incidents in the North East never get printed in the mainstream media nor do they get heard. Today, I want to raise the issue of the murder of a North Eastern student which has left us ashamed. It gives me great pain to say that the incidents of misbehavior with the North Eastern students are coming to light on a daily basis. You might remember that after violence in Kokrajhar, the North Eastern students had to face so much violence that they had started migrating from the entire country. But, at that time too, the Parliament had taken note of it and assured them unanimously that India is theirs, this country belongs to them, we assure their safety, please come back. That appeal worked and those children had returned. But

this incident happened recently, when a child Nido Tania from Arunachal Pradesh was killed because people did not like his hair style. After that, two female students from Manipur were also mistreated.

Madam Speaker, I would like to say that the people who did this conveniently forget that the child had come from the same Arunachal Pradesh where every citizen is a vigilante of India against China. Arunachal Pradesh shares a long border with China. China is trying to attract them with its tempting promises. But the people of Arunachal drive them out chanting 'Bharat Mata ki Jai'. I want to ask – "why do they come here". It is because of the lack of good educational institutes, hospitals and education facilities. That's why they leave their home and come to Delhi. ...(Interruptions) When they come here, they bring their youthfulness. ...(Interruptions) their culture, their music along with them. ...(Interruptions) We always feel proud of our diversity. People of Delhi should understand this diversity. ...(Interruptions) They should understand that if a person with sharp nose is an Indian, then a person with a flat nose is also an Indian. ...(Interruptions) If a person residing on the banks of Ganges and Yamuna is Indian, then a person residing on the banks of Brahmaputra is also an Indian. ...(Interruptions) Whole India is one. ...(Interruptions) Therefore I urge upon the Government and other parties that it is our duty to protect each and every child. ...(Interruptions) But I am surprised to see that the Delhi Chief Minister is sitting on dharna at Jantar Mantar and the Congress Vice President is also sitting on dharna. ...(Interruptions) Two Governments the one which runs Delhi and the other one the leader of the Central Government, are sitting on dharna. ...(Interruptions) Today, I was shocked to learn that a Minister of State gave a notice of suspension of the Zero Hour. This is a strange thing about this Government. ...(Interruptions) Sometimes, the Members of their party give notice of a No-Confidence Motion and sometimes the Ministers of State give the notice of the suspension of the Zero Hour. ...(Interruptions) You can see this, everywhere there are Congress MPs and they are disrupting the proceedings. ...(Interruptions) Through you, I would like to say, and make a request to the Government that more hostels should be constructed for these children in Delhi so that the children who are compelled to live on the streets may stay in hostels. ...(Interruptions) These hostels should accommodate children from North East as well Haryana, Punjab, Uttar Pradesh and Bihar, so that they could get closer

and understand each other. ...*(Interruptions)* Secondly, these children should be given protection. ...*(Interruptions)* Shri Sharad Yadav had said in the all party meeting that we are also responsible for it. ...*(Interruptions)* I want to tell them that on the day of the incident, I wrote on Twitter that every BJP worker should protect the North Eastern children residing near them. ...*(Interruptions)* Today I assure you here that each and every member of my party will protect them. ...*(Interruptions)* However, the assurance given by the Parliament matters much more. ...*(Interruptions)* You can also assure them from the Chair. ...*(Interruptions)* The Government should provide security to these children. ...*(Interruptions)* All the MPs and other people from the parties should provide protection so that these children could live here safely. They are the children of India. ...*(Interruptions)* Now Sikkim has also joined the seven sisters. These eight sisters are not sisters to each other, they are our sisters. It is our responsibility to provide security to these eight sisters. ...*(Interruptions)* Today, this voice should echo from the Parliament. ...*(Interruptions)*

MADAM SPEAKER: Dr. Sanjay Jaiswal, Shir Devji M. Patel, Shri C.R. Patil, Shri Ram Singh Kaswan, Shri Shivkumar Udasi, Shri Ganesh Singh, Dr. Kirit Premjibhai Solanki, Shri Jitendra Singh Bundela, Shri Virender Kashyap, Shri Arjun Ram Meghwal, Shrimati Darshana Jardosh, Shrimati Jayshreeben Patel, Shri Mahendrasinh P. Chauhan, Shri Dushyant Singh, Shri Balkrishna Khanderao Shukla, Shri Virendra Kumar, Shri Ashok Argal, Shri Prem Das Rai, Shri Anurag Singh Thakur and Shri M.B. Rajesh also associate themselves with the issue raised by Shrimati Sushma Swaraj.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): ...*(Interruptions)* Madam Speaker, I thank you very much for giving me this opportunity to speak on the issue of death of a North Eastern student, Nido Tania due to beating. ...*(Interruptions)* The North-Eastern students across the country are sitting on dharna and protesting against it. ...*(Interruptions)* I am thankful to the Leader of the Opposition, Shrimati Sushma ji for having raised this issue. ...*(Interruptions)* I request that this incident should not be politicised but ways to handle this problem should be considered. ...*(Interruptions)* It is a challenge for us. ...*(Interruptions)* I know, last time during the exodus, you raised this issue and we had supported you. ...*(Interruptions)* This gave assurance to the children of North East that we are with them. ...*(Interruptions)* But today I proposed the

suspension of the Zero Hour so that the people should know that. ...*(Interruptions)* [English] It is against the principles; it is against the precedents. [Translation] These children have come from Arunachal. People should know that, but Hon. Madam Speaker assured me that she would allow me to speak and that's why I withdrew it. I am sorry for that. I would say that not only Nido Tania Richard Lohitam or Dana Sangma, rather there are many other examples which will shock the people. The way we the children to North-East, are treated, is disgusting and we condemn. It is a serious matter that even after 66 years of Independence and inspite of being the largest democracy, there is discrimination, casteism and racial discrimination against the children of North East. Therefore, I would like to request this House that we should formulate a strong and stringent law so that such incidents do not occur in future. I propose that the history of North Eastern States should be included in the books of CBSE and NCERT in the country and the people of other States should be aware about the North-Eastern States. Finally, such complaints of the people of North East should be taken seriously and acted upon.

Madam Speaker, I thank you from the core of my heart and the North Eastern people also thank you.

Madam, there is a song which says:

"Hum sab Bharateey hain, apni manzil ek hai,
Kashmir ki dharti rani hai, Sartaj Himalaya hai,
Sadiyon se humne isko apne khoon se pala hai,
Bikhre taare hain hum, lekin jhilmil ek hain".

We have to change our thinking, whether our is from North or South, East or West, we are proud that we are Indians. ...*(Interruptions)*

[English]

SHRI PREM DAS RAI (Sikkam): Madam, I would like to associate with the views of Shri Ninong Ering, expressed on the death of Shri Nido Taniam of Arunachal Pradesh.

[Translation]

SHRI SHARAD YADAV (Madhepura): Madam Speaker, I want that the entire House should condemn the killing of the child of North East. This kind of incident and the ill-treatment of people from North East should be condemned by entire House for the unity of the country and an appeal should be made to not discriminate on the basis of colour, appearance or region. I want to make a request to you regarding the adjournment of this House that we all had

said this. Sushma ji, I and the entire House had said that it should be resolved. We will come at 11 am and leave at 5 pm and the first proposal should be that the ill-treatment of the children and women of the North East should be condemned in the House. This is a matter of unity and integrity of the country. I would like to request you and propose that the House should condemn this incident. No matter which Government it is, it should be conscious as to how did this incident happen, how the child was killed and the police has not caught the culprits till date. I request that there should be strong condemnation and denunciation from the House. Finally, I would also say that Telangana and Andhra Pradesh incidents should also be looked into (Interruptions) This is the third session which is stalled. There is too much anguish and pain and if the session does not run, the country does not run. I wanted to speak on so many things but this is my only request.

SHRI BASU DEB ACHARIA (Bankura): Madam, regarding the recent incident of the beating of 19 year old Arunachal student. I would like to say that many students from the North East who have been working here since the last few years are facing discrimination. There are more than 2 lakh people from North East in Delhi. We know that a seven year old girl from Nagaland was gang-raped in 2009. After that, 30 years old woman was raped in Delhi. Last year we all witnessed the Kokrajhar incident. [English] ... (Interruptions) This is nothing but racial discrimination. This racial discrimination is continuing for years together in spite of the assurance given by the Government on the floor of the House that there would not be any racial discrimination. ... (Interruptions) Every citizen of our country has the Fundamental Right to go to any part of the country, to reside in any part of the country and to work in any part of the country, but that right is being attacked, that right is being withdrawn. The situation is very serious. ... (Interruptions)

The Government must make a statement on the floor of the House about the discrimination which is being meted out to the people of the North-East – Arunachal Pradesh, Mizoram and Nagaland. This discrimination should be ended and the people of the North-East should not feel that they are discriminated against. ... (Interruptions)

MADAM SPEAKER: Shri Gurudas Dasgupta, Dr. Thokchom Meinya and Prof. Saugata Roy may kindly associate on this issue.

... (Interruptions)

MADAM SPEAKER: I have to tell the House that what has happened to the children of the North-East, who had come to Delhi, is deplorable and it should be condemned by the entire House. It needs to be condemned by the entire House and a clear message should go to the country that the Parliament of India and the Members of Lok Sabha are one in protecting the children and the people of the North-East. We should send this message everywhere.

... (Interruptions)

12.24 hrs.

MATTERS UNDER RULE 377*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (Interruptions)

(i) Need to set up a Silk Park in Arani in Tamil Nadu

SHRI M. KRISHNASSWAMY (Arani): I would like to draw the attention of the Government regarding the dire need to take immediate steps to set up a Silk Park in Arani, which falls in my Arani Parliamentary Constituency in Tamil Nadu.

Arani is famous for silk sarees in the country. It is next to Kancheepuram Sarees. The weavers, in and around Arani, have good demand for silk sarees and handlooms. Regarding this, I gave a representation to the then Hon'ble Minister for Textiles, Shri Dayanidhi Maran and he assured me at that time that a Silk Park would be set up in Arani. He also visited the Arani area in my Constituency and on my representation, the concerned officials from Bangalore visited the Arani town and surveyed the land. But, nothing happened.

Keeping in view of the heavy demand and local weavers' interests, I raised this subject in Parliament and wrote to the Hon'be Minister for Commerce and Industry. He gave assurance on the floor of the House and the Hon'ble

*Treated as laid on the Table.

Speaker also intervened in the matter and directed the concerned Minister to solve this problem.

Hence, I request the Government to set up a Silk Park in Arani to benefit the thousands of families of Arani and also to protect the silk industry in and around the area before the election code of conduct comes into force.

(ii) Need to accord approval to Metro Rail Project for Nagpur and also increase the share of contribution of Central Government to 40% for Metro Rail Projects for non-metro cities

SHRI VILAS MUTTEMWAR (Nagpur): I wish to present a very important issue concerning the city of Nagpur. It was decided to provide Metro Rail facility in a city like Nagpur much before such a scheme was conceived for cities having a population of one million or more. Unfortunately, no concrete steps were taken to implement this scheme in Nagpur to eliminate transport bottlenecks. In fact, such a scheme should have been fervently implemented to fulfill the long aspirations of the people of Nagpur as it will ensure that prevention is better than cure if overriding priority to implement this important project is accorded and the share of the Central Government be increased to 40% for non-metro cities with a view to facilitate the implementation of such projects.

Nagpur is one of the important cities in the country which is developing fast industrially. Unfortunately, the transport network has not increased to the same extent to meet the increasing requirements of this city having a population of over 40 lakhs. Therefore, metro rail network in a centrally located place like Nagpur deserved an overriding priority to meet the transport needs of the city.

Keeping these aspects in view and with the objectives of providing fast, safe and efficient transport system for movement, the State Government of Maharashtra has since approved the proposal of providing Metro Rail facility in Nagpur at an estimated cost of Rs.8000 crore and submitted the same to the Union Ministry of Urban Development.

As per the existing arrangement, 20% cost of the project is to be met by the State Government, to which they have agreed, 20% by Central Government under JNNURM scheme and 10% by the local authorities. Since the local bodies find it extremely difficult to raise their share of money due to the acute financial position, it was proposed that in order to make the project viable the share of the Central Government under JNNURM need to be raised to 40% for

non-metro cities. The remaining 40% of the cost of the project can be met by way of private participation.

In view of the above, I would urge upon the Government to accord the necessary approval to this important project on priority basis and also agree to increase its share of contribution to 40% for non-metro cities like the one in Nagpur.

(iii) Need to ban illegal mining activity in Aravali region in Haryana, Rajasthan and Uttar Pradesh

[Translation]

SHRI AVTAR SINGH BHADANA (Faridabad): My Parliamentary Constituency, Faridabad is adjacent to the NCR. There are several districts of Haryana, Rajasthan and Uttar Pradesh adjoining the NCR which are situated in Aravali mountain range or its low land. In these areas, due to the continuous illegal mining by the mining mafia, the Central Government and the State Government have incurred loss of thousand crore of rupees of revenue and it has also caused harm to the environment.

The Supreme Court has imposed a ban on the mining in order to protect the environment and C.E.C. Committee was set up 10 years ago to prevent illegal mining, and to mark the areas of mining so as to protect the environment. But no action has been taken in this regard till now. The mining by the Government has been stopped due to the ban, but the illegal mining is still going on. In the last 10 years, several construction works were undertaken in the said States and in such constructions, the items worth ten rupees have been sold for 200 rupees. Due to this, the Central Government and the States have faced a huge loss of revenue.

I would like to request that there should be an immediate ban on illegal mining and the Government should start mining work so that the Government can get the revenue and the poor people could get employment.

(iv) Need to review the recommendations of Dr. K. Kasturirangan Report on Western Ghats

[English]

SHRI M.I. SHANAVAS (Wayanad): The Western Ghats is a mountain range and an important geological landform spread along the west coast of India. The Western Ghats extend over 1500 Kilometers and traverse through six States – Tamil Nadu, Karnataka, Goa, Maharashtra, Gujarat and

Kerala. The Ministry of Environment and Forests constituted a Committee headed by Prof. Madhav Gadgil to study about preservation of ecology, environment development and sustaining the ecosystem of the Western Ghats, keeping in view the rich and unique biodiversity. Prof. Madhav Gadgil submitted a report to the Government of India with stringent conditions, affecting lakhs of farmers in the region. It is learnt that all six States objected vehemently to the proposal by Prof. Madhav Gadgil due to its anti-agrarian stance. By taking cognizance of the objections raised, the Ministry of Environment and Forests appointed another Committee headed by Dr Kasturirangan. The report by Dr. Kasturirangan was submitted to the Ministry on the 16th of April, 2013. Kasturirangan report also contains several objectionable and unreasonable recommendations and suggestions which will adversely affect lakhs of people living in the hilly regions of Kerala. If Kasturirangan report is implemented in toto, it will impair the lives of farmers beyond redemption and bring all developmental activities in the region to a complete halt.. With the Kasturirangan report having identified 123 villages as ecologically sensitive areas, it is feared that all developmental works will be stalled and result in eviction of farmers from their land and create a social chaos of unimaginable proportions.

On 14th of November, 2013, a notification was issued by the Ministry of Environment and Forests that they are implementing the Kasturirangan report and as a preliminary step, they are banning five items included in the Red Category Industries.

The Red Category Industries include hospitals and dairy farms. Such impractical inclusion of important services and activities is a total injustice to the people.

Hence I would request the Union Government and the ministry of Environment and Forests to consider the following points for most favorable and immediate action:—

- (1) To immediately withdraw and cease all and any steps taken to implement the Kasturirangan report.
- (2) The Government of Kerala may be given six months' time to gather statements of objections from people of the affected areas and to present the same for consideration to the Ministry of Environment and Forests.
- (3) Hospitals and dairy farms must be excluded from Red Category Industries.

(4) The Ministry of Environment and Forests should be directed to issue a clarification on the following points:—

- (a) That no fanner will be evicted
- (b) There will not be any restrictions on sale or transfer of properties
- (c) There will be no restrictions further on cutting of trees from their home boundaries
- (d) No restrictions on infrastructure development related activities.
- (e) As stated by Dr Kasturirangan report itself, the ecologically sensitive area should be only included where the population density is lower than 100 persons/km².

I would further request the Union Government to urgently intervene in this matter and take all necessary steps to alleviate the crisis and bring justice to all suffering from the recommendations of the Kasturirangan report.

(v) Need to set up Anti-narcotics special action force in every state to contain the menace of drug and alcohol abuse among school children in the country

SHRI P.T. THOMAS (Idukki): I draw the attention of the Government towards the prevalence of drug and alcohol abuse among school children in the country. It is a matter of concern that alcohol and drug abuse are increasing among students. Well-developed drug network functions around schools and colleges for supply of drugs. There is an ever increasing need to be vigilant against these anti-social elements and to take appropriate action. A national level approach is needed to prevent this evil with the support of educational institutions, police force, parents and the society. Functioning of Anti-narcotic clubs should be strengthened in schools and colleges for creating awareness among children. I also request the Government to set up Anti-narcotics special action force in every state.

(vi) Need to set up an Armed Forces Medical College at Kozhikode in Kerala

SHRI M.K. RAGHAVAN (Kozhikode): It has been reported that a large number of vacancies of officers exist in the army. This will definitely jeopardise our defence preparedness. We should ensure more in-take, albeit through short service commission. The defence is also short

of medical officers. I would suggest that the defence services should ensure to establish more Medical Colleges so that it can have better intake of medical officers. Kozhikode, my constituency is an ideal location to have one such college. It has sufficient defence land and additional government land is also available in the vicinity. With sea on one side and the Western Ghats on the other, it has all the ingredients for establishment of a defence institute. Besides it is also easily accessible by air, rail and road. In fact, there is no defence medical college in the south. So I urge that a medical college should be established at Kozhikode. I am sure the Government of Kerala would also extend all possible assistance required for the purpose.

(vii) Need to provide Central assistance for Metro Rail Project between Ahmedabad and Gandhinagar in Gujarat

SHRI HARIN PATHAK (Ahmedabad East): Government of Gujarat has planned to strengthen urban transportation in and around the Mega City of Ahmedabad. A project has been conceived to link Gandhinagar and Ahmedabad through Metro Rail. This would be implemented through a Special Purpose Vehicle, a wholly State-owned MEGA Co. Ltd incorporated under the Companies Act, 1956 which is fully functional. The State Government is committed to the Project and has engaged Delhi Metro Rail Corporation (DMRC) as Technical Consultants. Metro Rail is likely to cover about 76 kms and in the initial phase the estimated cost is about Rs.15000 crores at current market price. Substantial amount of money has already been spent on the project development and further financial assistance would be provided through state budgetary provision. However viability of the project depends on substantial financial support to the project in the form of Central Assistance which is at least to the tune of 25% of the Project Cost. The State Government also envisages providing Metro Rail link to other cities also in the upcoming years. I, therefore, request the Hon'ble Minister of Urban Development to earmark and release the substantial central assistance for this mega Metro Rail Project between Ahmedabad and Gandhinagar.

(viii) Need to augment railway services and railway connectivity to Northern part of Bihar

[Translation]

SHRI RADHA MOHAN SINGH (Purvi Champaran): Indian Railway is our lifeline. East Central Railway is an

important zone, whose rail lines are adjacent Nepal border in North Bihar. The trains pass through Muzaffarpur junction known as the Capital of North Bihar and from Mehsi, Chakia, Pipra, Jiwadhara, Bapudham, Motihari towards Nepal and reach Delhi too. There is a lack of amenities for passengers at the said stations. The access paths are in bad condition and need to be repaired. Chakia railway station is a model and B-Grade facility station. There should be a stoppage of Muzaffarpur-Anand Vihar, Garib Rath, Muzaffarpur-Parbandar Express, Muzaffarpur-Manduadih Express. Jansadharan Express. Pipra is a very important station and these should be a stoppage of the train going to Hajipur from Gorakhpur on Pipra. Sapt Kranti Express which goes to Delhi from Muzaffarpur is an important train passing through this route, and it is equivalent to a premium train. Fast trains like Rajdhani and Duranto do not pass through this important route. I request the Government that First AC, Second AC and Third AC coaches should be added to the Sapt Kranti train and a fast train to Delhi should be introduced in this railway division.

(ix) Need to undertake construction of Road over-bridge on level crossing Nos. 72-A and 76-A in Chandauli parliamentary Constituency in Uttar Pradesh under Mugalsarai – Gaya Railway Division

SHRI RAMKISHUN (Chandauli): Approval for the construction of Road Over Bridge (R.O.B) at level crossing Nos. 72/A and 76/A in my Parliamentary Constituency in East-Central Railway under Mughalsarai-Gaya Railway Division has been accorded in the Rail Budget 2013-14. The construction of their R.O.B. in to be undertaken in collaboration with Uttar Pradesh State Government, DFCC and the Ministry of Railways. But, it has not been started yet. There is resentment among is the people because even after getting approval, no step has been taken by the Railway regarding the construction of Road Over Bridge at these two places.

Hence, I would like to request the Government of India that the Ministry of Railways should provide funds for the construction of R.O.B (Road Over Bridge) on level crossing No. 72/A and 76/A under Mugalsarai – Gaya Railway Division and issue guidelines for taking necessary positive steps so that the local people may be relieved of the inconvenience facing them.

(x) Need to pass the Prevention of Communal Violence Bill in Parliament

DR. SHAFIQR RAHMAN BARQ (Sambhal): I would like to draw attention of the Government towards the communal violence in the country which has been going on for many years. Over the years, the Muslims have been burning in the fire of violence due to these riots. Moreover, other minority communities have also been affected by it. The Government is contemplating to bring Prevention of Communal Violence Bill but it has not been successful yet. This is the last Parliamentary session of this Government. The minority communities have great hopes from this Government regarding Prevention of Communal Violence Bill.

Hence, I strongly demand that the Government should bring and pass Prevention of Communal Violence Bill in this session.

(xi) Need to review the decision to privatize airports belonging to the Airports Authority of India

[English]

PROF. SAUGATA ROY (Dum Dum): The Government of India has decided to privatize six airports belonging to the Airports Authority of India. These airports are Kolkata, Chennai, Lucknow, Jaipur, Ahmedabad and Guhawati. Of these, Kolkata and Chennai airports were modernized recently at a cost of Rs. 2300 crores and Rs. 2100 crores respectively. The privatization would mean handing over public assets to private parties. This is being strongly opposed by all unions and associations of the Airport Authority. The Unions have even given a call for strike ballot against this decision for privatization. In this situation, I would urge the Government to reconsider the decision or keep it in abeyance till the elections are over.

(xii) Need to expedite four-laning of National Highway No. 67 between Nagapattinam and Thanjavur in Tamil Nadu

SHRI A.K.S. VIJAYAN (Nagapattinam): I would like to draw the kind attention of the Hon'ble Minister of Road Transport and Highways to the delay in development of National Highway No. 67 between Nagapattinam and Thanjavur. The NHAI took up 4 laning of this stretch in 2009. Unfortunately, since there was no response from bidders,

the NHAI subsequently restructured the project to 2 lanes with paved shoulders in 2012-13. No progress was achieved, as the private developers did not show much interest for this truncated project as well as BOT mode. Presently, the Government of Tamil Nadu has not responded to the request of NHAI in January, 2013 for State Support Agreement (SSA) to enable them to take up the project on EPC mode. The development of this stretch will definitely improve the infrastructure of the State and be instrumental for the economic advancement of the State. Absence of State Support Agreement (SSA) for the project is, therefore, necessitated NHAI to take up the project without further delay.

I, therefore, urge upon the Union Government to impress upon the Tamil Nadu Government to take up the case with NHAI immediately by furnishing the State Support Agreement at the earliest for four-laning of National Highway No. 67 between Nagapattinam and Thanjavur.

I would also like to urge upon the Union Government to instruct the NHAI to take up this people-friendly project on its own on top priority basis if the Tamil Nadu Government fails to furnish the State Support Agreement.

(xiii) Need to open a new Passport Seva Kendra at Palakkad in Kerala

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of the Government to a very important issue pertaining to the Palakkad District. At present the Regional Passport Office is situated at Malappuram and 40-42% applicants are from Palakkad. However, Palakkad has not yet been provided a Passport Seva Kendra. It is unfortunate despite having large number of applicants for passport, Palakkad is the only district where a Seva Kendra has not been provided. Moreover, the Passport Cell at Palakkad is not functioning currently and the applications are not accepted in Palakkad. This has caused immense difficulties to thousands of applicants. There is no rail connectivity between many parts of Palakkad District and Malappuram. Hence the applicants have to travel 150-300 kms to reach Malappuram. This is causing a lot of inconvenience and hardships to applicants. This can be resolved if a Passport Seva Kendra is set up either in District Headquarters or at Shoranur. As an immediate arrangement Government should take urgent steps to restart passport cell in District Police Office, Palakkad. Hence I urge upon the Government to open a new Passport Seva Kendra at Palakkad at the earliest.

(xiv) Need to provide sufficient funds to the Super Speciality Hospital and Trauma Care Centre established at Government Mohan Kumaramangalam Medical College Hospital, Salem in Tamil Nadu

SHRI S. SEMMALAI (Salem): A super speciality hospital and trauma care centre has been established at Government Mohan Kumaramangalam Medical College Hospital, Salem in Tamil Nadu, with the contribution of Rs. 100 crore from the Centre and Rs. 39.31 crore from the State of Tamil Nadu under a fully funded centrally sponsored scheme under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). This Super Speciality Hospital, functioning from 2012, is rendering excellent medical care services to the poor and the needy patients. This is the only hospital having received the certificate and is approved by Indian Green Building Counsel. This hospital incurs a recurring expenditure of Rs. 35 crore per annum. Under the existing MoU, the State Government has to bear the entire running expenditure and till date the Government of Tamil Nadu is bearing the recurring cost.

The State Government in an effort to strengthen the primary, secondary and tertiary care services, allocates substantial portion of funds and hence providing sufficient funds to this super speciality hospital proves to be difficult. Resource crunch is a stumbling block in running the super speciality hospital effectively. Being a centrally sponsored

scheme the Government of India should not shirk its responsibility by merely providing capital cost alone, It is also the responsibility of the centre to bear the major part of the recurring expenditure, in order to turn the hospital into a centre of excellence in this region by proper upkeep and maintenance of quality medical services. Hence I request the Hon'ble Minister of Health and Family Welfare to provide sufficient funds and bear major part of the recurring expenditure in running the hospital in a full-fledged manner. I again request the centre to bear at least 60% of the recurring cost per annum with the State Government shouldering the remaining portion of the expenditure, so that, this super speciality hospital with 10 super speciality wings consisting of 319 beds and a trauma care centre with 122 beds continues to cater to the people of Salem District and the 5 districts of western Tamil Nadu. I hope that the Hon'ble Minister will consider my fervent appeal and sanction the required fund at the earliest.

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 6th February, 2014 at 11.00 a.m.

12.25 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, February 6, 2014/ Magha 17, 1935 (Saka).

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